C O N T E N T S

Sixteenth Series, Vol. XIX, Ninth Session, 2016/1938 (Saka)
No.18, Wednesday, August 10, 2016/Shravana 19, 1938 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 341 to 346	11-60
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 347 to 360	61-107
Unstarred Question Nos. 3911 to 4140	108-637

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

10.08.2016

PAPERS LAID ON THE TABLE 640-644

MESSAGES FROM RAJYA SABHA 645

BUSINESS ADVISORY COMMITTEE
35th Report 646

COMMITTEE ON SUBORDINATE LEGISLATION
12th to 15th Reports 646

COMMITTEE ON PETITIONS
13th to 19th Reports 647-648

COMMITTEE ON EMPOWERMENT OF WOMEN
7th Report 648

STANDING COMMITTEE ON FINANCE
34th to 36th Reports 649

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
Statements 649

STANDING COMMITTEE ON COAL AND STEEL
21st to 23rd Reports 650

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
236th to 238th Reports 651

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 265th Report of the Standing Committee on Science and Technology, Environment and Forests on reported forecast of a Major Earthquake in Uttarakhand, pertaining to the Ministry of Earth Sciences

Shri Y.S. Chowdary 652

10.08.2016

GOVERNMENT BILLS - INTRODUCED 653-659

(i) Taxation Laws (Amendment) Bill, 2016

(ii) Factories (Amendment) Bill, 2016

MATTERS UNDER RULE 377 696-722

(i) Need to undertake repair of bridge on river Ganga in Ballia parliamentary constituency

Shri Bharat Singh 697

(ii) Need to undertake delimitation of Lok Sabha Constituencies and Assembly segments in Jharkhand

Shri Ravindra Kumar Ray 698

(iii) Need to expedite construction of bridge at Dumariaghat as well as renovation of old bridge in Gopalganj parliamentary constituency, Bihar

Shri Janak Ram 699

(iv) Need to provide pension and other facilities to the politicians arrested and jailed under Maintenance of Internal Security Act during Emergency

Shri Shyama Charan Gupta 700

(v) Need to set up a separate department of Fisheries & Fishermen Welfare

Shri Chintaman Navasha Wanga 701

(vi) Need to provide a special package to rejuvenate the flagging brass industry in Shamsabad in Kaushambi parliamentary constituency, Uttar Pradesh

Shri Vinod Kumar Sonkar 702

(vii) Need to construct permanent buildings for post offices in rural areas of the country and also introduce new facilities in them

Shrimati Neelam Sonker 703

(viii) Need to provide employment/pension and other benefits to SSB volunteers in Uttarakhand

Shrimati Mala Rajyalaxmi Shah 704

(ix) Need to include 'Tanti' caste of Jharkhand in the list of Scheduled Castes

Shri Laxman Giluwa 705

(x) Need to set up a 'Alha Gayan Sanskritik Kendra' at Mahoba to promote Alha, a folk song of Bundelkhand region

Kunwar Pushpendra Singh Chandel 706

(xi) Need to undertake repair of roads constructed under the Pradhan Mantri Gram Sadak Yojana in Aurangabad parliamentary constituency, Bihar

Shri Sushil Kumar Singh 707

(xii) Need to provide adequate medical facilities in hospital under the administrative control of Ministry of Coal in Dhanbad parliamentary constituency, Jharkhand

Shri Pashupati Nath Singh 708

(xiii) Regarding commercialization of education and health care sectors

Shri Ramen Deka 709

(xiv) Need to develop tourism in Malabar region of Kerala

Shri Mullappally Ramachandran 710

(xv) Need to set up fodder banks in all the villages in the country

Shri B.N. Chandrappa 711

(xvi) Need to provide facilities at Arkkonam Railway Junction in Tamil Nadu

Shri G. Hari 712

(xvii) Need for early completion of Tindivanam-Krishnagiri Section of National Highway No. 66 in Tamil Nadu

Shri V. Elumalai 713

(xviii) Regarding GST provisions

Prof. Saugata Roy 714

(xix) Regarding development of Basirhat Parliamentary Constituency of West Bengal

Shri Idris Ali 715

(xx) Need for funds from Central Government for construction of a bridge in Kandhamal Parliamentary Constituency of Odisha.

Shrimati Pratyusha Rajeshwari Singh 716

(xxi) Need to set up adequate number of branches of public sector banks in Buldhana parliamentary constituency, Maharashtra

Shri Prataprao Jadhav 717

(xxii) Need to permit partially re-sited outlets in Andhra Pradesh and other States to sell both petrol and diesel

Shri Jayadev Galla 718

(xxiii) Need to expedite the process of takeover of Instrumentation Ltd., Palakkad

Shri M.B. Rajesh 719

(xxiv) Need for total prohibition in India

Shri E.T. Mohammed Basheer 720

(xxv) Need to provide toilet facilities along National Highways in the country

Shri Ram Kumar Sharma 721

(xxvi) Need to address the problems of powerloom sector of Ichalkaranji in Kolhapur district of Maharashtra

Shri Raju Shetty 722

GOVERNMENT BILLS – PASSED

(i)Taxation Laws (Amendment) Bill, 2016 723-795

Motion to Consider 723-726

Shri Arun Jaitley 723-726

785-791

Shri Nishikant Dubey 727-732

Shri Deepender Singh Hooda 733-740

Shri S. R. Vijaya Kumar 741-742

Prof. Sugata Bose 743-748

Dr. Kulmani Samal 749-750

Shri Arvind Sawant	751-755
Shri Jayadev Galla	756-758
Shri P. K. Biju	759-762
Adv. Narendra Keshav Sawaikar	763-765
Shri Kaushalendra Kumar	766-767
Shri N. K. Premchandran	768-771
Shri Asaduddin Owaisi	772-773
Shri Varaprasad Rao Velagapalli	774-776
Shri Sudheer Gupta	777-779
Kumari Sushmita Dev	780-781
Dr. Ravindra Babu	782
Shri Adhir Ranjan Chowdhury	783-784
Clauses 2 to 4 and 1	792-794
Motion to Pass	794-795
(ii) Factories (Amendment) Bill, 2016	796-889
Motion to Consider	796-797
Shri Bandaru Dattatreya	796-797
Shri Mallikarjun Kharge	798-804
Shri Ramesh Bidhuri	805-813
Shri T.G. Venkatesh Babu	814-817
Shri Kalyan Banerjee	818-822
Shri Rabindra Kumar Jena	823-826
Shri Shrirang Appa Barne	827-828
Shri Muthamsetti Srinivasa Rao (Avanthi)	829-832
Shri Sankar Prasad Dutta	833-836
Shri Varaprasad Rao Velagapalli	837-839
Shri Kamakhya Prasad Tasa	840-842
Shri Rajesh Ranjan	843-845

10.08.2016

Shri Dharam Vira Gandhi	846-847
Shri Kaushalendra Kumar	848-849
Shri B. Vinod Kumar	850-851
Shri Dushyant Chautala	852-853
Shri E.T. Mohammad Basheer	854-855
Shri Harishchandra alias Harish Dwivedi	856-858
Shri N.K. Premachandran	859-862
Adv. Joice George	863-864
Shri Vinayak Bhaurao Raut	865
Shri Gaurav Gogoi	866
Shrimati Aparupa Poddar	867-868
Shri Bandaru Dattatreya	869-872
Clauses 2 to 5 and 1	873-887
Motion to Pass	887-889

ANNEXURE – I

Member-wise Index to Starred Questions	890
Member-wise Index to Unstarred Questions	891-896

ANNEXURE – II

Ministry-wise Index to Starred Questions	897
Ministry-wise Index to Unstarred Questions	898-899

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 10, 2016/Shravana 19, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

10.08.2016

11.00 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question Hour, Q. No. 341, Dr. Shashi Tharoor.

(Q. 341)

DR. SHASHI THAROOR : Madam Speaker, I must admit that I have been a bit surprised by the response of the hon. Minister, my good friend for whom I have a great deal of respect, that he takes satisfaction in his answer from the fact that according to a survey report of Transparency International, India has gone up, he says, to 76^{th} most efficient civil service in the world. I am sure that this is not the benchmark that the hon. Minister or myself or, indeed, the Prime Minister would wish to hold India to. We would certainly want to be a country that aspires not to be proud of being 76^{th} in anything in the world. So, I do want to stress that the Minister goes on thereafter to cite the Administrative Reforms Commission and said that there is no proposal to study the feasibility of lateral entry into the civil services. When you look at the international benchmarks that are available, when you see what other countries' governments do in terms of ensuring that they not only bring in fresh blood into the government at various levels, including some very high levels, you would find that they also renew the competence, the spirit of the hard working bureaucrats –I am not criticizing the quality of our bureaucrats, but we know that the big enemy of bureaucracy is complacency – and so, we need them to be able to rejuvenate themselves through working even in the private sector.

Therefore, instead of saying bluntly that there is no proposal for lateral entry, I am making this proposal in Parliament. Can the hon. Minister – I request him – constitute a Committee to look at the best practices in the civil services of other countries and see why we cannot be the best rather than the Minister being satisfied at being no. 76?

DR. JITENDRA SINGH: Madam Speaker, the hon. Member is a scholar in his own right, a very erudite and well read person and I can hardly disagree with any of the

points raised by him. Having said that, just to put the record straight, nowhere in the answer it was mentioned that we are satisfied with being at no. 76. The question is why not no. 1 and therefore, this is no way a reflection of satisfaction. The only reference of the Transparency International was brought in just to cite that the hon. Member had very rightly pointed out to a report of the Political and Economic Risk Consultancy Limited which he mentioned to say that the level of the Indian bureaucracy's efficiency was rated very low. When we tried to study this report, – of course, this report is a very recent one, it was conducted by a private agency – we found that it was conducted on a limited survey of about 1600 samples out of whom just about five or six hundred were from India. The idea was to just to bring to the notice of the hon. Member and other Members that we are always open to receive inputs. But there are a number of other reports as well, some of them may be a little more credible like the Transparency International which says that in two years we have jumped 14 ranks and on the other hand, we have the report of the World Bank which says that we have jumped 10 ranks from 140 in 2014 to 130 in 2016. I am not saying that two wrongs make one right or that we should not jump to number one. What I am just trying to humbly state is that there has been a progressive improvement even in the statistical ranking if we go by the different reports. That does not also mean that we should lose cognisance of the report which has been cited by the hon. Member.

I also agree with the hon. Member that we can follow the best practices but for that we should have a political consensus. Across party lines, I think, every one of us agrees that we should contribute our bit to improve governance. The hon. Prime Minister, soon after the formation of the Government, gave us the mantra of 'maximum governance'. In the last two years, a number of such decisions have been taken to ensure that every officer is able to perform to the best of his ability, able to perform to the best of his potential, and able to exercise his initiative without intimidation. To cite just a few of them, the Prevention of Corruption Act, which is envisaged to be brought in, encompasses certain provisions to streamline

the anti-corruption law and also provides safeguards to officers; we have modified the transfer policy as well; we have also modified the suspension rules for the civil servants working in the States.

Two-three questions have been raised by the hon. Member, very rightly so. About the committee being formed, as he says, the proposal from him is welcome. We are always open to inputs. But I might just point out that in the last ten years or so, even before this Government came in, there has been a continuous process going on and deliberation going on in this direction. For example, the Sixth Pay Commission, in 2007, came out with certain recommendations which included about the perks, emoluments and salaries to be provided to a person engaging himself in lateral entry from one Government Department to another, or being hired. Similarly, the then Government had also constituted or initiated a process of preparing guidelines in 2005. In 2011, the DoPT put forward, these guidelines and the then Government, in 2013, constituted a Group of Ministers under the then Defence Minister; and then the deliberations were done and a report was brought in; the then PMO was also taken into confidence; and the then Government decided that the issue was to be deferred. We have again taken that up. We are in the process of gathering inputs and whatever inputs come to us.

I fully agree with the hon. Member when he says that we should encourage entry at the younger level. I am sure, he would also co-operate with us in dealing with the dilemma of the IAS qualification age or eligibility age being increased from time to time. It has been happening even before this Government came in. It sometimes happens because of demand from certain political sections. I do not know whether the House is aware that the last cut-off for appearing for civil services today is 47 years and at 50 years they are eligible for voluntary retirement. It has happened from time to time on certain considerations which are extraneous to the merit of the issue as such. So, if all of us evolve a consensus and go back to the criteria laid down for the IAS which was inherited from the ICS where we had

entry only upto 27 or 28 years maximum, I think, the issue, which is being referred to by the hon. Member, would be addressed.

HON. SPEAKER: Thank you.

DR. SHASHI THAROOR: Madam Speaker, I thank the Minister for his response and I hope this Committee will be set up because when he speaks about a political consensus, it can only follow from a recommendation by the Government; then we can see whether the other parties will agree.

Coming to my supplementary question, especially since the Prime Minister is also here, we have now in recent days had two examples of severe shortages of staff in the Government. My Committee, the Standing Committee on External Affairs, has identified the IFS cadre as one of the smallest in the world for one of the biggest countries; 140 posts out of just 912 are lying vacant in the Ministry of External Affairs. Yesterday, Madam Speaker, you would remember the Minister of Culture stood up here and confessed that of his 15,000 sanctioned posts only 10,000 are filled; he has 5,000 vacancies. So, my question to the Prime Minister and the hon. Minister in the Prime Minister's Office is this. He has mentioned there is an Administrative Reforms Commission but if he has read the report of the last Administrative Reforms Commission – I have it with me – it says: "The Commission is of the view that lateral entry should be done even up to the level of Additional Secretary", which is a leadership position from which one can aspire to reach the level of Secretary to the Government". So, the Administrative Reforms Commission has also recommended lateral entry; various standing committees have done so. The idea is to bring in blood from the private sector, the academic sector, the NGO sector and the universities.

Let us have people, who will inject new life into our bureaucracy, and we will get better results; we would not have to worry about being ranked 76. But the important point is, at least, as a mechanism for filling vacancies in this Government, which has the highest record of vacancies across all Ministries and across the Judiciary, can he please consider lateral entry?

DR. JITENDRA SINGH: Madam Speaker, I think, part of what has been raised by the hon. Member, has already been actually answered by himself, and there is no conflict of opinion as far as that is concerned. He is right that in filling up of certain senior posts, you have sometimes constraints. But I think, that goes back to the earlier question because you do not have entries in a sufficient number at the lower level. You would agree because the hon. Member is better informed on the issue than me that as in the hierarchy you proceed, it is like a pyramid. So, by the time, you become an Additional Secretary or a Secretary, you are hardly having one year or six months of posting left. There are certain posts, which require a minimum tenure of two years. That is why, the Government of India has certain posts, like for example, the post of Home Secretary, Defence Secretary, Foreign Secretary, Cabinet Secretary, who have a two-year term.

Now, this constraint can be addressed at the fundamental level. That is why I referred to the consensus on this issue because otherwise, we would keep having it because there is a certain mechanism in level. You cannot have a lateral entry unless you have put in nine years of service. Then, after you have put in nine years of service, and you are put on a deputation, then you can have on one occasion, only three years extendable to five years with maximum of 7 years in your entire career. Then again, you have a cooling off period for three years. Now, thecooling off period for three years for a person, who just has two years left of retirement, becomes a constraint.

So, these are certain fundamental issues. That is why, I agree with him. The Administrative Reforms Committee suggested and we agree that as far as the Additional Secretary is concerned, the cooling off period would be just one year because he would not have left much time. May be, he may not be left with even one year.

So, it requires to be addressed at the fundamental level. I am sure, all of us together, would sort it out.

Madam, as far as the question relating to recruitment is concerned, certainly, about 1,742 recruitments had been made in the last one year. The process of recruitment has certainly increased. We have, now, a mechanism, which is much more expeditious; and we are also trying to bring in transparency; and we are also trying to bring in ease. Like for example, under the guidance of our hon. Prime Minister, from the 1st of January, this year, we have abolished interviews for lower posts, particularly in category 'C' and 'D'. That not only brings more impartiality, it also gives a level-playing field for all the youth. At the same time, it also cuts down on the huge expenditure and wastage of time, which went on in conducting interviews. For every post, nowadays, you have thousands of candidates applying.

So, this is just an example. We are already moving in that direction.

डॉ. किरीट सोमैया : माननीय अध्यक्ष जी, आज विश्व में इंडियन सर्विसेज टॉप मानी जाती है। सर्विसेज सैक्टर में whether it is IT or financial services, we are on top in the word. मैं माननीय मंत्री जी से यह कहना चाहूंगा कि प्राइवेट सैक्टर में अगर ये सर्विसेज टॉप पर हैं, मैं कहना चाहूंगा कि उदाहरण के लिए गवर्नमेंट पी.एस.यूज. बैंक हो या एम.टी.एन.एल. हो, बी.एस.एन.एल. हो या एयर इंडिया हो, इस तुलना में हम पीछे रह जाते हैं। क्या सरकार इस दृष्टि से रिफ्रेशर कोर्स, अपग्रेडेशन या इस प्रकार का कोई स्पेशल एक्शन प्लान ड्रॉ-आउट करेगी?

डॉ. जितेन्द्र सिंह : माननीय अध्यक्ष जी, आदरणीय सदस्य ने बहुत अच्छा प्रश्न पूछा है और इसमें सुझाव भी अपने में ही हैं। वास्तव में, इस दिशा में पहले से ही काम हो रहा है। उदाहरण के तौर पर, जैसे पी.एस.यूज. का इन्होंने उल्लेख किया, पहले यह पद्धति थी कि पी.एस.यूज. का और उनके हैड का चयन उसी बोर्ड के भीतर से होता था। पिछले दो वर्षों के भीतर एक नया निर्णय यह भी लिया गया कि इनको बाहर से भी हम ले सकते हैं और बाहर से लोग अपना रिज्यूमे ऑफर दे सकते हैं।

इस प्रकार का प्रयोग पहले गुजरात में हुआ था और यह बहुत ही सफल रहा। अब केन्द्र में भी इसकी सराहना की गई है और बाहर से मीडिया की ओर से भी और आम लोगों की ओर से भी, यह जो हमने नया निर्णय लिया है, इसकी सराहना की गई है because it gives a wider choice of selection, जैसे कि माननीय सदस्य ने कहा।

10.08.2016

(Q. 342)

श्री नित्यानन्द राय: माननीय अध्यक्ष जी, माननीय मंत्री जी ने सदन में जो जवाब दिया है, उसमें काफी विस्तार से इस बारे में उल्लिखित है। उन्होंने इसके लिए बहुत ही सख्त नियम बनाये हैं। उसमें डब्ल्यू.एच.ओ. के जितने भी निर्धारित आलेख इनको प्राप्त कराये हैं, उन सबका पालन हो रहा है। लेकिन मूल प्रश्न यह है कि आपने जो भी मानक बनाये हैं, कंपनियां आपके मानक के तहत माइनस 40 डी.वी.2, माइनस 70 डी.वी. के ऊपर कवरेज बढ़ाने के लिए फ्रीक्वेंसी बढ़ाती हैं और इसका पर्यावरण और लोगों के स्वास्थ्य पर प्रभाव पड़ता है। मेरा स्पष्ट रूप से यह कहना है कि इस पर आप जो भी कार्रवाई कर रहे हैं, वह कार्रवाई नहीं हो रही है और कंपनियां अधिक फ्रीक्वेंसी का धड़ल्ले से उपयोग कर रही हैं। आपने उत्तर में जो आंकड़े दिये हैं, विभाग ने वे आंकड़े स्पष्ट रूप से आपको नहीं दिये हैं।

श्री मनोज सिन्हा : अध्यक्ष महोदया, मुझे ऐसा लगता है कि माननीय सदस्य को थोड़ा और विस्तार में जाने की जरूरत है। वर्ल्ड हैल्थ आर्गेनाइजेशन और इंटरनेशनल कमीशन ऑफ नॉन-आयोनाइजिंग रेडिएशन प्रोटैक्शन के दुनिया भर में जो नॉर्म्स तय हुए हैं, उससे दस गुना ज्यादा स्ट्रिन्जेन्ट नियम इस देश ने बनाये हैं।

जहां तक रेडिएशन का सवाल है, मैं माननीय सदस्य और सदन को आश्वस्त करना चाहता हूं कि दुनिया में 120 से अधिक देश जिन नियमों का पालन कर रहे हैं, उससे दस गुना कड़ा नियम इस देश में है और विभाग द्वारा इसकी रेगुलर मानिटरिंग होती रहती है। देश में जो 11 लाख टावर्स हैं, उनमें दस परसैन्ट तक की हम हर साल में रेगुलर बेसिस पर टैस्टिंग करते रहते हैं और सामान्यतः अगर किसी बी.टी.एस. की शिकायत आती है तो भी हम उसकी जांच करते हैं। अभी तक एक दिक्कत यह थी कि हमारे पास अपने एपरेटस नहीं थे, हम सर्विस प्रोवाइडर से ही एपरेटस लेते थे। अब गवर्नमैन्ट ने उसके भी आदेश दे दिये हैं और आने वाले कुछ महीनों वे एपरेटस भी हमारे पास आ जायेंगे। मैं सदन के माध्यम से देश को भी आश्वस्त करना चाहता हूं कि जो ई.एम.एफ. फ्रीक्वेंसी या रेडिएशन मोबाईल से संबंधित है, उससे देश में किसी भी व्यक्ति को कोई नुकसान नहीं होता है और वह एक निश्चित सीमा के काफी नीचे है, जो दुनिया के दूसरे देशों में हुआ करता है।

श्री नित्यानन्द राय: अध्यक्ष महोदया, माननीय मंत्री महोदय ने प्रयास जरूर किया है, यह एक अच्छा प्रयास है, उस पर मुझे और कुछ नहीं कहना है। लेकिन मेरा कहना यह है कि कंपनियां अभी भी इसका पालन नहीं कर रही हैं। अभी मंत्री जी ने जिन 11 लाख टावरों का उल्लेख किया है, मैं राज्यवार इनके आंकड़े देख रहा था, इसमें एक-दो राज्यों को छोड़ दीजिए तो 45 हजार, 50 हजार या 70 हजार टावर्स जिस-जिस स्टेट में

हैं, वहां जन शिकायतों के बावजूद भी कोई कार्रवाई नहीं हुई है। मैं बिहार का उदाहरण देना चाहता हूं, वहां बहुत बड़ा रिहाइशी इलाका है, वहां हरी निवास एक मकान है, वहां एक ही जगह पर 12 टावर्स लगे हैं। इस संबंध में तीन बार वहां के प्राधिकारी को मेरे द्वारा लिखा गया, फिर क्या यह माना जा सकता है कि वह इन्हें मेनटेन कर रहा है? मैं व्यावहारिक आधार पर कह रहा हूं, कोई सरकारी आंकड़ो के आधार पर नहीं कह रहा हूं, हम जो देख रहे हैं, वही कह रहे हैं और इतना तो समझ में आता है कि एक जगह पर अगर दर्जनों टावर्स होंगे और उनमें 30-35 यंत्र लगे होंगे तो वे निश्चित रूप से मेनटेन नहीं होते होंगे।

महोदया, मैं आपके माध्यम से मंत्री महोदय से एक आग्रह करना चाहूंगा कि अगर किसी भी रिहाइशी इलाके, कालेज, स्कूल या हास्पिटल का आवेदन आता है तो आप शीघ्र ही उसकी फ्रीक्वैंसी की जांच करा लें और यदि कोई दोषी पाया जाता है तो आप अपने नियम के अनुसार उस पर कार्रवाई करें, यही मेरा आपसे अनुरोध है।

श्री मनोज सिन्हा : महोदया, मैं माननीय सदस्य को आश्वस्त करना चाहता हूं कि जो उनकी चिंता है, उससे विभाग पूरी तरह से अवगत है। जैसा मैंने उन्हें पहले बताया कि दुनिया के दूसरे देशों में जो नियम लागू हैं, उनसे दस गुना कड़ा नियम अपने देश में लागू है। वर्ल्ड हैल्थ आर्गेनाइजेशन ने अब तक पिछले अनेक वर्षों में जो अध्ययन कराये हैं, उनकी 25 हजार आर्टिकल्स जनके द्वारा यह बात प्रामाणिक रुप से कही गई है कि इस लो लैवल रेडिएशन से मानव स्वास्थ्य को कोई नुकसान नहीं है, इसलिए आप पूरी तरह आश्वस्त रहें। अगर आप किसी विशेष शिकायत की ओर ध्यान आकृष्ट करेंगे तो मैं आपको भरोसा देना चाहता हूं कि उसकी जांच कराई जायेगी और अगर कोई दोषी पाया गया तो निश्चित रूप से उसे दंडित किया जायेगा। …(व्यवधान) नित्यानंद जी, आप पहले पूरा जवाब सुन लीजिए, अभी आप बैठ जाइये। हमने राज्यवार आंकड़े प्रस्तुत किये हैं, संयोग से आप जिस प्रदेश से आते हैं, वहां एक भी बी.टी.एस. नहीं है, जो नॉर्म को वॉयलेट कर रहा हो। इसके अलावा जब हम रेगुलर जांच करते हैं तो उन्हें चेतावनी देते हैं और जब वे सैल्फ सर्टिफाइड सर्टिफिकेट देते हैं कि रेडिएशन विदइन दि रेंज है, तभी वे इसे लगा सकते हैं, ऐसा नॉर्म विभाग ने पहले से बनाया हुआ है।

माननीय अध्यक्ष : आपने जो पर्टिक्युलर बोला है, उसको मंत्री जी देखेंगे।

श्रीमती भावना पुंडलिकराव गवली : अध्यक्ष महोदया, जैसा कि हम सब लोग देखते हैं कि हमारे देश में ग्रामीण क्षेत्रों तक लैण्डलाइन, मोबाइल सेवा, ब्रॉडबैंड और इंटरनेट भी पहुंच गया है, लेकिन जितनी हमने प्रगति की है, उसी माध्यम से उसका डिस्एडवांटेज भी हमें मिला है। जैसा कि हमारे यहां रिपोर्ट दिखाती है कि डब्ल्युएचओ ने जो सर्वेक्षण किया है, पिछले तीस सालों से वह सर्वेक्षण कर रहे हैं, उनके 25 हज़ार

हवाले आए हैं। उसके बाद में सन् 1996 में अंतर्राष्ट्रीय ईएमएफ परियोजना शुरू की गई थी और उसमें जीरो से 300 गीगाहर्ट्ज की फ्रिक्वेंसी रेंज को ईएमएफ से स्वास्थ्य पर होने वाले प्रभाव का मूल्यांकन करने का जिम्मा दिया गया था। उसी को देखते हुए आपने अभी बताया है कि हमारी जो योजना है, उसके मुताबिक हम अन्य देशों से दस गुना ज्यादा पर कड़ा रवैया उस पर अपनाते हैं। लेकिन फिर भी लोगों के मन में एक डर है कि हमारे स्वास्थ पर इसका बहुत गहरा असर पड़ रहा है। उसके बाद लोगों ने जो रिट पिटिशन की है, इलाहबाद उच्च न्यायालय में सन् 2012 में एक रिट पिटिशन हुई थी, उसके बाद सन् 2014 में जो समिति गठित की गई थी, उसने रिपोर्ट दी थी और उसके बाद सरकार ने यह निर्णय लिया है कि ईएमएफ सुरक्षा एक्सपोज़र सीमाएं पर्याप्त हैं और उसमें बदलाव करने की कोई आवश्यकता नहीं है।

महोदया, आपके माध्यम से मंत्री जी से मेरा एक सीधा प्रश्न है कि लोगों के मन में जो डर है, उसे खत्म करने के लिए हमारी सरकार क्या ठोस कदम उठा रही है?

श्री मनोज सिन्हा : महोदया, माननीय सदस्या ने जो चिंता जाहिर की है, वह स्वाभाविक है, जहां तक माननीय इलाहबाद उच्च न्यायालय के फैसले का सवाल है, तो उच्च न्यायालय के फैसले के बाद आईआईटी खड़गपुर, आईआईटी कानपुर, आईआईटी दिल्ली, आईआईटी रूड़की, आईआईटी मुंबई, इंडियन काउंसिल ऑफ मैडिकल रिसर्च, एम्स और Indian Institute of Toxicology Research, Lucknow की एक समिति गठित की गई थी, जिसने उसका पूरा विधिवत् अध्ययन किया था और उसके बाद रिपोर्ट में यह कहा गया कि मानव स्वास्थ के लिए लो लैवल रैडिएशन से कोई खतरा नहीं है। यह ठीक बात है कि कुछ लोगों ने एक भ्रम फैला रखा है और उसमें सरकार ने या टीएसपीज़ ने प्रभावी काम नहीं किया है। अभी पिछले दिनों देहरादून और हैदराबाद में विभाग की ओर से दो बड़ी कार्यशालाएं आयोजित की गई थीं। भविष्य में पब्लिक अवेयरनेस के लिए हम इस पर और विशेष जोर देने वाले हैं, ताकि देश में जो एक भ्रम फैला हुआ है कि इससे लोगों के स्वास्थ को नुकसान होगा, उसका निवारण हो सके।

श्रीमती शताब्दी राय: महोदया, मुझे यह कहना है कि सिर्फ टॉवर्स पर ही नहीं, हर घर और फ्लैट पर टॉवर होता है, कंपनी से मंथली पैसा मिलता है, इसलिए वे टॉवर दे देते हैं। उस फ्लैट या घर में जो रहते हैं, उनके हैल्थ पर जो अफैक्ट होता है, उसमें मंत्री जी कुछ ध्यान दे रहे हैं?

श्री मनोज सिन्हा : अध्यक्ष महोदया, मैं बार-बार उसी बात को बलपूर्वक कह रहा हूँ कि जो रेडिएशन का लैवल है, उससे मानव स्वास्थ को कोई खतरा नहीं है। घर में भी जो व्यवस्था की गई है, आप आश्वस्त रहें कि उससे कोई खतरा किसी आदमी के स्वास्थ पर नहीं पड़ने वाला है।

(Q. 343)

SHRI E. AHAMED: Madam, it is a well-known fact that the magnitude of waqf properties is such that if waqf properties are managed and administered properly, they can provide so much income that most of the problems of the minorities, including their educational and economic backwardness can be taken care of. But the waqf properties are not being managed and administered properly.

Madam, I would like to know from the hon. Minister, through you, as to what are the details of assistance and coordination being extended by the Central Government to the State Governments and State Waqf Boards for improving the waqf properties and management.

श्री मुख्तार अब्बास नक़वी : अध्यक्ष महोदया, माननीय सदस्य ने जो बात कही है, वह सही है कि वक्फ़ संपत्तियों के रख-रखाव और उनके रिकॉर्ड की जो व्यवस्था थी, वह बहुत सुचारू रूप से नहीं थी। इस सम्बन्ध में अलग-अलग वक्फ बोर्डों और अलग-अलग राज्य सरकारों से समन्वय और चर्चा के बाद जो सबसे महत्वपूर्ण बात आई कि वक्फ बोड्र्स के जो रिकॉर्ड हैं, जो वक्फ बोर्डों में हैं, उनका रख-रखाव पूरी तरह से ठीक नहीं है और इसीलिए उसके कम्प्यूटराइजेशन को प्राथमिकता दी गई। विभिन्न राज्यों के वक्फ बोर्डों ने कम्प्यूटराइजेशन की दृष्टि से काफी अच्छा काम किया। उसमें वक्फ बोर्डों की तरफ से यह कहा गया कि साहब वक्फ बोर्डों की आर्थिक स्थिति ठीक नहीं है, इसलिए वे पूरी तरह से कम्प्यूटराइजेशन की दिशा में काम नहीं कर सकते। इसलिए केन्द्र सरकार ने सभी राज्यों के वक्फ बोर्डों को 27 लाख रुपए कम्प्यूटराइजेशन के लिए दिये और 33.37 करोड़ रुपए जितने भी वक्फ बोर्ड हैं, उनके रख-रखाव के लिए दिए, ताकि कम्प्यूटराइजेशन का काम ठीक ढँग से चल सके। मुझे इस बात को कहने में खुशी है कि बहुत से वक्फ बोर्डों ने इस दिशा में बहुत अच्छा काम किया है और कुछ वक्फ बोर्ड अभी इस दिशा में काम कर रहे हैं। उनके साथ हम समन्वय के माध्यम से, सम्पर्क के माध्यम से, अभी तीन दिन पहले बंगाल के वक्फ बोर्ड और उससे सम्बन्धित लोग हमसे भी मिले थे, उनसे भी बात हुई, उनको भी जो मदद चाहिए, वह हम कर रहे हैं। हमारा जो सेन्ट्रल वक्फ काउन्सिल है, वह और उसके साथ-साथ और भी जो एजेंसियाँ हैं, वे वक्फ बोर्डों के कम्प्यूटराइजेशन की दृष्टि से उनको मदद कर रही हैं।

SHRI E. AHAMED: I do not want to make a dispute and argue on this issue. I am not agreeable to what the hon. Minister has stated. However, I would like to ask

this question. The Central Government has launched the National Waqf Development Corporation Limited (NAWADCO) under the Ministry of Minority Affairs. The establishment of NAWADCO is another step forward in an effort to promote the interests of the minorities in the country.

I want to know whether it is a fact that no waqf property has been developed so far by NAWADCO and the targets set in this regard are not being achieved. What are the reasons for not achieving the targets? What are the steps the Government proposes to take to achieve the targets and also to remove the difficulties that are being faced?

श्री मुख्तार अब्बास नक़वी : महोदया, अब तक वक्फ प्रॉपर्टीज के डेवलपमेंट के लिए जो हमारी व्यवस्था है, उसमें हम 75 परसेंट देते हैं। जो भी वक्फ बोर्ड उन प्रॉपर्टीज के डेवलपमेंट का प्रपोजल देते हैं, हम उसका 75 परसेंट ऋण देते हैं, उसमें दो करोड़ रुपए तक देते हैं। इस दृष्टि से अब तक हमने 48 करोड़ रुपए से ज्यादा ऋण दिया है और वह ऋण बिल्कुल ब्याज मुक्त होता है। वह ऋण हमने 143 वक्फ संस्थानों को दिया है। उसके अतिरिक्त मूल प्रश्न पंजाब और हरियाणा वक्फ बोर्डों का है, उनको नियमों को लेकर, कुछ चीजों को लेकर उनको दिक्कत थी, उन्होंने इसमें शिकायत की थी और उसमें उनका यह कहना था कि जो लीज रेट है, वह 5 परसेंट है, उसे घटाया जाए, उसकी वजह से हमारा काम सुचारू रूप से नहीं चल रहा है। हमने उसको रिव्यू किया और रिव्यू करने के बाद 5 परसेंट से घटाकर, जो नॉन कामर्शियल प्रॉपर्टीज है, उनका लीज रेट हमने 2 परसेंट कर दिया है और जो कामर्शियल प्रॉपर्टीज हैं, उनका लीज रेट 2.5 परसेंट किया है। पंजाब और हरियाणा वक्फ बोर्ड के बारे में माननीय सदस्य ने कहा कि वहाँ की आय घट रही है, क्योंकि जो नया वक्फ एक्ट है, उस वक्फ एक्ट की जो नियमावली बनी है, उसे उन्होंने अभी तक लागू नहीं किया था। जिन वक्फ बोर्डों ने उस नियमावली को लागू किया है, उन राज्य वक्फ बोर्डों की इन्कम बहुत अच्छी हुई है, बहुत बढ़ी है। मैं केरल का उदाहरण दूँगा, क्योंकि माननीय सदस्य केरल से आते हैं, वर्ष 2013-14 में 388 लाख रुपए उसकी इन्कम थी, उसके बाद वर्ष 2014-15 में, जब उन्होंने नियम लागू किया तो इन्कम 617 लाख रुपए हुई और अभी वर्ष 2015-16 में 690 लाख रुपए इन्कम हुई है। इसी तरह से पश्चित बंगाल में भी वर्ष 2013-14 में इन्कम 74 लाख रुपए थी, वर्ष 2014-15 में इन्कम 95 लाख रूपए हुई और वर्ष 2015-16 में इन्कम 87.78 लाख रूपए हुई। इसी तरह से कर्नाटक में और अन्य राज्यों में हुआ, जिन्होंने कि नए वक्फ एक्ट के तहत जो नियमावली बनी है, उसे लागू किया है। उसके

बावजूद भी जो आपका स्पेसिफिक प्रश्न पंजाब और हरियाणा को लेकर है, उनकी माँग पर, उनके सुझाव पर हमने वक्फ लीज के रेट को 2 परसेंट और 2.5 परसेंट कर दिया है।

श्री तारिक अनवर: माननीय अध्यक्ष महोदया, मंत्री जी ने अपने लिखित उत्तर में कहा है कि -

> "Punjab and Haryana State Waqf Boards have stated that they are facing difficulties in implementing mainly Rule-5 and Rule-7 of the Waqf Properties Lease Rules, 2014. These Waqf Boards are claiming that they are not able to implement the Waqf Properties Lease Rules, 2014. The Ministry is of the view that income of these two Boards has decreased due to their resistance to implement the notified rules."

अध्यक्ष महोदया, वक्फ जायदाद को लेकर हमेशा यह सवाल उठता रहा है कि उसका सदुपयोग नहीं हुआ। अरबों की जायदाद है, प्रॉपर्टी है, और जैसा अभी ई.अहमद साहब ने भी कहा कि इसका उद्देश्य यह था कि जो समाज के लोग हैं, मुस्लिम समुदाय के लोग हैं, उनके वैलफेयर के लिए उससे काम लिया जाए। लेकिन ऐसा हुआ नहीं, और इसी बात को लेकर जब इस तरह की बहुत शिकायतें आईं तो राज्य सभा के चेयरमैन द्वारा एक सैलैक्ट कमेटी का गठन हुआ था। उस वक्त जो डिप्टी चेयरमैन थे रहमान खान साहब, वे उसके अध्यक्ष बनाए गए थे। हम सब उसके सदस्य थे। उस कमेटी के द्वारा काफी मंथन हुआ। पूरे देश के वक्फ बोर्ड के अध्यक्षों को बुलाया गया, मुस्लिम समुदाय से जुड़े हुए जितने संगठन थे, उनको बुलाया गया और सबके बाद हम इस नतीजे पर पहुँचे थे कि वक्फ प्रॉपर्टी की हिफ़ाज़त करने के लिए वक़्फ़ एक्ट में संशोधन किया जाए। उसमें फिर संशोधन किया गया, उसका सुझाव सैलैक्ट कमेटी ने दिया। सरकार ने उसका अनुमोदन भी किया। लेकिन आज दो सालों के बाद या तीन सालों के बाद अगर कुछ वक्फ बोर्ड उसको इंप्लीमैंट नहीं कर रहे हैं, उसका कार्यान्वयन नहीं कर रहे हैं, उस एक्ट को लागू नहीं कर रहे हैं और उससे नुकसान हो रहा है, तो क्या सरकार ऐसे वक्फ बोर्डों के खिलाफ कोई ठोस कदम उठाएगी, जो उस एक्ट का पालन नहीं कर रहे हैं?

श्री मुख्तार अब्बास नक़वी : माननीय अध्यक्ष महोदया, माननीय सदस्य ने जो पंजाब और हरियाणा वक्फ बोर्ड्ज़ के बारे में कहा, मैं पहले ही उनके बारे में बता चुका हूँ। उनकी समस्या केवल यह है कि जो मूल वक्फ एक्ट की नियमावली है, उसको लागू करने की बात थी कि उन्होंने उसको लागू नहीं किया। इसकी वजह से उनको समस्याएँ आईं और उसके बारे में उनकी जो समस्या थी, उसका समाधान काफी कुछ हद तक किया गया है। यह बात बिल्कुल सही है कि बहुत से वक्फ बोर्ड जो नया वक्फ एक्ट है, उस वक्फ एक्ट के प्रावधानों का ठीक ढंग से पालन नहीं कर रहे हैं। क्योंकि यह देश फैडरल सिस्टम से चलता है, संघीय ढाँचे के तहत चलता है। इसलिए राज्य सरकारों से समय-समय पर हम लोग बात करते हैं और अपील

करते हैं उन वक्फ बोर्डों को, जिनमें मुख्य रूप से जो वक्फ ट्रिब्यूनल है, बहुत से राज्यों के वक्फ बोर्ड ऐसे हैं कि जिन्होंने वक्फ ट्रिब्यूनल नहीं बनाया। उसके अलावा सबसे इंपॉर्टैन्ट यह है कि जो वक्फ की प्रापर्टीज़ हैं, उसके लिए सर्वे कमिश्नर की नियुक्ति थी। बहुत से वक्फ बोड्र्ज़ ने अभी सर्वे कमिश्नर्स की नियुक्ति नहीं की है। उस संबंध में हमारी चर्चा हो रही है और हम लगातार राज्यों के वक्फ बोर्डों और राज्य सरकारों से इस संबंध में आग्रह कर रहे हैं कि वे इस दिशा में काम करें। जो एनक्रोचमैंट है और जो वक्फ प्रापर्टीज़ हैं, उनके संबंध में हम मिलकर काम करेंगे।

श्री धर्म वीर गांधी: माननीय अध्यक्ष महोदया, मैं मंत्री जी का ध्यान पंजाब में जो वक्फ बोर्ड की प्रापर्टीज में...... *हो रही है, उसकी तरफ दिलाना चाहता हूँ। पंजाब में वक्फ बोर्ड की प्रॉपर्टी में जो......* है, वह न सिर्फ अल्पसंख्यकों द्वारा, बल्कि जो बहुसंख्यक दल के लोग हैं, वे भी सरकार के द्वारा मिलीभगत से उस प्रॉपर्टी को लीज़ पर लेकर हड़प कर रहे हैं। मैं आपको पटियाला का एक्ज़ाम्पल देता हूँ। आप पटियाला में सर्वे कराइए कि कितनी वक्फ बोर्ड की प्रापर्टी, जो गैर मुस्लिम भाईचारा है, उनके द्वारा हड़प ली गई है। क्योंकि वक्फ बोर्ड के मनोनीत सदस्य पंजाब की राज्य सरकार द्वारा मनोनीत किए जाते हैं, वे राजनीति से प्रभावित होते हैं और सभी लोगों को इस घपले में शामिल करते हैं। वक्फ बोर्ड बहुत घाटे में जा रहा है। मेरे साथी ने ठीक बोला है कि अगर सही उपयोग किया जाए तो उससे मुस्लिम भाईचारे का बहुत कल्याण होगा, बहुत भला होगा। ...(व्यवधान)

माननीय अध्यक्ष : आप प्रश्न पूछिये। प्रश्न तो आप पूछ नहीं रहे हैं।

श्री मुख्तार अब्बास नक़वी : पंजाब में 34187 वक्फ प्रॉपर्टीज़ हैं और उन वक्फ प्रॉपर्टीज़ के रख-रखाव के लिए हम राज्य सरकार से और वहाँ के वक्फ बोर्ड से बात कर रहे हैं। वहाँ पर वक्फ बोर्ड में सीईओ और कुछ अधिकारियों की कमी है। उस संबंध में हम बातचीत करके, जो आपने एनक्रोचमैंट की बात की है, उसको खत्म करने की कोशिश कर रहे हैं।

---

* Not recorded.

(Q. 344)

श्री कीर्ति आज़ाद: अध्यक्ष महोदया, अभी हमने देखा था कि एल.टी.सी. स्कैम हुआ था और दूसरे सदन के सदस्य के ऊपर सी.बी.आई. इंक्वायरी भी हुई थी और उनको अपनी सदस्यता छोड़नी भी पड़ी।...(व्यवधान) मैंने मूल रूप से जो प्रश्न पूछा था, उसी विषय से संबंधित एक आर.टी.आई. के जवाब में लोक सभा सचिवालय, राज्य सभा सचिवालय एवं रेलवे के अधिकारियों ने कहा है कि उनके पास कोई भी ऐसे आंकड़े नहीं हैं जिसमें यह कहा जा सकता है कि सांसदों ने कब अपनी टिकट बुक करायी। ऐसे लोग, जो असामाजिक तत्व हैं, जो उनके नाम से अनेक बुकिंग कराते हैं, उसके बारे में इनके पास आंकड़ा नहीं है।

साथ ही साथ, दुःख के साथ मैं यह कहना चाहता हूं कि मेम्बर्स ऑफ पार्लियामेंट का जो पूरा पैसा होता है, उसे लोक सभा सचिवालय या राज्य सभा सचिवालय पे करता है। इससे डबल नुकसान होता है। मेरा मंत्री जी से यह जानना है और मैं लोक सभा सचिवालय से भी यह जानना चाहूंगा कि कौन-से मानक हैं, जिनसे यह पता लगता है कि संसद सदस्य ने जो रेल का अपना टिकट बुक कराया है, उस पर उन्होंने ट्रैवल किया या नहीं। यदि उन्होंने ट्रैवल नहीं किया तो फिर उनको पैसा लोक सभा सचिवालय और राज्य सभा सचिवालय से मिलता है। यह किस प्रकार से तय किया जाता है कि सांसदों ने ट्रैवल किया या नहीं किया? जो मल्टीपल बुकिंग्स होती है, उसके ऊपर रोक लगाने का कोई मैकेनिज्म तो होनी चाहिए। इससे नुकसान तो सरकार का ही होता है।

श्री सुरेश प्रभु : मैडम, यह बिल्कुल सही है कि आज जो व्यवस्था चल रही है, इस व्यवस्था के अनुसार हमारे सम्माननीय सदस्यगण एक ही समय में एक से ज्यादा ट्रेनों में बुकिंग करते हैं, जिसे माननीय सदस्य ने मल्टीपल बुकिंग कहा है। इसके कारण बहुत बार ऐसा भी होता है कि अलग-अलग दिशाओं में चलने वाली ट्रेनों में मल्टीपल बुकिंग की गयी होगी तो कौन-से सांसद ने कब-कब ट्रैवल किया, उसके बारे में सही जानकारी रेलवे के पास नहीं है, यह बात सही है। यह भी सही है कि इसके कारण इसका कोई न कोई दुरुपयोग होने की भी संभावना है।

मैं आपके माध्यम से कहना चाहता हूं कि पिछले कुछ महीने से इस पर कार्रवाई चल रही है। इस संबंध में पिछली मीटिंग दिनांक 06 जुलाई को हुई थी, जिसमें लोक सभा सचिवालय और राज्य सभा सचिवालय के लोग भी आए थे।

हमने अभी एक नया फैसला किया है कि हर मेम्बर ऑफ पार्लियामेंट और हर एक्स मेम्बर ऑफ पार्लियामेंट को भी हम एक यूनिक आइडैंटिटी देंगे। वे जो टिकट बुक करेंगे, वह उसी आइडैंटिटी से किया जाएगा। उसका पासवर्ड भी उन्हीं के पास होगा। यदि उसका किसी ने गलत तरीके से उसका इस्तेमाल

किया तो ऑनरेबल मेम्बर ऑफ पार्लियामेंट के पास जो उनका रजिस्टर्ड मोबाइल होगा, उसके ऊपर उन्हें सूचना दी जाएगी कि आपका यह बुकिंग हुआ है, अगर आपने इसे नहीं किया है तो हमें फौरन बता दीजिए। यह व्यवस्था हम जल्द से जल्द लागू करने वाले हैं।

ऑनरेबल एक्स मेम्बर ऑफ पार्लियामेंट के लिए स्थिति अच्छी नहीं थी। मुझे भी मालूम है कि मैं भी एक दिन एक्स मेम्बर ऑफ पार्लियामेंट बनने वाला हूं। उनकी तरफ से भी हमें शिकायतें आती थीं कि उन्हें टिकट के लिए खड़े रहना पड़ता है और उन्हें दिक्कतें आती हैं। इसलिए उसे दूर करने के लिए यह व्यवस्था सभी के लिए लागू होगी। हमारे सेक्रेटेरियट ने हमें इंफॉर्मली बता दिया है कि यह व्यवस्था लोक सभा और राज्य सभा, दोनों के मेम्बर्स ऑफ पार्लियामेंट के लिए रहेगी। मुझे लगता है कि इसके बाद लोगों को जो आज दिक्कतें आती हैं, वह नहीं रहेगी। साथ ही, माननीय सदस्य की जो आशंका है, उनकी जो चिंता है, इसके ऊपर भी सही मायने में कार्रवाई की जाएगी।

श्री कीर्ति आज़ाद: अध्यक्ष महोदया, माननीय मंत्री जी ने बहुत अच्छा जवाब दिया। लेकिन, मैं कैन्सिलेशन की स्थिति के बारे में जानना चाहता हूं। अगर एक आम आदमी हवाई जहाज या रेलवे की टिकट बुकिंग कराता है और अगर उसे वह कैन्सिल कराता है तो उसे कैन्सिलेशन चार्जेज लगते हैं। अगर वह उस टिकट पर यात्रा नहीं करता है तो उसके पूरे टिकट के पैसे ले लिए जाते हैं। यदि कोई संसद सदस्य और मैं चाहता हूं कि इस विषय पर सभी आत्ममंथन करें कि हम टिकट की बुकिंग करें और बुकिंग करने के बाद यदि उस पर ट्रैवल नहीं करें तो फिर लोक सभा सचिवालय की तरफ से कैन्सिलेशन या टिकट के पैसे नहीं दिए जाएं, बल्कि सभी सांसद अपनी ज़ेब से उस कैन्सिलेशन का पैसा दें।...(व्यवधान) क्या इसके बारे में मंत्री जी कुछ बताएंगे?...(व्यवधान)

श्री सुरेश प्रभु : मैडम, लोक सभा सदस्यों के लिए क्या व्यवस्था होनी चाहिए, इसके बारे में जो आदेश आप देंगी, उसका हम पूरी तरह से पालन करेंगे। मैं इसकी व्यवस्था भी बताना चाहता हूं कि बहुत बार ऐसा होता है कि लोक सभा के सदस्य यहां पर चर्चा में यदि हिस्सा ले रहे हैं, उनको भी पता नहीं है कि लोक सभा कब एडजर्न होगी, उनको अपने संसदीय कार्य क्षेत्र में पहुंचना होता है, इसमें उनको दिक्कतें आती हैं। इन सभी बातों को ध्यान में रखते हुए यह व्यवस्था है। जो आपकी चिंता है कि उसका मिसयूज न हो, उसे टालने के लिए हम व्यवस्था बना रहे हैं। मुझे लगता है कि यह व्यवस्था बरकरार रहेगी। वैसे भी मेंबर ऑफ पार्लियामेंट की जो दिक्कत है, उसको भी ध्यान में रखते हुए हम काम करेंगे।

माननीय अध्यक्ष : कोई शौक से ऐसा नहीं करता है।

SHRI M. CHANDRAKASI : Madam, I would like to know from the hon. Minister whether the Railways has any plan to further review and reform the existing system of booking and sale of train tickets so as to remove any chance for the role of a middleman, a broker or an agent. If so, I would request him to give details thereof.

SHRI SURESH PRABHU: Madam, this is also a valid concern. We have noticed lot of abuse taking place by the middlemen, whom we call touts, who claim to be representing the Railways but have nothing to do with the Railways. There are such rackets which have been going on. We are constantly raiding them and trying to take action against them. At the same time, we need some sort of agents.

We already have almost 86,000 sub-agents of IRCTC. All these sub-agents also need to be properly monitored. But we are taking a number of steps now. The technology is an answer, but technology is also a challenge. As we develop more technology, the abuse of technology will happen and people will try to score over it. Constantly, we have to keep upgrading our technology. That is the only way we can do it and we are constantly trying to do it.

Madam, I will tell you what we have done recently in the last few months. The ticket booking rate per minute has now been increased to 12,900 tickets which earlier was only 2,000 tickets. This has helped people to book the tickets. Secondly, we have also tried to increase the PRS locations where people can actually go and make the reservation by almost 300 in the last few months.

We are also increasing the ways by which people can actually book e-tickets easily. Then, there was abuse which was possible, particularly between 10 a.m. and 11 a.m. When tatkal booking was opening, people were abusing it. So, we have stopped agents from entering the system for the first half an hour during which time it is available only for general public. Of course, thereafter, they can also book tickets. We have taken a number of such measures.

We are also taking measures to find out how people can cancel their tickets. Another major abuse which was happening was that the people used to claim that they had not travelled and were canceling the tickets because we did not have the

system. Now, this whole system is getting overhauled. We are giving the TTE a hand-held device whereby we can know on real time basis how many seats are vacant, but this is in the initial stages. It has not covered universally. Once this happens, this also will reduce the abuse.

माननीय अध्यक्ष : श्री श्रीरंग आप्पा बारणे, शार्ट क्वैश्चन पूछिए, अच्छा डिटेल उत्तर आ गया है।

श्री श्रीरंग आप्पा बारणे: महोदया, मंत्री महोदय ने लिखित उत्तर में दिया है कि आरक्षित एकॉमोडेशन की मांग और आपूर्ति में अंतर होने के कारण आरक्षण का दुरूपयोग होता है। मैं मंत्री जी से पूछना चाहता हूं कि टिकट एजेंट्स एंड ट्रैवल कंपनियों द्वारा रेलवे टिकट बेचने की कई गतिविधियां चलती हैं। इसे रोकने के लिए सरकार क्या कदम उठा रही है और इस साल ऐसे कितने मामले सामने आए, जिनके ऊपर कानूनी कार्रवाई की गई?

श्री सुरेश प्रभु : मैडम, यह ओरिजनल क्वैश्चन में नहीं था, इसलिए मेरे पास एग्जैक्ट नंबर नहीं है कि कितने लोगों के ऊपर कार्रवाई की गई। लेकिन मैं जरूर कहता हूं कि हम लगातार कार्रवाई करते रहते हैं, कल भी कई जगह पर कार्रवाई की गई। ई-टिकट में बोगस ई-टिकट को पकड़ा गया, इस तरह की कार्रवाई हमेशा होती रहती है। मैं आपको आश्वासित करना चाहता हूं कि इसमें लांग टर्म सोल्यूशन यही है कि आज हमारी मांग और आपूर्ति में जो अंतर है, उसको पूरा करने के लिए कैपेसिटी आग्युमेंटेशन हम करें। हमारे सांसद को जानकारी मिल जाएगी कि हर रेलवे स्टेशन के ऊपर क्या कैपेसिटी आग्युमेंटेशन हम कर रहे हैं, इसके बारे में जानकारी पूरी मात्रा में लगाई जाएगी। आपको भी इसके बारे में पता होगा। मुझे लगता है कि दो-तीन सालों में जब आग्युमेंटेशन की कैपेसिटी का काम पूरा होगा, जैसा कि हमारी स्टैंडिंग कमेटी ने बताया। यह पूरा होने के बाद मुझे विश्वास है कि जो अंतर है, वह पूरी तरह से कम हो जाएगा और उसके कारण इस तरह का एब्यूज करने की सम्भावना भी कम हो जाएगी।

10.08.2016

(Q. 345)

डॉ. भोला सिंह: माननीय अध्यक्षा जी, जो जवाब आया है, वह काफी नपा-तुला है। मैं एक गरीब किसान का बेटा हूं। मैं उस सत्य को स्वीकार करता हूं जो धरती की धूलि से रमा हुआ है। यह अगस्त क्रान्ति का महीना है और देशभक्ति के उमड़ते-घुमड़ते बादलों के बीच जो छिटकती हुई बिजलियां हैं, उनके दीप सदन में उपस्थित हैं।

Gunnar Myrdal in his Book, *Asian Drama*, wrote at one place:

"The Indian society is a change resisting society rather than change inducing society."

दूसरी जगह उन्होंने प्रिफेस में लिखा है --

"The vested interest in ideas is more dangerous than an atomic bomb."

मैं इन बातों को इसलिए कहना चाहता हूं कि मंत्री जी का जो जवाब आया है कि विशिष्टता लिए हुए ब्यूरोक्रेसी आती है और उनकी विशेषता से पॉलिटिकल कार्यपालिका लाभ उठाती है। पॉलिटिकल कार्यपालिका इस सदन के प्रति जिम्मेदार है। पॉलिटिकल कार्यपालिका ही सरकार चलाती है, शासन चलाती है और ब्यूरोक्रेसी उसके हथियार हैं। इसलिए हम जानना चाहते हैं कि अगर पुरातन के आधार पर, विशिष्टता के आधार पर ब्यूरोक्रेसी को नियुक्त करते हैं, तो यही तथ्य पॉलिटिकल कार्यपालिका के संबंध में क्यों न उठाया जाए?...(व्यवधान)

माननीय अध्यक्ष : भोला सिंह जी, आप प्रश्न पूछिए।

...(व्यवधान)

डॉ. भोला सिंह: प्रश्न का जवाब देने से पहले मैं जवाब के संदर्भ में कहना चाहता हूं। मैंने बर्नाड शा की एक किताब पढ़ी थी। बर्नाड शा की उम्र 75 वर्ष थी। एक सिनेमा नायिका उसके नजदीक गई और बर्नाड शा से कहा, आप बड़े तेजस्वी हैं। मैं आपसे शादी करना चाहती हूं। ...(व्यवधान) बर्नाड शा ने कहा क्यों, हमसे क्यों शादी करना चाहती हो। अब तो मेरा शरीर भी 75 से ज्यादा का हो गया है। मैं कुछ कर भी नहीं सकता।...(व्यवधान)

माननीय अध्यक्ष : भोला सिंह जी, आप प्रश्न पूछिए।

...(व्यवधान)

डॉ. भोला सिंह: उस नायिका ने कहा कि मैं चाहती हूं कि आपके संयोग से जो बच्चा हो, उसका दिमाग बर्नाड शा का हो और उसका शरीर हमारे जैसा हो।...(व्यवधान)

माननीय अध्यक्ष : भोला सिंह जी, अलग-अलग प्रसंग में यह किस्सा सुनाया गया है। आप प्रश्न पूछिए।

...(व्यवधान)

डॉ. भोला सिंह: मान लीजिए बर्नाड शा का शरीर हो गया और नायिका का दिमाग हो गया तब क्या होगा। आज यही स्थिति हो रही है कि नायिका का दिमाग और बर्नाड शा का शरीर हमारे सामने उपस्थित है। इसलिए मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि नियुक्ति करने में जो पैसे खर्च हुए हैं, क्या नियुक्ति करने के बदले हमारे जो कर्मचारी, पदाधिकारी हैं, जो सेवा में हैं, उन्हें ट्रेंड करने के लिए उस पैसे को खर्च नहीं किया जा सकता? ...(व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न हो गया है। आपके प्रश्न का सप्लीमैंट्री भी आएगा।

...(व्यवधान)

डॉ. भोला सिंह: मैं जानना चाहता हूं कि उस पर पैसा खर्च किया जा सकता है या नहीं?...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी, अब आपकी परीक्षा है। थोड़े में ठीक उत्तर दीजिए।

...(व्यवधान)

डॉ. जितेन्द्र सिंह : अध्यक्ष महोदया, बड़ा दार्शनिक प्रश्न है और समझने में थोड़ा समय लगा। ...(व्यवधान) इसका पहला अंश जो मैं अपने संदर्भ में समझता हूं कि ब्यूरोक्रेसी और पॉलिटिक्स, निश्चय ही संवैधानिक स्थिति भी यह है कि they are two essential pillars -- ऐग्ज़ीक्यूटिव और पॉलिटी का। दूसरा उनका कहना था कि इस तंत्र में ब्यूरोक्रैट भी एक यंत्र है। Certainly, a bureaucrat or a civil servant is an essential tool of governance.

जैसा प्रधानमंत्री जी मैक्सिमम गवर्नेस का मंत्र दिया है। We cannot achieve good governance with bad tools or bad civil servants. इनसे दूसरा सबक सीखा, तीसरा, बॉडी एंड ब्रेन के बारे में कहा, मुझे लगता है कि पिछले दो वर्षों में प्रयास किया गया है that body and brain of bureaucracy is kept in place. उसी संदर्भ में तथ्यों के आधार पर भी एक बात जोड़ दूं कि वर्तमान सरकार ने मार्च, 2016 में डीओपीटी के अंतर्गत ड्राफ्ट गाइडलाइन तैयार करने का प्रयास किया है जिसमें एक मैक्निज्म विकसित किया जाए जिसकी ओर माननीय सदस्य इशारा कर रहे थे। यदि किसी प्रकार के कन्सलटेंट की नियुक्ति होती है, भिन्न-भिन्न श्रेणी के कन्सलटेंट रहते हैं, कुछ एक विभाग से दूसरे विभाग में जाते हैं। यदि वह जाते हैं तो मार्केटर्स की सैलरी या वेतन लेना चाहते हैं तो वे त्यागपत्र दे दें या जो

डोमेटस्टिक कन्सलटेंट हैं, जिन्हें बाहर से हायर किया जाता है, उस स्थिति में क्या मैक्निज्म रहे उसके लिए गाइडलान अभी विचाराधीन है, इनको अभी अमली जामा नहीं पहनाया गया है। इसके अंतर्गत हमने एक स्क्रीनिंग कमेटी रखी है जिसमें कन्सर्न मंत्रालय के सचिव रहेंगे उसी मंत्रालय का फाइनेन्शियल एडवाइजर रहेंगे, एक प्रतिनिधि डीओपीटी के रहेंगे, एक प्रतिनिधि डिपार्टमेंट ऑफ एक्सपेन्डिचर का रहेगा। यदि दो वर्ष के बाद उस कन्सलटेंट का अवधि काल बढ़ाना है तो वह पुनः स्क्रीनिंग के सामने केस जाएगा। लेकिन यदि उसकी वेतन की दर पचास हजार रुपये से ज्यादा है और दो वर्ष से अधिक उसको रखना है तो इसके लिए एक उच्च स्तरीय कमेटी रहेगी जिसके अध्यक्ष कैबिनेट सेक्रेटरी रहेंगे और उसके नीचे तीन सेक्रेटरी, डीओपीटी, कन्सर्न मिनिस्ट्री और फाइनेंस रहेंगे। बॉडी के अंदर से ब्रेन न हिले, इसको लेकर बडे ही चिकित्सकीय ढंग से प्रयास किया जा रहा है।

डॉ. भोला सिंह: अध्यक्ष महोदया, मैं जवाब के आलोक में सिर्फ प्रश्न पूछ रहा हूं। क्या किसी को अगर तैरना नहीं आता है और उसे तैरने के लिए कहा जाएगा कि पहले सूखे में तैरना सीखो, उसके बाद नदी में उतरने देंगे या उससे कहा जाएगा कि पहले पानी पीओ और तुम्हें तैरने आ जाएगा। आप तैरने के लिए जो नए कर्मचारी और पदाधिकारी हैं आप उससे कहेंगे कि पहले सूखे में तैरो और उसके बाद नदी में उतरने देंगे।

डॉ. जितेन्द्र सिंह : अध्यक्ष महोदया, सिविल सर्विसेज को लेकर रिमॉडलिंग का प्रयास प्रशिक्षण के स्तर पर हो रहा है इसको लेकर डीओपीटी के अंतर्गत एक कमेटी का गठन किया गया है। हमारा प्रयास रहेगा कि वह पानी और बिना पानी दोनों तरह से तैर सकें। इसके लिए एक समिति का गठन किया गया है। To revisit the syllabus and the system of training की रिपोर्ट भी अपेक्षित है कुछ ही समय में वह रिपोर्ट भी आ जाएगी। हम पहले से ही इस दिशा में प्रयासशील हैं।

SHRI S.P. MUDDAHANUME GOWDA: Madam, we have been seeing that the senior officers who are in the position of taking decision, are re-employed in private sectors and private companies immediately after retirement. Sometimes, we have been seeing that they take decisions causing burden to the Exchequer of the country and the State so as to help such private companies or private sector. We are also seeing that such officers, immediately after retirement, are re-employed in such private companies or corporations. My question is whether the Union Government is seriously thinking of fixing a cooling off period prohibiting such officers from taking decisions with regard to re-employment with any private companies to prevent the misuse of the office.

DR. JITENDRA SINGH: Madam Speaker, the question of the hon. Member is very well taken. This is already a matter of concern. It is very much in the consideration of the Government. In fact, there already exists a cooling off period. Only the span of the cooling off period can be discussed further. As it is, the cooling off period is one year. In case, an officer wants to get employed or get engaged in private sector prior to that completion of one year post-superannuation, he is expected to seek permission from the Government. It is, then, the prerogative of the Government to give permission or not. However, as you said, if the cooling period is to be increased or otherwise, these things are always under constant considerations. As I said, the draft DoPT guidelines which are still under consideration and not actually implemented, can take cognisance of these issues. Certainly we are aware of it; not only that, when a consultant from outside is engaged, particularly if he happens to be a foreign origin consultant, it is made sure he is not given any kind of assessment which involves policy decisions. Already, the Government is seriously conscious of these issues.

SHRI KALYAN BANERJEE: Experience speaks that after retirement, not only the bureaucrats but even judicial officers go to the tribunals, etc. Who are those bureaucrats? They are bureaucrats at the point of time in the Government, who are the favoured bureaucrats. Now, this is not functioning. After retirement, when they go to the tribunals, etc., neither they sit at 10.30; they slip after one o'clock; and they sit in the chair itself. This is our whole experience. If in an administrative tribunal system a bureaucrat is required, why can he not be a person who is in service? Why is a bureaucrat who has retired being placed there? Then, the system will be more beneficial. Today this Government is here; tomorrow another Government may come. Today's Government is appointing its own favourite persons. … (*Interruptions*)

HON. SPEAKER: Please put your question.

… (*Interruptions*)

SHRI KALYAN BANERJEE: I am having a question to the hon. Minister to this extent. Would you kindly think about that or re-think about that? Instead of retired bureaucrats, will you bring the bureaucrats who are in service so that there can be accountability?

DR. JITENDRA SINGH: Speaker Madam, the concern expressed by the hon. Member is well taken. In fact, this is an issue of debate for quite sometime even inside and outside the House about what are the parameters to be followed for giving post-retirement appointments and whether or not extraneous considerations creep in, maybe sometimes political considerations as referred by the hon. Member. I think, this is something which requires a larger consensus; and all of us can evolve that. We are always moving in the direction of constant evolution and constant improvement to make the working and the system and the mechanism of appointments more impartial and less affected by nepotism and favouritism. But as I said, in the last two years this Government has been constantly moving in the direction of making the appointments much more objective rather than subjective; and to a great extent, we have also succeeded.

HON. SPEAKER: Question No. 346, Shri Muthamsetti Srinivasa Rao – not present.

Now, hon. Minister.

(Q. 346)

HON. SPEAKER: Shri Manshankar Ninama.

श्री मानशंकर निनामा: माननीय अध्यक्ष जी, यह प्रश्न मेरा नहीं है।

माननीय अध्यक्ष: यह आपका प्रश्न नहीं है, आपको सप्लीमेंटरी प्रश्न पूछना है क्योंकि जिनका प्रश्न है, वह उपस्थित नहीं हैं।

श्री मानशंकर निनामा: मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं क्या शहरी गरीब साक्षरता दर को बढ़ाने के लिए सरकार की कोई योजना है? यदि हां, तो तत्संबंधी ब्यौरा दें, नहीं तो कारण बताएं। क्या शहरी गरीब रोजगार के लिए कौशल विकास की नई योजना बनाकर उन्हें समाज की मुख्यधारा से जोड़ने का कोई प्रयास हो रहा है? यदि हां, तो तत्संबंधी ब्यौरा दें। यदि नहीं, तो इसके लिए क्या कोई समीक्षा आकलन समिति बनाई गई है?

राव इंद्रजीत सिंह : अध्यक्ष महोदया, यह सवाल हाउसिंग का है कि अर्बन लोगों को कितनी हाउसिंग दी जा सकती है? …(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य ने इस प्रश्न पर अपना नाम गलत दे दिया है।

राव इंद्रजीत सिंह : यह प्रश्न कौशल विकास का नहीं है। मैं समझता हूं कि इसका जवाब दूसरी तरह से मांगना चाहिए था।

12.00 hours

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे श्री एन.के. प्रेमचंद्रन, प्रो. सौगत राय, श्री जय प्रकाश नारायण यादव, प्रो. के.वी. थॉमस. सर्वश्री राजेश रंजन, रवनीत सिंह और शैलेश कुमार उर्फ बुलो मंडल से विभिन्न मुद्दों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

यद्यपि ये मामले महत्वपूर्ण हैं, तथापि इनके लिए आज के कार्य में व्यवधान डालना अनिवार्य नहीं है। ये मामले अन्य अवसरों पर उठाये जा सकते हैं।

अतः मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, आप हमें कश्मीर पर बोलने का मौका दीजिए।

…(व्यवधान)

माननीय अध्यक्ष : मैं आपको बोलने का मौका दूंगी।

12.01 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be Laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Shri Vijay Goel, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Rajiv Gandhi National Institute of Youth Development Act, 2012:-

(1) The First Addendum to the Rajiv Gandhi National Institute of Youth Development Ordinances, 2016 published in Notification No. G.S.R. 573(E) in Gazette of India dated 6th June, 2016.

(2) The First Statutes of the Rajiv Gandhi National Institute of Youth Development (Amendment) Statutes, 2016 published in Notification No. G.S.R. 507(E) in Gazette of India dated 10th May, 2016.

[Placed in Library, See No. 5115/16/16]

10.08.2016

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Dr. Jitendra Singh, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. 5116/16/16]

(3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. G.S.R.483(E) in Gazette of India dated 4th May, 2016 under Article 320(5) of the Constitution.

[Placed in Library, See No. 5117/16/16]

कृाि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): अध्यक्ष महोदया, मैं चौदहवीं, पंद्रहवीं तथा सोलहवीं लोक सभा के विभिन्न सत्रों के दौरान मंत्रियों द्वारा दिए गए आश्वासनों, वचनों तथा परिवचनों पर सरकार द्वारा की-गई-कार्यवाही दर्शाने वाले निम्निलिखित विवरणों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :--

चौदहवीं लोक सभा

1. विवरण संख्या 33 सातवां सत्र, 2006

[Placed in Library, See No. 5118/16/16]

2. विवरण संख्या 29 नौवां सत्र, 2006

[Placed in Library, See No. 5119/16/16]

3. विवरण संख्या 29 तेरहवां सत्र, 2008

[Placed in Library, See No. 5120/16/16]

4. विवरण संख्या 27 चौदहवां सत्र, 2008

[Placed in Library, See No. 5121/16/16]

पंद्रहवीं लोक सभा

5. विवरण संख्या 27 दूसरा सत्र, 2009

[Placed in Library, See No. 5122/16/16]

6. विवरण संख्या 24 तीसरा सत्र, 2009

[Placed in Library, See No. 5123/16/16]

7. विवरण संख्या 24 चौथा सत्र, 2010

[Placed in Library, See No. 5124/16/16]

8. विवरण संख्या 22 पांचवां सत्र, 2010

[Placed in Library, See No. 5125/16/16]

9. विवरण संख्या 21 छठा सत्र, 2010

[Placed in Library, See No. 5126/16/16]

10. विवरण संख्या 19 सातवां सत्र, 2011

[Placed in Library, See No. 5127/16/16]

11. विवरण संख्या 19 आठवां सत्र, 2011

[Placed in Library, See No. 5128/16/16]

12. विवरण संख्या 18 नौवां सत्र, 2011

[Placed in Library, See No. 5129/16/16]

13. विवरण संख्या 17 दसवां सत्र, 2012

[Placed in Library, See No. 5130/16/16]

14. विवरण संख्या 15 ग्यारहवां सत्र, 2012

[Placed in Library, See No. 5131/16/16]

15. विवरण संख्या 14 बारहवां सत्र, 2012

[Placed in Library, See No. 5132/16/16]

16. विवरण संख्या 13 तेरहवां सत्र, 2013

[Placed in Library, See No. 5133/16/16]

17. विवरण संख्या 11 चौदहवां सत्र, 2013

[Placed in Library, See No. 5134/16/16]

18. विवरण संख्या 9 पंद्रहवां सत्र, 2013-14

[Placed in Library, See No. 5135/16/16]

सोलहवीं लोक सभा

19. विवरण संख्या 8 दूसरा सत्र, 2014

[Placed in Library, See No. 5136/16/16]

20. विवरण संख्या 7 तीसरा सत्र, 2014

[Placed in Library, See No. 5137/16/16]

21. विवरण संख्या 6 चौथा सत्र, 2015

[Placed in Library, See No. 5138/16/16]

22 विवरण संख्या 4 पांचवां सत्र, 2015

[Placed in Library, See No. 5139/16/16]

23. विवरण संख्या 3 छठा सत्र, 2015

[Placed in Library, See No. 5140/16/16]

24 विवरण संख्या 1 सातवां सत्र, 2016

[Placed in Library, See No. 5141/16/16]

25 विवरण संख्या 1 आठवां सत्र, 2016

[Placed in Library, See No. 5142/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I rise to lay on the Table:-

(1) A copy of the Authorisation of Rail Travellers' Service Agents (Amendment) Rules, 2016 (Hindi and English versions) published in Notification

No. S.O.1426(E) in Gazette of India dated 13th April, 2016 under Section 199 of the Railways Act, 1989.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. 5143/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, Speaker, with your permission, I rise to lay on the Table a copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2015-2016, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. 5144/16/16]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(1) Notification No.30/2016-C.E. published in Gazette of India dated 10th August, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.

(2) The CENVAT Credit (Ninth Amendment) Rules, 2016 published in Notification No.41/2016-C.E.(N.T.) in Gazette of India dated 10th August, 2016 together with an explanatory memorandum.

[Placed in Library, See No. 5143A/16/16]

10.08.2016

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): Madam, Speaker, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. 5145/16/16]

12.03 hours

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

> "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th August, 2016 agreed without any amendment to the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016 which was passed by the Lok Sabha at its sitting held on the 1st August, 2016."

10.08.2016

12.03 ¼ hours

BUSINESS ADVISORY COMMITTEE
35th Report

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I rise to present the Thirty-fifth Report of the Business Advisory Committee.

12.03 ½ hours

COMMITTEE ON SUBORDINATE LEGISLATION
12th to 15th Reports

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : अध्यक्ष महोदया, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) 'कर्मचारी पेंशन स्कीम, 1995 का संशोधन' के बारे में अधीनस्थ विधान संबंधी समिति का 12वां प्रतिवेदन।

(2) अधीनस्थ विधान संबंधी समिति का 13वां प्रतिवेदन।

(3) समिति के दूसरे प्रतिवेदन (2014-15) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर की गई कार्रवाई संबंधी 14वां प्रतिवेदन।

(4) 'ई-अपशिष्ट प्रबंधन संबंधी नियम' के बारे में अधीनस्थ विधान संबंधी समिति का 15वां प्रतिवेदन।

10.08.2016

12.03 ¾ hours

COMMITTEE ON PETITIONS
13th to 19th Reports

श्री भगत सिंह कोश्यारी (नैनीताल - उधम सिंह नगर): अध्यक्ष महोदया, मैं याचिका समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) प्लेटफार्मों तथा लोकल ट्रेनों के डिब्बों के बीच काफी दूरी होने के कारण मुम्बई उप-नगरीय ट्रेनों में लोंगों के मारे जाने तथा चोटिल होने की भयावह स्थिति के बारे में सर्वश्री मधु कोटियन और जीतेश मतालिया से प्राप्त तथा डॉ. किरीट सोमैया, संसद सदस्य, लोक सभा द्वारा अग्रेसित याचिका के बारे में 13वां प्रतिवेदन।

(2) देश में त्वरित तथा वहनीय न्याय के बारे में श्री एस.एस. कौशल से प्राप्त अभ्यावेदन के बारे में 14वां प्रतिवेदन।

(3) बुलियन या आभूषण की खरीदे के लिए किए गए लेन-देन हेतु अनिवार्य रूप से परमानेंट अकाउंट नंबर (पैन) उद्धरित किए जाने के बारे में श्री मनीा जैन से प्राप्त अभ्यावेदन के बारे में 15वां प्रतिवेदन।

(4) श्रीमती सुचेता कृपलानी अस्पताल, शहीद भगत सिंह मार्ग, नई दिल्ली के संबंध में लेडी हार्डिंग मेडिकल कॉलेज (एलएचएमसी) के प्रबंधन द्वारा सुरक्षा सेवाओं के लिए भुगतान जारी न किए जाने के बारे में मैसर्स एम.एस. विजिलेंट सिक्योरिटी, प्लेसमैंट एण्ड डिटेक्टिव सर्विस प्राइवेट लिमिटेड से प्राप्त तथा श्री अजय टम्टा, संसद सदस्य,लोक सभा द्वारा अग्रेसित अभ्यावेदन के बारे में 16वां प्रतिवेदन।

(5) भारत पेट्रोलियम कार्पोरेशन लिमिटेड द्वारा लोक उद्यम विभाग के मार्गनिर्देशों के उल्लंघन के बारे में कोचीन रिफाइनरीस एम्पलॉइज एसोसियेशन के महासचिव श्री पी. एन. सुरेन्द्रन नायर से प्राप्त अभ्यावेदन के बारे में 17वां प्रतिवेदन।

(6) देश में अनुसूचित जनजातियां तथा अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 लागू करने तथा उससे संबंधित अन्य महत्वपूर्ण मुद्दों के बारे में श्री एम. साई सम्पत से प्राप्त अभ्यावेदन के बारे में याचिका समिति (16वीं लोक सभा) के 9वें प्रतिवेदन में समिति द्वारा की गई सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 18वां प्रतिवेदन।

(7) जगतसिंहपुर, उड़ीसा के लघु और सीमांत किसानों को चक्रवात तथा अग्निरोधी मकानों के निर्माण के लिए विशेा पैकेज के लिए प्रावधान किए जाने के बारे में श्री विष्णु चरण स्वाईं से प्राप्त अभ्यावेदन के बारे में याचिका समिति (16वीं लोक सभा) के 10वें प्रतिवेदन में समिति द्वारा की गई सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 19वां प्रतिवेदन।

12.04 hours

COMMITTEE ON EMPOWERMENT OF WOMEN
7th Report

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam, with your due permission, I beg to present the Seventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Fourth Report on the subject 'Working Conditions of Women in Public Sector Banks'.

12.04 ¼ hours

STANDING COMMITTEE ON FINANCE
34th to 36th Reports

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Madam, I present the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

(1) Thirty-fourth Report on the subject 'State of Rural / Agricultural Banking and Crop Insurance'.

(2) Thirty-fifth Report on Action Taken by the Government on the Recommendations contained in the Twenty-first Report (16th Lok Sabha) on 'Efficacy of Regulation of Collective Investment Schemes (CIS), Chit Funds, etc.'

(3) Thirty-sixth Report on Action Taken by the Government on the Recommendations contained in the Thirty-second Report on Demands For Grants (2016-17) of the Ministry of Corporate Affairs.

12.04 ½ hours

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

Statements

SHRI SUNIL KUMAR MONDAL (BARDHMAN PURBA): Madam, I beg to lay on the Table the Final Action Taken Statements (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015-16):-

(1) Fifth and Eighth Action Taken Reports on Demands for Grants (2014-15) and (2015-16) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Sixth and Seventh Action Taken Reports on Demands for Grants (2014-15) and (2015-16) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

12.04 ¾ hours

STANDING COMMITTEE ON COAL AND STEEL
21st to 23rd Reports

श्री राकेश सिंह (जबलपुर): अध्यक्ष महोदया, मैं कोयला और इस्पात संबधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) इस्पात मंत्रालय से संबंधित ‘लौह तथा इस्पात क्षेत्र में अनुसंधान और विकास’ के बारे में 21वां प्रतिवेदन

(2) खान मंत्रालय से संबंधित 'खनन क्षेत्र में विज्ञान और प्रौद्योगिकी/अनुसंधान और विकास' के बारे में 22वां प्रतिवेदन।

(3) कोयला मंत्रालय से संबंधित 'कोयला/लिग्नाइट खनन क्षेत्रों में निवासियों/कामगारों के लिए सुरक्षा, स्वास्थ्य तथा शिक्षा सुविधाएं' के बारे में कोयला और इस्पात संबंधी स्थायी समिति (16वीं लोक सभा) के 14वें प्रतिवेदन पर सरकार द्वारा की-गई-कार्यवाही के बारे में समिति का 23वां प्रतिवेदन।

12.05 hours

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
236th to 238th Reports

SHRI RAHUL KASWAN (CHURU): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) The Two Hundred Thirty-sixth Report on the 'Infrastructure Lending in Road Sector'.

(2) The Two Hundred Thirty-seventh Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirtieth Report on Issues related to Security at Airports in India.

(3) The Two Hundred Thirty-eighth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-first Report on the Demands for Grants (2016-17) of Ministry of Civil Aviation.

10.08.2016

12.06 hours

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 265th Report of the Standing Committee on Science and Technology, Environment and Forests on reported forecast of a Major Earthquake in Uttarakhand, pertaining to the Ministry of Earth Sciences*

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 265th Report of the Standing Committee on Science and Technology, Environment and Forests on reported forecast of a Major Earthquake in Uttarakhand, pertaining to the Ministry of Earth Sciences.

---

* Laid on the Table and also placed in Library, See No. LT 5146/16/16.

10.08.2016

12.07 hours

GOVERNMENT BILLS - Introduced
(i) Taxation Laws (Amendment) Bill, 2016*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975."

The motion was adopted.

SHRI ARUN JAITLEY: I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 10.08.2016.

** Introduced with the recommendation of the President.

12.08 hours

(ii) Factories (Amendment) Bill, 2016*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

HON. SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

Before I call Shri N.K. Premachandran to oppose the introduction of the Factories (Amendment) Bill, I may inform the Member that on a request made by the hon. Minister of Labour and Employment, I have permitted the Bill to be included in the List of Business for introduction, consideration and passing after relaxing the requirements of Direction 19B and Second Proviso to Rule 74. I would, therefore, request Shri Premachandran not to raise this point while opposing the introduction.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I would fully abide by the ruling of the hon. Speaker. I am not raising that issue of Rule 74. I fully accept the ruling of Madam Speaker. But I have other two objections.

The first objection is that the Government has admitted in the Statement of Objects and Reasons that the recommendations of the Standing Committee on Labour and Employment are under examination. The Factories (Amendment) Bill, 2014, was referred to the Standing Committee on Labour and Employment. They have submitted a report also. Unfortunately, the Minister has himself admitted in the Statement of Objects and Reasons that this is under examination. This amendment Bill is having far-reaching consequences but it has been brought to the House without due consideration of the Standing Committee recommendations.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 10.08.2016.

So, the proposed Bill has been brought in a very hasty manner. So, this is against the spirit of Rule 331N of the Rules of Procedure and Conduct of Business in the Lok Sabha. The Minister has himself admitted the fact that the matter is under the examination of Standing Committee. Without giving due thought to the Standing Committee recommendations bringing such a Bill in a hasty manner so as to enhance the number of overtime hours is not according to the Rules of Procedure of this House. That is the first objection I would like to make.

The Factories Act came into existence in 1948 and since then the rule making provision is totally vested with State Governments. Now the Central Government is taking away the rule making power of the State Government. This is abridging or encroaching upon the rights of the State Government. It is totally against the federal character of our Constitution.

I would also like to talk about the Centre-State relations. The day before yesterday, both the hon. Prime Minister as well as Shri Arun Jaitleyji talked about cooperative federalism. We are having the Constitution and Part IX of the Constitution talks about the relations between the Union and the States. When we take away the right of States to make rules, definitely the concurrence or the consent of the States have to be taken or the States should be taken into confidence so that such an amendment can be brought in.

This is absolutely infringing upon and taking away the right of the State. The State is having the exclusive right to make rules in respect of factories as to which ones are exempted and which ones are not exempted. This right is being taken away by the Central Government.

Therefore, I would like to urge that in order to protect the principles of cooperative federalism, leave may not be granted to introduce the Bill.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Madam Speaker, I have raised objection to the introduction of the Bill because of rules 66 and 67 of the Rules of Procedure and Conduct of Business in Lok Sabha. Rule 66, second paragraph, says,

> "Provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been passed by the Houses and assented to by the President."

> Rule 67 says,:

> "When a Bill is pending before the House, notice of an identical Bill… "

Madam, this Bill is identical to the 2014 Bill. So, on these two grounds I raise the objection that this Bill should not be allowed to be introduced in the House… (*Interruptions*)

माननीय अध्यक्ष : ऐसे नहीं होता है। मैं इसीलिए बोल रही हूं। मैं रूलिंग दे दूंगी।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, रूलिंग तो दे चुकी हैं लेकिन यह बिल इतना महत्वपूर्ण है, इसीलिए जो मेन बिल है, वह अभी स्टैंडिंग कमेटी के सामने है। वो एग्जामिन कर रहे हैं। उसकी रिपोर्ट भी आ गई है। लेकिन उसमें से दो सैक्शंस निकालकर बिल ला रहे हैं। उसमें उन्होंने यह भी कहा है,…(व्यवधान) The need for increasing the number of hours… (*Interruptions*)

माननीय अध्यक्ष : ऐसा नहीं होता है। यदि ऐसे आप करेंगे तो ठीक नहीं है। No, I am sorry. जिनके नोटिसेज हैं, उन्हीं को एलाउ करूंगी। मैंने सौगत राय जी को भी एलाउ नहीं किया है क्योंकि उनका नोटिस लेट आया था। वह आंसर देंगे, फिर आप मना करो। मुझे आपत्ति नहीं है। आप बात को समझिए। आप बैठिए।

…(व्यवधान)

SHRI BANDARU DATTATREYA: Hon. Madam Speaker, hon. Members Shri N.K. Premachandran and Shri Shankar Prasad Datta have raised some objections to the introduction of the Bill.

First of all, I would like to make it clear to the hon. Members of the House that the Government is coming out with a comprehensive amendment of this proposed Act. Meanwhile, this is only limited to Section 64 and Section 65 which deals with the enhancing of working hours.

Secondly, I am also proposing to increase the over time up to less than 100 hours and 125 hours. This is in keeping with the ILO's prescribed time limit of 144

hours. Shri Premachandran mentioned about taking away the rights of the State Governments, but we are not taking away any rights of the State Governments. Relating to these Sections of 64 and 65, the Central Government is only making an addition. All the Executive powers will remain with the State Governments. The Upper House has already approved this. We are not infringing on the federal structure… (*Interruptions*) So, I do not think these are valid reasons… (*Interruptions*)

HON. SPEAKER: Hon. Members, Shri Shankar Prasad Datta while opposing the introduction has stated that the Factories (Amendment) Bill, 2016 is dependent on the Factories (Amendment) Bill, 2014 which is pending before the Lok Sabha and therefore cannot be taken up unless the Factories (Amendment) Bill, has received the assent of the President.

I may inform the House that only two provisions in the present Bill relating to amendment of Sections 64 and 65 of the Factories Act, 1948 are similar to those contained in the Factories (Amendment) Bill, 2014. However, this does not make the present Bill dependent upon the Factories (Amendment) Bill, 2014. For being dependent, the Factories (Amendment) Bill, 2016 must contain provisions which can be enforced only when the Factories (Amendment) Bill, 2014 comes into operation. As the Factories (Amendment) Bill, 2016 can be brought into force without the coming into force of the 2014 Bill, the contention of Shri Sankar Prasad Datta is not valid.

The question is:

> "That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

श्री कीर्ति वर्धन सिंह (गौंडा) : अध्यक्ष महोदया, मैं इस सदन के माध्यम से अपने संसदीय क्षेत्र गौंडा में कार्यरत शिक्षक प्रेरकों की दयनीय स्थिति की तरफ माननीय संसाधन विकास मंत्री जी का ध्यान आकर्षित करना चाहता हूं। नेशनल लिटरेसी मिशन के अंतर्गत ग्यारहवीं पंचवर्षीय योजना में यह योजना लागू की गई थी, सात करोड़ रुपये का लक्ष्य निर्धारित किया गया था।...(व्यवधान)

माननीय अध्यक्ष : आपने यह विषय उठाया था।

श्री कीर्ति वर्धन सिंह: यह लक्ष्य पूरा नहीं होने के कारण इस योजना को बारहवीं पंचवर्षीय योजना में भी चालू रखा गया। राष्ट्रीय साक्षरता मिशन के अंतर्गत प्रत्येक ग्राम पंचायत में एक लोक शिक्षा केन्द्र खोलने का प्रावधान है और हर एक केन्द्र पर दो शिक्षक प्रेरकों को संविदा पर रखा गया है। आज की तारीख में, मेरे संसदीय क्षेत्र के 16 ब्लॉकों में करीब दो हजार प्रेरक काम कर रहे हैं। वर्ष 2009-2010 से उनको प्रतिमाह दो हजार रुपये वेतन मिलती है और इस वेतन पर उनके ऊपर कई जिम्मेदारियां दी जाती हैं। अपने ग्रामपंचायतों के सभी गांवों में घूम-घूम कर जो 15 वर्ष से ऊपर के जो असाक्षर लोगों को लोक शिक्षा केन्द्रों पर जाने और पढ़ने के लिए प्रेरित करना पड़ता है। उनको पढ़ाने के साथ-साथ वालंटियर्स भी तैयार करने पड़ते हैं, जो गांवों में शिक्षा दें। इतने सारे कार्यों के बावजूद राज्य सरकार की जो जिम्मेदारी है, वह भी इनके ऊपर सौंपी जाती है, वह बी.पी.एल. सर्वे का कार्य हो, वोटर लिस्ट के सत्यापन का कार्य हो या हेल्थ डिपार्टमेंट के सर्वे का काम हो, ये सारे काम इन्हीं को करने पड़ते हैं।

महोदया, इनकी मांग है कि इतने सालों से इनका वेतन नहीं बढ़ाया गया है और हमारे जिले में कम से कम छः माह से वेतन नहीं मिला है। मैं आपके माध्यम से माननीय मंत्री जी अनुरोध करना चाहता हूं कि इनका वेतन दो हजार रुपये प्रतिमाह से बढ़ा कर चार हजार रुपये प्रतिमाह किया जाये और इनके वेतन का भुगतान जल्द से जल्द किया जाये।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और श्री शरद त्रिपाठी को श्री कीर्ति वर्धन सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री मोहम्मद सलीम (रायगंज) : मैडम, हमारे देश में कॉरपोरेट फ्रॉड को रोकने के लिए सरकार की अलग-अलग संस्थायें हैं। लेकिन आप देखेंगे तो there is an unfortunate development that there is nothing substantial done so far to stop these frauds and to penalise the culprits. यहां तक कि जब वे पकड़े भी जाते हैं, कोर्ट निर्देश देती है, मैं अपने दो-ढ़ाई दशक के अनुभव से कहता हूं कि आप थक जायेंगे, वह एक ऐसा कॉबवेब होगा, कोर्ट, कचहरी, सबसे अच्छे-अच्छे वकील लगाये जायेंगे,

लेकिन न तो उनको सजा मिलेगी, न सरकार उसको दुरुस्त करने के लिए कोई बन्दोबस्त करेगी। हमारे पास सीबीआई, ईडी और सेबी है।...(व्यवधान)

माननीय अध्यक्ष : आप विषय को बढ़ा रहे हैं।

श्री मोहम्मद सलीम: मैं अपने स्पेसिफिक विाय पर बोल रहा हूं। मैं याद दिला रहा हूं कि इतने एजेंसीज हैं, कंपनी लॉ बोर्ड है, रजिस्टर्ड कंपनीज चेन्नई और सिलाँग में, मैं स्पेसिफिक कंपनी की बात कह रहा हूं। ...(व्यवधान) उसके बारे में ऑर्डर भी हुआ, लेकिन देखा जाए तो न कोई इंतजाम सरकार की तरफ से है और न कोई इंतजाम एजेंसी की तरफ से है। डालमिया भारत लिमिटेड, जब हम बड़े कॉरपोरेट के नाम यहां कहेंगे तो जैसे कोर्ट में इन्जंगशन होता है, यहां भी इंजंगशन लग जायेगा। मैं सीधी बात कर रहा हूं। ऐसा लगता है कि वर्षों से वे सरकार को चूना लगा रही है, टैक्स पर चूना लगा रही है, बैंकों को चूना लगा रही है, लेकिन वह कोलकाता और चेन्नई अलग-अलग कोर्ट में जाकर अपने फैसले को रोकने का बंदोबस्त कर रहे हैं। फाइनैंस मिनिस्ट्री की जितनी एजेंसीज हैं और फाइनैंस मिनिस्ट्री कोई ऐक्शन नहीं ले रही हैं। यह एक उदाहरण है। मैं ऐसे सैंकड़ों कंपनी का नाम गिना सकता हूं।...(व्यवधान) जो कंपनीज लॉ बोर्ड में गलती पकड़ी जाती है लेकिन सजा नहीं मिल रही है। आप कुछ सरकार को कहिए।...(व्यवधान) 'न खाऊंगा और न खाने दूंगा' वाली सरकार है, इस रोकथाम का और बंदोबस्त करे। सरकार को जो चूना लग रही है, उसके बारे में इंतजाम करे, बंदोबस्त करे।

माननीय अध्यक्ष : श्री रवीन्द्र कुमार जेना को श्री मोहम्मद सलीम द्वारा उठाए गए विाय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

HON. SPEAKER: Shri Bharat Singh. Is he there?

क्या कर रहे हो? आपस में बातें कर रहे हो। आपको मालूम नहीं है कि आपका नाम बुलाया गया है।

श्री भरत सिंह (बलिया) : अध्यक्ष महोदया, क्षमा चाहता हूं। मेरे संसदीय क्षेत्र बलिया गंगा नदी और घाघरा नदी से घिरा हुआ है। यहां पानी बहुत अधिक मात्रा में आर्सनिक है। इससे हजारों लोग ही नहीं बल्कि पशु भी बीमार पड़ते हैं। जब से नरेन्द्र मोदी जी प्रधानमंत्री बने हैं, तब से तीसरी बार मैं यह सवाल सदन में उठा रहा हूं। अभी तक जनता को शुद्ध पेयजल सप्लाई कराने की कोई व्यवस्था नहीं की गई है।

मैं आपके माध्यम से सरकार का ध्यान इस तरफ आकर्षित कराना चाहता हूं कि जिस प्रकार से बंगाल में गंगा नदी के जल को शुद्ध करके पेयजल सप्लाई किया जा रहा है, इसी तरह से गंगा नदी के पानी को शुद्ध करके शुद्ध पेयजल की सप्लाई की जाए।

माननीय अध्यक्ष : श्री शरद त्रिपाठी और श्री भैरों प्रसाद मिश्र को श्री भरत सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

प्रो.चिंतामणि मालवीय (उज्जैन) : अध्यक्ष महोदया, जिस वर्ग की बात मैं सदन में उठाने जा रहा हूं वह केवल मेरे क्षेत्र से ही नहीं, बल्कि सभी माननीय सदस्यों के क्षेत्र से संबंधित मुद्दा है। मैं उनकी आवाज सदन में उठा रहा हूं जो किसी तरह का आंदोलन नहीं कर सकते हैं, कोई विरोध प्रदर्शन नहीं कर सकते हैं, जो किसी तरह के नारे नहीं लगा सकते हैं और न ही प्रेस कांफ्रेंस कर सकते हैं। जब उन पर अत्याचार होता है, तब वे या तो अत्याचार करते हैं या खून का घूंट पी कर रह जाते हैं।

अध्यक्ष महोदया, मैं सीमा प्रहरियों की बात कर रहा हूं। बंगाल में लम्बे समय से घुसपैठ एक ऐसी स्थिति बन गई है कि कहां हिंदुस्तान की सीमा खत्म होती है और कहां बंगलादेश की सीमा शुरू होती है, यह मालूम ही नहीं पड़ता है। बीच में केवल बीएसएफ की एक लाइन है और बीएसएफ हमारी सीमा की मौजूदगी का अहसास कराती है। इस रास्ते से तस्करी बड़ी संख्या में की जाती है। 14 मई को तस्करी करने से रोकने के लिए मुठभेड़ हुई है। तस्करों ने बीएसएफ पर हमला किया और जवाब में जब बीएसएफ ने गोलियां चलाईं तो एक बंगलादेशी नागरिक मारा गया। हमारी सरकार ने सात बीएसएफ के जवान और एक सहायक कमांडेंट को इस बात के लिए निलम्बित कर दिया क्योंकि इन्होंने तस्करों पर गोली चलाई।

अध्यक्ष महोदया, जब ये जवान सीमा पर चौकसी करते हुए जागते हैं तब हम अपने घरों में चैन से सो पाते हैं। अगर वे अपनी आंख बंद कर लेंगे, तो हम भी चैन से सो नहीं पाएंगे। मैं आपके माध्यम से माननीय गृह मंत्री जी तक सैनिकों की आवाज पहुंचाना चाहता हूं कि क्या सरकार हमारे सैनिकों को हत्तोत्साहित करेगी, उनके मनोबल को तोड़ने का काम करेगी और विदेशी नागरिकों के लिए उन्हें दंडित करने का काम करेगी, तो यह वास्तव में अपराध की तरह का काम होगा।

मैं एक बार फिर आपके माध्यम से माननीय गृह मंत्री और सरकार से मांग करता हूं कि सहायक कमांडेंट और सात जवानों के निलम्बन को वापिस लें और सीमा की सजगता से रक्षा करने के लिए उन्हें सम्मानित किया जाए।

माननीय अध्यक्ष : श्री जॉर्ज बेकर, श्री लखनलाल साहू, श्री शरद त्रिपाठी, श्री भरत सिंह, श्री श्रीरंग अप्पा बारणे, श्री रवीन्द्र कुमार जेना, श्री रोड़मल नागर और श्री भैरों प्रसाद मिश्र को प्रो. चिंतामणि मालवीय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

10.08.2016

माननीय अध्यक्ष : श्री गणेश सिंह।

अहलूवालिया जी, आपके पीछे माननीय सदस्य बोल रहे हैं।

श्री गणेश सिंह (सतना) : अध्यक्ष महोदया, मैं आपके माध्यम से भारत सरकार के भूतल परिवहन मंत्री जी का ध्यान आकृष्ट कराना चाहता हूं, हालांकि उनके आने के बाद से राष्ट्रीय राजमार्गों की हालत पूरे देश में बेहतर हुई है, लेकिन दुर्भाग्य है कि मेरे लोक सभा क्षेत्र से निकलने वाले राष्ट्रीय राजमार्ग - 75 जो नीवाड़ी से खजुराहो होते हुए पन्ना, सतना और सिंगरोली तक जाती है। यह राष्ट्रीय राजमार्ग अत्यंत खराब हालत में है, हालांकि इसका निर्माण कार्य स्वीकृत हुआ है, लेकिन ठेकेदार की गलती के कारण वह काम अभी तक शुरू नहीं हो पाया है, वह काम अधूरा पड़ा हुआ है। खजुराहो विश्व प्रसिद्ध जगह है और इस पर दो नेशनल पार्क पड़ते हैं, जिनमें से एक पन्ना नेशनल पार्क है और दूसरा व्हाइट टाइगर सफारी मुकुंदपुर जो सतना जिले में है। यह राष्ट्रीय राजमार्ग बहुत व्यस्त रहता है, इसके बावजूद भी इसका निर्माण नहीं हो पाया है। मैं मांग करता हूं कि सतना शहर से होकर यह जो राष्ट्रीय राजमार्ग जा रहा है, इस पर रेलवे ब्रिज है, जो कि राष्ट्रीय राजमार्ग का है, वह पूरी तरह से जर्जर हो चुका है, जिसका नवनिर्माण किया जाना चाहिए।

दूसरा, इसके साथ ही जुड़ा हुआ है। दमोह, हटा से सतना होते हुए इसको इलाहाबाद, जो सिमरिया मार्ग से होकर जाता है, उसको राष्ट्रीय राजमार्ग घोषित किया जाए ताकि दो राज्यों को इस राष्ट्रीय राजमार्ग से जोड़ने का काम किया जा सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री गणेश सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI ASHOK SHANKARRAO CHAVAN (NANDED): Madam, the Ministry of Information and Broadcasting, Government of India vide its order No. 2.8.2016 has decided to close down the branch office of Press Information Bureau (PIB) of Nanded in Maharashtra. At present, PIB office at Mumbai functions as the Regional Office for the Western Region. It has six branch offices located at various places in Maharashtra.

But the PIB branch office of Pune is situated in Western Maharashtra and the PIB office of Nagpur is situated in Vidarbha region. We request the hon. Minister of Information and Broadcasting not to close down the office of PIB office at Nanded because Nanded in Marathwada has its own importance and Pune and Nagpur are situated very far. All the relevant information and policies of

the Government of India are definitely known to the people through the PIB office. That is why PIB office of Nanded should not be closed down. That is our request.

श्री नारणभाई काछड़िया (अमरेली) : अध्यक्ष महोदया, मैं आपके माध्यम से सदन का ध्यान देश में कपास के उत्पादन को बढ़ाए जाने हेतु आवश्यक रिसर्च और अनुसंधान कार्य की ओर दिलाना चाहता हूं।

महोदया, मैं आपके संज्ञान में लाना चाहूंगा कि वर्तमान में भारत में केवल दो संस्थान सेन्ट्रल इंस्टीट्यूट फोर कॉटन रिसर्च, नागपुर में और और ऑल इंडिया कोऑर्डिनेटिड कॉटन इम्प्रूवमेंट प्रोजेक्ट, कोयम्बटूर में किसानों को आर्थिक एवं तकनीकी सहायता उपलब्ध करवाने के साथ गुजरात में नवसारी कृषि विश्वविद्यालय एवं जूनागढ़ कृषि विश्वविद्यालय के सहयोग से कपास के संबंध में मूलभूत तकनीकी आधारित अनुसंधान करवा रहे हैं।

महोदया, इस बात को दृष्टिगत रखते हुए कि गुजरात पूरे भारत में कुल कपास उत्पादन के 30 फीसदी का योगदान देता है, उपरोक्त दो संस्थान कपास की पैदावार बढ़ाने के लिए अपर्याप्त हैं। गुजरात सरकार ने राज्य में सेंटर ऑफ एक्सेलेन्स फोर कोटन बनाए जाने हेतु वर्ा 2001 में केन्द्रीय सरकार को विधिपूर्वक प्रस्ताव भेजा था, परन्तु इस दिशा में अभी तक कोई ठोस कदम नहीं उठाए गए हैं। जिसके चलते देश में कपास के उत्पादन को बढ़ाए जाने हेतु आवश्यक अनुसंधान कार्य उस प्रकार या उतनी संख्या में नहीं हो पा रहा है, जितना कि आवश्यक है। यदि गुजरात राज्य में सेंटर ऑफ एक्सेलेन्स फोर कॉटन की स्थापना की जाती है तो मुझे पूरा विश्वास है कि गुजरात पूरे देश में कुल कपास के उत्पादन में अपने योगदान को और अधिक बढ़ा सकेगा।

अतः मैं आपके माध्यम से यह अनुरोध करना चाहूंगा कि जनहित में कपास के उत्पादन को बढ़ाए जाने हेतु गुजरात राज्य में यथाशीघ्र सेंटर ऑफ एक्सेलेंस फोर कॉटन बनाए जाने की दिशा में ठोस कदम उठाए जाएं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी और डॉ. किरीट पी. सोलंकी को श्री नारणभाई काछाड़िया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Shrimati Santosh Ahlawat – not present.

श्री प्रवेश साहिब सिंह वर्मा (पश्चिमी दिल्ली) : महोदया, इस साल दिल्ली यूनिवर्सिटी में लगभग तीन लाख बच्चों ने एडमिशन के लिए अप्लायी किया, उनमें से केवल पचास हजार बच्चों को ही एडमिशन मिल पाया। आपको और पूरे सदन को सुनकर बहुत हैरानी होगी कि पिछले 17 सालों में दिल्ली में कोई भी नया

सरकारी कॉलेज नहीं बना है। दिल्ली में जो वर्तमान सरकार है, उसने भी वायदा किया था कि हम बीस नये कॉलेज बनाएंगे, लेकिन अभी तक किसी भी नये कॉलेज की कहीं कोई योजना नहीं है। 90 परसेंट नंबर लाने वाले बच्चों को भी सरकारी कॉलेज में एडमिशन नहीं मिल रहा है। कुछ कॉलेजिस में कट-ऑफ परसेंटेज 99 परसेंट तक पहुंच गयी है। बच्चों के ऊपर इसका इतना ज्यादा दबाव है कि बच्चे डिप्रेशन में जा रहे हैं, बच्चे सुसाइड कर रहे हैं। दिल्ली में नये कॉलेज नहीं बन रहे हैं, क्योंकि दिल्ली सरकार की कमी के कारण यह हो रहा है। दिल्ली में नये कालेज तब बनेंगे, जब उनके लिए जमीन उपलब्ध होगी। दिल्ली के गांवों में ग्राम सभा की जमीन है, लेकिन उसकी मालिक दिल्ली सरकार है। मैंने दिल्ली सरकार और डी.डी.ए. को पत्र लिखा, दिल्ली यूनिवर्सिटी ने दिल्ली सरकार को लिखा, मगर दिल्ली सरकार ने किसी भी नये कालेज के लिए अभी तक जमीन नहीं दी। मेरी एच.आर.डी. मिनिस्टर से प्रार्थना है कि वह दिल्ली सरकार से बात करे, ताकि जैसे हमारा दिल्ली यूनिवर्सिटी का नार्थ कैम्पस और साउथ कैम्पस है, वैसे ही मेरे लोक सभा क्षेत्र में एक वैस्ट कैम्पस बने। उसके लिए नजफगढ़, द्वारका, उजवा, घुम्मनहेड़ा आदि इन सब गांवों में ग्राम सभा की जमीन है, मगर दिल्ली सरकार कोई भी जमीन देने के लिए तैयार नहीं है।

महोदया, मेरा आपके माध्यम से अनुरोध है कि अगर दिल्ली में नये कालेज खुलेंगे तो बच्चों को इसका बहुत फायदा मिलेगा। इसके अलावा किसी भी कालेज में ईवनिंग कालेज नहीं चलता है। दिल्ली में 90 कालेज हैं, अगर इन सभी कालेज में ईवनिंग कालेज चला दिये जाएं तो इतने ही और बच्चों को एडमिशंस मिल जायेंगे। धन्यवाद।

माननीय अध्यक्ष : श्री शरद त्रिपाठी, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, तथा श्री गजेन्द्र सिंह शेखावत को श्री प्रवेश साहिब सिंह वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजन विचारे (ठाणे) : अध्यक्ष महोदया, मैं आपके माध्यम से सदन का ध्यान महाराष्ट्र राज्य सरकार द्वारा मंजूर की गई ठाणे से बोरिवली (टीकुजिनी वाडी से बोरिवली) के बीच 11 किलोमीटर के प्रस्तावित भूमिगत मार्ग की तरफ आकर्षित करना चाहता हूं। केन्द्र सरकार के पर्यावरण विभाग द्वारा जारी किए हुए परिपत्र के अनुसार संरक्षित वन क्षेत्र में वन विभाग के अतिरिक्त अन्य गतिविधियों के लिए प्रत्यक्ष प्रकल्प निर्माण एवं प्रकल्प प्रस्ताव के संबंध में आवश्यक जिओ-टैक्निकल और अन्य सर्वेक्षण आदि हेतु पर्यावरण विभाग द्वारा गठित कमेटी, नेशनल बोर्ड फॉर वाइल्ड लाइफ से अनुमति लेना जरूरी है। उक्त मंजूर भूमिगत मार्ग के प्रकल्प अभ्यास के लिए आवश्यक अनुमति देने में लगने वाला समय एवं इसके बाद प्रत्यक्ष प्रकल्प निर्माण के कार्य के लिए आवश्यक अनुमति व आरम्भ में लगने वाले समय को ध्यान में रखते हुए प्रकल्प निर्माण कार्य

आरंभ में अनिश्चित कालावधि लगने की संभावना है। ऐसी स्थिति में अब उक्त प्रस्तावित भूमिगत मार्ग के निर्माण कार्य पर सवाल खड़ा होने लगा है।

महोदया, ठाणे में रहने वाले उक्त प्रस्तावित मार्ग को लेकर काफी उत्साहित हैं, क्योंकि इसके बनने से ठाणे से बोरिवली की दूरी मात्र दस मिनट में तय हो जायेगी, जिसे वर्तमान में पूरा करने में डेढ़ घंटे का समय लग जाता है।

अतः मैं आपके माध्यम से केन्द्रीय पर्यावरण एवं जलवायु परिवर्तन राज्य मंत्री जी से अनुरोध करता हूं कि उक्त मार्ग में आ रही अड़चनों को दूर करने के लिए संबंधित विभाग को जरूरी दिशा-निर्देश देने की कृपा करें। ताकि मेरे संसदीय क्षेत्र ठाणे और बोरिवली में रहने वाले लोगों को उत्तम यातायात का साधन उपलब्ध हो सके। इसके साथ ही साथ लोगों का समय भी बचेगा, लोगों को ट्रैफिक जाम से मुक्ति मिलेगी तथा देश के संसाधनों को बचाने से ही देश का तेजी से आर्थिक विकास होगा। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी तथा कुंवर पुष्पेन्द्र सिंह चन्देल को श्री राजन विचारे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI SIRAJUDDIN AJMAL (BARPETA): Madam Speaker, flood and erosion in Assam are totally different from what they are in other places of India as four times more land is flood prone in Assam and 80 per cent of flood affected area is inhabited by minorities. Here, I would like to say that every year people become landless, they are totally devastated overnight and they lose all their documents in flood. Now these are the people who are termed as foreigners. AIDUF is of the view that no foreigner should stay in Assam or any other part of India. But genuine citizens should not be harassed.

Madam, you would be very much surprised to hear that old people, 50-60 years old men and women are called to police station to verify documents and they are immediately sent to the concentration camps. This harassment has to stop because people are looking forward to the present Government to solve their problem permanently. Then, minorities have been classified as non-original people. This is very unfair.

So, I would request the Government to look into this matter. I would also request the hon. Home Minister and the hon. Prime Minister to solve this problem permanently.

माननीय अध्यक्ष : जीरो ऑवर में समय का ख्याल रखिये।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : अध्यक्ष महोदया, आप जानती हैं कि नांदेड़ में स्थित सचखंड श्री हुजूर साहब, जो सिख धर्म के पांच तख्त हैं, यह उनमें से एक है। इसकी जो गवर्निंग बॉडी है, उसमें पार्लियामैन्ट के दो सिख एम.पीज. उसके विधानानुसार वहां जाते हैं। लेकिन दुख की बात यह है कि वहां कांग्रेस की जो पिछली सरकार थी, उनके मुख्य मंत्री आज यहां मैम्बर ऑफ पार्लियामैन्ट हैं। मैं कहना चाहता हूं कि जैसे हरियाणा में सिखों की बॉडी को कैप्चर करने के लिए बंटवारा किया। ऐसे ही इस तख्त में अपने लोगों को लाने के लिए चिट्ठी-पत्र यहां संसदीय कार्य मंत्रालय के पास भेजे नहीं हैं। वहां कहते हैं कि हमने भेज दिए हैं, हमें कुछ मालूम नहीं है। लेकिन यहां जानकारी नहीं दी गई है। आज जो सरकार वहां बनी है, उन्होंने अपने दो लोग वहां नॉमिनेट कर दिए हैं। मैं वहां गया था, वहां सिख समाज के लोगों में इस बात की प्रबल इच्छा है कि राज्य सभा और लोक सभा में सिख संप्रदाय के जो संसद सदस्य हैं, उनमें से ही दो सदस्य यहां आने चाहिए। मैं आपके माध्यम से सरकार से यह विनती करता हूँ कि ये दो सदस्य यहां से चुने जाएं और वहां जो हैं, उनको विदड्रॉ किया जाए तो इससे हमारे सिख समाज की इच्छा पूरी होगी।

HON. SPEAKER: Shri Gopal Shetty, Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Prem Singh Chandumajra.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam Speaker, I would like to draw the attention of this House regarding implementation of the Prime Minister's Flagship Programme –MUDRA Scheme. According to the NSSO Survey of 2013, 5.77 crore small business units, mostly the individual proprietors units are there, which are running small-scale industries, trading and service activities.

Many of these activities are run by the SC and backward communities. The small entrepreneurs in India are used to be exploited by the money lenders, which has to be stopped. The small entrepreneurs are depending upon the Government for the MUDRA Scheme but the banks are not ready to respond to the needs of these small entrepreneurs. Further, when I spoke to a lead bank manager, he said

that banks are adamant to give loans to the SC/ST Welfare Schemes and they are not in a position to give incentive to these small entrepreneurial people.

We have the demographic dividend, which is very advantageous to us in the present position. If these people are left without employment, they will turn into disadvantage also. I would, therefore, urge upon the hon. Finance Minister to actually ensure the firm implementation of this scheme. Thank you.

HON. SPEAKER: Shri Rabindra Kumar Jena and Shri Bhairo Prasad Mishra are permitted to associate with the issue raised by Shrimati Kothapalli Geetha

SHRI M.B. RAJESH (PALAKKAD): Madam, Air India has its highest profit margin from its ground handling services. This is nothing but sweat and blood of its contract workers. These contract workers are hugely under-paid and shockingly exploited.

Madam Speaker, in the Cochin International Airport Limited, one sub-contractor of Air India, Khullar Hospitality Private Limited has slashed the wages of employees by half. This decision of slashing the wages was unanimously arrived at in an agreement in the presence of the Regional Labour Commissioner. What is more shocking is that this Khullar Hospitality company is now insisting that each employee should sign a Stamp Paper agreeing to their draconian conditions, which are against the labour laws.

Madam, these sub-contractors including this particular company are making huge profits by underpaying workers and also by underreporting their actual revenue. By underreporting their actual revenue, they are not paying its due share to Air India and are also evading taxes. This is being done in connivance with Air India officials.

I, would, therefore, demand that both the Air India and the Tax Authorities should investigate this fraud and also take stern action to stop blatant violation of the labour laws in airports.

10.08.2016

HON. SPEAKER: Adv. Joice George, Shri P.K. Biju, Shri P. Karunakaran, Dr. A. Sampath and Shri Sankar Prasad Datta are permitted to associate with the issue raised by Shri M.B. Rajesh.

*SHRI K. PARASURAMAN (THANJAVUR): Hon. Madam Speaker, Vanakkam. Under the able guidance of Hon. Chief Minister of Tamil Nadu, Dr. Puratchithalaivi Amma I wish to raise an importance in this House.

The Kisan Suvidha Mobile App service implemented by the Union Government is at present available only in Hindi and English. I urge that this Mobile App facility should be extended in all the regional languages including Tamil. Hon. Prime Minister launched this Kisan Suvidha Mobile App last month in order to facilitate providing information on various programmes and technology used in the field of agriculture so as to benefit the farmers of this country about.

Information which are basic for agriculture such as climatic condition, forecast on rain, air moisture, wind speed, etc., are provided to farmers of this country through this Kisan Suvidha Mobile App. The market prices available for the agricultural produce at different levels such as State, District, town and small town levels, are collated and made available on this Kisan Suvidha Mobile App. The farmers can get remunerative price for their agricultural produce by looking into the price list of various markets in the vicinity of their area. The names of Experts in the field of Agriculture along with photographs and contact details are also provided on this Mobile App in order to ensure that the farmers can contact them and get their doubts cleared. On behalf of farmers, I thank the Union Government for providing on this Mobile App, all the useful information about seeds, pesticides, fertilizers, farm equipments, machines, etc., along with details of agents who market them.

I am extremely happy to state that the Mobile App contains information on various crop seasons, from sowing to flowering, and the insects which affect the crops on different seasons, and ways and means to protect the crops from insect attacks. Only when the information is provided in the regional language concerned on this Kisan Suvidha Mobile App, the farmers living in those States who speak

* English translation of the speech originally delivered in Tamil.

languages other than Hindi and English can be benefitted. I therefore urge upon the Union Government that Kisan Suvidha Mobile App service should be extended its in all the regional languages including Tamil. On behalf of the farmers of Tamil Nadu especially on behalf of the farmers belonging to the Delta region of Tamil Nadu, I urge that this Kisan Suvidha Mobile App service should be provided in Tamil. Thank you.

HON. SPEAKER: Shri Bhairon Prasad Mishra and Shrimati V. Sathyabama are permitted to associate with the issue raised by Shri K. Parasuraman.

SHRI M. UDHAYAKUMAR (DINDIGUL): Madam Speaker Vanakkam. I would also like to thank Amma.

Tamil Nadu has a rich diversity of horticultural crops namely tropical, subtropical and temperate crops due to the presence of seven agro ecological regions, each having a unique microclimate suitable for selected crops.

The National Horticultural Mission covers only 22 Districts, including our Dindigul district. Mango, banana, guava, grapes and aonia are the leading fruit crops in Dindigul district of Tamil Nadu. The following food parks are proposed with a pilot plant for food processing, four cold storage units and a quality control lab. First one is the Nilakottai Food Park (Dindigul District) where the proposed facilities are like pack house, fruits and vegetables dehydration unit and fruits and vegetables processing unit. Nilakottai flower market is the popular market of Tamil Nadu for Storage of flowers like jasmine, rose, etc. Agro Economic Zone is also there for mango in Theni, Dindigul Madurai, Virudhunagar, Tirunelveli and Kanyakumari.

Dindigul is a key District for horticulture produce in Tamil Nadu which produces mango, banana, aonia besides loose and bulbous flowers. The Oddanchatram market in Dindigul district handles 90 per cent of the produce from neighbouring districts and acts as a sourcing hub for domestic and export markets at Kochi and Thiruvananthapuram.

Tamil Nadu has 30 districts (including Chennai) and 385 blocks, governed by our leader Manbimigu Puratchi Thalaivi Amma, the Chief Minister of Tamil Nadu, well provided with administrative structure to implement the programmes stipulated under NHM of the State.

The performance of Tamil Nadu Government, under the able leadership of Manbimigu Puratchi Thalaivi Amma, in implementing the National Horticulture Mission is exemplary and was appreciated at the national level. Tamil Nadu was given the Best Performing State Award under the National Horticulture Mission. We request that the remaining nine districts may also be declared as NHM Districts, so that the farmers of these Districts will also get benefit of the NHM. And also I urge upon the Central Government to allocate sufficient fund under NHM to the proposed food park and AEZ.

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri M. Udhayakumar.

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Thank you Madam Speaker.

Tamil Nadu State Rural Livelihoods Mission is being implemented by the Tamil Nadu Corporation for Development of Women in 31 districts. Around 120 blocks are covered under the Pudhu Vaazhvu Project (new life project) funded by the World Bank and 265 blocks under TNSRLM.

Madam, a detailed report of the project, covering 265 blocks at an estimated outlay of Rs. 3,297 crore, has been submitted to the Union Government. However, the Government had sanctioned only Rs. 564 crore for 60 blocks for the past four years.

Our Chief Minister Amma presented a memorandum to the Union Government regarding the necessity of implementing the Rural Livelihoods Mission in the remaining 205 blocks.

Madam, I would therefore, urge upon the Union Government to release fund for the remaining 205 blocks.

Thank you.

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri K. Ashok Kumar.

*SHRI RAMESHWAR TELI (DIBRUGARH): Hon. Madam Speaker, flood situation in Assam has worsened as nearly more than 19 lakh people have been seriously affected by the current wave of flood. The mighty river Brahmaputra and its tributaries Buridihing, puthimari, jiabharali, Dhansiri, Beki, Sonkosh, Subansiri and few others crossed danger mark along Nimatighat, Tezpur, Goalpara, Dhubri and Guwahati inundating new areas. Apart from the houses and business establishments a number of roads, embankments and other infrastructures have been severely damaged and over 2 lakh hectares of crop have been completely destroyed. Brahmaputra and its tributaries have submerged thousands of villages bringing untold miseries to the people living in those areas. Altogether 28 districts have been badly hit by the current wave of flood in Assam in which several people also lost their lives. Flood waters have wreaked havoc to the world famous Kaziranga National Park and the world famous river island Majuli.

Madam, Assam has been suffering from the problems of flood for the past several decades. A permanent solution is urgently needed to save this poor state from the twin problems of flood and erosion. While the state government is making all out effort to speed up the relief and rescue operation, I urge upon the central government to help the state government with adequate financial support in this hour of crisis. I would also like to request the Central government not only to take measures to control flood and erosion but also to take appropriate measures as soon as possible to provide relief and rehabilitation to the affected people who are without food and shelter for days together. Thank you.

माननीय अध्यक्ष : बस हो गया, आप बैठिये। इतना लंबा बोलने की आदत इधर से उधर चली गई है!

* English translation of the speech originally delivered in Assamese.

10.08.2016

Shri Bhairon Prasad Mishra, Shri Rodmal Nagar, Shri Sharad Tripathi and Shri Sudheer Gupta are permitted to associate with the issue raised by Shri Rameshwar Teli.

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष जी, मैं आपके माध्यम से राष्ट्रीय सुरक्षा से जुड़े हुए एक महत्वपूर्ण मुद्दे की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। देश के सीमावर्ती क्षेत्रों में और खास तौर से नेपाल, भूटान तथा तिब्बत से लगी हुई हमारे देश की जो सीमा है, उस क्षेत्र में अचानक नवधनाढ्यों की एक बड़ी श्रृंखला खड़ी हुई है। महोदय, जो सीमावर्ती क्षेत्र कभी हमारे देश का सबसे शांत क्षेत्र माना जाता था, आज सुरक्षा की दृटि से अत्यंत संवेदनशील हो चुका है। वहाँ पर तेजी से जाली नोटों की तस्करी, अवैध हथियारों की तस्करी, अन्य तमाम प्रकार के मादक द्रव्यों की तस्करी और अन्य तमाम प्रकार की गतिविधियों के साथ-साथ राट्रीय सुरक्षा के लिए भी एक खतरनाक स्थिति उन क्षेत्रों में बन चुकी है। साथ-साथ उस क्षेत्र में इन नव-धनाढ्यों की संदिग्ध गतिविधियों के कारण वहाँ के सामाजिक सौहार्द पर भी अत्यंत खतरनाक प्रभाव पड़ रहा है। यह समस्या 1971 से तेजी के साथ बढ़ी और 1990 के दशक के प्रारंभ तक बढ़ी, लेकिन उसके बाद जब उस क्षेत्र में पिछली एनडीए सरकार ने सशस्त्र सीमा बल की तैनाती की थी, तो कुछ समय के लिए गतिविधियाँ रुकी थीं। लेकिन पिछले आठ-दस वर्षों से गतिविधियाँ फिर तेजी के साथ बढ़ी हैं और उनकी संदिग्ध गतिविधियों से पूरा क्षेत्र अत्यंत संवेदनशील हो चुका है। मैं आपके माध्यम से सरकार से अनुरोध करना चाहूँगा कि नेपाल से लगी हुई सीमा, भूटान और तिब्बत से लगी हुई हमारी जो विस्तृत सीमा है, इन सीमाओं पर नवधनाढ्यों की इन गतिविधियों की एन.आई.ए. से विस्तृत जाँच कराकर इस पर प्रभावी कार्रवाई की जाए।

माननीय अध्यक्ष : श्री सुधीर गुप्ता, श्री रोड़मल नागर, श्री गजेन्द्र सिंह शेखावत, श्री रवीन्द्र कुमार जेना, श्री शरद त्रिपाठी, श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चंदेल को योगी आदित्यनाथ द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अजय मिश्रा टेनी (खीरी) : माननीय अध्यक्ष जी, भारत के स्वतंत्रता आंदोलन में 9 अगस्त, 1942 का बड़ा महत्वपूर्ण स्थान है। अभी कल हमारी भारतीय जनता पार्टी ने एक तिरंगा यात्रा प्रारंभ की है। मैं इस अवसर पर अपने देश के सभी स्वतंत्रता संग्राम सेनानियों को श्रद्धा-सुमन अर्पित करते हुए अपने जिले के दो महत्वपूर्ण स्वतंत्रता सेनानियों के विषय में बात करना चाहता हूँ।

माननीय अध्यक्ष जी, मेरे जिले में श्री राजनारायण मिश्र जी का जन्म भीखमपुर में हुआ था जिनको 9 दिसम्बर, 1944 को लखनऊ जिला की जेल में फांसी दी गई थी। यहाँ उल्लेखनीय बात यह है कि 1942

के स्वतंत्रता आंदोलन में केवल एक फाँसी हुई थी, वह श्री राजनारायण मिश्रा जी को हुई थी। पूरे देश में जो संपूर्ण स्वतंत्रता आंदोलन चला था, उसकी यह आखिरी फाँसी थी। दूसरे जो हमारे स्वतंत्रता संग्राम सेनानी हैं, हमारे पंडित बंसीधर शुक्ला जी, जिनका जन्म लखीमपुर के मनौरा गाँव में हुआ था, वे अवधी के बहुत अच्छे कवि और साहित्यकार थे, तथा साथ-साथ स्वतंत्रता के आंदोलन में इनकी बहुत बड़ी भूमिका थी। माननीय महात्मा गांधी जी अपनी प्रार्थना सभाओं में इनके लिखे हुए गीतों को गाते थे। हम सब जानते हैं कि 'उठ जाग मुसाफिर भोर भई, अब रैन कहाँ तू सोवत है', यह पंडित बंसीधर शुक्ला का ही लिखा हुआ गीत है। उसके साथ-साथ सुभाष चन्द्र बोस जी की जो आज़ाद हिन्द फौज थी, उसका सेना गीत था 'कदम से कदम मिलाए जा, खुशी के गीत गाए जा, ये ज़िन्दगी है कौम की, तू कौम पर लुटाए जा', इसे लिखने वाले ऐसे जो हमारे अप्रतिम साहित्यकार थे, मैं लखीमपुर जिले का जनप्रतिनिधि होने के नाते चाहता हूँ कि उनका सम्मान हो और उसके लिए मैं भारत सरकार से मांग करता हूँ कि नेशनल हाईवे 730-ए, जो राजनारायण मिश्र जी के गाँव से निकलता है, उसका नामकरण उनके नाम पर हो और वहाँ पर एक स्मारक द्वार बनाया जाए। उसके साथ-साथ पंडित वंशीधर शुक्ल जी के साहित्य का संरक्षण करते हुए उसका प्रकाशन हो। दोनों स्वतंत्रता संग्राम सेनानियों के साथ-साथ हमारे जिले के जो अन्य स्वतंत्रता संग्राम सेनानी हैं, उनके लिए एक शहीद स्मारक बनाया जाए।

बहुत-बहुत धन्यवाद।

HON. SPEAKER : Shri Sudheer Gupta, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra and Shri Rodmal Nagar is permitted to associate with the issue raised by Shri Ajay Misra Teni.

… (*Interruptions*)

माननीय अध्यक्ष : रवनीत सिंह जी, एल्लीगेशन नहीं, आप अपनी बात बोलेंगे।

अब आप लोग आधा मिनट में अपनी बात करिए। एक मिनट भी बहुत ज्यादा होती है।

श्री रवनीत सिंह (लुधियाना) : मैडम, मै आपका आभारी हूं, मैंने आपसे इसके लिए प्रार्थना की थी और आपने बोलने का मौका दिया।

मैडम, आज पता नहीं कौन-सी एजेंसी है या हमारा जो पड़ोसी मुल्क है, उसकी हर टाइम यही सोच रहती है कि कैसे हिन्दुस्तान को डिस्टर्ब किया जाए। आप देख लीजिए अभी कश्मीर में क्या हालात बने हुए हैं। वहां पर भी सिखों को बहुत बड़ा खतरा है। हमारे जो एस.जी.पी.सी. के प्रधान हैं, उन्होंने भी इसके बारे में चिट्ठी लिखी है। वहां कश्मीरी हिन्दुओं को तो पहले ही उन्होंने बाहर निकाला है। अब सिखों के लिए कोशिश कर रहे हैं कि किसी तरीके से डराकर, धमकाकर उन्हें कश्मीर से निकालें।

मैडम, पता नही क्या बात है कि पंजाब में लगातार, कभी सिखों के गुरु ग्रंथ साहिब से ... *की जाती है, कभी क़ुरान शरीफ़ से ... * की जाती है। खास तौर पर, आर.एस.एस. के जो लीडर हैं,वहाँ वाइस प्रेसिडेंट हैं, उनको उन्होंने वहां टारगेट किया है।

मैडम, आपके माध्यम से मेरी होम मिनिस्ट्री को, प्राइम मिनिस्टर ऑफिस से यह गुज़ारिश है, क्योंकि प्राइम मिनिस्टर ऑफिस भी उस रात को लगातार पंजाब से इन-टच रहा, लेकिन वहां के डी.जी.पी. ने यह मांग की है कि पंजाब में जल्दी से जल्दी पारा मिलिट्री फोर्सेज भेजी जाएं। जो हमारी आई.बी. है, वह वहां पर बहुत ज्यादा अलर्ट रहे। कोई ऐसी बात न हो जाए, जिससे दोबारा पंजाब में आग लग जाए। बहुत कुर्बानियां देकर हमने पंजाब को शांत रखा है।

मेरी आपसे गुज़ारिश है कि होम मिनिस्ट्री वहां जल्दी से जल्दी अपनी एक टीम भेजे ताकि पंजाब पुलिस और पंजाब सरकार जो घबराई हुई है, उनका हौसला दोबारा बरकरार किया जाए, जिससे पंजाब की शांति बरकरार रहे और देश की शांति बरकरार रहे।

HON. SPEAKER: Shri Sharad Tripathi, Kunwar Pushpendra Singh and Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Ravneet Singh .

SHRI P. KARUNAKARAN (KASARGOD): Thank you Madam Speaker. I would like to raise a very serious issue with regard to the economy of the Keralites.

Madam, Kerala economy has a strong base in the agriculture sector, the plantation sector, the traditional sector and also the NRIs. As we all know well the NRIs are returning just because of the crisis there. We know that the traditional

---

* Not recorded.

industries are also in a difficult position. We have discussed the agricultural sector earlier.

We have to speak out about the plantation sector where I have been involved. The Kerala MPs have been discussing the rubber issue because the prices have gone down.

With regard to cardamom, the prices have come down from Rs. 1,500 to Rs. 500. Kerala is known as the land of coconuts but the farmers are not ready to harvest coconuts because the prices have gone to such an extent. So, in such a situation, I would request the Government and also the concerned Minister at least to treat these issues as agricultural issues. There can be even some tax exemptions. Otherwise, it would be very difficult for the growers of cardamom, rubber and coconut to survive.

HON. SPEAKER: Shri M.B. Rajesh and Adv. Joice George is permitted to associate with the issue raised by Shri P. Karunakaran.

PROF. K.V. THOMAS (ERNAKULAM): Television as an industry was non-existent when the Working Journalists Act, 1955 was enacted. Journalist and non-journalist employees in the TV industry and its various off-shoots, including web portals run by TV channels, do not come under its ambit while journalist and non-journalist employees in the newspaper industry and news agencies enjoy the protection of Working Journalists' Act and are assured of periodic wage revision through the mechanism of Wage Boards appointed from time to time. There is no such protective shield for their counterparts in the TV industry.

So, I would request the Government to take immediate steps so that the journalists, who are working in the television industry, are also being protected.

*SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI): Hon. Madam Speaker, Thank you for this opportunity. Most of the people belonging to the fishermen community are living in extreme poverty and their lives are in distressed condition. At present the fishermen community has been included in the list of

---

* English translation of the speech originally delivered in Tamil.

Other Backward Classes. If the fishermen community is included in the list of Scheduled Tribes, the socio, economic and educational development of this community may be ensured in a better way. This can also pave way for improving the standard of life of our fishermen community. Hon. Chief Minister of Tamil Nadu Dr. Puratchithalaivi Amma has also urged upon the Hon. Prime Minister about the need of inclusion of fishermen community in the list of Scheduled Tribes. I therefore urge upon the Hon. Prime Minister to ensure inclusion of fishermen community in the list of Scheduled Tribes. Thank you.

DR. KULMANI SAMAL (JAGATSINGHPUR): Hon. Speaker, Madam, I am thankful to you for giving me the opportunity to raise an important issue.

Madam, my State, Odisha is having more than 15 per cent of fishermen population in the coastal districts. Marine fishing is one of the main sources of their livelihood. But due to lack of infrastructure relating to marine fishing and processing in these coastal districts, the fishermen community are lagging behind from the view point of earning. So, for development of required infrastructure facilities for increasing the marine catch as well as the post-harvest infrastructure including hygienic fish drying units, it is necessary to undertake projects like construction of fish processing centres, development of commercial solar fish dryers, establishment of fish harbour etc. in Odisha's coastal districts under Sagarmala initiative. In this regard, adequate provisions are to be made under the Coastal Community Development programme of Sagarmala project to enhance the economic condition of the fishermen community as this community is a backward scheduled caste community in the State.

श्री रवीन्द्र कुमार राय (कोडरमा) : मैडम, मैं आज शून्य काल के माध्यम से आपकी अनुमति से झारखंड के किसानों की कुछ समस्याओं को रखना चाहता हूं।

झारखंड में धान क्रय केन्द्र के माध्यम से किसानों के धान का क्रय किया जाता है। वर्ा 2014-15 और 2015-16 में धान का क्रय हुआ, जिसमें उनकी कीमत का अभी तक आधा-अधूरा भुगतान हुआ है आधा-अधूरा अभी बाकी है। खासकर मेरे लोक सभा क्षेत्र में गिरिडीह, कोडरमा और हजारीबाग जिले के

किसानों के धान की कीमत का भुगतान अभी तक नहीं हुआ है। मैं बहुत अनुरोधपूर्वक कहना चाहता हूं कि धान क्रय के समय में भी किसानों को बहुत समस्यायें होती हैं। खाद्य आपूर्ति विभाग पंचायत स्तर पर धान क्रय करने की व्यवस्था करे। जिन किसानों को भुगतान नहीं हुआ है, यह किसानों की समस्या है कि इस बार का पैसा मिलेगा तो अगली खेती करेंगे। खेती शुरू हुई है, लेकिन पैसा नहीं मिल रहा है, इसलिए भारत सरकार और राज्य सरकार को मिलकर इसका भुगतान अविलम्ब कराना चाहिए।

माननीय अध्यक्ष : यह राज्य सरकार का मामला है।

श्री भैरों प्रसाद मिश्र और श्री रवीन्द्र कुमार पाण्डेय को श्री रवीन्द्र कुमार राय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विनोद कुमार सोनकर (कौशाम्बी) : महोदया, आपने मुझे अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं आपके माध्यम से पूर्वांचल का आक्सफोर्ड कहे जाने वाले इलाहाबाद विश्वविद्यालय की ओर एचआरडी मिनिस्टर का ध्यान आकर्षित करना चाहूंगा। दिनांक 24 जून को इलाहाबाद विश्वविद्यालय में पीजीएटी प्रवेश परीक्षा का पेपर सोशल मीडिया पर वायरल हो गया। इससे आहत छात्रों ने उसी दिन व अगले दिन कुलपति कार्यालय पर प्रदर्शन किया। आंदोलनरत छात्रों के बढ़ते दबाव को देखते हुए कुलपति ने 8 तारीख को प्रो0 जयन्त त्रिपाठी की अध्यक्षता में एक जांच समिति बनाई, जिसको छात्रों ने सबूत दिए। समिति की रिपोर्ट 12 तारीख को सार्वजनिक की जानी थी, लेकिन उनके द्वारा सार्वजनिक नहीं की गई।

वहां जो विद्यार्थी आंदोलनरत थे, उनको निलम्बित कर दिया गया है और निष्कासित कर दिया गया है। मैं आपके माध्यम से एचआरडी मिनिस्टर से मांग करता हूं कि इलाहाबाद विश्वविद्यालय में व्याप्त भ्रष्टाचार और व्याप्त तानाशाही ...(व्यवधान)

माननीय अध्यक्ष : श्री जनार्दन सिंह सीग्रीवाल।

श्री विनोद कुमार सोनकर: मैडम, यह बहुत जरूरी डिमांड है।

माननीय अध्यक्ष : आप अपनी डिमांड जल्दी कहिए, बाकी बातें बोलते रहते हैं।

श्री विनोद कुमार सोनकर: महोदया, जो निलम्बित छात्र हैं, उनको बहाल किया जाए और जो वहां व्याप्त भ्र-टाचार है, एक समिति बनाकर उसकी जांच की जाए और जो लोग दोषी हैं, उनके खिलाफ कार्रवाई की जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री रोड़मल नागर, श्री सुधीर गुप्ता, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी और श्री श्यामा चरण गुप्त को श्री विनोद कुमार सोनकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : अध्यक्ष महोदया, मैं आपके माध्यम से बिहार प्रदेश के अंतर्गत सारन जिले के एक महत्वपूर्ण विषय को उठाना चाहता हूं। पिछले दिनों सोशल मीडिया पर एक धार्मिक, जो आपत्तिजनक चित्र था, कुछ मनचले युवकों के द्वारा प्रकाशित किया गया। वहां के लोगों में इस तस्वीर को देखकर आग की तरह यह हवा फैली। लोगों ने उसका विरोध किया, लोगों ने मांग की कि उस युवक को तुरन्त गिरफ्तार किया जाए, लेकिन स्थानीय प्रशासन उस युवक को गिरफ्तार करने के बजाए उन लोगों पर दण्डनात्मक कार्रवाई करने लगी। इससे लोगों में काफी आक्रोश हुआ और दो दिन बाद पूरे सारन जिला को बंद करने का आह्वान किया।

मैं माननीय गृह मंत्री जी से मांग करना चाहता हूं कि जो बंद करने वाले निर्दोष लोग थे, जो स्वस्फुरित था, उनके ऊपर सरकार के इशारे पर स्थानीय प्रशासन एफआईआर कर रहा है, उनके ऊपर कार्रवाई कर रहा है। गृह मंत्रालय वहां अपनी टीम भेजकर उन निर्दोष लोगों के ऊपर कार्रवाई को खत्म करके उन लोगों को राहत देने का काम करे और जो निर्दोष हों उनको मुक्ति दिलाने का काम करे। ...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री जनार्दन सिंह सीग्रीवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

13.00 hours

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Respected Madam Speaker, thank you for giving me an opportunity to speak on the issue of doctors working in the Department of Atomic Energy, Bhabha Atomic Research Centre.

I wish to bring it to the notice of this House that the benefit of the Notification amending the Fundamental Rule 56 (b) facilitating increasing the age of retirement of General Duty Medical Officers and Specialists included in Teaching, non-Teaching and Public Health Sub-Cadres of Central Health Service from 60 to 65 is not being implemented in the Department of Atomic Energy.

Therefore, I urge upon the NDA Government, particularly the Prime Minister Office, to look into the matter and take a pragmatic view by raising the retirement age from 60 to 65 in respect of doctors working in dispensaries and hospitals under the Department of Atomic Energy, Bhabha Atomic Research Centre.

HON. SPEAKER: S/Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Rahul Shewale are permitted to associate with the issue raised by Shri Gajanan Kirtikar.

SHRIMATI APARUPA PODDAR (ARAMBAG): Madam Speaker, thank you very much for giving me this opportunity to speak in this 'Zero Hour'.

Madam, in India, out of 200 million families, approximately 65 to 70 million families do not have adequate housing facility. The Indira Awas Yojana has a provision to provide shelter to millions of rural families belonging to SC, ST, minorities and below poverty line category. But it is very sad to say that under Indira Awas Yojana only Rs.70,000 are given to each family for construction of a house.

The State of West Bengal consists of hilly as well as plain area. It is very difficult to complete the construction in this amount as it is very meagre. I urge the

Government to take urgent measures to fix the grant amount according to the regional cost of buildings and increase the number of dwelling units.

I also request the Government to provide special quota to Arambag constituency which is inhabitated with rural people belonging to SC, ST category.

SHRIMATI V. SATHYABAMA (TIRUPPUR): Thank you very much for giving me this opportunity.

The Government of Tamil Nadu under the dynamic leadership of our hon. Chief Minister, Dr. Puratchi Thalaivi Amma is committed to provide piped water supply to all rural habitations. To fulfill this objective, a large number of works have been taken up in Tamil Nadu under the National Rural Drinking Water Program (NRDWP).

In 2015-16 under the National Rural Drinking Water Program, 99 projects including 79 Combined Water Supply Schemes (CWSS) have been taken up. An amount of Rs. 2,405.18 crore is required to complete these projects.

As per the guidelines of the National Rural Drinking Water Programme, the share of the State amounts to Rs.1340.94 crore while the share of the Government of India works out to be Rs.1064.24 crore. But only a sum of Rs.138.01 crore has been allocated by the Union Government so far. Our hon. Chief Minister has requested the Union Government to provide a special assistance of Rs.926.23 crore to enable speedy completion of drinking water projects, benefiting the rural population of Tamil Nadu.

Therefore, I urge the Union Government to release an amount of Rs.926.23 crore to enable speedy completion of drinking water projects under the National Rural Drinking Water Program (NRDWP) in Tamil Nadu.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Thank you, Madam. The issue that I am going to raise is very important. I hope I had been given four hours time to discuss this issue. This is such an important issue.

Hon. Madam, I am raising this issue in ‘Zero Hour’. The issue is regarding national scholarships to be given to minority students of the whole country. The

Government of India has recently launched a programme for giving scholarships to the meritorious students which will be implemented through a web portal. The students are applying for this scholarship. But the web portal is not properly functioning. Around four lakh such applications are pending with the Government of West Bengal and the students are rushing to know about their fate. They also want to know as to how they can get the scholarship.

In this regard, the hon. Chief Minister of West Bengal wrote a letter to the hon. Prime Minister on 23rd July, 2016 appreciating him that it is a very positive policy under which the Government of India has taken care of the welfare of minority students. But if the web portal launched by the Central Government is not functioning properly, the State Government should be given authority to release the scholarship amount on its behalf so that the minority students can be benefited under this scheme.

I think that it is a demand from all the Members of the House. The scheme has been launched by the Government. We support it. Let it be implemented. Thank you.

श्री गजेन्द्र सिंह शेखावत (जोधपुर) : अध्यक्ष महोदया, संविधान निर्माताओं ने देश के दलित और पिछड़े वर्ग के लोगों को समान स्तर पर लाने के लिए आरक्षण की सुविधा दी और पूरी दुनिया के सामने एक अनूठा उदाहरण प्रस्तुत किया। लेकिन पिछले सत्तर सालों में ऐसा अनुभव हुआ कि कुछ ऐसी जातियां जो अनारक्षित वर्ग के हैं, ऐसे समाज में रोजगार के अवसर में असमानता के कारण और आर्थिक विषमता के कारण से लोग पिछड़ते जा रहे हैं। उन युवकों में आरक्षित वर्ग के प्रति द्वेष की भावना का उदय हो रहा है। इस कारण से देश के विभिन्न प्रांतों में जैसे राजस्थान में राजपूत, वैश्य, माली, कायस्थ, सिंधी और पंजाबी लोग आंदोलनरत हैं। गुजरात में पट्टीदार आंदोलन की हमने तपिश देखी है, हरियाणा और उत्तर प्रदेश में जाट आंदोलनरत हैं, आंध्र प्रदेश और कर्नाटक में कापू जाति आंदोलनरत हैं।

देश की सभी पॉलिटीकल पार्टी ने ऐसे गरीब तबकों को आर्थिक आधार पर आरक्षण दिलाने के लिए अपने मैनिफेस्टो में भी इसका उल्लेख किया है, इसका संकल्प किया है। माननीय अटल जी की सरकार में ग्रुप्स ऑफ मिनिस्टर की अनुशंसा पर एक कैबिनेट नोट भी आया था। यूपीए के समय की सिनो कमेटी की रिपोर्ट बनी लेकिन उस रिपोर्ट को अभी तक टेबल नहीं किया गया है। जिस तरह से जीएसटी का संविधान

संशोधन विधेयक पारित किया है उसी तर्ज पर देश के सभी पॉलिटीकल पार्टियों को बीच में समन्वय स्थापित करते हुए आगामी शीतकालीन सत्र में इस आशय का संविधान संशोधन विधेयक लाया जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री गजेन्द्र सिंह शेखावत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

माननीय अध्यक्ष : इस विाय को 193 में बोलिए, यह लंबा विषय है, यह जीरो ऑवर का विषय नहीं है।

श्रीमती संतोा अहलावत (झुंझुनू): अध्यक्ष महोदया, केन्द्रीय सामाजिक और अधिकारिता मंत्री का ध्यान बीपीएल परिवार के अनुदान की आय सीमा की ओर दिलाना चाहती हूं। वर्तमान में केन्द्रीय सहायता में बीपीएल परिवारों की वार्षिक आय शहरी क्षेत्रों में 21,400 रुपये और ग्रामीण क्षेत्रों में 20,000 रुपये निर्धारित किया गया है। उपरोक्त निर्धारित वार्षिक आय योजना के प्रारंभ से ही चल रही है जो लगभग तीस साल पुरानी है। वर्तमान में इस निर्धारित आय के कारण बीपीएल सूची में पर्याप्त संख्या में लोग लाभान्वित नहीं हो रहे हैं। जिसके कारण कार्ययोजना के अनुसार लक्ष्यों की पूर्ति होना कठिन हो गया है।

उपरोक्त परिस्थिति को मद्देनजर रखते हुए मेरा सरकार से आग्रह है कि बीपीएल परिवारों को केन्दीय सहायता के अंतर्गत लाभन्वित करने के लिए शहरी और ग्रामीण क्षेत्रों में वार्षिक आय क्रमशः एक लाख पच्चीस हजार रुपये और एक लाख रुपये की बढोत्तरी करे जिससे अधिक से अधिक लाभान्वित हो सकें।

माननीय अध्यक्ष : श्री कुँवर पुष्पेन्द्र सिंह चन्देल, राहुल कास्वां और श्री भैरों प्रसाद मिश्र को श्रीमती संतोा अहलावत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री सुधीर गुप्ता (मंदसौर) : अध्यक्ष महोदय, मेरे संसदीय क्षेत्र के जावद विधान सभा की सीमा राजस्थान से लगी हुई है, चितौड़ में बाढ़ की विभीषिका आई, उसकी तरफ मैं माननीय मंत्री जी का ध्यान आकृष्ट कराना चाहता हूं। राज्य सरकार और स्थानीय प्रशासन इस विभीषिका से अपने स्तर पर निपट रहे हैं। जो बाढ़ग्रस्त क्षेत्र हैं, जहां लोग फंस गए हैं और लोगों को हेलीकॉप्टर के माध्यम से निकालने का प्रयास हुआ है, उन स्थानों पर सड़क परिवहन मंत्रालय द्वारा ऊंचे स्तर के पुल का निर्माण किया जाए। आवास मंत्रालय गिरे हुए भवनों के लिए प्रधानमंत्री आवास योजना के तहत आवास मंत्रालय द्वारा विशेष मानक निर्धारित करते हुए उन्हें पुनः प्राथमिकता के आधार पर आवास देने का काम करें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री सुधीर गुप्ता द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam Speaker, I would like to invite the attention of the hon. Minister of External Affairs to a very urgent matter.

One Shri Praveen, a Marine Engineer, was arrested by the Kenyan Police and remanded in custody at Shemolo Taiva Jail, Mumbasa, Kenya. Shri Praveen belongs to Pathanapuram Taluk, Karavoor Village in my Parliamentary Constituency. He was a student at Alpha Marine Service in Delhi, and after completing the course has joined the Park Manson Shipping Company, New Delhi for practical training. He joined for training at MSV Ameen Dharia owned by the Park Manson Shipping Company. During the course of their training in 2014, the Company has sold the ship to a Pakistani company.

At that time, Shri Praveen and another student, Shri Vikas Balwan, from Delhi asked for permission to leave the Company. However, the Company did not allow the same telling that the training requires two more months and on completion of the same they will be relieved. During February, the ship was going from Iran to Sharjah with cement. In the Kenyan sea area, the ship was inspected by the Kenyan authorities and a huge quantity of drugs was detected in the ship. The workers and student trainers, including Shri Praveen, have been taken into custody by the Kenyan police. Now, he is in the Kenyan Jail.

I would like to request the hon. Minister of External Affairs, through you, Madam, to make efforts to get him released early. His father and mother are very much in shock. His mother is mentally upset and is admitted in a hospital because her son is in jail in Kenya. For the past two years, he is in the Kenyan jail. I have submitted a memorandum to the hon. Minister of External Affairs, Madam Sushma Swaraj, to intervene in this matter. Thank you.

श्रीमती अर्पिता घोष (बालूरघाट) : माननीय अध्यक्ष जी, मेरे संसदीय क्षेत्र बालूरघाट के दक्षिण दिनाजपुर में अत्रेयी नदी है। इसका जिक्र महाभारत में भी है। मेरे संसदीय क्षेत्र में कई जगह ऐसी हैं जहां महाभारत का कुछ कनैक्शन है। यह नदी मेरी कांस्टीटुएंसी के हार्ट में है। इसकी ड्रैजिंग काफी सालों से नहीं हुई है। मैंने कई बार माननीय मंत्री जी को बताया है और स्टैंडिंग कमेटी में भी कई बार कहा है कि इसकी ड्रेजिंग होनी बहुत जरूरी है। यह जगह एग्रो बेस्ड है।

मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहती हूं कि इस नदी की ड्रैजिंग जल्द से जल्द करें, हमारा क्षेत्र आपका बहुत आभारी होगा।

SHRI JAYADEV GALLA (GUNTUR): Madam Speaker, Duggirala and Kollipara Mandals in my Guntur Parliamentary Constituency are very well known for turmeric production, also known as *Pasupu* in Telugu. Every year five-lakh turmeric bags are received in the Duggirala Market Yard, and turmeric is the source of income for more than 50,000 farmers in Andhra Pradesh.

The key ingredient in turmeric is curcumin. The higher the curcumin content, the better the quality. The best quality turmeric will have about 5 to 6 per cent, and those in Duggirala and Kollipara contain about 2 to 3 per cent curcumin.

So, to improve the level of curcumin in turmeric, we are requesting for a Turmeric Research Centre at Duggirala, and also we need to get a GI tag for Duggirala turmeric. The Turmeric Centre at Duggirala would be able to provide best quality seeds, increase the curcumin content and improve the farming practices.

Therefore, through you, Madam, I would request the Government of India to set up a Turmeric Research Centre at Duggirala, get GI certification for exports and take steps to provide remunerative price for the farmers producing turmeric.

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Jayadev Galla.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Madam Speaker, I thank you for giving me this opportunity to speak.

Madam, today, I would like to draw the attention of the House and the whole nation to the fact of our Golden Girl, Dipa Karmakar, the first Indian woman gymnast, who got a prize in Asian and Commonwealth Games also. She is now going to attend the final round of the Gymnastics in Rio Olympics. Dipa has successfully completed the 'Produnova' vault, a very dangerous vault, to climb new peaks in her already well established upliftment.

So, I urge upon the whole House and the Nation to stand behind her and also other aspirants, who are participating in Rio 2016 Olympics.

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri M.B. Rajesh, Shri Prasun Banerjee, Shrimati Arpita Ghosh, Shrimati Pratima Mondal, Dr. Ratna De (Nag), Dr. Tapas Mandal, and Shri Md. Badaruddoza Khan are permitted to associate with the issue raised by Shri Sankar Prasad Datta.

माननीय अध्यक्ष : हम बैस्ट विशिज़ देते हैं।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, खास तौर से कश्मीर के हालात के बारे में यह बहुत ही महत्वपूर्ण मुद्दा है। अगर माननीय प्रधानमंत्री यहां होते और कश्मीर के हालात के बारे में बयान देते तो ठीक होता।

माननीय अध्यक्ष : गृह मंत्री ने बयान दिया है।

श्री मल्लिकार्जुन खड़गे: इसके बारे में उन्होंने बाहर अपना बयान दिया है। उन्होंने अपनी चुप्पी बाहर तोड़ी है, लेकिन इसके बजाय सदन में आकर कहते। वहां जो हालात हैं, और न बिगड़ें, इसलिए यहां इसका पूर्ण विवरण होना चाहिए था।

अध्यक्ष महोदया, मैं डिमांड करता हूं कि प्राइम मिनिस्टर ने जो बातें बाहर कहीं हैं, वे उन्हें संसद में कहनी चाहिएं। उसके लिए आपकी तरफ से एक डायरेक्शन जाना चाहिए कि वे इस संबंध में एक स्टेटमैंट दें। हमें वहां की स्थिति का पता होना चाहिए, क्योंकि हम सब चिंतित हैं। उस चिंता को दूर करने के लिए आप ही उन्हें डायरेक्शन दे सकती हैं।

इसलिए मैं अनुरोध करना चाहता हूं कि आप जल्द से जल्द प्राइम मिनिस्टर की ओर से एक स्टेटमैंट हाउस में दिलाइये।

HON. SPEAKER: The House stands adjourned to meet again at 2.20 p.m.

13.15 hours

The Lok Sabha then adjourned till Twenty Minutes past Fourteen of the Clock.

10.08.2016

<u>14.23 hours</u>

The Lok Sabha re-assembled
at Twenty-Three Minutes past Fourteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

10.08.2016

(i) Need to undertake repair of bridge on river Ganga in Balia parliamentary constituency

श्री भरत सिंह (बलिया) : मैं अपने संसदीय निर्वाचन क्षेत्र बलिया (उ.प्र.) में राष्ट्रीय राजमार्ग संख्या 31 पर अवस्थित भरौली से बक्सर (बिहार) को जोड़ने वाले गंगा नदी के उपरिगामी सेतु की जर्जर स्थिति के अविलंबनीय लोक महत्व के मामले पर ध्यान आकृष्ट करना चाहता हूँ।

गंगा नदी का यह उपरिगामी सेतु हमारे संसदीय क्षेत्र बलिया की आर्थिक गतिविधियों का बहुत बड़ा माध्यम है। बिहार के कोइलवर नामक स्थान से सोन नदी की रेती (मोरन) धनबाद एवं झरिया से कोयला एवं बंगाल से तमाम प्रकार की वस्तुओं के आयात का यह एक मात्र माध्यम है। विगत लगभग 6 महीने से अत्यंत जर्जर हो जाने की वजह से इस पुल पर भारी वाहनों का आवागमन बंद कर दिया गया है। जिससे तमाम आवश्यक वस्तुओं की आपूर्ति बाधित हो गई है।

बक्सर का रेलवे स्टेशन देश के सभी बड़े महानगरों से जुड़ा होने के कारण हमारे क्षेत्र के बलिया तथा गाजीपुर जिले के लोग जो प्रतिदिन हजारों की संख्या में अपनी रोजी-रोटी कमाने के लिए विभिन्न महानगरों की यात्रा करते हैं, वे सभी बक्सर रेलवे स्टेशन से ट्रेन पकड़ते हैं। पुल के क्षतिग्रस्त हो जाने के कारण घंटों जाम लगा रहता है और धीरे-धीरे एक-एक गाड़ी पास करती है। ऐसी स्थिति में लोगों की ट्रेन छूट जाती हैं और तमाम प्रकार की दिक्कतें हो रही है।

मैं माननीय सड़क, परिवहन एवं राजमार्ग मंत्री जी से अनुरोध करता हूँ कि उपरोक्त जनहित के मामले को तत्काल संज्ञान में लेते हुए इस जर्जर पुल की मरम्मत कराकर भविष्य में किसी बड़ी दुर्घटना एवं जान-माल की संभावित क्षति को रोकने हेतु सार्थक कार्यवाही करें।

10.08.2016

(ii) Need to undertake delimitation of Lok Sabha Constituencies and Assembly segments in Jharkhand

श्री रवीन्द्र कुमार राय (कोडरमा) : पूरे देश में लोक सभा एवं विधान सभा के परिसीमन हुए लेकिन झारखण्ड राज्य में परिसीमन नहीं हुआ। वर्तमान समय में एक लोक सभा का क्षेत्र तीन-तीन जिलों में बंटा हुआ है। इसी तरह विधान सभा का भाग भी दो-तीन जिलो में फैला हुआ है। इससे विकास में बाधा उत्पन्न हो रही है। मैं यहॉं स्पष्ट करना चाहूंगा कि वर्तमान में जिस वर्ग के लिए जो सीट आरक्षित है, उन्हें यथावत रखा जाए ताकि किसी विशेष वर्ग को यह न लगे कि परिसीमन से उनको हानि हो रही है।

मेरा सरकार से निवेदन है कि झारखंड राज्य में परिसीमन करवाने की कृपा की जाए ताकि जो वर्तमान में असुविधा हो रही है उससे छुटकारा मिल सके।

10.08.2016

(iii)Need to expedite construction of bridge at Dumarighat as well as renovation of old bridge in Gopalganj parliamentary constituency, Bihar

श्री जनक राम (गोपालगंज) : मेरे संसदीय क्षेत्र गोपालगंज से गुजरने वाली राष्ट्रीय राजमार्ग की सड़क सं. एन.एच. 28 पर निर्माण कार्य चल रहा है, जिसमें एक 38 कि.मी. का सड़क निर्माण प्रोजेक्ट है। जिसके अंतर्गत डुमरियाघाट पुल भी आता है जो लगभग 1 कि.मी. से अधिक का है। इस पुल पर 200 से 300 मीटर का निर्माण कार्य 2012 से ही बंद पड़ा हुआ है जिसे कराया जाना अत्यंत आवश्यक है। वर्तमान में जिस पुराने पुल से गाड़ियों की आवाजाही हो रही है, उसके भी मरम्मत और पुनर्रूद्धार की जरूरत है। पहले यह मार्ग टू लेन का था जो अब फोर लेन में विकसित होता चला जा रहा है जो जनहित के लिए बहुत अच्छा है, पर दोनों पुलों पर अलग-अलग उक्त समस्याओं के कारण जनता को बहुत सारी कठिनाईयों का सामना करना पड़ रहा है।

इस संबंध में मैं माननीय प्रधानमंत्री जी एवं सड़क, परिवहन एवं राजमार्ग मंत्री, भारत सरकार श्री नितिन गडकरी जी से निवेदन करता हूँ कि दोनों पुलों पर उनसे संबंधित समस्याओं का शीघ्र निराकरण करवाने हेतु विभागीय कार्रवाई कराने की कृपा करें जिससे जनहित को जल्द से जल्द इसका लाभ मिल सके।

10.08.2016

(iv)Need to provide pension and other facilities to the politicians arrested and jailed under Maintenance of Internal Security Act during Emergency

श्री श्यामा चरण गुप्त (इलाहाबाद) : सन् 1975 में देश में लोकतंत्र को समाप्त करते हुए आपात स्थिति तत्कालीन केंद्र सरकार ने लगायी थी और कांग्रेस को छोड़कर सभी राजनैतिक दलों के नेताओं को फर्जी मुकदमा मीसा व डी.आई.आर. में कायम कराकर सभी को जेल भेजा गया था। इस प्रकार आजाद देश में पहली बार लोकतांत्रिक मूल्यों का हनन हुआ था और आपात स्थिति पूरे 18 माह तक लगी रही और सभी दलों के नेतागण जेल में निरूद्ध रहे। बहुत से नेताओं ने इस दरम्यान तत्कालीन सरकार के इस कदम का विरोध किया था और उन्हें भी सरकार ने जेल में निरूद्ध किया। जेल में रहने वाले ऐसे तमाम सेनानियों को लोकतंत्र रक्षक व लोकतंत्र सेनानी कहा गया। कई बार गैर-कांग्रेसी सरकारों के समक्ष यह विचार लाया गया कि लोकतंत्र सेनानी जो इमरजेंसी के दौरान मीसा के अंतर्गत बंदी थे, उन्हें लोकतंत्र सेनानी मानते हुए उनके सम्मान हेतु उन्हें कुछ सुविधाएं केंद्र सरकार की ओर से प्रदान की गयी परंतु अभी तक इस संदर्भ में मेरी जानकारी में कोई ठोस व सार्थक निर्णय सरकार द्वारा नहीं लिया गया है।

कृपया सरकार यह बताने का कष्ट करें कि क्या लोकतंत्र सेनानियों के सम्मान को ध्यान में रखते हुए उन्हें कोई सुविधा या पेंशन देने की कोई योजना सरकार के समक्ष विचाराधीन है। यदि है, तो कृपया उसे बताने का कष्ट करें। यदि नहीं, तो कृपया लोकतंत्र सेनानियों के हित में इसे लेने का कष्ट करें।

(v) Need to set up a separate department of Fisheries and Fishermen welfare

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): The fishermen communities are residing in coastal States such as Gujarat, Maharashtra, Goa, Kerala, Tamil Nadu, Andhra Pradesh, Odisha and West Bengal and Union territories of Diu and Daman and Puducherry. The population of the fishermen community is more than ten crores but unfortunately Fisheries has remained a Department under the Ministry of Agriculture for the past 65 years of Independence.

The national Fisheries Forum and other Fishermen representatives have demanded from time to time to establish a separate Department for Fisheries but till today no separate Department has been established. I, therefore, request the Government to establish Department of Fisheries and Fishermen Welfare.

10.08.2016

(vi)Need to provide a special package to rejuvenate the flagging brass industry in Shamsabad in Kaushambi parliamentary constituency, Uttar Pradesh

श्री विनोद कुमार सोनकर (कौशाम्बी) : माननीय प्रधानमंत्री जी द्वारा देश में बेरोज़गारी दूर करने के उद्देश्य से महत्वपूर्ण योजना मेक इन इंडिया की शुरूआत की है, जिस पर केंद्र सरकार सकारात्मक कार्य कर रही है। आज नौजवान बेरोज़गारों में एक उम्मीद की किरण जगी है, जिसके परिणामस्वरूप लाखों बेरोज़गार कौशल विकास केंद्रों या अन्य संस्थाओं से प्रशिक्षण लेकर रोज़गार पा रहे हैं। मैं सरकार के संज्ञान में लाना चाहता हूं कि मेरे लोक सभा क्षेत्र में शमसाबाद गांव जिसका मैंने माननीय प्रधानमंत्री जी की प्रेरणा से सांसद आदर्श ग्राम के रूप में चयन किया है जो पहले से पीतल नगरी नाम से विख्यात है, जहां पीतल का लघु उद्योग लगभग हर घर में था, किंतु पूर्व सरकारों की उदासीनता के कारण आज पीतल उद्योग बंद होने के कगार पर है तथा वहां के लोगों में निराशा एवं जीविकोपार्जन की गंभीर समस्या बनी हुई है। मैंने इस समस्या से माननीय लघु उद्योग मंत्री जी को भी अवगत कराया है।

मैं सरकार से आग्रह करता हूं कि मेक इन इंडिया को सफल बनाने के लिए जल्द से जल्द शमसाबाद में पीतल उद्योग जो बंद होने के कगार पर है, को बढ़ावा देने हेतु बुनकरों की तरह स्पेशल पैकेज व सुविधा दिया जाए जिससे वहां के लोगों की बेरोज़गारी दूर हो सके एवं पीतल उद्योग को बढ़ावा मिल सके। साथ ही साथ कौशाम्बी जैसे उद्योग विहीन जिले में पुनः उद्योग की शुरूआत हो सके एवं कौशाम्बी के बेरोज़गार युवकों के पलायन को रोका जा सके।

(vii) Need to construct permanent buildings for post offices in rural areas of the country and also introduce new facilites in them

श्रीमती नीलम सोनकर (लालगंज) : देश में लगभग 425 वर्ष पुरानी ''भारतीय डाक प्रणाली'' संसार की सर्वोत्कृष्ट विश्वसनीय और सबसे बड़ी डाक प्रणाली है। आज भी हर साल लगभग 1000 करोड़ पत्र घर-घर पहुँचाये जाते हैं। भारतीय डाक विभाग विकास के क्रम में डाकिए द्वारा चिट्ठी बांटने से स्पीड पोस्ट और स्पीड पोस्ट से ई-पोस्ट के युग में पहुँच गया है। मैं बधाई दूंगी कि भारत सरकार ने घर बैठे ऋषिकेश और गंगोत्री का पवित्र गंगा जल देशवासियों को उपलब्ध कराया है किन्तु आज भी बड़े पैमाने पर डाक घर किराए के भवन में चल रहे हैं तथा ग्रामीण क्षेत्रों में आधुनिक व्यवस्था व ई-प्रणाली काम नहीं कर रही है।

मैं संचार मंत्री जी से मांग करती हूँ कि ग्रामीण क्षेत्रों में डाकघरों के अपने भवन के साथ ही आधुनिक व्यवस्था, ई-प्रणाली व ए.टी.एम. से युक्त डाकघर संचालित करने की व्यवस्था की जाये, जहां रेल टिकट आरक्षण के साथ ही बिजली, टेलीफोन आदि के बिल जमा करने की सुविधा जनता को एक स्थान पर आसानी से मिलना सुनिश्चित हो सके।

10.08.2016

(viii) Need to provide employment/pension and other benefits to SSB volunteers in Uttarakhand

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल) : मैं सरकार का ध्यान उत्तराखंड में एस.एस.बी. स्वयंसेवकों के आंदोलन की ओर दिलाना चाहती हूँ। एस.एस.बी. के स्वयंसेवक काफी वर्षों से प्रदेश भर में आंदोलन कर रहे हैं। नौकरी एवं पेंशन की मांग को लेकर अल्मोड़ा एवं बागेश्वर जिला मुख्यालय में एस.एस.बी. स्वयंसेवकों के धरने को 6 वर्ष से अधिक हो गया है तथा विगत 10 वर्षों से वे राज्यों में शिष्टमंडलों, धरनों, प्रदर्शनी के माध्यमों से केंद्र सरकार को ज्ञापन प्रेषित कर रहे हैं। दिनांक 29.3.2011 को तत्कालीन प्रदेश सरकार द्वारा एस.एस.बी. स्वयंसेवकों द्वारा किए गए कार्यों एवं सीमा पर उनके महत्व को देखते हुए नौकरी, पेंशन सहित समस्त हित लाभ दिये जाने का प्रस्ताव पारित कर विधान सभा द्वारा केंद्र सरकार को भेजा गया था तथा 9 मई, 2011 को एस.एस.बी. के महानिदेशक द्वारा एक योजना प्रस्ताव गृह मंत्रालय को भेजा गया था, 5 सितम्बर, 2011 एवं 11 फरवरी, 2012 को तत्कालीन गृह मंत्री की अध्यक्षता में एस.एस.बी. स्वयंसेवकों को पेंशन अथवा एकमुश्त सहायता दिये जाने का निर्णय ले लिया गया था, लेकिन 5 मार्च, 2012 को चुनाव आचार संहिता लग जाने से उक्त निर्णय पर कार्यवाही नहीं हो पायी।

मेरा गृह मंत्री जी से आग्रह है कि एस.एस.बी. स्वयंसेवकों द्वारा किये गये कार्यों को देखते हुए इन्हें नौकरी व पेंशन सहित लाभ दिये जाने हेतु आवश्यक कार्यवाही करने की कृपा करें।

10.08.2016

(ix) Need to include 'Tanti' caste of Jharkhand in the list of Scheduled Castes

श्री लक्ष्मण गिलुवा (सिंहभूम) : मेरा केंद्र सरकार से अनुरोध है कि झारखंड प्रदेश के कोल्हान प्रमंडल पूर्व में अविभाजित सिंहभूम जिला वर्तमान तीनों जिलों पूर्वी सिंहभूम, पश्चिम सिंहभूम एवं सराये केला खरसावा जिलों में रहने वाली तॉंती जाति जो पान जाति के पर्यायवाची हैं। विशुद्ध रूप से तॉंती जाति जो पान जाति ही है। दोनों जातियों की प्रकृति एक जैसी है और रहन-सहन, खान-पान एक जैसा है और इन दोनों जातियों में आपस में विवाह होते हैं। उनकी भाषा-संस्कृति मेल खाती है परंतु पान जाति को अनुसूचित जाति वर्ग में रखा गया है जबकि तॉंती जाति को विसंगतिवश पिछड़े वर्ग की सूची में उल्लिखित किया गया है। पान जाति बुनकर समाज से रहे हैं। पान जाति तॉंती जाति कपड़े बुनते थे। इस तरह कालान्तर में पान जाति को तॉंती की उपाधि मिली है। अंततः तॉंती यानि उपाधि को खतियान में दर्ज होने से वृहत संख्या में लोगों के साथ चुनौतीपूर्ण विसंगति खड़ी हो गई और अनुसूचित जाति की सुविधा के हकदार होने के बावजूद अनुसूचित जाति से वंचित रखा गया है।

अतः सरकार से पुरज़ोर तरीके से मांग करता हूं कि तॉंती जाति को अनुसूचित जाति वर्ग में शामिल किया जाए।

10.08.2016

(x) Need to set up a 'Alha Gayan Sanskritik Kendra' at Mahoba to promote Alha, a folk song of Budelkhand region

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर) : बुंदेलखण्ड क्षेत्र आर्थिक रूप में पिछड़ा क्षेत्र है परंतु यह क्षेत्र सांस्कृतिक रूप से बहुत समृद्ध है। आल्हा गायन जो कि सैकड़ों वर्षों से मौखिक रूप से जीवित है इस क्षेत्र की विशिष्ट पहचान है। आल्हा गायन जीवन में चारित्रिक दृढ़ता की वृद्धि और जीवन में निराशा के भाव को दूर करता है। आल्हा गायन एवं श्रवण से उत्साह की अनुभूति होती है जो कि किसी राष्ट्र की कार्य ऊर्जा के लिए बहुत महत्वपूर्ण है। यह मात्र संयोग नहीं है। स्वतंत्रता आंदोलन के दौरान 'नर हो न निराश करो मन को' कविता की रचना करने वाले श्री मैथिली शरण गुप्त जी की जन्मस्थली बुंदेलखण्ड ही है। कहने का अर्थ यह है कि जीवन से निराशा दूर करने का भाव बुन्देली संस्कृति में प्राकृतिक रूप में मौजूद है और इसकी पराकाष्ठा आल्हा गायन के रूप में होती है।

आल्हा गायन संभवतः विश्व की एकमात्र ऐसी गायन शैली होगी जो कि सिर्फ मौखिक रूप में विद्यमान है और कुछ समूहों द्वारा ही इसका संरक्षण स्वयं के प्रयासों द्वारा किया जा रहा है। लोक महत्व के अति महत्वपूर्ण आल्हा गायन के संरक्षण के लिए सरकारी प्रयासों की नितांत आवश्यकता है।

अतः मैं सरकार से यह निवेदन करता हूं कि बुंदेलखण्ड की सांस्कृतिक राजधानी महोबा में आल्हा गायन सांस्कृतिक केन्द्र की स्थापना की जाये जिससे आल्हा को लिपिबद्ध किया जा सकेगा और आल्हा पर नवीन शोध संभव हो पाएंगे और इसका और अधिक विकास होगा तथा बुंदेलखण्ड में खजुराहों के साथ आल्हा भी पर्यटन विकास में अपनी महत्वपूर्ण भूमिका भी निभा पायेगा जिससे कि इस क्षेत्र की आर्थिक स्थिति में सुधार आ सकेगा।

10.08.2016

(xi) Need to undertake repair of roads constructed under the Pradhan Mantri Gram Sadak Yojana in Aurangabad parliamentary constituency, Bihar

श्री सुशील कुमार सिंह (औरंगाबाद) : मेरे संसदीय क्षेत्र औरंगाबाद (बिहार) के औरंगाबाद एवं गया जिले में प्रधानमंत्री ग्राम सड़क योजना के तहत पांच वर्ष से पहले निर्मित सड़कों की स्थिति वर्तमान में एकदम जर्जर हो गई है, जो बिल्कुल ही चलने के लायक नहीं बची है।

मैं उदाहरण के रूप में गया और औरंगाबाद जिले की जर्जर सड़कों की सूची दे रहा हूं जो निम्न हैं- 1. टिकारी से अलीपुर वाया चैता कैशपा 2. परैया से बेलागंज वाया हिच्छापुर टेकारी 3. पंचानपुर से बेलागंज वाया भोरी 4. चितौखर मोड़ (कोंच) से उसास-देउरा वाया चितौखर 5. आंती मोड़ (कोंच) से रफीगंज-गोह एस.एच. पथ तक वाया आंती भाम 6. देव से बालूगंज वाया केताकी, पंडरिया, पांती पचौखर 7. जी.टी. रोड महापुर से गुरूआ वाया भरौंधा (गया जिला) 8. महाराजगंज से बालूगंज भाया मंझौली, डुमरी 9. रजोई मोड़ से बराही वाया दोसमा सिमरी 10. सत्तर पोखरा (नवीनगर) से सिरिस वाया मोहरकरमा बैरवा लोकनाथ 11. चतरा मोड़ से सुन्दरगंज वाया पवई 12. बेरी मदनपुर से विश्वंभरपुर मोड़ तक वाया पीरथू मीरगंज, परसा विश्वंभरपुर 13. औरंगाबाद पटना रोड से फेसर वाया बडवा, देवरिया झिकटिया 14. जी.टी. रोड कामा बिगहा से बालूगंज वाया खखडा कटैया, जीवा बिगहा मलहारा, 15. जी.टी. रोड से देव वाया आनंदपुरा 16. जी.टी. रोड से भरथौली वाया मुर्गी बिगहा 17. एन.एच.-139 चतरा मोड़ से भरथौली नहर होते हुए एन.एच.-2 तक।

मेरा सरकार से आग्रह है कि उपर्युक्त वर्णित पथों की विशेष मरम्मत का कार्य जनहित में शीघ्र कराया जाये जिससे जनता को आवागमन की सुविधा में सहूलियत हो।

10.08.2016

(xii) Need to provide adequate medical facilites in hospital under the administrative control of Ministry of Coal in Dhanbad parliamentary constituency, Jharkhand

श्री पशुपति नाथ सिंह (धनबाद) : मेरे संसदीय क्षेत्र धनबाद (झारखण्ड) में कोयला मंत्रालय, भारत सरकार के अधीन केंद्र सरकार द्वारा संचालित अस्पताल है, जिसमें एक लम्बी अवधि से चिकित्सकों, विशेषज्ञ चिकित्सकों, प्राध्यापक (प्रो.) चिकित्सकों की कमी बनी हुई है। यही नहीं इस अस्पताल में उच्च श्रेणी के चिकित्सकीय उपकरण भी उपलब्ध नहीं है, जिससे कि यहां रहने वाले सभी कोयला कर्मियों व अन्य धनबाद के नागरिकों को अत्यंत ही असुविधा का सामना करना पड़ता है। इतना ही नहीं उचित चिकित्सा उपलब्ध न होने के कारण यहां के नागरिकों को धनबाद से बाहर, रिम्स रांची, सी.एम.सी., वेल्लौर व दिल्ली, मुम्बई जैसे स्थानों पर अधिक धनराशि व्यय कर अपनी चिकित्सा करानी पड़ती है। एक बीमार व्यक्ति के लिए यह और भी ज्यादा दुखदायक व असुविधाजनक होता है।

अतः मेरा माननीय कोयला मंत्री, भारत सरकार से विनम्र आग्रह है कि मेरे संसदीय क्षेत्र धनबाद (झारखण्ड) में स्थित कोयला मंत्रालय, भारत सरकार के अधीन केंद्र सरकार द्वारा संचालित अस्पताल में चिकित्सकों, विशेषज्ञ चिकित्सकों, प्राध्यापक (प्रो.) चिकित्सकों सहित सभी आधुनिक जांच उपकरण, चिकित्सकीय उपकरण, शल्यशाला (ऑपरेशन थियेटर) का नवीनीकरण कराकर निर्माण कराने का कष्ट करें, जिससे वर्तमान में आ रही दिक्कतों का जनहित में समाधान हो सके।

10.08.2016

(xiii) Regarding commercialization of education and health care sectors

SHRI RAMEN DEKA (MANGALDAI): Two most noble professions i.e. education sector and health care sector have been commercialised up to optimum level. These sectors no more remain as service providers to the society and noble due to commercialisation. The present Government machineries in health sector cannot cater to the needs of the rural masses and urban population. In the same way, the condition of Government schools is pathetic in several states. The seats are limited in Government Technical Colleges giving ample opportunities to the private players in education sector.

In view of this, a mechanism is to be evolved to control commercialisation of these sectors, so that social control remains and they are bound to give service to the society.

(xiv) Need to develop tourism in Malabar region of Kerala

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): The Malabar Region of Kerala has much to offer to tourism enthusiasts. My constituency has some very significant destinations like kappad where Vasco da Gama landed in 1498; Kottakkal form where kunhail Marakkar, the first India Naval Chief, fought against Portugese; Tellichery Fort built by East India Co. in 1781. Pazhassi Raja who fought against British was from the neighbourhood of Vatakara. Tellicherry and Vatakara are ancient Ports.

Vadakara has Lokanarkavu, an ancient temple connected with legendary hero Thachholi Othenan of 16th Centruy and is famous for Kalaripayattu. Mahe, a French colony, lies on the middle of the constutuency. Herman Gundert, who made invaluable contribution to Malayalam literature lived in Tellicherry.

The longest drive-in beach in India, Muzhapllangad, is near Tellicherry. The famous Temples, Mosques and Churches here are all great attractions.

I request the Hon'ble Tourism Minister to take special interest and extend maximum support to Government of Kerala for promoting Tourism in Malabar area.

(xv) Need to set up fodder banks in all the villages in the country

SHRI B. N. CHANDRAPPA(CHITRADURGA): I would like to raise a very important Issue regarding shortage of fodder for livestock population in our country.

Even though our country is ranked first in livestock population, the availability of fodder is very inadequate in the country, particularly in rain-fed areas. As per some estimates, about 55% of the total net sown area is rain fed. About two third of the total livestock depend on the rain fed area for fodder. Livestock sector has created a significant impact on generating employment and poverty alleviation in the country. We are all well aware of the fact that Animal Husbandry is playing a significant role in ensuring the livelihood security of your farmers particularly for the small and marginal farmers. various studies in drought prone states have shown that incidents of farmers committing suicides is very high where the families confined only to rain fed agriculture, whereas families which depend on livestock as the additional occupation are able to cope with the stress during the drought.

As per some reports, the availability of the fodder is 69 million tonnes. The requirement of the fodder is 137 million tonnes. So the demand and supply gap is very high. it is very difficult for dry land farmers to supply fodder during the lean period. Severe fodder shortage pushes farmers into financial crisis as the small and marginal farmers cannot buy the fodder due to high prices in the market.

Hence I urge upon the Union Government to take necessary steps to set up fodder banks in all the villages and help farmers to save their livestock.

(xvi) Need to provide facilities at Arkkonam Railway junction in Tamil Nadu

SHRI G. HARI (ARAKKONAM): Arakkonam is an important junction under Southern Railway. Huge railway land is available at this junction and it has been a long pending demand of the people of this area as well as that of railway men for expansion of all platforms at this junction in order to handle trains with 28 bogies. Construction of ramp connecting all platforms is also required. It has also been a long pending demand to construct new platform adjacent to ticket booking counter so as to handle EMUs which will enable school children, senior citizens and ailling patients to reach station. Presently new broad gauge fourth line between Tiruallur and Arakkonam junction is moving at snail speed which needs to be expedited. Therefore, I urge upon the railways to direct southern railway to complete the above works.

(xvii) Need for early completion of Tindivanam-krishangiri Section of National Highway No. 66 in Tamil Nadu

SHRI V. ELUMALAI (ARANI): The work for the development of Tindivanam-Krishnagiri section of NH-66 was awarded in August, 2011. The work was scheduled to be completed in April, 2014. But there was an inordinate delay of this project due to paucity of funds. The Hon'ble Union Minister in his reply to my letter has said the work will be completed by August, 2016.

The stretch of NH-66 between Tindivanam to Krishnagiri is an important road connecting it to Tiruvannamalai Arunachaleeswarar Temple, Thiruvakkarai Vakkara kali Amman Temple, Melmalaiyanur Anglaa Parameshwari Amman Temple and the Historical Gingee Fort.

During Festivals, lakhs of deveotees visit these very important Temples. They have to travel through this stretch NH-66 only. It gives nightmare to motorists and many fatal accidents occur on this stretch of NH-66.

I have requested the Union Government several times for the speedy completion of this project. Evern the work done so far is not up to mark.

Therefore, I once again request the Hon'ble Minister to look into this issue seriously and take necessary measures to complete the work at the earliest.

(xviii) Regarding GST provisions

PROF.SAUGATA ROY (DUM DUM): Chairman of the Empowered Committee of State Finance Ministers on the GST, Finance Minister of West Bengal wrote to Union Finance Minister a day ahead of vote on the Bill, against the change in Article 270, appearing in Clause 10 of the proposed amendments to the Bill. His objection was that it would deprive States of the share of the IGST revenue of unclaimed credits in transactions, not forming part of the "divisible Pool" of tax revenues. The IGST (Integrated Goods and services Tax) is proposed to be collected by the Centre on all Inter-State supplies of goods and services and would roughly be equal to CGST (Central GST) plus SGST (State GST). Since GST is a destination - based tax, all SGST on the final product will accrue to the consuming State. The amendment pertaining to it, "has never been discussed in the EC (Empowered Committee) as such there is no consensus on it." Further, he requested that it should be dropped. Finance Minister of West Bengal also sought a further clarification that States will be paid "full" compensation for a period of five years for revenue losses on account of the transition to the GST.

(xix) Regarding development of Basirhat Parliamentary Constituency of West Bengal

SHRI IDRIS ALI (BASIRHAT): Basirhat Parliamentary Constituency has more than 62 per cent Minority population. Despite good initiatives taken towards development of my constituency, the problems of drinking water, development of educational institutions, the problems of drinking water, development of educational institutions, improving the status of SC and ST people, support to Minority Students and development of infrastructure remain which have put a check on the development of the area. I am grateful to the hon'ble Prime Minister for supporting the poor patients of my constituency form Prime Minister National Relief Funds for treatment of cancer, heart and other ailments. However, the development of the area is a matter of concern and the Centre Government should take proactive steps in this regard.

(xx) Need for funds from Central Government for construction of a bridge in Kandhamal Parliamentary Constituecny of Odisha

SHRIMATI PRATYUSHA RAJESHWARI SINGH (KANDHAMAL): This is regarding construction of one High level Bridge over river Mahanadi connecting Boudh town to Marjakud area within the jurisdiction of Boudhgarh NAC in my Parliamentary Constituency of Kandhamal. Though, it is a part of NAC, it remains cut off due to river Mahanadi as it is an Island within the River Mahanadi. Most of the people of this location are depending on country boats throughout the year to meet their day to day needs. This project will cater to the needs of the people to a great extent so far as the conveyance form Boudh to Marjakud is concerned.

I request the estimated cost of Rs. 68.21 crores may kindly be arranged from NABARD or from any other source of Central Government.

(xxi) Need to set up adequate number of branches of public sector banks in Buldhana parliamentary constituency, Maharashtra

श्री प्रतापराव जाधव (बुलढाणा) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र बुलढाणा (महाराष्ट्र) के संबंध में दिलाना चाहता हूं कि बुलढाणा जिले के ग्रामीण क्षेत्रों में राष्ट्रीयकृत बैंकों की शाखाएं बहुत-बहुत दूरी पर स्थित हैं। लगभग एक ग्रामीण बैंक की शाखा 20 से 25 कि.मी. के दायरे में होती है। इन ग्रामीण बैंकों पर किसान एवं ग्रामीण लोगों को आने-जाने में काफी असुविधा होती है। किसानों का सब्सिडी एवं जन-धन योजना का लाभ प्राप्त करने के लिए बैंकों में एकाउंट होना आवश्यक है। बैंकों में एकाउंट शुरू करने हेतु विशेष अभियान चलाए जा रहे हैं। किसानों एवं ग्रामीण लोगों को बैंक शाखाओं का फायदा हो इसके लिए बैंक शाखाओं का नज़दीक होना अति आवश्यक है एवं उनकी संख्या को भी बढ़ाना चाहिए।

मेरा सरकार से अनुरोध है कि बैंकों की शाखाएं मेरे संसदीय क्षेत्र बुलढाणा में नागरिकों की सुविधा को देखते हुए नज़दीक में खोली जाए एवं उनकी संख्या को भी आवश्यकतानुसार बढ़ाया जाए जिससे किसान एवं ग्रामीण भारत सरकार की सब्सिडी एवं जन-धन योजना का लाभ प्राप्त कर सके।

10.08.2016

(xxii) Need to permit partially re-sited outlets in Andhra Pradesh and other States to sell both petrol and diesel

SHRI JAYADEV GALLA (GUNTUR): Even though petrol and diesel are two different fuels used in different types of vehicles, person who is driving vehicle, when he goes to a filling station, does not know whether a particular filling station is selling petrol or diesel. He will be under the impression that both fuels are available there, because it is OMC's policy to permit ROs to sell both petrol and diesel. This kind of arrangement permitting sale of both fuels-was largely started after APM in 2002 under Multiple Dealership Norms. But, prior to 2002, there were many ROs permitted by OMCs to sell either petrol or diesel. It means, separate outlet for petrol and diesel. After 2002, OMCs asked such ROs to go in for partial resitement to make them full-fledged ROs. So, outlets which were selling separate fuels purchased prospective lands at higher cost than market price and gave them to OMCs on lease. There are more than 800 such outlets and some of them are in my Parliamentary Constituency. But, conspicuously, in 2005, Petroleum Ministry restricted these ROs form becoming full-fledged ROs. Under same guidelines, Ministry formulated some procedure to select dealers by giving weightage of 60marks for land and finance and permitted selected ROs to commission their sale of petrol and diesel, keeping aside partially re-sited ROs in spite of decades of experience in retail marketing. These dealers are facing problems since they have two separate outlets for petrol and diesel resulting in doubling of costs and expenditure.

Hence, I request Government of India to favourably consider the genuine demand of partially re-sited dealers and grant them licence for selling both petrol and diesel.

(xxiii) Need to expedite the process of takeover of instrumentation Ltd., Plakkad

SHRI M.B.RAJESH (PALAKKAD): I would like to draw the attention of the Government towards the important issue of takeover of Instrumentation Ltd (IL) Palakkad, a central PSU from the Government of Kerala. IL Palakkad has been making profits ever since its inception and is the only profit-making unit of Instrumentation. However due to the overall loss incurred by other PSUs, even his profit making unit is facing crisis. As a result of the intervention of the Hon'ble Prime Minister, the Government of India has agreed to the takeover of this unit of Instrumentation from the Government of Kerala. The Government of Kerala too has taken a favourable decision regarding the takeover of IL Palakkad. The State Government has constituted a Committee headed by Chief secretary to ensure speedy implementation. The State Chief Minister has sent a letter on 25th June requesting immediate steps to implement the decision. The State Chief Secretary has also written letter to the Secretary Heavy Industries on 1 July 2016. Hence I urge upon the Union Government to expedite the matter and ensure smooth implementation of take over process.

(xxiv) Need for total prohibition in India

SHRI E.T.MOHAMMAD BASHEER (PONNANI): Total prohibition is very important as far as India is concerned. Mahatma Gandhi had strongly argued to ban liquor production and sales and the framers of the Constitution included Article 47 in the Directive Principles of state policies.

Domestic and sexual abuses are happening mainly due to alcohol. It spoils the family, community and work efficiency of masses. It is a main cause for road accident also. Underage drinking habit is also increasing in an alarming way. It ruins the budding generation. Teenage suicide, bad performance in schools and Colleges, brain and heart-liver related diseases are increasing in an unprecedented manner.

According to the Global Bureau of Disease Study, liquor consumption has emerged as fourth largest cause of human death in the world. I am proud enough to say that Kerala has taken a bold decision to go for total prohibition. International brewers and distillers of alcoholic beverages are keen to become popular in India, because it potentially offers the third largest market for their product globally. India has also become one of the largest producers of alcohol-it produces 65% of alcoholic beverages in South-East Asia. Most urban areas have witnessed an explosion in the number of bars and nightclubs that have opened in recent years.

Hence, I urge upon the Government to take urgent step for a total ban of alcoholic product in the country.

(xxv) Need to provide toilet facilites along National Highways in the country

श्री राम कुमार शर्मा (सीतामढ़ी) : देश में स्वच्छ भारत अभियान के तहत शौचालयों के निर्माण की वृहद योजना घोषित की गई है। मुझे प्रसन्नता है कि इस योजना के तहत दूरस्थ ग्रामीण अंचलों को भी शामिल किया गया है। लेकिन एक क्षेत्र नज़र से अछूता रह गया है। देश में राष्ट्रीय राजमार्गों का जाल बिछाया जा रहा है और उसका विस्तार भी हो रहा है, परन्तु इन मार्गों के किनारे शौचालयों के निर्माण की व्यवस्था में चूक हो रही है। राष्ट्रीय राजमार्गों पर चलने वाले यात्रियों को इन शौचालयों का अभाव बहुत अखरता है।

अतः मेरा सरकार से अनुरोध है कि राष्ट्रीय राजमार्गों के किनारे कम से कम प्रत्येक 30-40 किलोमीटर पर एक शौचालय के निर्माण की व्यवस्था की स्वीकृति दी जाये तथा देश में स्वच्छ भारत के प्रति आम आदमी के रूख में बदलाव पैदा करने के साथ वर्तमान असुविधा को भी दूर किया जाये।

10.08.2016

(xxvi) Need to address the problems of powerloom sector of Ichalkaranji in Kolhapur district of Maharashtra

श्री राजू शेट्टी (हातकणंगले) : देश के मैनचेस्टर कहलाने वाले महाराष्ट्र के इचलकरंजी में कपड़ा उद्योग, यंत्रमाग उद्योग (पॉवरलूम इण्डस्ट्रीज) एक बुरे दौर से गुजर रहा है। आज अगर सरकार द्वारा इस इण्डस्ट्री की समस्याओं का हल निकालने हेतु कोई कारगर कदम नहीं उठाये गये तो इस इण्डस्ट्री की स्थिति और भी बुरी हो जाने की संभावना है।

आर्थिक मंदी के चलते सूती कपड़ों की खपत पर बुरा असर दिख रहा है, तो दूसरी ओर सटोरियों द्वारा फ्यूचर मार्केट का गैर वाजिब तरीकों का इस्तेमाल करने की वजह से सूती धागों की कीमतें आसमान छू रही है। इसका सीधा बुरा असर कपड़ा उद्योग पर दिखता है।

छोटे पॉवरलूम जिनकी बिजली की खपत 30 हॉर्सपॉवर से कम है, उनकी हालत तो और भी बुरी है। इचलकरंजी के एक छोटे पॉवरलूमधारक ने पिछले सप्ताह आत्महत्या की है। आज इचलकरंजी का पॉवरमूलधारक आन्दोलित है। उनकी वाजिब मांगों की तरफ हमें ध्यान देने की जरूरत है।

मेरी सरकार से पुरज़ोर विनती है कि देश में कृषि क्षेत्र के बाद सबसे ज्यादा रोज़गार निर्माण करने वाले कपड़ा उद्योग और छोटे पावरलूम धारकों को विशेष आर्थिक सहायता तुरंत देने की आवश्यकता है।

14.23 hours

GOVERNMENT BILLS- Passed
(i) Taxation Laws (Amendment) Bill, 2016

HON. DEPUTY SPEAKER: The House shall now take up item No. 20. Hon. Finance Minister, Shri Arun Jaitley.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I beg to move:

> "That the Bill further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975, be taken into consideration."

Mr. Deputy Speaker, Sir, I am extremely grateful to you for having allowed a discussion on this Bill today. In this Taxation Laws (Amendment) Bill, three minor provisions are intended to be altered. I think I owe it to the hon. Members just to give an explanation as to what each of the three provisions is in simple non-technical language.

As far as marble and granite are concerned, they are available domestically and are also imported in large quantities. The maximum bound rate of Customs Duty under the Customs Tariff Act is 10 per cent as of today. Now some element of protection to domestic industry was required and, therefore, in terms of quantitative restrictions etc., there are a series of non-tariff barriers which today exist. Those non-tariff barriers plus 10 per cent currently is capable of broadly protecting the domestic industry. One of the suggestions is, in case the non-tariff barriers at some stage go, because they cannot be permanent in nature, for the protection of the domestic industry a higher duty may have to be imposed as far as customs is concerned.

So, the bound rate that is the roof is intended to be raised from 10 to 40 per cent. Eventually, it will depend on what is the volume of exports etc. and what is the extent to which the industry needs protection that the actual levied rate itself will be decided. So, it is an increase of the bound rate.

10.08.2016

The second and third amendments are to the Income Tax Act. These two amendments are urgently required for the following reason. A pragmatic case has come into existence. The VSNL was a public sector company. It was privatised when the telecom opening up took place and in the year 2002 as a part of privatisation it was taken over by one of the Tata Group of companies. It is now a part of the Tata Communications. At the time when it was privatized, VSNL had a large amount of surplus land. The land is approximately 771 acres spread over various cities. Their most expensive land is in Delhi, near Greater Kailash in the heart of South Delhi and near Mehrauli. At the time of the privatisation, one of the covenants of the privatization was that the land would be hived off into a separate entity, which it has been, and thereafter the land would be divided between the private shareholders and approximately 52 per cent will come to the Government. So, the demerger and hiving off will take place and it would come to the Government.

This land has to come to the Government and this land can be used by the Government for Government housing and various other activities which are in larger public interest. This transaction under the present Income Tax law will attract Capital Gains Tax and that will entirely add on to the cost. Therefore, in case a public sector company is divided and as a result of the demerger the land or an asset comes to the Government, this transaction is sought to be exempted by putting in an explanation in the Income Tax Act. That is the second limb of the change which is effected.

The third limb of the change is in relation to the textile or apparel sector. We need economic development which generates job. One of the provisions in the Income Tax Act is that if you generate employment for a minimum of 240 days in a year, there are certain tax rebates which you are entitled to. In the apparel sector that is the textile and garment sector, particularly the exporters, jobs are created but the nature of the trade has become seasonal. India is a large exporter of summer garments. In the winter clothing, we are still not able to produce the apparel at a

big stage. Therefore, most of the employment generation companies are not able to touch 240 days. Recently, the Cabinet had approved a whole package of incentives for the textile industry in order to boost employment and one of the covenants of that was that in relation to the textile or apparel industry, these 240 days should read 150 days. It means that if they generate employment upto 150 days, the apparel industry would also be entitled to the same tax incentives. So, in the case of apparel industry, this exception is sought to be made in the Income Tax Act.

These are the three small amendments which are sought to be made through this Finance Bill.

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975, be taken into consideration."

10.08.2016

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, माननीय वित्त मंत्री जी ने जिन तीन टैक्स प्रपोजल्स के बारे में यहां अपना वक्तव्य दिया है, देखने में तो वह काफी छोटा लगता है, लेकिन दस साल तक यू.पी.ए. की सरकार रही और उसकी पॉलिसी पैरालाइसिस कैसे हो सकती है, इसका यह सबसे बड़ा उदाहरण है। माननीय वित्त मंत्री जी ने अपने वक्तव्य में कहा कि वर्ष 2002 में डिसइंवेस्टमेंट हुआ, कंपनी बनी और इस चीज को पार्लियामेंट में माननीय वित्त मंत्री जी को वर्ष 2016 में लाना पड़ा। 14 साल हो गये, जैसे भगवान राम वनवास से 14 वर्ष बाद अयोध्या लौटे थे, 14 साल के बाद भारत सरकार अब उसका इस्तेमाल करने की स्थिति में है। यह कैसे हुआ, यह मैं आपको बताना चाहता हूं।

जब डिसइंवेस्टमेंट शुरु हुआ तो 1200 एक़ड़ के आसपास बी.एस.एन.एल. के पास जमीन थी। उसमें से डिसइंवेस्टमेंट प्रपोजल के पहले डी.ओ.टी. ने यह माना कि उसको 400-500 एकड़ जमीन ही चाहिए, इससे ज्यादा जमीन नहीं चाहिए और 771 एकड़ जमीन, जिसके बारे में वित्त मंत्री जी ने कहा कि 771 एकड़ जमीन सरप्लस है और उस सरप्लस जमीन का यूज भारत सरकार को अपने हिसाब से करना चाहिए और इसकी अलग से कंपनी बनाकर करना चाहिए, यह डिसइंवेस्टमेंट का पार्ट नहीं होना चाहिए। लेकिन जब तक यह प्रपोजल प्रोसैस में आता, मैं आपको बताना चाहता हूं कि ये चिट्ठियां हैं जो उस वक्त टाटा कंपनी लगातार हमारे मंत्री जी को लिख रही थीं। वह किस तरह से दबाव डालने का प्रयास कर रही थी, वह किस तरह से चाहती थी क्योंकि बी.एस.एन.एल का इतना बढ़िया डिसइंवेस्टमेंट हुआ कि बी.एस.एन.एल. के डिसइंवेस्टमेंट पहले यदि हमारे रिश्तेदार को अमेरिका या लंदन बात करनी हो, साउथ अफ्रीका बात करनी हो, किसी छोटे मुल्क पाकिस्तान या नेपाल में भी बात करनी हो तो उसका टैरिफ रेट 100 रुपये, 150 रुपये या 200 रुपये था। माननीय अटल बिहारी वाजपेयी जी की सरकार में माननीय वित्त मंत्री जी उस वक्त खुद कॉमर्स मिनिस्टर्स थे। जब इन लोगों ने डिसइंवेस्टमेंट का फैसला किया और डिसइंवेस्टमें के बाद जो चीजें हुईं, हम विदेश में बात करना चाहते हैं तो आज हम 10 रुपये, 15 रुपये और 20 रुपये में बात कर सकते हैं। टाटा ने यह लिखा कि गवर्नमेंट की जो इंटेंशन है, यह चिट्ठी 27.02.2004 की चिट्ठी है, जब चुनाव आने वाला था और आपकी सरकार आने वाली थी, उस वक्त हमारे टेलिकॉम मंत्री श्री अरूण शौरी जी थे, उन्होंने कहा कि हम इन चीजों को नहीं मानते हैं, अगर आप कहेंगे तो मैं ऑन फ्लोर भी इस लेटर को रख दूंगा। इसके बाद उनको जो जवाब दिया गया, वह 30.04.2004 को दिया गया, उस समय हमारी ही सरकार थी, हमने यह कहा कि यह जो कंपनी हमने बनाई है, यह कंपनी पॉजिटिव है, इसके आधार पर 771 करोड़ जो जमीन है, उसमें 52 प्रतिशत हमारा स्टेक होना चाहिए। र्वा 2006 में

सी.ए.जी. की रिपोर्ट आई, उसमें कई चीजें थीं। इसके बाद इस सरकार ने एक कमेटी बनाई और डिमर्जर ऑफ सरप्लस लैंड ऑफ बीएसएनएल के लिए वर्ष 2007 का ए.के.दास साहब का लेटर है, उन्होंने कहा कि

> "In line with the final Cabinet Note, the following steps can be taken:
>
> "Acquisition of 51.12 per cent in HPIL the resulting company, thereby making it a PSU …"."

उपाध्यक्ष महोदय, यह वर्ष 2007 की रिपोर्ट है। वर्ष 2007 के बाद यू.पी.ए. के जितने मंत्री रहे, उनका सिंगल प्वाइंट एजेंडा यह रहा, क्योंकि उसी के आधार पर सरकार, कई सिंगल प्वाइंट एजेंडा यह रहा कि यदि पैसा दोगे तो काम होगा, यदि पैसा नहीं दोगे तो काम नहीं होगा। इस तरह से फर्स्ट कम फर्स्ट बेस्ड जो टेलीकॉम घोटाला हुआ, उसका यह सबसे बड़ा उदाहरण है। 2 नवम्बर, 2007 की माननीय प्रधानमंत्री जी की चिट्ठी है। वे लिखते हैं कि -

> "A number of issues relating to allocation of spectrum has been raised by telecom companies as well as media. … I would request you to give urgent consideration to the issue with a view to ensuring fairness and transparency and let me know of the position before you take any further action in this regard."

मैं कहना चाहता हूं कि 6156 करोड़ रुपयों की यह जमीन है। जैसा माननीय वित्त मंत्री जी ने कहा कि दिल्ली, महाराष्ट्र और तमिलनाडु में यह जमीन है। जब हम सांसद बनकर यहां जीत कर आते हैं, तो सबसे बड़ी समस्या हाउसिंग की होती है। आप देख सकते हैं कि कितनी बार आवाज उठती है कि एमपी अशोका होटल में रुके हैं और इतना बिल आया है। वीपी हाउस नए सांसदों को जगह देने की स्थिति में नहीं होता है, वैस्टर्न कोर्ट ठहरने के लिए जगह देने की स्थिति में नहीं होता है और इसी तरह से सरकारी कर्मचारियों की लाइन लगी है कि कब मकान मिलेगा, जिसमें वे अपने परिवार के साथ रह सकेंगे। वर्ष 2002 के बाद, आज चौदह साल बाद हमारी सरकार ने अच्छा फैसला किया है और चूंकि कैपिटल गेन टैक्स यदि लग जाएगा तो जमीन की कॉस्ट में से ढाई या तीन हजार करोड़ रुपया टैक्स के रूप में ही देना पड़ेगा। इस वजह से यह प्रोजेक्ट भारत सरकार के लिए अनवायबल हो जाएगा। इसी कारण मंत्री जी 19(एए) में यह प्रावधान लाए हैं। हम अपने प्रधानमंत्री जी का स्वागत करते हैं और माननीय वित्त मंत्री जी को धन्यवाद देना चाहते हैं कि सरकारी कर्मचारियों के लिए प्राइम लोकेशन पर अच्छी जगह दे पाएंगे। हमारी सरकार की यही मंशा है कि आम आदमी आगे बढ़े और श्रेठ भारत कैसे होगा, इसके लिए यह बहुत अच्छा प्रावधान है।

10.08.2016

भारत सरकार का जो दूसरा अमेंडमेंट है, वह यह है कि 80(जे) (ए) है, अधीर साहब और प्रेमचन्द्रन साहब ने उन चीजों को समझा नहीं है, प्रेमचन्द्रन साहब तो असंगठित सैक्टर के मजदूरों की लड़ाई लड़ते रहे हैं और अधीर चौधरी जी भी इसी पृष्ठभूमि से हैं। मुझे लगता है कि आपका अमेंडमेंट बहुत गलत है। मैं आपको बताना चाहता हूं कि 22 जून, 2016 को कैबिनेट ने एक विशेष पैकेज एनाउंस किया है। आज फैक्ट्री अमेंडमेंट की बात हो रही थी, उस पर भी आपने विरोध किया। विपक्ष को कंस्ट्रक्टिव ओपोजिशन के बदले किस तरह से डिस्ट्रक्टिव ओपोजिशन का रोल प्ले कर रहे हैं, यह इसका सबसे बड़ा उदाहरण है। फैक्ट्री अमेंडमेंट एक्ट हो या 80(जे)(ए) का अमेंडमेंट हो, इसमें कैबिनेट का फैसला 22 जून, 2016 को हुआ और यह फैसला हुआ कि स्पेशल पैकेज टैक्सटाइल सैक्टर में देंगे, जिसमें से कि एक करोड़ लोगों को अगले तीन साल तक रोजगार मिलने वाला है। पहला बात यह है कि एम्प्लाई प्रोविडेंट फंड स्कीम का रिफार्म किया जाएगा और एम्प्लायर कंट्रीब्यूशन 12 परसेंट है यदि 15 हजार रुपए से नीचे कोई व्यक्ति कमा रहा है, तो उसे पूरा का पूरा भारत सरकार कम्पन्सेट करेगी। जब भी हम गांव, गरीब, मजदूर, किसान की बात करते हैं, तो आपको लगता है कि ऐसे ही बोल रहे हैं। आप बताएं कि 15 हजार रुपए से कम पैसा कमाने वाले लोग कौन हैं। ये लोग सबसे गरीब हैं। जो आईएलओ का नार्म्स हैं, जिसके लिए आज 64 और 65 में अमेंडमेंट लेकर आए, वह 22 जून, 2016 का कैबिनेट का जो निर्णय इसीलिए है कि यदि आईएलओ नार्म्स के आधार पर जाएंगे तो वर्कर की अर्निंग इंक्रीज की जाएगी। इसीलिए फैक्ट्री अमेंडमेंट एक्ट आया है। मैंने जैसे कहा कि आप उस तरह की बात करते हैं। उसके बाद जो इंट्रोडक्शन है, वह फिक्स टर्म इम्पलॉयमेंट है। यह तीसरा डिसीजन था कि फिक्स टर्म इम्पलोयमेंट डेवलप होगा। इसके बाद Enhancing scope of Section 80JAA of Income Tax Act. प्रधानमंत्री जी का टेक्सटाइल सेक्टर के लिए जो पैकेज था, टेक्सटाइल सेक्टर में कौन लोग काम करते हैं, बुनकर, गांव के गरीब और किसान काम करते हैं। आप जिस इलाके से आते हैं आप तो जानते होंगे कि जांगीपुर में जो मेगा हेण्डलूम कलस्टर है, वहां काम करने वाला कोई अमीर आदमी नहीं है। इन्होंने जो बातें कहीं हैं कि हमारे यहां से जो गारमेंट एक्सपोर्ट होता है, वह समर अप्रैल में होता है। समर अप्रैल का मतलब है कि अक्टूबर से लेकर मार्च तक इस सेक्टर में कम काम होता है, क्योंकि उनकी डिमांड कम होती है। इस कारण से 240 दिन से 150 दिन हो जाएगा तो जो व्यक्ति वहां काम करने वाला आदमी है या जो इम्पलॉयर है, उसको इनकम टैक्स में बेनीफिट हो जाएगा। आपको पता है कि कई स्कीमों के माध्यम से हम एक्सपोर्ट का प्रमोट कर रहे हैं। इसके अलावा एक्सपोर्ट को बढ़ाने के लिए रुपये का डीवेल्युएशन करते रहते हैं, उसी के आधार पर 80जेजे होने वाला है और 240 दिन से 150 दिन करने पर गरीब आदमी को जो कि फैक्ट्री में काम कर रहा है, उसको बेनीफिट हो जाएगा। हम

एक्सपोर्ट को बढ़ाने की बात करते हो, करंट अकाउंट डेफिसिट को खत्म करने की बात करते हैं और आज भी एक्सपोर्ट अनऑर्गेनाइज्ड सेक्टर से होता है, यह इसका सबसे बड़ा उदाहरण है। गांव, गरीब, किसान के लिए माननीय प्रधानमंत्री जी, माननीय वित्त मंत्री जी और पूरी केबिनेट ने काम किया है और आज यह अमेंडमेंट लेकर आए हैं, भारतीय जनता पार्टी की तरफ से हम उसका इस्तकबाल करते हैं। आप लोगों को भी कहना चाहेंगे कि भारत सरकार के इन कार्यों में आप मदद करें।

महोदय, तीसरा अमेंडमेंट मार्बल सेक्टर के लिए है। हमारे यहां राजस्थान, तमिलनाडु और आंध्र प्रदेश में मार्बल मिलता है। मार्बल की एक हिस्ट्री रही है। आप ताज महल को देखें, रेड फोर्ट को देखें, दिलवाड़ा मंदिर में मार्बल लगा है। लेकिन आजकल नया फैशन आया है या कंज्यूमर क्लास डेवलप हुआ है, जिसके कारण बाहर से इटालियन मार्बल मंगाया जा रहा है। इंडियन मार्बल का मार्किट पहले हाई-एण्ड मार्किट हुआ करता था, इससे ताज महल, रेड फोर्ट दिलवाड़ा मंदिर बनी हुई हैं। इसके अलावा हम किसी जमाने में चीन को मार्बल एक्सपोर्ट किया करते थे, लेकिन आज घटिया क्वालिटी का कम दाम में यहां बेचा जा रहा है। भारत सरकार ने हाल ही में स्टील पर डम्पिंग ड्यूटी लगायी है। इसमें स्टील के मिनीमम प्राइज़ को इनक्रीज किया है। उसी तरह से मार्बल की डम्पिंग हो रही है। यही कारण है कि इस पर 10 से 40 परसेंट का कैप लगाने का सरकार विचार है। इसके पीछे कारण डब्ल्यूटीओ की बात हमारे वित्त मंत्री जी ने कही है। मैं आपको दो चिट्ठी के माध्यम से बताना चाहूंगा कि डब्ल्यूटीओ का कितना प्रैशर सरकार झेल रही है। आपको मालूम है कि टेक्नोलॉजी के क्षेत्र में मार्बल इंडस्ट्री पीछे है। 17 मार्च, 2015 की यह चिट्ठी है, जिसमें भारत सरकार को कहा गया है-

> "According to Point 6.1 of the notification, India maintains import quotas on products covered under ITC Code number 2515110, 25151210 and 25151220. With reference to this measure, could India clarify the following issues?
>
> 1. Could India reply to the question under Point 6.3 of the questionnaire with specific reference to import quotas on marble and similar stones?"

यह नोटिफिकेशन डब्ल्यूटीओ का है। हमने क्वालिटेटिव रिस्ट्रक्शन लगाया हुआ है। इस बारे में एसआईटी की एक रिपोर्ट भी है। आप लोगों ने जो किया...(व्यवधान) यदि आप 150 डालर पर बाहर से मार्बल खरीद रहे हैं तो कोई बात नहीं, आप 325 डालर के आधार पर टैक्स दे दीजिए। टैक्स तो आपको बहुत ईजी लगता है कि टैक्स दिया जा रहा है। लेकिन एस.आई.टी. की रिपोर्ट यह कहती है कि जो डेढ़ सौ रुपये का मार्बल

यदि 325 रुपये के हिसाब से यहां से बाहर जायेगा तो उससे ब्लैक मनी जेनरेट होगा। आप लोगों की पालिसी के कारण जो सिचुएशन हुई कि इस देश में ब्लैक मनी जनरेशन के लिए यह इंडस्ट्री आगे आ गई। मैं यह कह रहा हूं कि यहां की इंडस्ट्रीज को बचाने के लिए, यहां के गरीब लोगों को बचाने के लिए, उस सैक्टर में लगे हुए लोगों के लिए, एक्सपोर्ट को बढ़ाने के लिए भारत सरकार ने एक बहुत अच्छा काम किया है। ये तीनों एक फार रीचिंग लेजिस्लेशन हैं। हम भारत सरकार को इसके लिए धन्यवाद देते हैं। हम अपने प्रधान मंत्री जी और वित्त मंत्री जी को धन्यवाद देते हैं और इस सदन से आग्रह करते हैं कि आप इसे बिना किसी बहस के पारित कर दें तो अच्छा रहेगा।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। जय हिन्द, जय भारत।

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : उपाध्यक्ष महोदय, हम तो इसी बात पर आश्चर्यचकित थे कि सरकार ने जिस तरीके से इस बिल को लाने का काम किया है, न स्टैंडिंग की कोई बात हुई और न कल बी.ए.सी. में भी इसका जिक्र हुआ। रात तक भी यह बिल प्रिंट में नहीं था, आज ही इसका प्रिंट आया और इसे बहस करके पास कराने की मंशा इस सरकार की है। निशिकान्त जी उससे भी एक कदम आगे चले गये। उन्होंने कहा कि बिना बहस के इसे पास करवा दीजिए। निशिकान्त जी, मैं आपके इस सुझाव के लिए आपका धन्यवाद करता हूं। मगर जो आपने बातें कहीं, आपने क्लोजिंग के समय दो बातें कहीं कि बिना बहस करे इस बिल को पास करा दीजिए और भारत सरकार का धन्यवाद किया कि एक्सपोर्ट जिस तरीके से बढ़ रहा है, भारत सरकार की पालिसी से जिस तरीके से इंडस्ट्रियल प्रोडक्शन बढ़ रहा है, यह कहते हुए उन्होंने अपनी बात पूरी की। एक्सपोर्ट कैसे बढ़ रहा है, यह इसी महीने की एक्सपोर्ट की रिपोर्ट है। मैं अभी एक्सपोर्ट की बात कर रहा हूं, एपेरैल की बात पर निशिकांत जी मैं बाद में आऊंगा। Exports from India rose by 1.2 per cent year on year to USD 22.5 million in June 2016, the first gain in 20 months. बीस महीने के बाद एक्सपोर्ट बढ़ रहा है, निशिकांत जी ने उसके लिए भारत सरकार को मुबारकवाद दी। बीस महीने तक लगातार घटने के बाद यह एक महीना ठीक रहा और उसमें भी अगर हम एपेरैल की देखें, क्योंकि इस बिल के तीन पहलू हैं, उनमें से एक पहलू एपेरैल को लेकर है। अगर हम एपेरैल के एक्सपोर्ट को देखें, Textile and allied products – the percentage of growth that year on year 2013-14 से 2014-15 में, क्योंकि 2014 में यह सरकार आई, वह 0.4 प्रतिशत है। उसके बाद अगले साल और ईयर ऑन ईयर उसके मुकाबले में जितने महीने इस साल के बीत गये हैं।

Textile and allied products have registered a negative growth of -6.48 per cent. I am happy that Government is trying to think something about this sector, about the apparel exports. But what the Government is doing is actually not addressing the root cause of why we are seeing such a steep decline in the textile and apparel exports from our country. In fact, this is a very important sector. As we very well know that textile sector is a very important sector. It accounts for 22 per cent of unorganised labour in the country. It is a labour intensive sector.

We also know that such a global scenario is developing where it has opened up an opportunity for India to take garment exports to the next level. A couple of times I have seen our Finance Minister talk about global scenario and painting the global scenario as very challenging for our country and painting whatever

economic success the Government has had over the last two years as something that the Government has been able to achieve something in a very testing time in a very challenging global scenario. That is not the case entirely. The commodity price crash in fact is actually helping India and not hindering India's global growth. The same is the case with lowering of crude price and decline of China. In fact, decline of China has opened up various opportunities for India to replace China as an engine of global growth. This has opened up that opportunity for India but unfortunately, because of the policy of the Government, the Indian economy has not been able to strive ahead to the extent that it can replace China as a global engine of economic growth.

The starkest example of this is the garment or the apparel industry. I am just reading out a recent report of the World Bank. It has released a recent report on garment and apparel exports. The report says: "India is losing out to Cambodia, Indonesia and Vietnam in the race for greater share in the global apparel market being relinquished by China." So, the decline of China has given you an opportunity not just in the garment and apparel sector but in other sectors also to replace China as a global growth engine but you are not able to step up and the apparel or the garment sector is the starkest example of that.

Why is that happening? What needs to be addressed? We have to look into the root cause as to why our apparel and garment sector is not able to step up. What are you doing now? Because of the stress that Indian apparel and garment sector finds itself in, the garment industry has approached the Finance Ministry saying that they are losing out. Vietnam, Indonesia, Bangladesh and Cambodia are marching ahead of us and hence, allow them to employ people for lesser number of man days in a year. And the Government has happily agreed to help them in the hour of their crisis but Government needs to address as to why they are in crisis. This is a sector that can generate millions of job and why are they in crisis?

There are two big reasons for it as per the World Bank Report. One is the high Duty on man made fibres. The situation which we are seeing today is due to

high Duty on man made fibres and India imports man made fibres for weaving garments and stitching the apparels to be exported to the world. We do not have, compared to some of the countries that we talk about, adequate number of Treaties which we have signed as regards reduction in tariff and non-tariff barrier Treaties such as TPP. Some of the US and Pacific countries are part of the Trans Pacific Partnership. These are the two important reasons for it.

Instead of addressing these reasons, the Government is just providing them a temporary relief. This relief is going to affect millions of workers working in this industry and we should be very cautious when we come out with the new amendment which reduces the man hour requirement from 240 days to 150 days. You can imagine the situation of workers. Millions of workers will be affected by this. This will provide relief to the textile and garment manufacturers and exporters but what about those millions of workers?

By the way, the relief that you are going to provide to the garment and apparel manufacturers is also not going to solve the root problem such as high Duty on man made fibres. There has always been a debate on why there is a high Duty on man made fibres.

The spinning firms which are engaged in spinning approached the Government saying that they are doing the spinning and that is why, they need to be protected and hence, let us keep the import Duties high on man made fibres. But that is also a picture which shows half truth because spinning industry is not that labour intensive compared to apparel and garment industry. This is an industry which needs to be protected and all required measures need to be taken.

While we do not have much to say about this particular aspect of the Bill, we just say that this is a knee-jerk reaction of the Government to provide a short term relief to the exporters without thinking about the workers and the Government needs to do more to safeguard the interests of the apparel and textile manufacturers and exporters of our country.

Second aspect of the Bill is, it talks about the VSNL. This is with regard to exemption of capital gains tax while transferring a piece of land in case of de-merger of the PSU. If it is a de-merger of a PSU and you transfer the land back to the Government, this particular aspect of the Bill pleads that there should not be any capital gains tax and this land should be transferred back to the Government.

The way Shri Nishikant Dubey ji brought about some of the letters that the Tatas were writing to the Government, etc. it seems like he is privy to the Corporate Board in manners and ways that many of us may not be. Nevertheless, from what the Finance Minister has explained, while in this particular case it seems quite well intentioned, one needs to ask certain questions.

First of all, when this land gets returned to the Government, which is the Department of the Government with whom this land will vest? What intention does the Government has, if any, in terms of utilisation of this piece of land? That needs to be clarified in case the Government is planning on doing something about this particular land. This seems like a well intentioned aspect of the Bill in this particular case. But in future cases, in all scenarios, has the Government thought about other cases? What about those other cases? With whom will that land rest because we are going to see a process of a lot of disinvestments in a number of PSUs? We will be very happy if the Government gets back the land. We need to save the Government from the capital gains tax. We will support the land getting vested back in the hands of the Government and saving the Government from the capital gains tax. But we have to think about all the other cases and aspects in future. When we are bringing about this particular amendment for one particular case, how it will affect some of the other potential cases is something that the Government needs to take a look at and explain.

Now, the third aspect is the marble. It is about the marble industry and raising the tariff barrier from 10 to 40 per cent. The Government, in the last few months, has shown that it is happy to trigger tariff increases. We saw it in the case of steel industry. We are seeing that in the case of marble industry. Whenever this

happens, it has to think about the customers. Will this rise in the customs duty and the bound rate from 10 to 40 per cent affect the consumers? It may help the domestic marble industry as Shri Nishikant Dubey ji was saying. I do not know what technology does the domestic marble industry not have that the global marble industry has, as Shri Nishikant Dubey was explaining. At the same time, while this may provide some protection for that industry, what about consumers? Will we see increase in the prices of marble that is available to the consumers? That is another important aspect that the Government needs to think about.

While we are seeing this, one also gets to ask a question of the Finance Minister that in the last two Budget speeches, whenever the Finance Minister has talked about decrease in the corporate tax, his sentences have always been hyphenated. I would like to quote you from those two speeches. Your sentences have always been hyphenated with a reference to how those decreases in the corporate tax would be accompanied by slow phasing out of exemptions. So, both the times, when you talked about decreasing corporate tax from 30 to 25 per cent, in the same vein, you said: "We will also do away with exemptions that various industries have been enjoying for over a number of years."

15.00 hours

That talk is on the one hand. On the other hand, we see in this case an exemption being provided to the apparel industry where for a reason that the industry is stressed and they are facing increased global competition on account of the ASEAN economies, stepping up their game to replace China as the global provider for apparel and garment goods. We do understand the reason why you are doing that.

Like I already pointed out that you are putting the cart before the horse, you are not addressing their root problem, you are just providing them a little bit of relief for them to survive in the stress environment. So, my question is this. Why is there a difference between what you have said in your Budget speech *via* directionally and what you are doing here? This is in line with what we pointed out

earlier. Since these amendments have to do with taxation, we have pointed this out during the GST discussion as well.

This Government believes in putting more burden of taxation on the poor, that is why, collecting more revenues through indirect taxes. We are seeing that in the debate on the GST Bill and reducing the percentage of tax collection that you can get through direct revenues. In India, we should be following a policy which is exactly in opposite direction. The Finance Minister said during the reply of the GST discussion, if I remember, as far as this is concerned, in the case of India since the tax to GDP ratio is not that high and India does not lie in the queue of the developed nations, that is why we should rely more on indirect taxes, even if you compare India with other countries. We have a tax to GDP ratio about 17 per cent. If you compare India with similar countries, we would still see the percentage of revenues that we are extracting out of indirect taxes putting more burden on the poor is much more, and we need to be very cautious because inequalities in India is something we are equally bothered about.

I think, the Government should provide explanation for all the points that we have made. With these words, we support the Bill. We will ask the Government to be very cautious and to provide an answer about all the points that we have raised so that you can be confident about our support.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Mr. Deputy Speaker, Sir, I express my gratitude and sincere thanks to the hon. Chief Minister of Tamil Nadu, *Puratchi Thalaivi Amma* for giving this opportunity to speak on the Taxation Laws (Amendment) Bill 2016.

Sir, The Taxation Laws (Amendment) Bill, 2016 is further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975. In the existing provisions of Income-tax Act, 1961, the definition of the term "demerger" contained in clause 19AA of Section 2 does not include in its scope, the splitting up or the reconstruction of a company, which is ceased to be a. public sector company as a result of transfer of its shares by the Government, into separate companies. There is a need to bring this within the scope of definition of the term "demerger"

I would like to seek certain clarifications from the Union Minister as to whether this facilitation for "demerger" is confined only to those public sector companies of the Union Government or applicable for the State-run public sector companies too. Does the Government have any plans to transfer the shares of those PSUs which are ceased to be exit now to other public sector companies while splitting up or reconstruction of companies?

With regard to the other amendment, Sir, in computing profits and gains derived from business, deduction shall be allowed of an amount equal to 30 per cent of additional employee cost incurred provided the employee should be employed for a period of not less than 240 days during the previous year. In view of the seasonal nature of the business of manufacturing of apparel, there is a need to reduce the period of employment from 240 days to 150 days.

The Union Minister has to clarify whether this reduction in the period of employment is applicable only for manufacturing of apparel or applicable to all other seasonal businesses.

Presently, under the First Schedule to the Customs Tariff Act, 1975, imports of marble blocks/slabs and granite blocks/slabs are subject to Quantitative Restriction (QR) and Minimum Import Price (MIP) and 10 per cent of customs duty. Now the Union Government wishes to amend this, and to increase the tariff rate of customs duty from 10 per cent to 40 per cent on all goods falling under specified tariff items including goods namely, rough marble and travertine blocks/slabs and granite blocks/slabs.

Sir, from the common man's point of view, I would like to know from the hon. Minister whether this amendment has been made specifically to address the issues raised by the European Union together with some other members in the WTO Committee on Import Licensing and to fulfil India's commitments in the WTO Import Licenses Committee. Will it not affect the quantitative and qualitative needs of the domestic markets and sectors in the country? I hope the Finance Minister will clarify this for the benefit of the people of our country.

10.08.2016

PROF. SUGATA BOSE (JADAVPUR): Mr. Deputy Speaker, Sir, I rise to take part in the discussion on the Taxation Laws (Amendment) Bill brought before this House by our hon. Finance Minister Shri Arun Jaitley. After the passage of a major tax reform, the Constitution (Amendment) Bill enabling GST, this is, of course, a small and somewhat technical amendment to the Income Tax and the Customs Tariff Act.

Let me at the outset take this opportunity to congratulate our Finance Minister for piloting through the Constitution (Amendment) Bill. A genuine cooperative federalism requires powers of taxation to be shared by the Centre and the States and that perspective on federalism means that we should not restrict ourselves simply to working out a fair share of taxes. Seen in that light, the States have been extremely farsighted and generous and I hope that the Central Government recognise that farsightedness and generosity in the future in strengthening our federal structure.

After supporting the Government on such a major tax reform, it would be churlish on my part to be overly critical of this Bill that has been brought somewhat suddenly. We have not had an opportunity to study its implications clearly. But as the Finance Minister clearly stated in his opening remarks, this legislation has three limbs and I will make some brief remarks about these three aspects of the legislative amendment that has been brought before us.

First of all, there is going to be a change in relation to the granites and marbles sector. Here, I would say that generally speaking our manufacturers ought to be encouraged to be more competitive both in terms of cost and quality. We should not generally be encouraging protectionist tendencies in our industry. It seems to me that it is a little premature to change this particular law increasing the customs duty from 10 per cent to the WTO bound rate of 40 per cent. Since the Finance Minister has just conceded a little while ago that various non-tariff barriers and the 10 per cent customs duty together have been providing effective and adequate protection, we seem to be anticipating something that will happen with

the non-tariff barriers and I hope that in the course of his reply the hon. Finance Minister will spell out who are the manufacturers, located in which State, who will be the main gainers from this. At first sight, it seems to be that there are some manufacturers in Rajasthan who will probably benefit from this raising of customs duty. What Shri Nishikant Dubey was saying about beautiful marbles used in our historical monuments, that argument is not particularly relevant to the legislative amendment that is before us today. So, I do not think that this was strictly necessary at this stage. But this is a small enough amendment of the Customs Duty in one particular sector. So, we will not go to the extent of objecting to it or opposing to it when it is put to the vote.

The second limb is something that we have absolutely no difficulty with. This is because it relates to the de-merger of the public sector companies. There is a particular history to this. VSNL was, in fact, sold-off in parts. We do not wish the Government, which will be in the possession of land and similar assets to be subject to the Capital Gains Tax. So, on the second limb of this tax legislation, we are prepared to support the Government unequivocally.

I, now, come to the third limb of this tax legislation. Here, I think, we need to take a broader perspective. What is going to happen here is that there will be a tax incentive, I imagine, being given to the manufacturers of garments and apparels. There is going to be a reduction in the requirement of the number of days that they have to provide employment to their workers in order to get a particular exemption to the Income Tax.

Now, as has already been pointed out by my friend from the Indian National Congress, India had a great opportunity as China moved up the scale of manufacturing industries; and we could have actually filled the void that was being left by China in the garments and the apparels sector. But I am afraid that we are losing that opportunity if we have not already lost that opportunity. As has been pointed out, there are garments manufacturers and exporters in South-East Asia. A number of countries have been mentioned, namely, Vietnam, Cambodia and

Indonesia, who are filling the lacuna left by China. Then, of course, there is our friendly neighbour Bangladesh where the garments industry is flourishing and Bangladeshi Government's exports are breaking into world markets.

So, I think, we need to ponder the situation here. The Prime Minister's 'Make in India' slogan remains, up to this point, a slogan; and it is not being transformed into reality. I would like to add here that if we reflect on this point carefully, we really need our garments and apparels manufacturers to create more employment, not less. We are allowing them to provide less employment in order to get a particular incentive, but we really need to encourage them to provide more employment. This kind of employment is directly related to the empowerment of women. If we look at Bangladesh today, woman have been empowered because they have got an independent source of income. We do hear of some terrible accidents, fires, for example, that have taken place in Bangladesh. But overall, we will find that the garments industry has employed large number of women, and they have, therefore, been empowered in terms of gender relations.

That is why, I would say that the policy of our Government aught to be to generate more employment and create safe working environments for our women in the garments and apparels sector. That should be the thrust of our policy.

HON. DEPUTY-SPEAKER: In India also, in most part of the country, women are working in the garments industry. That is happening.

PROF. SUGATA BOSE : That is right. So, there is an important gender dimension. That is why I am calling for the Government to be attentive to creating safe working environments for them and to provide more employment for our women so that they get empowered economically. This has to be said in the larger macroeconomic context of a scenario where in India, we are experiencing high output growth accompanied by anemic jobs growth. Everyone in India is concerned about the jobless growth that we are witnessing. There is a raging public debate going on in that particular context. Therefore, overall, I wish to say that the Government needs to pay attention to creating more employment generating industries. The Government needs to focus on labour quite as much as the capitalists.

I have had occasions in the context of other debates to have exchanges with our hon. Finance Minister because we have very little new domestic private investment and our economy is being powered by FDI inflows and pubic investments in infrastructure. So, I appreciate that these three changes to our taxation laws will provide a little bit more incentives to our manufacturers, particularly, in the granites and marble sector and in the textile, apparel and garments sector. But there is far more to be done to fulfil the promise that our Prime Minister made during his election campaign to the youth of this country that they will have well-paying jobs. If that promise remains unfulfilled then it would be a betrayal of the younger generation in our country and the political costs of such a betrayal is something that this Government will have to pay.

So, in many ways, from the Opposition, we are suggesting to the Government that in their own interest, they need to look more closely at creating more jobs, creating more employment generating industries and I hope that the incentives provided in these taxation law amendments will provide a way forward in that direction.

Thank you very much Mr. Deputy Speaker, Sir.

DR. KULMANI SAMAL (JAGATSINGHPUR): Hon. Deputy Speaker, Sir, thank you very much for allowing me to participate in the discussion on Taxation (Amendment) Bill, 2016.

It is a bit difficult to know, with your wily financial ways, what motive is behind this and who you are trying to help. It is because your intentions have been consistently noble and we are certain that this Bill too is an indication of that nobility running downstream.

The NITI Aayog has identified 74 sick PSUs which the Government has been considering for disinvestment. The PSUs had to go through a long process of getting approvals from the Central Government, courts and relevant authorities. The present provisions of the Income Tax Act do not allow demerger in case of public sector units selling off their shares. When a company does demerger, the assets and liabilities are transferred to the entity that is taking over. The value of the assets being transferred is as it appears in the books.

With this amendment in the Income Tax Act 1961, there will be transfer of ownership instead of divestment or as the bill says, selling off shares will be "deemed as a demerger". The value of assets, as it appears in the books, will be transferred. For example, losses made by sick units like Air India will help offset profits for the private company. This would be the case until the PSU is turned into a profitable entity.

This is a good move and it should be welcomed. By transferring the burden of even the liabilities and losses to private companies, you are putting pressure on them to fix these sick PSUs. For decades, these units have been mismanaged and now is the time to fix them up.

The second part of the Bill makes two small amendments to specific sectors. One is the apparel industry and the other is the marble and granite sector. I will focus on the latter one since Odisha is a producer of good quality granite.

Our Granite industries are incurring losses due to cheap imports from China and Italy. Focus should be paid on all imports especially from inimical countries

like China, where you should pay attention and hike the customs duty so that imports shrink to bare necessities. We want the Central Government to give tax benefits to indigenous granite and marble factories.

This should be designed in such a manner that not only for internal consumption but the country should also be able to export at competitive rates.

Keeping this in mind, our Party welcomes the increase in customs duty on Marble and Granite imports from 10 per cent to 40 per cent.

We from the BJD, hope that the Government makes every effort to encourage local industries and substitute local products with imported ones. That will not only save foreign exchange but also increase employment opportunities within the country.

Our Party supports this Bill in its entirety. Thank you, Sir.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Thank you very much, Deputy Speaker, Sir. While welcoming this Bill, I have certain apprehensions in my mind particularly regarding the public sector. In fact, when our Government, when we as NDA fought the election, we gave assurance of employment, generating more employment. But, generating more employment in terms of number is not important but what is important is the quality of employment along with the quantity of employment. Quality of employment means that there should be growth in it by virtue of their salaries. For the Government sector, we talk about the Seventh Pay Commission, the Sixth Pay Commission. What about the people who are working in the public sectors? Of late, when the question was raised in the Parliament, the hon. Minister for Heavy Industries had given in his answer that a number of public sectors are in losses and handful of public sectors are in profit. The basic idea of creation of public sectors or transformation or nationalization of all these companies was this. All these were private sectors. Let it be petroleum, let it be banking, let it be insurance, all these were in private sector. They were converted into public sector for two things, firstly, to guarantee employment and secondly, to help the downtrodden people. Let it be reservation also. It is not there in the private sector. Downtrodden people include all those who are poor irrespective of their caste, creed, region and religion. They should be helped. What is happening right now? All those public sectors are in losses. Today morning, I gave a letter to the Minister wherein I have stated, this is because of the policies. Let it be this Government or that Government; I do not want to politicize the issue. The fact remains that the policy of the Government has created this situation right now.

If you talk about the telecom sector, everyone knows in the world as to what has happened during the allocation of 2G spectrum, what has happened about 3G spectrum, how the private companies were assisted, were given cooperation.

15.23 hours (Shri Arjun Charan Sethi *in the Chair*)

In the morning also, a question was raised about EMF. You would not believe, Sir, when the electromagnetic frequency was limited to certain ranges, the private companies are violating it blatantly. He was saying that stringent action is there; not a single action has been taken. In the telecom sector, the Government confined the MTNL not to bid for 2G, 3G spectrum, confined the MTNL not provide the services beyond Mumbai city; whereas in the same city, the technology which Reliance brought was allowed to go anywhere in the country, in the State. What is this? You are strangulating your own public sectors. Still you say that the employees are responsible. We go towards retrenchment; we go towards privatization; we go towards disinvestment. We do not want to shoulder the responsibility at all. If you really wish to say that we want to bring the *achhe din*, we should show the results. Who is the best doctor? One who survives the patient and makes him healthy is the best doctor. Anybody can say, this patient is not going to survive; he is going to die. So, what for you are the doctor?

Industries are dying. It is not because of the employees but it is because of the corrupt policies of the Government. I am using this word. Underline this word. Maybe this Government - it is not my own Government right now - is transparent. But the fact remains that it happened because of the corrupt policies and corrupt vision. I will tell you one example. Pager was introduced in the country first by MTNL and BSNL, and you would not believe, that time the then Minister opened his own company known as 'Himachal Futuristic Company'. He launched pagers. Being a Minister himself, he did not allow to sell pagers by the Government company. He allowed the private sector to launch pagers. What had happened?

The company had gone into losses. A company, which was in profit in the year 2008, went into losses because of the policies of the Government, which compelled BSNL to borrow loans from the banks. An amount of Rs. 10,000 crore was borrowed to get 2G and 3G spectrum licences. The company was in profit. Who was the owner? The Government was the owner. If they want 3G licence,

the Government, which was receiving all the revenues in terms of taxes and in terms of dividend, should have taken the onus of it, should have taken the responsibility of it and should have paid the license fee. Instead, they asked them to go to the market and borrow loan. They borrowed Rs. 10,000 crore at the rate of 10 per cent interest. The day they borrowed it, the company went into losses. A company, which was showing a profit of Rs.208 crore in the year 2008, went into losses because the interest was around Rs. 1,000 crore. Who is responsible? I want to know what my Government is going to do by bringing these laws.

When you say that one of the conditions provide that the employees should be employed for a period of not less than 240 days during the previous year, this is a common law. In the case of others, they have said it will be 140 or 150 days. I welcome their concept. What happened to the people who have completed 240 days? Go to the airport. Yesterday also, I have said it. The entire country is outsourcing. Let the Government be also outsourced to someone. Let us outsource the Government to let them function. Why are we here? They do not need it. They are outsourcing. This morning, in regard to Civil Services, we were saying that intelligent people from the corporate sector should be brought here. Bring them. Let them appear in the UPSC exam. They do not want to go to through the UPSC exam. They are intelligent. Borrow it from the general stream. What is this concept of outsourcing of everything going on?

People are working for 240 days years together. They do not get regularized. They get the same salary for 10 years. There is no increment. There are no facilities. What is this going on? Are we happy about it? How do you outsource everything? Why do you not take the onus of it?

Therefore, while welcoming the idea also, I would request the Government to show its skill and show its intelligence to bring all those Public Sector Undertakings which have gone into losses. In some of the companies, you may need PPP projects also. I can give you an example of telecom factory where we have land banking over there. Go for a PPP project. Bring it up and show that we

have generated 5,000 jobs in the telecom factory in Bengaluru, Allahabad, wherever it is there.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय सभापति जी, सावंत जी बहुत अच्छी स्पीच दे रहे हैं। खास तौर से जो वर्कर्स 240 दिन काम करते हैं, उनको परमानेंट बनाने के लिए पब्लिक या गवर्नमेंट सैक्टर में कुछ नहीं कर रहे हैं। यह उनका कहना है और मैं इसे फुल्ली सपोर्ट करता हूं। सावंत जी, आप भी पार्ट एंड पार्सल आफ गवर्नमेंट हैं, आप जरा गीते साहब को बोलकर कम से कम पब्लिक सैक्टर, जो आपके कंट्रोल में है, वहां तो छड़ी घुमाइए।

श्री अरविंद सावंत: बेचने का सोचते हैं, तभी तो मैं विरोध कर रहा हूं। What is the division? Do you want to weaken the public sector or strengthen the public sector? What is the whole thing about division?

HON. CHAIRPERSON: Please conclude.

SHRI ARVIND SAWANT: I am concluding in a moment. Therefore, you feel that the idea of division of the Public Sector Companies or the assets to be transferred directly, wherever it goes, is correct but let us take the responsibility to revive them, strengthen them and create a permanent employment structure and generate more and more employments. Thank you so much.

10.08.2016

SHRI JAYADEV GALLA (GUNTUR): Sir, I thank you for permitting me to speak on this Bill which aims to bring in amendments to the Income Tax Act and also the Customs Tariff Act. While supporting the proposed amendments, I would like to make a few observations.

Clause 2 is proposed to amend Section 2, Clause 19AA. The hon. Minister is only adding an explanation here to make things clear. If you look at the Companies Act, demerger is dealt with under Sections 391-394. This Act allows companies to demerge into multiple companies. As a result of demerger, income expenses and profits of the parent company are transferred to the resultant companies. The Income Tax Act, 1961 takes into account these transfers from the parent company and also for the taxation of the resultant companies. The Bill clarifies that these provisions will apply also in cases of Public Sector Company, when it demerges, and the resultant company is no longer a Public Sector Company. The explanation to Clause 19AA makes it further clear about the demerger. So, it is only an explanation.

The second point is relating to deduction in respect of employment of new employees. The Income tax Act, 1961 allows businesses to obtain a deduction on taxable income to the extent of 30 per cent of the cost of recruiting a new employee. The Act requires that the employee should have been employed for a minimum of 240 days in the previous year. Now the Bill proposes to relax this duration of 240 days to 150 days for businesses which manufacture apparel. This is probably made in view of the gloomy textile sector and continuous downtrend in exports that we are seeing. So, I welcome this.

The final part is relating to increasing the customs duty ceiling from 10 per cent to 40 per cent on marble, granite blocks and also slabs. It is not increasing the rate. It is only increasing the ceiling giving the Government more flexibility to act, when necessary. The current duty is 10 per cent and bringing the ceiling up to 40 per cent is the bound rate of the WTO.

Apart from this, I have a suggestion to make that the marble industry has been demanding for open permits and removing import limits that are present now since the demand is 4.8 crore metric tonnes but the domestic production is only 1.16 crore metric tonnes. So, this may please be looked into.

I would also like to take this opportunity to make a couple of points relating to tax concessions and one point relating to FRBM for my State of Andhra Pradesh. The Finance Minister is not here but our Minister, the Member from Andhra Pradesh, Mr. Prabhu is here. I would like to seek his attention to appeal to our Finance Minister on this point. It is at our State's insistence and the insistence of other States, the hon. Finance Minister has set up a Committee to look into the FRBM limits. We have been asking to increase the limit from three per cent to seven per cent which will help Andhra Pradesh to get additional borrowings and to boost public spending. I request the hon. Finance Minister, as an interim and urgent measure, to please permit, at least, Andhra Pradesh to increase our FRBM limit to seven per cent, as we are in dire financial straits.

As per Section 94 of the AP Reorganisation Act, the hon. Finance Minister has also provided 15 per cent additional accelerated depreciation and 15 per cent additional investment allowance. However, these are not sufficient to attract substantial investment and these are not in line with the assurances made by the then Prime Minister, Shri Manmohan Singh Ji on the floor of Rajya Sabha during the debate of the AP Reorganisation Act, which makes it part and parcel of that Act.

I would like to remind the Finance Minister that the assurance made by the then Prime Minister was that Andhra Pradesh would get concessions and investment incentives in line with Himachal Pradesh and Uttarakhand.

The neighbouring States are saying that this will create an unlevel playing field but I would like to remind the House and also the Finance Minister that we are in an unlevel playing field in Andhra Pradesh. We have no capital. We have no industrial base. We need to create jobs. We need to provide employment. We need

to create urbanization. There are so many challenges we are facing, and without meeting these assurances and giving us the industrial tax incentives, we will be in a dire strait. I would like to again appeal to the Finance Minister. Mr. Meghwal Ji, you are also here. Please impress on the Finance Minister. We are only asking to get us to a level playing field. It is an unlevel playing field today. So, it is not fair for other States to say that it will create an unlevel playing field. We are in an unlevel playing field. We are asking and appealing for a level playing field. Thank you, Sir.

SHRI P.K. BIJU (ALATHUR): Thank you, Chairman, Sir, for giving me this opportunity.

Sir, I am not an expert in tax laws. But I have to pay direct or indirect tax. I would like to seek some clarifications from the hon. Minister. While presenting the Bill before the august House, the hon. Finance Minister said that this is a very small Bill with only two or three amendments. But the impact of these amendments is very big.

Sir, whichever Government is there, whether this Government or that, they always put forth this type of enactments in this House. They do not pay that much attention to the poor people or the tax paying community of this country. They are always in favour of the corporates. This Bill also has come on the Floor of this House with a similar purpose. The hon. Finance Minister has put forward an example regarding demerger of BSNL.

In the Statement of Objects and Reasons, it is explained that:

> "The existing provisions of the Income-Tax Act, 1961 provide for tax neutrality in matters relating to transfer of capital asset, carry forward of loss, claim of certain deductions, etc., in case of demerger of entities. The definition of the term "demerger" contained in clause (19AA) of section2 of the Income-Tax Act, 1961, does not include in its scope, the splitting up or the reconstruction of a company, which ceased to be a public sector company as a result of transfer of its shares by the Government, into separate companies, even if such split up or reconstruction has been made to give effect to the conditions attached to the said transfer of shares by the Government.
>
> With a view to facilitate the splitting up or the reconstruction of erstwhile public sector companies and to give effect to the conditions attached to the transfer of shares by the Government, there is a need to bring these types of splitting up or the reconstruction within the scope of definition of the term "demerger"."

Sir, I want to know from the hon. Minister, "Who will demerge these companies – this Government or the private companies? Who is going to benefit

out of this? So, this is a sign of demerger of all our national assets, that is, PSUs. That will happen in our country.

This Government as well as the previous Government set up a Ministry for demerger of Public Sector Units. What happened? Nearly worth of Rs.40,000 crore demerger happened during this period. In this Budget, this Ministry is going for Rs.70,000 crore of disinvestment in this country. It is just because of that they are trying to give some assurance to the corporate community. The disinvestment in PSUs will leave ample scope for them taking up these companies. That is why this Bill has been formulated and put before this House.

Sir, what is happening in and around our country? Who is going to be benefited with this law? Sir, I would like to give an example in this regard. Here, it is talking about dismantling. Who is the main beneficiary of the fiscal policy of this Government? There is a total exemption from taxes of 5,50,000 crore in 2015-16 for the corporates. That includes 1,84,764 crore of Central Excise Duty and Rs. 3,01,688 crore of Customs Duty. The big companies are being established in the SEZs where they do not attract certain tax laws. We do not have any interference with the companies set up in SEZs. There is no excise duty, no income tax or any other tax. There is a complete tax waiver. Every year, they keep on giving such exemptions to them.

We had also raised this point during the Budget debate. The revenue foregone each year is more than Rs. 5,85,000 crore. Our actual Budget is of Rs. 19,00,000 crore. Out of this, every year, up to 6,00,000 crore are being waived of for the big corporates. At the time of giving reply, hon. Finance Minister said that while we were raising this point again and again in every Budget, they were going to cut it from the Budget document. He said that he was going to withdraw it from the Budget document.

The second thing is very crucial. The Government has the right to impose tax or duty as per the Constitution – Entries No. 80 to 90 of the Union List – on goods and services. I agree with that, but there is a second amendment regarding

reducing the job-days from 240 to 150 a year. This will directly affect the youth of this country. In this regard, I would like to give an example. In the unorganised sector, home-based work increased from 23.3 million in 1999-2000 to 37.4 million in 2011-12. Dismantling of this factory will harm the youth, the unemployed people of this country and the women of this country. Volume I of the *Employment Survey* of 2013-14 shows that 51 per cent of men and 49.3 of women are self-employed; 29.3 per cent of men and 36.5 per cent of women are casual workers; and only 42.9 per cent of casual workers get job for 12 months and more than 50 per cent of them get job nearly for 50 per cent only. The joblessness and unemployment is increasing day by day in this country. In such a situation, why is the Government going to reduce the days of employment? This will harm the community which is living in the rural areas and the marginalised section of society.

Sir, I would like to ask the Government to rethink about this clause and withdraw it and get this Bill passed.

Thank you.

10.08.2016

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak.

I rise in support of the proposed Taxation Laws (Amendment) Bill, 2016 which has been moved by our hon. Finance Minister, Shri Arun Jaitleyji. Before coming to the various aspects of the amendments brought in this Bill, I would like to make some remarks about the present economy. The Indian economy is on a fast track under the visionary leadership of our Prime Minister, Shri Narendra Modiji, and Finance Minister, Shri Arun Jaitleyji.

Today, India is emerging as the fastest growing economy with eight per cent growth rate of GDP. The growing economy throws opportunities to all the sections of society, including the Dalits, the Backward Classes, and economically-marginalised people, to accomplish their dreams as well as their aspirations.

Sir, 65 per cent of India's population is young. We as law-makers are entrusted with the responsibility to provide a better tomorrow to the youth of today. They are looking at us as their agents of hope and change. Keeping this mind, our Government has taken some significant steps, ranging from FDI in some important sectors to Bankruptcy Code and, of course, the GST which was neither a need nor a demand, but the necessity of time.

Sir, the proposed Taxation Bill is dealing with three comparatively small, technical but important aspects of taxation and tariff laws. The three taxation amendments which have been proposed are: (1) splitting up and reconstruction of the public sector companies; (2) strengthening the apparel manufacturing industry in the country; and (3) power to the Government to fix the appropriate and effective rate of Customs Duty on marble, granite and other slabs.

Mr. Chairman, Sir, the insertion of Explanation No. 5 in clause 19AA of Section 2 of the Income Tax Act would provide that if the reconstruction or the splitting up of a public sector company is due to transfer of its share by the Central Government, then it would be deemed as a merger. As the Finance Minister has stated in his opening remarks, this proposed amendment has been done keeping in

mind the larger public interest and put in use the land which has been lying idle for more than a decade.

The second amendment is to Section 80JJAA of the Income Tax Act. The apparel manufacturing industry provides employment and is capable of providing more employment opportunities. Our Government has recently approved a special package of around Rs. 6,000 crore for the textile and apparel sector, to create more than one crore jobs, attract investments and also to generate exports. The present amendment will, definitely, benefit the apparel industry, which is a seasonal business. Therefore, in its own wisdom, the Government felt the need to reduce the period of employment to 150 days from 250 days during the previous year.

The third amendment to the First Schedule to the Customs Tariff Act would enable the Government to fix the appropriate and effective rate of the Customs Duty on marbles and granites – from 10 per cent to WTO-bound rate of 40 per cent. This has also been done with an intention to boost the domestic industry, as explained by the Finance Minister in his opening remarks.

Our Government is moving in the direction of creating a vibrant and sustainable economy, which would create jobs and also help the manufacturing sector in the country. Therefore, with these few remarks, I support this legislation, which has been moved by the hon. Finance Minister. Thank you.

10.08.2016

श्री कौशलेन्द्र कुमार (नालंदा) : महोदय, आपने मुझे कराधान विधि (संशोधन) विधेयक, 2016 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देना चाहता हूं। माननीय वित्त मंत्री जी प्रत्यक्ष कर और अप्रत्यक्ष कर में संशोधन करने वाले प्रस्ताव लेकर आए हैं। सरकार कम दिनों के लिए भी काम देने वाले फैक्ट्रियों को इनसेंटिव देने का प्रावधान करने जा रही है, यानी 240 दिनों का प्रावधान था, अब 150 दिन काम देने का प्रावधान किया जा रहा है।

इसका दूसरा पार्ट अप्रत्यक्ष कर सीमा शुल्क टैरिफ में बढ़ोतरी का है। जी.एस.टी. कानून बनने जा रहा है। जी.एस.टी. कानून के अंदर अप्रत्यक्ष कर आ जाएंगे, तो फिर इसे कुछ दिनों के लिए बढ़ाने का क्या औचित्य होगा? जहां तक घरेलू उद्योगों को बढ़ावा देने का प्रश्न है, मैं कहना चाहता हूं कि कुछ देशों के साथ द्विपक्षीय समझौते के कारण फिनिश गुड्स पर सीमा शुल्क में विशेष छूट मिल रही है। किन्तु उसी फिनश्ड गुड्स के लिए घरेलू उत्पादक का कच्चा माल उसी देश से मंगाने पर सीमा शुल्क लगाया जाता है। इस दोहरे मापदंड के कारण ट्रेडर्स तो फायदा उठा रहे हैं, किंतु घरेलू उत्पादक नुकसान झेल रहे हैं और उनके उद्योग-धंधे बंद हो रहे हैं। इसके कारण रोजगार पर भी असर पड़ने की संभावना है। सरकार को राजस्व की हानि होगी, साथ ही विदेशी मुद्रा भी देश से बाहर जायेगी।

अतः मेरा मानना है कि इस प्रकार के सभी द्विपक्षीय समझौतों को पुनः रिव्यू करने का समय आ गया है। मैंने पहले भी कहा है कि इसी प्रकार द्विपक्षीय समझौतों के कारण एल.एन.जी. इम्पोर्ट पर सरकार कितना नुकसान उठा रही है। पिछले बीस वर्ष पुराने समझौते को आधार मानकर 20 से 22 डालर में खरीददारी करके उसे अपने देश में लाकर वही एल.एन.जी. छः से सात डालर में बेची जा रही है। जबकि आज इसकी अंतर्राष्ट्रीय कीमत पांच से छः डालर है। अब समय आ गया है कि सरकार इस तरह के सभी द्विपक्षीय समझौतों को रिव्यू करे। मैं समझता हूं कि मंत्री जी को भी इस विषय पर स्पष्टीकरण देना चाहिए। आप अपने घरेलू उद्योग-धंधों को ध्यान में रखकर उन्हें बढ़ावा दें, ट्रेडिंग को बढ़ावा देने से नुकसान ही नुकसान हो रहा है। मैं समझता हूं कि सरकार इस विषय पर गंभीरता से विचार करेगी।

महोदय, मैं श्री दीपेन्द्र हुड्डा जी की बात से भी सहमत हूं कि जल्दी में इस बिल को नहीं लाना चाहिए था। जी.एस.टी. कानून बन गया है, फिर इसमें जल्दबाजी क्यों कर रहे हैं। इस पर विचार-विमर्श के लिए और अधिक समय देना चाहिए था। वित्त मंत्री जी टैक्सटाइल सैक्टर पर ध्यान देने जा रहे हैं। इससे वहां खासकर गारमैंट सैक्टर में एक्सपोर्ट करने वालों को फायदा होगा, वहां अधिक कामगार काम करते हैं, उन्हें रोजगार मिलेगा, यह अच्छी बात है।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Hon. Chairman, Sir, I rise to oppose this Bill. This Bill is intended to amend the Income Tax Act of 1961 and also the Customs Tariff Act of 1975.

My first objection regarding this Bill is about the manner in which the Bill has been introduced in the House. The Bill has been introduced even without circulating it in the House. It is being discussed and it is going to be passed today itself. The structural formation of the entire Bill seems to be very confusing. It is even very difficult to understand the terms which are being mentioned because it is all about matters relating to taxation. So, definitely, this has to be more understood otherwise, it will be unnecessarily creating so many confusions.

What is the main intention of the Bill? This Bill is providing certain exemptions, concessions and also expansion of the Customs Tariff Act. If we are providing some concessions and exemptions to some other agency or to somebody, it should be dealt with in detail. That is the point which I would like to make. The Cabinet took all these decisions some months back. This Bill is being brought to the House very urgently. We are well aware that the Finance Act, 2016 was passed just three months back. At that time also, this was not brought into the attention of the House. It is coming as an urgent item. That is why, I ask as to what the urgency is in bringing this Bill at this time immediately within three months from the date of passing of the Finance Act, 2016.

About the first amendment, I would say that Explanation V is incorporated in Section 2 and a new Explanation 19AA has been brought in. I am not going to read the Explanation. Still, I would only seek a clarification from the hon. Minister. In his opening remarks, the hon. Finance Minister has said that after the Videsh Sanchar Nigam Limited has been privatized, it has gone to the Tata Company. Hence, we are not able to get back the land or we have to pay the capital tax for getting back the land.

When a company ceases to be a public sector company, it becomes a private company. Then how is the Government able to get back the land of a company

which has already been privatised? I would like to seek this clarification from the hon. Minister. I may be wrong or I am not able to understand the terms of this Section. But on reading of Section 5 it becomes clear that the company ceased to be a public sector company. A company which has already ceased to be a public company will be a de-merger entity and the benefit will be given to that company. That means, the benefit is definitely not coming to the Government. I, therefore, would like to seek this clarification from the Government as to how the Government will get the land back. That is as regards the first amendment, 19AA.

Coming to the second amendment, I strongly oppose it. I totally oppose the provision of Section 80JJAA. What is the intention of this amendment which is before the House? If one wants to get concessions or benefits under the Income Tax Act, if one wants to get any exemption, then the apparel industry has to provide 240 days of work. Only when they provide 240 days of work to the workers they will be entitled to get certain concessions under the Income Tax Act of 1961. Now you are amending that provision. A new proviso has been incorporated in Section 80JJAA which says that you need not provide employment of 240 days but you just provide 150 days of work and you will be entitled to the benefits and concessions coming under Section 80JJAA. This 80JJAA was also incorporated by the Finance Act of 2016. At that time also this has not come. The explanation given by Shri Nishikant Dubey is that we want to boost the apparel industry in our country.

All of us know that we have the best apparel industry in Ludhiana, Tirupur and Coimbatore. These are the big centres of apparel industry. Hon. Minister has also cited that apparel industry is of seasonal nature. According to me, apparel industry is not of seasonal nature, it is a continuous employment. So, limiting the number of working days from 240 days to 150 days cannot be accepted. There are many other issues in respect of the apparel industry. Even if we want to promote exports, this is only for giving incentives to the export industry, but it should not be at the cost of the domestic industry. Growth of exports should not be at the cost of workers. When the industry is being protected, similarly the workers' interests

should also be taken care of. Otherwise, this benefit shall not be given or 80JJAA may not be applicable to those who are not giving adequate employment to the workers.

The third amendment is regarding the Customs Duty. In the aims and objects it has been stated that the World Trade Organisation has written two letters. I was not convinced why WTO is stipulating that the Customs Duty should be enhanced to 40 per cent. If it is being enhanced to 40 per cent, what is the benefit available to the exporting countries? Also, if we want to have the bound rate of Customs Duty, in so many other items also the WTO stipulation is there. Will the Customs Duty increase in those cases also?

With these observations and clarifications, I conclude. Thank you.

16.00 hours

SHRI ASADUDDIN OWAISI (HYDERABAD): Hon. Chairperson, the taxation policy of the Government is not protecting the citizens. The Government talks about Make In India and this particular Bill relaxes the limit to 150 days of employment for businesses which manufacture apparel. The textile industry is the biggest provider of employment after agriculture. Nearly two crore people are employed in this sector. The biggest sufferers of this Government policy are the powerloom sectors of Malegeon, Bhiwandi, Varanasi and Surat.

Within the Asian countries, there is an agreement that among themselves, they will not impose anti-dumping duties on import or export of synthetic clothes. China is exporting synthetic clothes to Sri Lanka which in turn is coming to India and which is 30 per cent cheaper than clothes produced by Indian weavers and companies; the powerloom sector in Malegaon cannot compete.

The Government has imposed anti-dumping duties on synthetic yarn imported from China and cost of importing Chinese yarn has become 20 per cent higher. This is benefitting only a handful of corporates. This is not benefitting Make In India; this is not benefitting powerloom sector of Malegaon or Bhiwandi. Because of this 20 per cent duty, the cost of production of the weavers of Malegaon is higher and hence these weavers of Malegon, Nasik, Sholapur, Varanasi etc. cannot export their product. As a result, they are not getting fair price in domestic market.

On the other hand, you take cotton. Our statistics show that export of cotton has come down by 23 per cent. Our major exports of cotton go to African countries. This is falling because of cheap clothes being exported by Pakistan, Bangladesh and Sri Lanka. I request the Government to withdraw the anti-dumping duty imposed on synthetic yarn and polyester partially oriented yarn (POY) being imported from China.

Your policy is benefitting only small corporates but it is destroying the power loom industry of Malegaon and Bhiwandi. Instead, the Government should

impose anti-dumping duty on synthetic cloth being imported from SAARC countries. I will give figures. According to Textile Commissioner, as on 31.03.2016, there are 63 lakh workers which are employed in 25 lakh powerlooms whereas man-made fibre or filament yarn industry is providing employment to only 0.28 million and getting protection under notification issued by Department of Revenue. So, I request the Government to come to the rescue of power loom industry of Malegaon, Bhiwandi, Surat and Varanasi. It is the biggest sector to provide employment. Once this powerloom industry is closed, it cannot be revived. They are looking towards us that this House, and particularly this Government, will come to their rescue because your policy is Make In India. Your Make In India policy is not helping power loom sectors. Please help them; remove anti-dumping duty on synthetic yarn and impose anti-dumping on cotton clothes.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Hon. Chairperson, thank you for giving me this opportunity to speak in presence of the hon. Finance Minister. I do not want to discuss much on this Bill because it is mostly a post-mortem issue. So, I do not want to talk much about the rates. But I want to share my grief with the hon. Finance Minister; kindly evolve a mechanism where NPAs could be controlled. I have not been able to see for the last two years any specific steps that the Government has taken to reduce or to control the Non-Performing Assets. I am sure that NPAs are playing a predominant role in the way of socio-economic development and economic growth. Therefore some mechanism has to be evolved either to realize them or to write them off or to infuse more money into the banking sector. So, the amount of Rs. 24,000 crore that the hon. Minister has given to the banking sector is very inadequate.

We know that almost eight to ten lakh crores of rupees are stuck in the NPAs and it is almost 11 per cent of the total loans. It is high time that we gave top priority to the Non-Performing Assets. On the other hand, while the corporates are lynching the banking system, bank people are insisting on security or margin money for small loans like MUDRA which is a very noble scheme started by the hon. Prime Minister and the Finance Minister. Unfortunately, at the lower level, I am able to see that the small banks are insisting on margin money. I request the Government that instructions may be given to banks and the instructions given by the Government should be displayed in each branch so that the common man is benefitted.

Sir, the hon. Finance Minister is losing sight of the Corporate Social Responsibility (CSR). Nearly two per cent of the companies' profit should get into society. People like us would go to various villages and companies. What these companies are doing is that in the name of small tree plantation or school bags or some small and unproductive things, they are spending two per cent of the profits under this category. If the Government of India could evolve a system where the Corporate Social Responsibility of two per cent is properly spent, I am sure it will

definitely add to the income of the Government of India. It will help in creating infrastructure in the housing sector in villages, drinking water, drainage system, community halls and roads. All these things could be provided with this money.

I am sure in the name of cooperative federalism, you have increased it from 32 per cent to 42 per cent. It is a noble decision and there is no doubt about it. But in the process what is happening is that the NREGA money which has to go to the poorest of the poor, is not reaching the poor. In fact, where the minimum of 150 days work have to be given to the poor for his livelihood under the Scheme, not even 30 per cent of the population is getting it for 150 days. You forget about 350 days. I could say this with authority, at least, in respect of my Constituency.

<u>16.06 hours</u> (Hon. Deputy-Speaker *in the Chair*)

Therefore, you kindly insist on the State Governments to spend the money for the heads for which it is given so that the money is not diverted. I am not trying to find fault with any State but in Andhra Pradesh, at least, in ten schemes, the money meant for NREGA, is being used. Therefore, it is high time it was not allowed. It is meant for the livelihood of the common man and for 150 days work in a year. That should be achieved because not even 30 per cent people are being covered under this scheme.

You have mentioned a penalty tax rate of 45 per cent under the Declaration of Undisclosed Income Scheme which is likely to come up in a few days or a few weeks.

The Capital Gains Tax of 100 per cent within five years, I find it to be on the higher side. The Affordable Housing Scheme under which there is 100 per cent grant up to 30 square metres is welcome. So, overall I appreciate it.

श्री सुधीर गुप्ता (मंदसौर) : माननीय उपाध्यक्ष महोदय, कराधान विधि संशोधन विधेयक, जिसमें कुछ छोटे तकनीकी सुधार का एक बड़ा प्रयास किया गया है और इसमें दृष्टि स्पष्ट है कि कार्य कितना ही छोटा हो, लक्ष्य बड़ा रखकर हर छोटे कार्य को बड़ा उद्देश्य रखकर किया जाता है। इसी उद्देश्य से यह विधेयक इस सदन में आया है।

इस विधेयक के बिन्दुओं पर चर्चा करने के पहले मैं भारत सरकार को, माननीय प्रधान मंत्री जी को और विशेष रूप से अरुण जेटली जी को बधाई दूँगा, धन्यवाद दूँगा कि उन्होंने जीएसटी जैसे बिल को, जिसका लगभग 16 सालों से देश इंतज़ार कर रहा था, उसको देश को दिया। जीएसटीएन सिस्टम, जो 14 राज्यों में बहुत तेजी से लागू करने के लिए माननीय वित्त मंत्री जी प्रयास कर रहे हैं, उसके लिए भी मैं माननीय वित्त मंत्री जी को धन्यवाद दूँगा। मैं इसलिए भी धन्यवाद दूँगा कि पिछले बजट के दौरान जिस तरीके से छोटे करदाताओं को आयकर में छूट दी, उससे दो करोड़ व्यक्तियों को देश में आयकर छूट का लाभ मिला है। उसके साथ-साथ हाउसिंग सैक्टर में जो इनकम टैक्स रिलीफ के कारण बैनिफिट आया, वह सारे देश में हम सब देख पा रहे हैं। छूटों का फायदा 60 साल और 80 साल की उम्र के और व्यक्तियों को भी हुआ, उसके लिए भी मैं धन्यवाद देना चाहूँगा। मैं चाहूँगा कि आज हम जो कराधान विधि संशोधन विधेयक लेकर आए हैं, इसमें हम सब देख रहे हैं कि जिस तरीके से आयकर अधिनियम के तहत एमल्गमेशन के लिए जो कैपिटल गेन में छूट दी गई है, हम सब उसमें देखते हैं कि जो भूमि आज बीएसएनएल के सैक्टर में लगी है, उसका बड़ा फायदा देश को हाउसिंग सैक्टर में होने वाला है। हाउसिंग सैक्टर के साथ-साथ इस भूमि का उपयोग जब देश करेगा तो कृषि भूमियों का भी उपयोग इसके साथ-साथ होगा क्योंकि वे भूमियाँ, जो निवास और आवास के लिए उपयोग की जानी थीं, कृषि के उपयोग के लिए हम देश भर में उसका उपयोग देख पाएँगे। हम सब जानते हैं कि जिस तरीके से आज हम सबने औद्योगिक क्षेत्र में 240 दिनों की अवधि को कम करके 150 दिन लाकर खड़ा किया है। उससे वस्त्र उद्योग, परिधान विनिर्माण में लाभ होने वाला है, रोज़गार वृद्धि होने वाली है। इससे वस्त्रों की लागत कम होगी और वस्त्र उद्योगों का स्थायीकरण होगा। वस्त्र उद्योग मौसमी प्रकृति के होने के कारण उद्योगों को भी इससे बढ़ावा मिलने वाला है।

अगर हम रोजगार की दृष्टि से देखें तो जहां ग्रामीण क्षेत्रों में लोग मनरेगा के रोजगार से लाभान्वित हैं, आज आपने जो यह प्रयास किया है, यह निश्चित रूप से देश के लिए लाभकारी है। सीमा शुल्क टैरिफ में यह जो सुधार आप लेकर आए हैं, यह आयातों पर और नियंत्रण करेगा और इससे स्थानीय निकायों को जीवनदायी औषधि के रूप में लाभ होने वाला है। हम सब जानते हैं कि सारी दुनिया से और जिस तरीके से

भारत के ऊपर एक व्यावसायिक दबाव है, उस स्थिति में विश्व व्यापार संगठन की बाध्यकारी सीमाओं का पालन करते हुए आयात पर नियंत्रण के लिए 40% का कैप लगाया है, निश्चित रूप से यह देश के लिए लाभदायक है।

इस संबंध में मैं एक बात कहना चाहता हूं कि जिस तरीके से माननीय वित्त मंत्री महोदय ने अपने वित्तीय बजट भाषण में जिन नौ बिन्दुओं का उल्लेख किया था, वे सभी नौ बिन्दु, इस छोटी-सी चीज़ में हैं। देश में जब-जब कराधान और कर व्यवस्थाओं के लिए अवसर प्राप्त हुए हैं, योजना बनाते वक्त उन योजनाओं का पूरा लाभ छोटे करदाताओं को राहत देने का एक बड़ा प्रयास है।

दूसरा बिन्दु, विकास और रोजगार सृजन करने का जो वादा माननीय वित्त मंत्री जी ने किया था तो इसमें विकास भी है और इसमें रोजगार का अवसर भी है।

तीसरा बिन्दु, जो माननीय वित्त मंत्री जी ने देश के सामने कहा - मेक-इन-इंडिया। मेक-इन-इंडिया के तर्ज़ पर आज उद्योगों को बचाने का यह एक बड़ा प्रयास है।

उपाध्यक्ष महोदय, इसमें पांचवां बिन्दु था - सस्ते आवास निर्माण को बढ़ावा देना। माननीय वित्त मंत्री जी का वह संकल्प एक छोटे-से वित्त विधेयक में भी आकर समाहित हुआ है कि सस्ते आवास निर्माण को बढ़ावा इस विधेयक के कारण मिलेगा। कृषि और ग्रामीण अर्थव्यवस्था में भी इसका लाभ मिलने वाला है। जवाबदेही निर्धारित करने के लिए प्रौद्योगिकी का प्रयोग - इस बात के लिए मैं धन्यवाद देना चाहता हूं कि वित्त मंत्री जी ने जी.एस.टी. जैसे बिल पारित करने के बाद कराधान का चाहे यह एक छोटा-सा ही लक्ष्य हो, लेकिन बड़ी तेजी से एक-दो दिन के प्रयास से ही इसे देश के सामने लाकर खड़ा किया है।

धन्यवाद।

KUMARI SUSHMITA DEV (SILCHAR): Hon. Deputy-Speaker, thank you very much for giving me this opportunity to speak on this legislation.

We have had a very comprehensive debate on this amendment Bill, after the hon. Finance Minister introduced the Bill, on various points. The first amendment relates to Section 219 (a) (a). It has been stated by the Government that this amendment in case of BSNL -- which is in the process of being disinvested, or facing merger – the tax neutrality provision will apply and therefore a huge burden on the Government of paying Capital Gains Tax on the basis of surplus land that has gone to the Government and it will save some money. Nobody as such can object to that. But I think, without repeating it, the point that has been made by Shri Premachandran is an important point about the transfer of that land to the Government after it has been disinvestment.

The second amendment is in relation to the manufacturing factories with a requirement of 240 days which is now being reduced to 150 days. I have very less time at my disposal. So, I would like to ask this question. Will this be counter-productive in the sense that whereas 240 was the minimum requirement, now will this push these industries to reduce it to 150 days and then avail that incentive? Do we dilute that requirement of 240 days?

Sir, apart from that I would like to ask the hon. Minister that we agree that when it comes to the marble and granite industries we are having to compete with China. But in the Sixth State Review Policy of India, as prepared by the WTO, it has expressed some concern that although the Government of India will now have more flexibility between the 10 per cent and the 40 per cent capping, the question is, will tariff become unpredictable? That is a question that has been raised in the Report.

Sir, every Member who spoke from the Treasury Bench has applauded this Government for yet another job creating provision that has been brought in especially in the manufacturing industry but repeatedly the mood of the House has been that while we are talking about eight per cent growth, are we heading towards

a jobless growth? Is it based on the Labour Bureau's data or is it based on your own BMS? It is consistently saying that India is heading towards jobless growth. We have seen the hon. Prime Minister traveling abroad but we have also seen in the past that FDI does not necessarily always add to the manufacturing growth. It is always concentrated towards certain sectors. We should be careful about that.

There is a primary promise of this Government to a country where its demography is such that 65 per cent of India is young and that is job. It was the biggest promise of this Government. We feel that we are heading towards jobless growth. Will the hon. Finance Minister please address this issue?

DR. RAVINDRA BABU (AMALAPURAM): Sir, our Party has already supported this Bill wholeheartedly but I have one small doubt.

The demerger clause which was there in the Income Tax Act is now sought to be applicable to the Public Sector Undertakings also. Public Sector Undertakings are Government Undertakings. There, the percentage of Government representation would be more than 50 per cent and therefore, all the Government rules, reservations and other things will apply there. In case, after the demerger of the Public Sector Undertakings, the percentage of Government investment comes down below 50, then all Government relaxations, reservations, concessions and facilities available to SCs, STs and OBCs will not be there naturally.

Is my apprehension correct that this demerger of PSUs would also mean dereservation for the people of this country? This is my small doubt. Will the demerger of the Public Sector Undertakings also lead to dereservation for the employees belonging to SCs and STs of these companies?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I have brought two amendments.

Sir, I am thankful for your gracious attitude towards me. I would like to draw the attention of the Finance Minister that so far as Explanation is concerned, I have submitted for omission of the last two lines where it has been stated as “also fulfils such other conditions.”

You should not bring a legislation in such a cavalier manner because a few months ago, you have presented the Budget and Finance Bill and now, you are talking about serving the interests of private entities. You have already earned the kudos of Fortune 500 companies that it is the Government of the Corporate, for the Corporate and by the Corporate.

Secondly, hon. Finance Minister has stated that it is only to facilitate the apparel sector that this kind of a legislation needs to be brought into. I think it will further aggravate the unemployment scenario of the apparel sector.

Thirdly, in so far as marble sector is concerned, marble industry is forced to sell out at higher prices for importing finished marble from countries like China and Indian marble industry is seeking Rs. 2000 crores for open permit and removal of import limits. They are also seeking open general licence. Shri Arjun Ram Meghwal is also present here. If rough marble is allowed, we can import and become competitive by re-exporting finished marble after value addition leading to huge foreign exchange earnings.

With these words, I would like to draw the attention of the hon. Finance Minister and strongly oppose this kind of legislation which has been brought to serve the interests of some special personalities.

SHRI ARUN JAITLEY: Sir, I am extremely thankful to a very large number of Members who have spoken on this subject.

I will broadly respond to the broad arguments which have been made and some questions which have been raised. Shri Hooda who opened the debate had one valid point to make. He said that one of the statements that the Government has made repeatedly – he is right on that – is that when the corporate tax rates come down, they will be accompanied by phasing out of exemptions. The reason is that our tax books are not clean. Ostensibly, tax plus cess is about 34 per cent. But with the kind of exemptions which are given in income tax, the corporate tax rate effectively realised in this country is about 22 to 23 per cent. Therefore, one of the intentions of the Government is that to the extent possible, except those which are absolutely essential, the exemptions be phased out and the corporate tax rate would come down to 25 per cent. A neat 25 per cent rate without exemptions would actually be higher than what is the position today. So, optically we are a high tax rate economy, but actually we are recovering less. The bulk of the litigation is because of this complicated system that we follow.

He is right that it has been the policy. Now, this is in relation to the Income Tax Act.

As far as indirect taxation is concerned, the exemption today being spoken of is in the Customs Tariff Act. The Customs Tariff Act functions on the principle that there is a bound rate and there is an applied rate. The bound rate is the maximum at which the Duties can be charged. The applied rate is the rate at which it is actually being charged at that time. Supposing in relation to a particular item, the bound rate is 60 per cent. It means you are going to charge Customs Duty up to 60 per cent. The Customs Tariff Act is operated by virtue of exemptions that even though 60 per cent is the maximum – that is the roof – the actually applied rate may be only 15 or 20 per cent. That has nothing to do with the Income Tax Act about which you are making a comparison.

Now, why is this change required in marble trade? Currently, we have transient measures, like Quantitative Restrictions, what is the quantity that can come from outside and we have the Minimum Import Price. The MIP also exists just as when the global crisis took place recently on steel and you had a lot of Chinese steel getting into various parts of the world, we have imposed on certain categories of steel the Minimum Import Price. In the United States, for example, for certain categories of steel, the Anti Dumping Duty went up to 280 per cent. So, they applied only the Anti Dumping Duty. Now, these are various mechanisms which are available.

Now, the present proposal to raise the roof is that some of these measures which we have taken, whether it is the QRs or whether it is the MIP, are transient and there can be a re-think on the duration of these measures. Therefore, if any of these measures is removed, we should not have a situation where a lot of international marble comes in, floods the domestic market and the domestic companies are not able to sell their marbles. Therefore, you are raising the flexibility, creating a new head space between the present 10 per cent which is the bound rate and also the applied rate and giving it a little flexibility by taking it up to 40 per cent. Giving it a little flexibility by taking up to 40 per cent you may not use the entire 40 per cent but you have the flexibility to prevent a certain flush of exports getting into the country itself.

One of the questions raised was this. Will it raise prices of imported material? Well, if you have to protect the domestic industry, that is one of the instruments available. Those consumers who are rich enough and have deep pockets to use imported marble all the time, if the prices go up, they would probably afford to pay a little. So, Shri Hooda should not be seriously concerned about them. You will have other forms of marbles available here itself.

About the VSNL question, if we look at the nature of the amendment, there is only an example of one company which had this kind of a clause where as a part of the shareholders agreement the land was to be hived off from the disinvested

company and put in another company. A large chunk of this land, about 52 per cent, will come to the Government of India. How does Government get this land, Shri Premachandran asked. The Government gets this land by virtue of its rights under the agreements which were signed in 2002. There is no dispute. How will the land be used? When the land comes to us, it will be parked in a Special Purpose Vehicle and HPIL, a new Government company - majority holding with the Government - has been created. The land would be parked there. Then the Government has the option to use it in many manners.

For example, we are all aware, recently the new Moti Bagh was developed, and this gave more Government housing for senior officers. Now, you have Kidwai Nagar, Laxmi Bai Nagar and all the Government colonies which are being redeveloped and a particular redevelopment model is taking place. There is scarcity of Government housing in Delhi. Government officers, Judges, Members of Parliament, Ministers, all have to wait before they get their housing. Therefore, housing for Government officers is one option; office spaces for Government can be another option. Depending on the user of the land - once the land vests in a company owned by the Government - the Government will have the flexibility to use this land in many ways. A large part of this land is located absolutely in prime areas of South Delhi. Therefore, this will be a great asset which will vest in the Government. The object is to facilitate this transfer because commercial part of the transaction has taken place and the company was divested 14 years ago. Today, the object is that for 14 years the Government has not taken back its own share of the land. Its resource is being wasted. Therefore, the resource must come to the Government and it must come free from any tax liability. That is the objective. There is no change. The company today is only a land owning company. It has no employees. It is only the land, which is a notional asset of this company. It vests in a Special Purpose Vehicle which has been created. Reservation policy will have no impact as far as this land itself is concerned.

The third important issue is with regard to garment exports. Why have garment imports shrunk? Why have imports shrunk? In international trade, buyer lives outside the country. You sell to foreign countries. One of the big changes which has taken place in the last two or three years is, when global trade itself has shrunk, and this shrinkage of global trade is because the countries which buy from us, their economies are adversely impacted. So, the buyers today have less money in their pockets. That is the first reality which we must accept. The world trade shrinking, therefore, is a global phenomenon.

There is a second phenomenon which is deceptive in the figures you read. Even their volumes of trade have increased and the values of the goods have shrunk. So, metal prices have shrunk; commodity prices have come down; oil prices have come down. In the export basket of India, crude oil which comes to India, is refined and sent back. Crude oil itself is 18 per cent of our export basket.
If instead of 115 US dollars, the rate is 45 US dollars, then this 18 per cent itself is shrinking. The volume will remain the same, but the values will shrink. So, a lot of shrinkage in values also has taken place. Under these circumstances, what Members have all agreed is that textiles of various forms, whether it is handloom or it is powerloom or it is textile apparel for exports, is an important job creator for India where millions of people are actually employed.

Last month the Cabinet has approved a complete package as far as the growth of apparel exports and textile industry for domestic use in India is concerned and one of the objects is to give a boost to it. Shri Deepender Hooda and Prof. Sugata Bose raised a point that in China, which was a great global supplier of garments, the wages have gone up and, therefore, China is losing that competitive advantage because of the wages that it had. It still has a lot of competitive advantage because there are large volumes in China and they have very modern factories.

Smaller economies like Bangladesh, Cambodia, and Vietnam have started doing well and one of the key reasons why many of them are doing well is that in

international trade, each one of them has valuation or taxation advantage over India. Bangladesh, for example, has the advantage of being an LDC. The LDCs have their own quota and their own pricing and taxation regime. So, when the world buys from them, they have a price advantage. Even Pakistan has a price advantage when it exports to Europe. Therefore, we start with a disadvantage of about 8 to 10 per cent. In our domestic manufacturing for exports, when we start with a handicap of 8 to 10 per cent, with our neighbouring economies enjoying an advantage, we have to cover up for that. So, indirectly, unless we are able to incentivise in some manner, we will not be able to compete and 8 to 10 per cent in pricing gives you a competitive edge.

Now, a question has been raised. If 240 days become 150 days, will employment go down? The reality is that Indian garments which are manufactured apparel for export – we can visit any of our export units – are all summer garments like skirts, blouses, western dresses etc. We are not a great exporter of woollen garments and, therefore the nature of this trade itself is seasonal.

SHRI P.K. BIJU: But the production is there in all seasons, not only in the summer season. The production continues in all seasons.

SHRI ARUN JAITLEY: No, it is not there. Therefore, if we are to cover up for this tax disadvantage or handicap that Indian exports have as compared to LDCs and other neighbouring competitors, we have to give our companies some kind of a tax advantage. The whole object is that because it is seasonal in nature, if you expect them to work for 240 days to get that employment incentive, they are not able to do it. So it is only an incentive which we have given on paper. In other industries where there is job for 365 days a year, they can avail of it. But in apparel industry, they are not able to avail of it and that is why this additional advantage is intended to be given. Prof. Bose was right when he said that most of the people employed in this industry are women, 70 to 80 per cent of the people employed in this industry are women. If we go to Karnataka particularly, it is very advanced, in Gurgaon also

it is very advanced and most of the employees are women. The nature of the industry is such that this tax advantage is intended to be given to them so that the apparel industry also becomes competitive and they are able to take the cost advantage. I am sure that with these incentives the apparel industry would be able to contribute for the creation of a large number of jobs. Sir, with these two observations, I commend this Bill for the acceptance of the House.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill further to amend the Income-tax Act, 1961 and the Customs Tariff Act, 1975, be taken into consideration."

The motion was adopted.

HON. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of Section 2

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your Amendment No. 1 to clause 2?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Yes, Sir.

I beg to move:

Page 1, lines 17 and 18,-

omit "and also fulfils such other conditions as may be notified by the Central Government in the Official Gazette". (1)

HON. DEPUTY-SPEAKER: I shall, now, put Amendment No. 1 to clause 2 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

> "That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 80JJAA

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your Amendment No. 2 to clause 3?

SHRI ADHIR RANJAN CHOWDHURY: Yes, Sir,

I beg to move:

Page 2, line 6,-

for "one hundred and fifty days"

substitute "one hundred and ninety days". (2)

HON. DEPUTY-SPEAKER: I shall, now, put Amendment No. 2 to clause 3 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 3 to clause 3?

SHRI N.K. PREMACHANDRAN : Yes, Sir.

I beg to move:

Page 2, line 6,-

for "one hundred and fifty days"

substitute "two hundred and fifty days". (3)

HON. DEPUTY-SPEAKER: I shall, now, put Amendment No. 3 to clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY-SPEAKER:The Minister may now move that the Bill be passed.

SHRI ARUN JAITLEY: Sir, I beg to move:

"That the Bill be passed."

HON. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

SHRI DEEPENDER SINGH HOODA (ROHTAK): Sir, while the Finance Minister has answered a lot of questions, regarding apparels, trays and exports, the kind of solution that the Government is proposing is going to be detrimental to the workers. A lot of workers will lose their employment. On the other hand, what are the measures the Government should be taking? The Finance Minister is right in saying that a lot of smaller countries are moving ahead of us. Bangladesh, for example -- CRISIL Reports says – accounts for 4.5 per cent of international trade. India accounts for just 3.5 per cent. So, we need to look into it. The World Bank Report says that it is on account of high Duty on non-cotton fibres etc. So, all these things should be taken care of.

HON. DEPUTY-SPEAKER: Just put your question.

SHRI DEEPENDER SINGH HOODA: This measure is just providing relief to the financially stressed companies. So, we support the Amendment of Shri N.K. Premachandran that the number of days should not be reviewed. It is harsh on the workers providing temporary relief.

HON. DEPUTY-SPEAKER: The Amendments have already been negatived.

Now, Mr. Biju, just ask your question.

SHRI P.K. BIJU : Sir, I would seek a small clarification. In the MNREGA also, we are increasing the days of work from 100 to 200. But here, it is 240. The Minister is saying that it a seasonal job. But the production is not seasonal. It is a continuous work. These 240 days have been reduced to 150 days. The labourers are suffering. How can the labourers survive?

SHRI ARUN JAITLEY: The quantum of work can even be 365 days if you have an order. The issue is, in order to get tax incentive, you should create, at least, 150 days of employment. So, in case, some company has orders, the number of work will depend on the number of orders. Summer clothing orders do not come in winters. That is a global phenomenon.

HON. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.40 hours

(ii) Factories (Amendment) Bill, 2016

HON. DEPUTY-SPEAKER: The House will now take up Item No. 21.

Hon. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR ND EMPLOYMENT (SHRI BANDARU DATTATREYA): Hon. Deputy-Speaker, I beg to move

> "That the Bill further to amend the Factories Act, 1948, be taken into consideration."

The Factories Act of 1948 is a comprehensive Act. The Central legislation is for safety, health and welfare of labourers as also working hours and regulations of their working conditions. I have discussed it with all the stakeholders. Three tripartite meetings were also held in this regard. The Factories (Amendment) Bill was introduced in Lok Sabha in 2014 including Sections 64 and 65 for the enhancement of working hours.

This Bill was referred to the Parliamentary Standing Committee. The Parliamentary Standing Committee has also submitted its Report. Now, a comprehensive Amendment Bill on Factories Act 1948 is under consideration. The proposed amendments are with respect to Section 64 which indicates enhancement of overtime from 50 hours to 100 hours in a quarter and Section 65 indicates enhancement of overtime from 75 hours to 125 hours in a quarter. I am mentioning this enhancement of hours because 145 hours in a quarter is described in ILO. That is why, I am proposing less than what the ILO has ratified.

In the morning, some hon. Members have raised their doubts that this will empower only the Central Government. I would like to assure this august House that this will empower the Central Government as well as the State Governments. In Sections 64 and 65 – to make rules and orders, the rights and powers of the State

Governments are not being taken away anywhere. It will also ensure uniformity and its application in the entire State Governments and in UTs.

That is why, I would like to request this august House to consider and pass this Bill which will give a boost the manufacturing sector.

HON. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the Factories Act, 1948, be taken into consideration."

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : उपाध्यक्ष महोदय, आज का यह जो बिल है, इसे सिर्फ दो सेक्शन्स को अमेंड करने के लिए यहां रखा गया है। ये जो संशोधन हैं, श्रम सुधार के नाम पर आए हैं, लेकिन मुझे मालूम नहीं हो रहा है क्योंकि आलरेडी इसका एक बिल पेंडिंग है, जो विशेषकर स्टैंडिंग कमेटी से एप्रूव होकर, कैबिनेट में लाकर, फिर अगर उसमें कोई कमियां हों तो स्टैंडिंग कमेटी में ले जा सकते थे और फिर यहां पर वह पूरा बिल रख सकते थे। लेकिन सारा बिल छोड़कर केवल दो ही सेक्शन्स की अमेंडमेंट लाना ठीक नहीं है। मुझे मालूम है कि वह कहेंगे कि यह बिल आपके जमाने में आया था और हम उस में से दो सेक्शन ले लिए हैं, यह आपका ही बिल है, आप इसका क्यों विरोध कर रहे हैं। हमने वर्ष 2014 का जो बिल तैयार किया था उसमें ज्यादातर लेबर्स के हित में, उनके आरोग्य, हेल्थ की दृष्टि से हमने बहुत से अमेंडमेंट्स लाये थे। लेकिन वे सारे अमेंडमेंट्स छोड़ दिये गये, यह बिल पास करने की बजाय, उसमें से केवल उन्होंने दो ही सेक्शंस चुने हैं। उसमें कहते हैं कि "There have been several developments over the last twenty years ever since the last amendment was made. These include changes in the manufacturing practices and emergence of new technologies, ratification of ILO Conventions, Judicial decisions, recommendations of the Committees and decisions taken in the Conferences of Chief Inspectors of Factories. In order to give effect to those changes, a comprehensive Factories (Amendment) Bill, 2014 including the amendments presently proposed to sections 64 and 65 of the said Act, was introduced in Lok Sabha on 7th August, 2014. The said Bill was referred to the Department-related Parliamentary Standing Committee on Labour for examination and report, which presented its Report on the said Bill on 22nd December, 2014 to Parliament, which is under examination."

When he says that it is under examination, where is the hurry to consider only two sections? What is going to happen? You people tried and pursued the GST Bill though it is going to benefit after three years. The GST Bill that we have passed, its benefit will be given or the effect will be given only after two-three years. You did not bother about that. You tried your best in the Rajya Sabha, here and everywhere. Why did you not pursue this? You could have pursued it in your Cabinet or you could have pursued it with other Members who are not going to agree for this. In spite of telling that, you are bringing this amendment.

Further – just I want to bring to your kind notice – it says: "Since consideration and passing of the aforesaid Bill in Parliament may take some more time,…"

Why it may take some more time? If you are interested, if you are committed to the labour or to the working class, you should bring it immediately.

It says, "Since consideration and passing of the aforesaid Bill in Parliament may take some more time, with a view to boost the manufacturing sector and to facilitate ease of doing business so as to enhance employment opportunities, it has been decided to amend sections 64 and 65 of the Factories Act, 1948 urgently to extend the total number of hours of work on overtime."

I am unable to understand this. It has been decided to boost the manufacturing sector and to facilitate ease of doing business so as to enhance employment opportunities. How? You are asking the existing people to do overtime. How will the employment increase? Whosoever is working, whosoever is employed now, you have proposed to have more working hours for them. But you are telling here that you are going to get more employment by amending sections 64 and 65. This is one thing.

Another thing, which is very dangerous, is this. It is because, always, our Prime Minister says, it is a cooperative federalism. He always speaks about cooperative federalism. We have given independence to all the States. We hear them and we listen to them. Whatever they say, we go according to that. We build

consensus and then we take decisions. But I am going to ask what your aims and objectives are. Enhance the limit of overtime hours from the present limit of 50 hours per quarter to 100 hours per quarter under Section 64.

Further, increase the limit of overtime hours to a maximum of 125 hours per quarter in public interest under Section 64. What is the public interest in this? You are burdening the existing employees. No doubt, some urgency is there. You could have brought it in the main Act itself.

Not only that, they are taking the power of the State Governments even for issuing the notification. I will read it carefully. It is concerned to your State and also Shri Kalyan Banerjee's State. You are also very much interested in this. We are all also interested because the respective States want more powers in this. 'Labour' comes under the Concurrent List. You have to take the States into confidence. Have you consulted all the State stakeholders? Have you consulted all the labour leaders? Nearly eight or nine trade unions are there, including your BMS, including INTUC and Trinamool Congress. They have also got Union. The CPI and CPM have also got union. No stakeholder has agreed exclusively for these two proposals. They are the part of that main Bill. That Bill has already been sent to the Standing Committee. What are you saying here in the Objects and Reasons?

> "Empower the Central Government, in addition to the State Government, to make exempting rules and exempting orders in respect of total number of hours of work of overtime in a quarter which would ensure uniformity in its application by various State Governments and Union Territories."

This means you are taking the power of the Union Territories, you are taking the power of the State Government; and you will issue the notification. That exemption will be of your choice. आप अपनी पसंद के लोगों को एग्जेंम्पशन देंगे। अगर आपनी पसंद की फैक्ट्रीज को या जिस प्रोफेशन को ठीक समझते हो, उसी को आप एग्जेंम्पशन दोगे, तो इसका मतलब कि जो पॉवर आप रीटेन करना चाहते हैं, जो डिसैंट्रलाइज हो गया, उसे आप सैंट्रलाइज कर रहे हैं।

आप बताएं कि ओरीजिनल एक्ट में यह कहां है? सैंट्रलाइज करना ओरीजिनल एक्ट में नहीं है। It has come only in your amendment. That is why, we are opposing this. You could have brought it as it is. You could have taken it in the next Session. But unfortunately, you brought it in a hurried manner. And, honestly, I must appreciate the Labour Minister. He himself has agreed that he brought this Bill to boost the manufacturing sector and to facilitate ease of doing business. This is ease of doing business in liberalisation time. In the name of 'Make in India', 'Ease of Doing Business' and liberalisation, in that name, labour should not be exploited. You are a labour leader. You have represented from that labour constituency twice or thrice. He comes originally as an MLA from that labour constituency only.

If you bring such labour laws, I do not know what will they say and how you are going to answer them. Therefore, this is not fair. What have you left out? I will tell you. He has not brought other things. For example, Section 27 says:-

> "The prohibition of employment of young persons, pregnant women and persons with disabilities in any part of the factory for pressing cotton near cotton openers."

यह सैक्शन 27 में हैं, यह लेबर के हित में है। जब यह लेबर के हित में है तो उसके लिए यहां कुछ नहीं आया। उसके बाद क्लाज 20 सैक्शन 35 (ए) जो न्यूली इनसर्ट किया गया है।

"Personal protective equipment and protective clothing shall be supplied to the workers." This is all helping the workers. You have left such things. You have left Section 27. You have left Section 35. You have left Section 41B. They are all for the workers. What is there in Section 41 B?

> "The occupier of a factory involved in handling any hazardous substances shall draw up, in consultation with the workers' representatives, an onsite emergency plan and detailed disaster control measures for his factory."

So, we brought this Section to help the workers. But you are not considering that. Similar is the case of Section 46. We are substituting Sections 66, 92, 93 and 96A. All these Sections, which are in favour of the workers, are left out. ये जो सैक्शंस हैं, ये सभी वर्कर्स के हित में हैं। जो वर्कर्स के हित में हैं, वे सैक्शंस छोड़ दिये और जो उनके लिए ठीक नहीं हैं,

आप वह कानून ला रहे हैं in the name of 'Ease of Doing Business' or in the name of boosting the manufacturing. इससे लेबर का क्या भला होगा। जो पचास घंटे काम करता था, अब वह सौ घंटे काम करेगा। पहले जो 75 घंटे ओवरटाइम करता था, अब 115 घंटे काम करेगा। इसका मतलब क्या है कि ओवरटाइम के लिए, इमरजेन्सी के लिए वह सैक्शन दिया गया है। लेकिन जो कानून और सैक्शंस लेबर के हित में थे, उन सबको छोड़कर आप यह कानून ला रहे हैं। यह ठीक नहीं है। इससे वर्कर्स का नुकसान होगा और आप कहेंगे कि यह छोटा बिल है, देश के हित में है तो शायद कैबिनेट में जब इन दो सैक्शंस को सहमति मिलेगी तो बाकी के जितने भी सैक्शंस लेबर के हित में हैं, क्या उन्हें सहमति नहीं मिलेगी, क्या आपकी कैबिनेट एंटी लेबर है? आप कहते हैं कि हम फॉर लेबर हैं। जब एक तरफ आप फॉर लेबर हैं और दूसरी तरफ आपको मैन्युफैक्चरिंग सैक्टर, ईजिंग बिजनेस, मेक इन इंडिया यह सब करना है। ठीक है, हम इकोनोमिक ग्रोथ के खिलाफ नहीं हैं। इकोनोमिक ग्रोथ होनी चाहिए, बढ़नी चाहिए। लेकिन लेबर का हित भी होना चाहिए। इन दोनों को बैलेंस करके हमें चलना है। यह नहीं होना चाहिए कि इधर लेबर को एक्सप्लॉयट करो और इंडस्ट्रियलिस्ट्स को सपोर्ट करो। इसीलिए ये जो दो अमैंडमैन्ट्स आप लाये हैं, आप इन्हें विदड्रा कीजिए और 2014 का जो फ्रैश बिल है, आप वह लाइये, क्योंकि वह समग्र है, पूरा है, इन टोटल है। वह टोटल लाकर आप अप्रूवल लीजिए। क्योंकि स्टैंडिंग कमेटी को गया, आपके लोग स्टेक होल्डर्स थे, गवर्नमैन्ट के थे, लेबर डिपार्टमैन्ट था, सभी लोग उसमें इनवोल्व हैं।

Therefore, I request the Labour Minister to withdraw this Bill, and let him bring a new Bill of 2014 so that it is going to help the poor. It is because he is very compassionate for the poor. I appreciate that. It is because he comes from that class and he is very much interested in their upliftment.

इसलिए उपाध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से रिक्वैस्ट करता हूं, प्लीज इसे विद्ड्रा कीजिए और इसे अगले सैशन में लाइये, इन टोटेलिटी उसे देखकर हम सभी सपोर्ट करेंगे। इतना कहकर मैं अपनी बात समाप्त करता हूं। धन्यवाद।

10.08.2016

17.00 hours

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का अवसर दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ। यह एक बहुत ही महत्वपूर्ण बिल है, जो सही मायने में मज़दूरों के हक में है और माननीय लेबर मिनिस्टर श्री बंडारू दत्तात्रेय जी ले कर आए हैं, मैं उनको बधाई देता हूँ। माननीय प्रधान मंत्री जी का जो मुख्य सपना है, वह गरीबों का उत्थान है, उनका अधिकार है। इसी कड़ी में फैक्ट्री एक्ट, सन् 1948 के अमेंडमेंट में दो सैक्शन, अभी खड़गे जी जो बोल रहे थे, सैक्शन 64 और 65 को अमेंड कीजिए, जो ओवर टाईम मज़दूरों का होता है, वह फिक्स कर दिया गया है, वह मैं डिटेल में बताऊंगा। अच्छा होता खड़गे साहब, आपकी यह नींद पहले खुल गई होती। महोदय, सन् 1948 के अंदर, देश की आजादी के बाद यह एक्ट लेबर के वैलफेयर के लिए बना था। उसके बाद सन् 1949 में बना, उसके बाद उसमें अमेंडमेंट सन् 1950 में हुआ, फिर 1954 में हो गया, उसके बाद फिर सन् 1963 में, सन् 1965 में गोवा और पुदुचेरी के बनने के बाद हुआ। सन् 1976 में लास्ट टाइम लेबर बिल में अमेंडमेंट हुआ था। सन् 1977 में इन्होंने नारा दिया था गरीबी हटाओ और देश बचाओ। 25 साल हो गए, 25 साल में सरकार में बैठे-बैठे इन नेताओं की तनख्वाह बढ़नी चाहिए, इनकी गाड़ियां व कोठी बड़ी होनी चाहिए थी, इनको सुविधाएं मिलनी चाहिए थीं, लेकिन लेबर को उसके अधिकार मिलने के लिए 25 साल में खड़गे साहब की पार्टी की नींद नहीं खुली। दिल्ली के अंदर 1600 फैक्ट्रियां केवल ओखला आद्योगिक क्षेत्र के अंदर हैं। उन 1600 फैक्ट्रियों में जो मज़दूर काम करने आता है, वह साइकल पर आता है। इनकी पार्टी ने 15 साल दिल्ली में सरकार में रहने के बाद उन लेबर्स के लिए कुछ फ्लैट्स बनाने की योजना बनाई। जब योजना बनाई और वे फ्लैट बनाने शुरू किए तब वे भी एक उसी परिवार के नाम से कि इस देश के लोकतंत्र में, आजादी में हम तुम गरीबों को भिक्षा देते हैं, यह हमारी मेहरबानी है, क्योंकि रेलवे स्टेशन, चौराहे, मैट्रो स्टेशन, एयरपोर्ट आदि सभी उसी खानदान के नाम से रखे जाएंगे और उन फ्लैटों का नाम उस खानदान के नाम से रख दिया। अच्छा होता, ये गरीबों के हितैषी होते तो जय प्रकाश नारायण के नाम से उन फ्लैटों का नाम रखते, बाबा भीम राव अंबेडकर जी के नाम से रखते जो गरीबों की लड़ाई लड़ते चले गए थे। तुम खैरात दे कर गरीबों के नाम से, इस देश के गरीब आदमी को लॉलीपॉल दे कर, 70 साल तक गुमराह करते रहे। 25 साल तक अमेंडमेंट न आए। सन् 1976 के बाद अमेंडमेंट आया तो सन् 1989 में एक बार अमेंडमेंट आया था, उस समय भी माननीय वी.पी. सिंह की सरकार थी और उस सरकार को समर्थन करने वाली हमारी पार्टी थी, इसलिए शायद वह अमेंडमेंट लाया गया होगा। उसके बीच में कोई अमेंडमेंट नहीं आया। सन् 1989 से ले कर सन् 2014 में जब 7 अगस्त को अमेंडमेंट आया तो खड़गे साहब कह रहे हैं कि सन् 2014 में हम ले कर आए थे। तुम दस साल सरकार में बैठे रहे, तुम तब तो ले कर आए नहीं। जब लगा होगा कि

कहीं न कहीं अब लोगों को लॉलीपॉप दे दें, जैसे खाद्य बिल ले कर आए थे। 7 अगस्त, 2014 को तोमर साहब यह बिल ले कर आए थे, वे उस समय मिनिस्टर थे। सन् 2014 में तो देश के गरीबों ने मोदी जी के नेतृत्व में आपके ... *से परेशान हो कर 28 मई, 2014 में मोदी जी को बिठा दिया था तो सन् 2014 में तुम कहां से ले कर आए?

उपाध्यक्ष जी, ये झूठे भाषण दे कर, ये केवल इसी प्रकार से इस देश के लोगों को गुमराह करते रहे। अब लोग समझ गए हैं। ...(व्यवधान) आप तो ताज़ा-ताज़ा असम में ... * कर आए हैं, आपको तो ... * आनी चाहिए, कम से कम आपको तो नहीं बोलना चाहिए। अभी ताज़ा-ताज़ा ... * कर आए हो भले आदमी, आपको तो नहीं बोलना चाहिए। उपाध्यक्ष जी, छाज तो बोले-बोले, छलनी बोले सौ छेद । जो अभी चार दिन पहले असम में ... * कर आए हैं, वे बोल रहे हैं, देखो कमाल हो गया।

उपाध्यक्ष जी, मैं आपसे केवल यह निवेदन करना चाहता हूँ कि यह जो अमेंडमेंट बिल आया है, गरीबों के हित के लिए आया है। सन् 1989 के बाद अब जब ये ले कर आए हैं, इस अमेंडमेंट बिल को, इससे गरीबों के उत्थान होगा। जो प्रधान मंत्री की गरीबों के उत्थान की योजनाएं हैं, जैसे जन-धन योजना, अटल पेंशन योजना, अटल पेंशन के बाद सुकन्या योजना, सुरक्षा बीमा योजना। इस दो साल की सरकार ने गरीबों के लिए दस करोड़ लोगों को रोज़गार दिया है, दो साल में दस करोड़ लोगों को रोज़गार दिया है। उपाध्यक्ष जी, देश की आबादी सवा सौ करोड़ है। माननीय प्रधान मंत्री जी ने कहा है कि हम सन् 2021 तक इस देश में हर व्यक्ति को मकान देंगे। आज भी दिल्ली में एक सरकार इन्हीं की बिरादरी की ... * वाली बैठी हुई है। ये दस साल बैठे रहे, उन गरीब लोगों को क्वार्टर आज तक नहीं मिले। डेढ़ साल से एक सरकार और बैठी है, इनकी मेहरबानी से वह बनी थी, 49 दिन की, वे ... * डेढ़ साल से बैठे हुए, आज तक उन फ्लैटों की चिंता नहीं की गई। दिल्ली देश की राज़धानी है। ज्यादातर लोग जो दुर्घटनाओं में मरते हैं, वे साइकिल पर चलने वाले मरते हैं ओर साइकिल पर कौन चलता है, साइकिल पर ये मिनिस्टर और ये लोग नहीं चलते हैं ...* कभी कोयले के नाम पर, कभी 2जी स्पेक्ट्रम के नाम से, कभी कहीं, कभी कहीं, अनेकों घोटाले हैं, बड़ी लम्बी लिस्ट है, मैं कहूँगा तो उसी में समय चला जाएगा। वे साइकिल पर चलने वाले लोग, वे बेचारे बस का किराया बचाने की कोशिश करते हैं और दुर्घटना में मारे जाते हैं। अगर ये लोग इतने लम्बे समय तक शासन में बैठने के बाद, उनके रहने के लिए घरों की जो व्यवस्था इन्होंने की थी, मैं नाम नहीं लेना चाहता, यह अच्छा नहीं है,... * केन्द्र में भी यही थे, दिल्ली में भी यही थे और अपने आपको गरीबों का हितैाी बताते हैं कि हम गरीबों के हितैषी हैं। अगर उन लोगों को फ्लैट दे दिए गए होते, तो वे जो साइकिल

* Not recorded as ordered by the Chair.

पर चलने वाले लोग हैं, वे नहीं मारे जाते। इस अमेंडमेंट 64-65 के अन्दर ओवरटाइम बढ़ाने की बात कही गई है। खड़गे साहब को दर्द हो रहा था कि उसे क्यों बढ़ाया जा रहा है? वह इसलिए बढ़ाया जा रहा है, सेक्शन 64 के अन्दर अगर 50 घंटे का ओवरटाइम तीन महीने में क्वाटर्ली एक एम्प्लॉई को दिया जाएगा, तो जो कम्पनियों के मालिक थे, उनकी लाइबिलिटीज खत्म हो जाती थी। एक आदमी जो नया वहाँ पर पहले एम्प्लॉई को रिलीव करके उसकी ड्यूटी ज्वाइन करने के लिए आएगा, वह 6 घंटे तक आया नहीं, उस बेचारे को मजबूरी में उस दूसरे आने वाले व्यक्ति की मजबूरी में ड्यूटी देनी पड़ती थी और कम्पनी का मालिक उसको उसका वेतन नहीं देता था। वह कहता था कि मैं तो 50 घंटे से ज्यादा दे नहीं सकता। इसलिए माननीय मंत्री जी ने इस बात की चिन्ता करते हुए उसे किया है। ओवरटाइम के बारे में खड़गे साहब को पता नहीं है, ओवरटाइम एम्प्लॉई अपनी इच्छा के अनुसार लेता है और ओवरटाइम के अन्दर पेमेंट डबल मिलती है। ये लोग तो चाहते हैं कि देश में लोग तरक्की नहीं कर पाएँ, देश में लोग आगे नहीं बढ़ पाएँ, इनकी जी-हुजूरी करते रहें। अगर आज इकोनॉमी की ग्रोथ बढ़ेगी, आज इंडस्ट्री के अन्दर अगर एम्प्लॉई को ओवरटाइम का पैसा ज्यादा मिलेगा, वह ज्यादा काम करके अपनी गरीबी को दूर करने का काम करेगा। वह क्यों चाहता है कि उसका जन-धन योजना में खाता खुल जाए, उसका सुरक्षा बीमा हो जाए, उसके लिए उसे ओवरटाइम से ज्यादा पैसा मिल गया, फैक्ट्री से उसने पैसा लिया और उससे उसने अपनी अटल पेंशन योजना की किस्त भर दी। असंगठित क्षेत्र के अन्दर 5000 रुपए की पेंशन उसे 60 साल के बाद मिलेगी, जो उसके बुढ़ापे में काम आएगी। इसके लिए वह सोचता है कि मैं अपनी फैक्ट्री के अन्दर 220 रुपए का दो घंटे का ओवरटाइम महीने में लगाऊँगा और 220 रूपए मैं अटल पेंशन योजना के तहत जमा करा दूँगा।

महोदय, हमारी पार्टी के जो फाउन्डर थे, माननीय दीनदयाल उपाध्याय जी, श्री श्यामा प्रसाद मुखर्जी, दीनदयाल उपाध्याय जी ने कहा था कि वे सरकारें बेईमानी होंगी, जो सरकारें अन्तिम व्यक्ति का उदय न कर पाएँ। अंत्योदय योजना चलाकर अन्तिम व्यक्ति का उदय होना चाहिए, इसी चिन्ता को लेकर बाबा भीमराव अम्बेडकर जी ने रिजर्वेशन की बात की थी। उसी के कारण रिजर्वेशन हुआ कि एक व्यक्ति जो पीड़ित है, वंचित है, दलित है, उपेक्षित है, उसको उसका हक मिल जाए। अटल जी की सरकार के समय अंत्योदय योजना शुरू की गई और आज देश के प्रधान मंत्री जी ने योजना चलाई। खड़गे साहब की पार्टी तो अंत्योदय योजना की परिभाषा भी नहीं जानती कि अंत्योदय योजना क्या होती है। अंत्योदय का मतलब है पंक्ति में सबसे पीछे खड़ा हुआ व्यक्ति। पंक्ति में सबसे पीछे वही व्यक्ति खड़ा होगा, जो बेचारा कमजोर होगा।

महोदय, मैंने एक फिल्म देखी थी। अमिताभ बच्चन उस फिल्म के अन्दर हीरो थे, जब वे जेल में जाते हैं तो वहाँ कहते हैं, थाली में चम्मच बजाकर बोलते हैं कि लाइन वहाँ से शुरू होती है, जहाँ मैं खड़ा

होता हूँ। वह उस फिल्म के अन्दर सबसे ताकतवर व्यक्ति दिखाया गया है, तो लाइन इन लोगों के पीछे खड़ी होती थी, जहाँ ये खड़े हो जाएँ, वहाँ लाइन शुरू हो जाती थी। अन्तिम व्यक्ति को इस बात की चिन्ता सताती थी। मैं आपको बताता हूँ, हम भंडारा लगाते हैं, नवरात्र में, अन्य त्यौहारों के समय पुण्य का काम करते हैं, हम सड़क पर भंडारा लगाकर हलवा-पूरी-सब्जी बाँटते हैं। हम कोशिश करते हैं कि हर व्यक्ति को वह मिल जाए। हम कहते हैं कि लाइन में लगकर खा लीजिए, लेकिन फिर भी लोग लाइन में न लगकर टूटकर पड़ते हैं। क्यों टूटकर पड़ते हैं, क्योंकि जो लोग लाइन में लगे हुए हैं, उन्हें डर रहता है कि शायद मेरा नम्बर आने तक यह सामान खत्म न हो जाए, इसलिए वह लूटपाट होती है। इन लोगों की यही स्थिति थी। अगर लाइन में लगे उस अन्तिम व्यक्ति को चिन्तामुक्त कर दिया जाए कि आप टेंशन मत लो, हमारे पास पर्याप्त माल है, आपको भी खाने को मिलेगा, तो वह उपद्रव नहीं करेगा और वह लाइन तोड़कर आगे नहीं आएगा। उसे अन्तिम व्यक्ति कहते हैं। देश के प्रधान मंत्री जी ने चिन्ता करते हुए जन-धन योजना के तहत, सुरक्षा बीमा योजना के तहत, मुद्रा बैंक के तहत, अन्य जो-जो योजनाएँ लागू की हैं, वह इसलिए लागू की हैं कि अन्तिम व्यक्ति को दर-दर की ठोकरें न खानी पड़ें। 50 हजार, 5 लाख, 10 लाख रूपए का बगैर जमानत के लोन मिलेगा, किसको मिलेगा, वह लोन इनके मुख्यमंत्री के बेटे को तो लेने नहीं जाना पड़ेगा, वह लोन तो बेचारे गरीब आदमी को ही लेना है। जो गरीब आदमी झोंपड़ी में रहता है, उसकी कोई गारन्टी देता नहीं है, क्योंकि वह गरीब है। गारन्टी देने वाला सोचता है कि यह चुका नहीं पाएगा तो मैं जेल में क्यों जाऊँगा।

प्रधान मंत्री जी ने कहा कि इस देश का हर नागरिक ईमानदार है, हमें उसके ऊपर भरोसा करना चाहिए, बैंकों को भरोसा करना चाहिए, उसे रोजगार की व्यवस्था देकर, हम उसे पैसा देकर काम देंगे तो वह हमारे लोन को चुकाएगा, अगर यह भरोसा किसी ने किया तो एक गरीब के बेटे, इस देश के प्रधान मंत्री ने भरोसा किया।...* इस देश में शासन करने वाले जो लोग रहे थे, उनके ऊपर विश्वास करते हुए उस लेबर क्लास के व्यक्ति को भी काम करने का मौका मिल जाए और वह भी तरक्की करके, पैसा कमाएँ। उस फैक्टरी में जहाँ वह काम कर रहा है, हमारे देश की संस्कृति ऐसी है कि इस देश में काम करने वाले लोग, मेहनत करके खाने वाले लोग ही ज्यादा संख्या में हैं। इसलिए अगर उनको काम करने का मौका मिलेगा, उनको ओवरटाइम करने का मौका मिलेगा, इसके बदले में उनको पेमेंट मिलेगी, वह अपने परिवार का भरण-पोषण कर पाएगा तो वह उस काम को भली प्रकार से कर पाएगा। दूसरा, जहाँ वह मज़दूर काम करता है, वहाँ अगर एनवायर्नमैंट ठीक नहीं होगा, उसको अगर टैम्प्रेचर ठीक नहीं मिलेगा, तो वह बेचारा तीन-चार घंटे

---

* Not recorded as ordered by the Chair.

में थक जाएगा। मैं आपको देश की राजधानी दिल्ली में दिखा दूँगा कि एक फैक्टरी में 300-400 इंप्लॉई काम करते हैं, उनके तन के ऊपर बनियान होती है। बनियान इसलिए होती है कि गरमी बहुत ज्यादा होती है, सफोकेशन बहुत ज्यादा होता है। लेकिन उसको बच्चे का पेट पालना है और इसलिए वह बनियान में काम करता है। आज इस देश के अंदर उद्योगपतियों की लाइबिलिटी बढ़ा दी है कि यदि तुम्हारे यहाँ यह परिस्थिति पाई गई कि यदि टैम्प्रेचर मज़दूर के अनुकूल न हुआ तो उसको इस मामले में सज़ा होगी, इस बिल के अंदर उस कानून की व्यवस्था की गई है कि वह केवल गरीबों का शोषण न करे, उनका खून न चूसे, जिस प्रकार से गुलाम भारत के अंदर अंग्रेज चूसा करते थे। उनके लिए यूनीफार्म की व्यवस्था, उनकी सुरक्षा की व्यवस्था, पीने के पानी की व्यवस्था भी की गई है। खड़गे साहब को दर्द हो रहा था कि 25 सालों में हमने तो सोचा नहीं, हम तो केवल इसी चीज़ से काम चला रहे थे। ...(व्यवधान) इस देश के आदमी इतने भोले और ईमानदार हैं कि वे सोचते हैं कि शायद मेरा नसीब था कि मैं इस परिवार में पैदा हो गया, ये चीजें मेरे मुकद्दर में नहीं होंगी, इनकी मर्सी पर ही मैंने जीवन जीना है। यह करके लोगों को गुमराह करते रहे, बहकाते रहे। उन लोगों को अब मालूम होने लगा है कि इस लोकतंत्र में इस देश को आज़ाद कराने वाले लोग हमें भी उतने ही अधिकार देकर गए थे कि इस देश के सभी सिस्टम्स पर हमारा भी बराबरी का अधिकार है। अगर हम ईमानदारी से मेहनत करके काम करेंगे और अपनी लेबर प्राप्त करेंगे तो हम भी आगे बढ़ सकते हैं। इन्होंने ताकत से लोगों को दबाकर रखा।

उपाध्यक्ष महोदय, जैसे मैंने आपको पहले बताया कि खड़गे साहब ने जो बात कही थी, मैं उनसे एक बात और पूछना चाहता हूँ। वे कह रहे थे कि यह बिल लेकर आए थे, इसको अगले सैशन में ले आते। क्योंकि 25 सालों से कमेटी पर कमेटी, जाँच पर जाँच, यह इनकी प्रवृत्ति रही है कि आदमी को उम्मीद के सहारे बाँधकर रहना। आप पूरे के पूरे अमैंडमैंट क्यों नहीं ले आए थे। आज जितना मिल रहा है, आज गरीब के हक में जितना जा रहा है, उसको देने में आपको दर्द हो रहा है। आप तो 20-25 सालों या 40 सालों में लेकर नहीं आए थे इसलिए आप बार-बार इस बात की डिमांड कर रहे हैं कि इस पूरे बिल को अगर आप ले आते तो गरीबों के उत्थान के नाम पर आपको लाभ हो जाता।

उपाध्यक्ष जी, मैं माननीय मंत्री जी और माननीय प्रधान मंत्री जी को बधाई देना कि सैक्शन 64 और 65 के अंदर अमैंडमैंट करने की बात कही है। जिस मज़दूर को काम देने के नाम पर उनका शोषण किया जाता था, उनके ओवरटाइम बढ़ाने पर पाबंदी थी कि इससे ज्यादा तुम ओवरटाइम नहीं करोगे और गरीब आदमी की मज़दूरी ही सब कुछ होती है। दिल्ली देश की राजधानी है और यह राज्य सरकार का मामला है, उनको चैक करना चाहिए, लेकिन जब तक सैंटर इस बात की कागनिजैंस नहीं लेगा और राज्य की सरकारें सोती रहेंगी, तब तक कुछ नहीं होगा। मैं पूछना चाहता हूँ कि ये तो सरकार में रहे थे। दिल्ली में आप सर्वे

करा लें। मुझे अच्छा लगता कि खड़गे साहब बोलते कि एक ऐसी कमेटी बनाई जाए जो उस क्षेत्र में जाकर जाँच करे, इनक्वायरी करे कि आज भी लोग छः और सात हजार रुपये में नौकरी करते हैं। दिल्ली में मिनिमम वेजेज़ सरकारी खातों में 12 हज़ार रुपये है, लेकिन आधे से ज्यादा लोगों से रजिस्टर पर साइन करा लिये जाते हैं। मैंने पहले भी लेबर कंसलटेटिव कमेटी की मीटिंग में मंत्री जी को कहा था कि सरकार को इस प्रकार कानून बनाना चाहिए कि यदि 14 साल से कम उम्र के बच्चे किसी कंपनी में काम करते पाए जाएँगे तो काम कराने वाला दोषी माना जाएगा, कानून के दायरे में उसको सज़ा दी जाएगी। मैं दिल्ली विधान सभा में इस बात को बोलता रहा, वहाँ इन्हीं की सरकार थी। वहाँ मुख्य मंत्री शीला जी थीं। मैं बार-बार उनको बोलता रहा कि आप एक ऐसा कानून क्यों नहीं लाते कि किसी कंपनी के अंदर जहाँ मिनिमम वेजेज़ से कम सैलेरी दी जाती है, उनके खिलाफ कानूनी कार्रवाई की जाएगी। आज तक यह कानून नहीं बना है। मैं निवेदन करूँगा बंडारू जी को, कि वह इस बात के लिए मुझे एश्योर करें और आने वाले समय में इस तरह का बिल लेकर आएँ कि मिनिमम वेजेज़ से कम कोई व्यक्ति सैलेरी न ले, इस प्रकार की एक प्लेट भी हर कंपनी के बाहर लग जाए। जो मज़दूर हैं, गरीब हैं, उनको बेचारों को पता ही नहीं है, उनको एजुकेट ही नहीं किया गया है।

कल सैन्ट्रल एग्रीकल्चर यूनिवर्सिटीज़ बिल पर चर्चा हो रही थी। उधर बैठे हुए थरूर जी कह रहे थे कि इस देश के अंदर अन-एडुकेटेड लोग हैं। वे कैसे यूनिवर्सिटी में शिक्षा ग्रहण कर लेंगे? थरूर साहब, 70 सालों तक लोग अनपढ़ रहे। कौन जिम्मेदार है उसका? आपको तो ऐसा नहीं बोलना चाहिए। आप 70 सालों तक सत्ता में बैठे रहे और कह रहे हैं कि देश के अन्दर आधे से ज्यादा लोग आज भी अनपढ़ हैं, आज भी अन-एडुकेटेड हैं। Who is responsible for that? केवल भाषण देना और यह बताना कि अनपढ़ लोग काम नहीं कर पाए और इसकी फैसिलिटीज को ले नहीं पाएंगे।...(व्यवधान) वे मजदूर जो अनपढ़ थे, वे असम में दस सालों तक झेलते रहे और जब उन्हें लगा कि देश का प्रधानमंत्री मोदी बन गया है और गरीबों को बारह रुपए में दो लाख रुपए की इंश्योरेंस दे दी तो तुम दोनों को वहां से भगाकर छुट्टी कर दी असम के लोगों ने।...(व्यवधान) आने वाले वर्ष 2019 के चुनाव में आप भी बाहर आ जाएंगे?...(व्यवधान)

उपाध्यक्ष जी, हम इनकी मेहरबानी से नहीं बने, इनकी गलतियों से बने।...(व्यवधान) इनकी गलती रही कि देश की जनता ने उसे पहचाना और उस बात को पहचान कर हमें यहां पर बिठा दिया।...(व्यवधान) इसलिए हम आपकी मेहरबानी से नहीं बने।...(व्यवधान) जब ये लोग गरीबों की बात करते हैं तो कहते हैं कि 'अच्छे दिन' नज़र नहीं आ रहे।...(व्यवधान) इन्हीं के बुरे दिन लाने के लिए तो लोगों ने यहां पर भारतीय

जनता पार्टी को बिठाया है।...(व्यवधान) 'अच्छे दिन' तो उस गरीब वर्ग के मज़दूर के लिए आने चाहिए थे।...(व्यवधान)

गरीब वर्ग के मजदूर के हक़ के, अधिकार की बात करने के लिए देश की शासन-सत्ता में बैठने वाले लोग उसके बारे में सोचें। इसलिए इस बिल का समर्थन करते हुए मैं बंडारू जी को बधाई देना चाहता हूं। उन गरीब लोगों को, जिन्हें 70 सालों तक ये लोग फैसिलिटीज नहीं दे पाए थे, प्रधान मंत्री जी ने टाइम-बाउण्ड कहा है कि वर्ष 2021 तक इस देश के अंदर स्वावलम्बी और आत्मनिर्भर देश का मजदूर होगा और देश का नौजवान होगा।

उपाध्यक्ष महोदय, जैसा मैंने कहा है कि अगर चार योजनाओं से दस करोड़ लाभार्थी अगर मात्र दो सालों में हो जाएं तो यह देश की जनता को देखना और सुनना पड़ेगा।...(व्यवधान) यह मानना पड़ेगा। इनकी लॉली-पॉपों में आने की जरूरत नहीं है।

उपाध्यक्ष महोदय, आपके तमिलनाडु में अम्मा जी ने गरीबों के लिए काम किया है। कल्याण जी भाई बैठे हुए हैं। ये थोड़े गलत विचार के, गलत पार्टी से ममता जी के साथ आए थे। ममता जी भी गरीबों के हक के बारे में सोचने वाली लीडर हैं। पर, कल्याण जी इधर-उधर से और पार्टियों में घूम कर उनके साथ आए थे। उन्हें आने में थोड़ा टाइम लगेगा। इनका माइंड सेट-अप भी वही मनुवादियों की तरह का है। इसलिए यह सरकार गरीबों के हित के लिए काम कर रही है। आपने मुझे बोलने का मौका दिया, बहुत-बहुत धन्यवाद।

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Hon. Deputy Speaker, Sir, I thank you for giving me an opportunity to speak on this Factories (Amendment) Bill, 2016. The amendments proposed by the Government on this Factories (Amendment) Bill, 2016 are based on the changes in the manufacturing practices and technologies, ratification of ILO Convention and judicial decisions.

The Bill amends and specifies the definitions of a factory, hazardous process, manufacturing process and also hazardous substance and disability. The Factories Act, 1948 permits the State Governments to make rules regarding any matter. But, according to the present Bill, the power of the State Governments to make rules will be restricted to matters where the Central Government does not have such powers. The Central Government may frame rules in consultation with

the State Governments to bring uniformity in the areas of occupational safety, health or any other matter.

This is really unwarranted and the Centre should not interfere in the State Governments' rights. If the Union Government interferes and curtails the powers of the State Governments, it will destroy the federal structure and the federal rights of the States provided as per the Constitution. Employment of women and persons with disability is a very sensitive matter and needs to be revised according to the prevailing conditions and variations.

The Act prohibits women from working (i) on certain machines on motion; (ii) near cotton openers and (iii) between 7.00 p.m. and 6.00 a.m. Now this Bill seeks to remove the first two restrictions. It proposes to empower the State Government to allow women to work during night hours in a factory or a group of factories if: (i) there are adequate safeguards for safety, health and comfort of women including night crèches, ladies' toilets and transportation from the factory to their residence, and (ii) it has held due consultations with and obtain the consent of the woman workers, the employer and the representative organisations of the employers and workers. At the same time, the Bill also seeks to impose restrictions on employment of pregnant women and persons with disability in certain works or processes. These are all already in practice and the State Governments are ensuring the rights of the workers in their respective States.

The Union Government instead of bringing the Bill in a piecemeal form, should discuss with the State Governments and seek their opinions to bring in a comprehensive Bill. I would like to know the reasons for bringing the Bills in haste without seeking opinion from the State Governments.

The Factories Act, 1948 places the liability of ensuring that an article to be used in a factory is safe on the designer, importer, supplier or manufacturer. The present Bill extends such liability to the designer, importer, supplier or manufacturer of any substance used in a factory.

The Bill introduces provisions for: (i) supply of protective equipment and clothing to workers exposed to hazards, and (ii) rules regarding hazardous processes. It modifies the provisions regarding (i) precautions against dangerous fumes and gases, (ii) explosive or inflammable dust or gas, and (iii) dangerous operations.

The Bill states that a factory with more than 75 workers should provide separate shelters or rest rooms for male and female workers. The Bill increases the maximum number of overtime hours allowed to a worker and relaxes the provisions regarding entitlement of workers to paid leave. The Bill raises penalties for 12 offences.

Sir, in March 2012 the Government of Tamil Nadu led by the dynamic leadership of our hon. Chief Minister Puratchi Thalaivi Amma had launched the Tamil Nadu Vision 2023. The dream of hon. Chief Minister Amma is to make Tamil Nadu India's most prosperous and progressive State where the people enjoy all the basic services of a modern society and live in complete peace and harmony with the environment and with the rest of the world.

Now Tamil Nadu stands first among the Indian States in terms of the number of factories and in terms of the number of workers employed in the factories sector. Through Tamil Nadu Vision 2023 the State Government has set an ambitious growth target for the Tamil Nadu Gross State Domestic Product (GSDP) to grow at 11 per cent or more per annum. Tamil Nadu is set to increase its per capita income to Rs.4,50,000 by 2023.

Protecting the interests of every single employee is the indispensable duty of the employer. The State Governments are having adequate administrative, legal and monitoring mechanism to safeguard the interests of the factory employees. In this situation, any legislation to protect the interests of the employees should be made in consultation with State Governments, after seeking their opinion.

Thank you, Sir.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy Speaker, Sir, I am really sorry to say to this august House that this is an anti labour Bill and slowly this Government is interfering with the federal structure of this country. And it is doing that very intelligently.

If you see Sections 64 and 65, the entire power is vested in the State Government to frame the rules. The mechanism which is there in the Factories Act itself will be implemented through the State Government officers. In the proposed amendment in Section 64 clause 3 sub-clause (a), 'for the words "State Government" wherever they occur, the words "Central Government or, as the case may be, the "State Government" shall be substituted." Therefore, the primacy has been given to the Central Government and the State Government is coming later on. Earlier it was not there. Even in the 2014 Bill, it was not there. This is a new procedure which is being adopted. It is an attempt to interfere with the federal structure. The hon. Prime Minister speaks about cooperative federalism and here federal structure is being interfered with. 'As the case may be' has not been defined. So, one day if the Central Government feels that they will make the rules on this industry, they will make it; the State Government will be deprived of all the powers. But the implementing agencies will be the chief inspectors and inspectors; the responsibility would be theirs. If any violation is there, then the officers of the State Government will be responsible. I would say that this Section 64 clause 3 sub-clause (a) hits the basic structure of the Factories Act itself.

Now I come to the second point regarding the increase of the overtime period. In Section 64 clause 3 sub-clause (b) 'for the word "fifty", the words "one hundred" shall be substituted. In Section 65 clause 4 sub-clause (b), "for the word "seventy-five", the words "one hundred and fifteen" shall be substituted. Therefore, the over time will be increased. At whose instance is it being done? Who has said so? We must not forget the Objects and Reasons of the original Factories Act 1948. I quote from the second paragraph of the Objects and Reasons of the original Act: "The proposed legislation differs materially from the existing

law in several respects. Some of the important features are herein mentioned. Under the definition of 'factory' in the Act of 1934, several undertakings are excluded from its scope but it is essential that important basic provisions relating to health, working hours, holiday, lighting and ventilation should be extended to all work places.' This has taken care of the health and working hours.

I would like to give an example of legislation about social security measures like Provident Fund Act. No worker wants his money to be deducted for provident fund. But why is it being done? It is done so that after retirement, a worker should get a lump sum amount and live a good life. If we read Section 51 of the Factories Act, it has been said that no adult worker shall be acquired or allowed to work in a factory for more than 48 hours in any week. It is to protect his health condition. The man may need money, but the State as the guardian of the citizens of the country has to bring social security laws to protect them. If this overtime is being allowed, it will adversely affect the health condition of the worker itself. Who has demanded this? Not a single trade union has demanded this. This is a demand from some industrialists. This is a demand of some industrialists who are having access to the Central Government's hon. Ministers. Why should there be so much overtime? If overtime is needed, why should you not create scope for new employment? If overtime is needed for work which is perennial in character employment could be created.

In 1981, my second appointment was as a Trainee Labour Welfare Officer in Bengal Potteries in West Bengal. Every day, workers would come to me and want to have overtime but they were not in a position to carry the work. I asked them, 'How can you work after eight or ten hours? Even if I give you one hour, it will affect your health.' The question is not about giving money as Shri Bidhuri said. The question is with State as a guardian and Parliament as the Legislature, we must see that their health condition is protected.

The hon. Labour Minister has referred to the International Labour Organisation's recommendations. I agree with that but let him tell me whether the

condition in any factory in England, America, Canada or Switzerland similar to ours. It is certainly not. The condition is not like that. Their condition is like that of a corporate office but here if you enter into a factory you need a handkerchief on your nose. Therefore, the ILO's recommendation is neither mandatory nor compulsory. It is dependent on the conditions of the country where it is implemented. Our condition does not permit that. Our factories are not in that condition. In my constituency, there are many jute mills. If anybody goes there, what is the health condition? It is a hazardous condition. In this condition, it should not be extended.

In the Third Report of the Standing Committee on Labour and Employment on the Factories (Amendment) Bill, 2014, there was an observation in Part 2, VI, in the second para. It says:

> "They, therefore, desire the Ministry to distinguish those industries/seasonal factories where increasing the overtime hours is inevitable and make necessary amendments in the related clause with adequate safeguards so that unemployment problem is not aggravated further."

Kindly see that our Standing Committee has taken care to observe that you should distinguish between industries. It is not a general industry or in the case of all industries. First, you identify what are the industries in which this is needed; then, if it is inevitable, you can do it. You should also, as I said, take adequate safeguards so that the unemployment problem is not aggravated. If you continue with overtime, the unemployment problem will be aggravated; new employment scope will not be there. Therefore, this is a Bill which I oppose. I say, it is an anti-labour Bill and it is realy hitting the basic structure.

I have a question: Under whose pressure are you bringing this Bill? Why are you in such a hurry when the 2014 Bill is pending? Now, in our country, a number of industrialists have become more powerful. A number of Bills are being brought under their pressure. I would like to know whether you are bringing these

Bills under the pressure of the industrialists of Gujarat, Maharashtra or Madhya Pradesh. Not a single trade union of West Bengal is in favour of increasing the overtime in this way. I too have 35 years of practical experience in labour field and service matter. I go to different States, including Jharkhand, and I was telling the hon. Minister that nobody wants it. Under whose pressure the Government is working?

ILO speaks about the environment. If you ask the hon. Members to work up to nine or ten o'clock, after three days fifty per cent of the Members will fall ill and they will not be here. Therefore, kindly do not bring this Bill in its present form. The present Modi Government has adopted a new idea, a new innovation, a new process of interfering with the federal structure of this country. This Bill is hitting our federal structure and, therefore, I say that this is an anti-labour Bill which amounts to interference with the federal structure of this country.

Thank you, Sir, for giving me time to speak.

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, Deputy Speaker, Sir, for allowing me to participate in the Factory (Amendment) Bill, 2016.

The Bill essentially amends the Factory Act, 1948 which principally deals with the safety, health and welfare of the factory workers. This amendment broadly touches upon two aspects; one is, increasing the overtime hours of the workers and the second is the power to make rules. This Bill gives power to the Central Government to make rules on the issue of labour.

I stand here on behalf of the Biju Janata Dal and our Leader, hon. Chief Minister of Odisha, Shri Naveen Patnaik to support the Bill. Notwithstanding the fact that it is clear and evident from the clauses of the Bill, possibly the Government is working overtime to infringe upon the autonomy of the State as a whole, which many of the Members have expressed. It is crystal clear that there is a calculated move to enter into the State territory wherever the Concurrent List subjects are there. The Government, very loudly and clearly, say that they do respect cooperative federalism but the actions are proving otherwise. I would urge upon the hon. Minister and the Government of India, please do not do this. This is not a good precedent you are creating.

Before I go into the merits of the Bill, I would first deal with the subject of procedure. The law making process in Parliament has got an established procedure on the circulation of the Bill which very clearly stipulates that before a Bill is introduced in either House, it needs to be circulated at least two days in advance. The Government and the Minister have conveniently chosen to ignore this aspect and I hereby raise my objection to this and urge upon the Union Government not to utilize this discretionary power and create a bad precedent which virtually puts a question mark on the parliamentary democracy and the established procedure which this august House follows.

Having said this, I will come to the merits of the Bill. In the Statement of Objects, the hon. Minister of Labour and Employment has stated three things. Firstly, this amendment, once it is passed, will boost manufacturing. Secondly, it

will improve the ease of doing business and thirdly, it will improve the unemployment problem which the country is facing.

Sir, I will deal with each one of this subject and prove how the actions are absolutely contrary to the main object of the Bill. Let me first deal with the subject of unemployment. The Standing Committee in its report has very explicitly said that the moment you increase the overtime hours, the unemployment which is daunting the country day-in-and-day-out will rather flare up.

Every month over one million young boys and girls enter the job market in our country. The best we could do was ten years back in 2006 when the country could generate jobs for 1.1 million which means ten years back when we did the best in this sector, we could only satisfy only 10 per cent of the demand. The worst was last year in 2015 (last quarter) when we lost jobs for 20,000. That is the chaotic scenario the country is facing. In these circumstances, we are not clear what prompted the hon. Minister and the Government to come out with this clause and say that it will improve employment position but actually it will deteriorate unemployment position.

I will come to a study which was done by none other than Cornell University of USA. This University has done this study all across the globe. This study is very interesting and it is important that we must make a note of this. The study says that when the working hours increase beyond 60 hours per week, it creates a huge work-family conflict. It is further established through evidence that the increase in working hours has got a direct co-relation with the diverse in the family. More number of working hours beyond stipulated time would lead to a diverse in the family. This is a social problem which has been created all across the globe. I do not know whether the Minister or the Government has taken note of this.

Not only that, more number of working hours has led to consumption of tobacco, consumption of alcohol, obesity of men and depression in women. I do not know whether this has been considered by the Minister. The hon. Minister must

take note of this. This may lead to serious socio-economic problem in the country and it is time that this august House considers that.

Third point which the main object has talked about is about the improvement in productivity. The factual position remains just the contrary. It is diametrically opposite. The same study has said that when the working hours go beyond 60 hours, there is reduction in the performance to the extent of 25 per cent. This is the position. Not only this but, there is also a direct co-relation established between increase in overtime and performance. Beyond 10 per cent increase in working hours has led to 2.5 per cent decrease in output. Have we considered this?

This being the factual position, I would like to submit that we, as a country, have got a serious problem. We must look at this serious problem. Yesterday, while participating in the discussion, I had said that 45 per cent of the global deaths in the hazardous industries are happening in India. This is a much bigger problem which we need to address. When we have got such bigger issues, is it wise to pick up small issues? The hon. Member from West Bengal was asking under whose pressure you have done this. The Minister has himself admitted in the Bill that he has done it on the demand of industry. India is a welfare State. Are you going to look at the demands of the industry or also going to look at the welfare of the people and welfare of the State as a whole?

Hence, in these circumstances, I would urge upon the hon. Minister to please take cognizance of this serious problem being faced by the country and come up with a holistic approach to sort out the problem. You are a labour leader and you understand the pain and strain of a leader. Do not come under pressure from any industry or from any quarter. You look at this problem holistically and see that the labour force of this country gets justice and we move in a direction of holistic development.

श्री श्रीरंग आप्पा बारणे (मावल): महोदय, कारखाना अधिनियम, 1948 में बना, इस अधिनियम में सात बार संशोधन किए गए। अंतिम बार संशोधन 1987 में किया गया। आज आठवीं बार संशोधन के लिए यह विधेयक सदन में प्रस्तुत किया गया है। 7 अगस्त, 2014 को यह विधेयक लोक सभा में पुरःस्थापित किया गया था, जबकि बाद में संसदीय समिति को भेजा गया। समिति ने 22 दिसम्बर, 2014 को अपनी रिपोर्ट संसद में प्रस्तुत की, लेकिन पहले वाला बिल अभी तक पारित नहीं हो पाया है।

महोदय, पिछले कुछ सालों में औद्योगिक क्षेत्र में काफी परिवर्तन आ चुका है। उत्पादन के क्षेत्र में नई तकनीकें अमल में आ रही हैं। न्यायालयों के द्वारा समय-समय पर कुछ निर्णय दिए गए हैं। अनेक विषयों पर बनाई गयी समितियों ने भी अपनी सिफारिशें दी हैं। अंतर्राष्ट्रीय श्रम संगठन ने कुछ सुझाव दिए हैं, इन सभी चीजों का आकलन करने के बाद कारखाना अधिनियम के संशोधन का फैसला सरकार द्वारा किया गया है।

महोदय, कारखानों को काम करने के लिए बढ़ावा देने हेतु सरकार ने कारखाना अधिनयम, 1948 की धारा 64 और 65 में संशोधन करने का निर्णय लिया है। इस विधेयक से कारखानों में ओवरटाइम के घण्टों की सीमा में वृद्धि होगी। धारा 64 में संशोधन होने से जो वर्तमान 50 घण्टे प्रतिमाह की लिमिट को बढ़ाकर 100 घण्टे प्रतिमाह किया जाएगा। धारा 65 में संशोधन करके अब ओवरटाइम घण्टों की सीमा 100 से 125 घण्टे तक बढ़ जाएगी।

महोदय, कई विधेयक बनते हैं, लेकिन कागजों पर ही रहते हैं। कई कारखानों में अधिक से अधिक कर्मचारियों से ज्यादा काम करवा लेते हैं, लेकिन उसका वेतन उन कर्मचारियों को नहीं मिलता है। इस बिल से पहले जो संशोधन बिल लाया गया था, उसमें यह प्रावधान है कि कारखानों में कर्मचारियों के प्रतिनिधियों से विचार-विमर्श करके सुरक्षात्मक उपायों पर अमल करेंगे, जिससे किसी भी आपातकाल या आपदा की स्थिति से निपटा जा सके। महिला कर्मचारियों के कार्यसमय के बारे में सरकार ने जो निर्णय लिए हैं, वे स्वागतयोग्य हैं। इस संशोधन के मुताबिक कोई भी महिला रात को सात बजे से ज्यादा समय तक काम नहीं कर सकती।

महोदय, मैं यहां उन कर्मचारियों की बात रखना चाहता हूं जो डेली वेजेज पर कारखानों में काम करते हैं। सरकार को ऐसे कर्मचारियों के हितों को ध्यान में रखते हुए, उनके स्वास्थ्य संबंधी योजनाएं लागू करने की आवश्यकता है। इनके लिए पीएफ, ईएसआई जैसी सुविधाओं का प्रावधान करने की आवश्यकता है। कई बार इन सुविधाओं का प्रावधान किया जाता है, लेकिन समय पर उनको यह सुविधा नहीं मिलती है।

युवा कर्मचारियों, गर्भवती महिलाओं, विकलांग व्यक्तियों अथवा अन्य विशिष्ट श्रेणी के कर्मचारियों की कारखाने में कार्य करते समय सुरक्षा संबंधी सम्पूर्ण प्रावधान करने की आवश्यकता है।

महोदय, आज के समय में बहुत से ऐसे कारखाने हैं, जहां कर्मचारियों के लिए कैंटीन या अन्य सुविधाएं नहीं होती हैं। मैं आपके माध्यम से मांग करूंगा कि जिन कंपनियों में कर्मचारी अधिक समय तक करते हैं, उनकी सुरक्षा, वेतन या अन्य बातों के बारे में सरकार द्वारा ध्यान दिया जाए। कई ऐसी फैक्टरीज हैं, जहां कर्मचारी ज्यादा समय तक काम करते हैं, लेकिन उनका मूल वेतन नहीं दिया जाता है, उनका मूल वेतन कागज पर नहीं लाया जाता है। ऐसी कंपनीज पर रोक लगाने की आवश्यकता है। धन्यवाद।

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Sir, I thank you for giving me this opportunity.

Indian labour laws are intrinsically connected to our freedom struggle. The British curtailed our rights to form Unions adequate for equal pay, strike for rights, etc. during our colonization.

The Factories Act is a key piece of legislation that deals with safety, health and welfare of workers. The present Act is applicable to establishments with ten or more workers, if the premise is using power and to establishments with 20 or more workers without electricity connection.

So far, the Factories Act, 1948, has been amended seven times, the last being in the year 1987.

An Expert Committee was constituted on 30th December, 2010, under the Chairmanship of Dr. Narendra Jadhav, Member of the Planning Commission, to update the Factories Act and to make it relevant to the present times.

The present Bill, 2016 is a revised version of the Bill, 2014 redrafted after factoring in the recommendations of the Parliamentary Standing Committee as well as other suggestions based on meetings with Trade Unions and other stakeholders, State Governments, industry representatives, etc.

As per the labour force survey on employment and unemployment conducted in 2011-12 by the National Sample Survey Office, Ministry of Statistics and Programme Implementation the number of estimated employed persons in 2011-12 on usual status basis was 47.41 crore of which 82.7 per cent of work force (39.14 crore persons) was in unorganized sector.

This is significant given that the National Manufacturing Policy, 2011 has set a target of crating 100 million jobs by 2022.

Five major employment providing industries in India are Food Products (11.69 per cent), Textiles (11.05 per cent), Apparel (7.23 per cent), Basic Metals (7.21 per cent) and Other Non-Metallic Mineral Products (7.17 per cent). Thus,

these five industries engage about 45 per cent of the total manpower in the factories of India.

The Factories (Amendment) Bill is seen as one of the landmark labour law reforms mooted by the Government which is keen to promote its Make in India campaign to boost domestic manufacturing.

Manufacturing is crucial for both jobs and investment and it is hamstrung by the archaic Factories Act of 1948. The Government has identified some long-needed amendments to the Act, which is needed to turn the Act into a contemporary legislation capable of balancing workers and business interests in equal measure.

The Government proposed 54 changes to the Factories Act, 1948, of which the major amendments are:-

(a) Provisions relating to imposing obligation upon the occupier to make a provision of personal protective equipment for workers exposed to various hazards;

(b) Providing canteen facilities in factories, providing for shelters or rest room and lunch rooms in respect of factories employing seventy five or more workers; providing drinking water in all factories irrespective of number of workers.

(c) Enhancement of penalties for different violations, but doing away with a provision for prosecution of factory owners for small offences.

(d) Permitting women in night shifts if adequate safeguards as regards occupational safety and health, provision of shelter, rest rooms, lunch rooms, night crèches and ladies toilets, adequate protection of their dignity, honour, safety and transportation exist.

I welcome these provisions because they are in the interests of the workers.

The Andhra Pradesh Government, in April 2015, issued a Circular allowing women to work in factories in night shifts. This was based on the 2001 decision where the High Court of, erstwhile united Andhra Pradesh, had struck down

Section 66 (1) (c) of the Factories Act, 1948 that restricts women from working at a factory between 7 p.m. and 6 a.m.

The move to allow women to work in factories in night shifts comes after an executive from a reputed company at Sri City in Nellore District raised the issue during a business seminar with the Chief Minister, Shri N. Chandrababu Naidu.

The Chief Minister had then directed the Office of the Director of Factories of the State Government, to immediately allow women to work in night shifts across all factories in the new State of Andhra Pradesh, with necessary safety and security measures.

Andhra Pradesh has managed to strike the right balance between gender equality and safety by ensuring that the managements of the factories make all necessary provisions for the occupational safety, travel, health and equal opportunities for women employees, including provision of dining areas, rest rooms, ladies toilets and night crèches for their kids, apart from establishing a cell for protection from sexual harassment. I think, the Andhra Pradesh Government has set a trend for other States to follow.

Lastly, certain occupational hazards are there in coal, oil, chemical and aviation sectors. People in these sectors are prone to disease, disaster and death. Certain special measures have to be taken for those people employed in occupational hazard sectors.

I support this Bill.

SHRI SANKAR PRASAD DUTTA (TRIPURA WEST): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to speak.

First of all, I, on behalf of my Party, the CPI (M) and as a trade union worker, strongly oppose this Bill. What are the reasons for doing so? Actually, the Modi Government is having a hidden agenda. What is that hidden agenda? The Modi Government targets the whole lot of labour laws. For whom? It is not for the benefit of the labourers, the workers, and the employees of our country, but for the benefit of corporate and for the benefit of big business houses of our country. It is for providing benefits to big corporates like Adani and Ambani. The corporate bosses made their displeasure and said to this Government 'For the last two years you have been bringing about the Factories Act, but you could not bring one consolidated Factories Act'. That is why a small portion of it has been brought here camouflaging the hidden agenda.

In Section 64, it is said that the expression 'fifty hours' should be changed to 'one hundred hours'. It is regarding overtime. In the Statement of Objects and Reasons, it has been stated, "to facilitate ease of doing business so as to enhance employment opportunities'. Here, the two points are contradictory. It shows that this change has been made to improve ease of doing business and not to enhance employment opportunities. If the Government really wants to enhance the employment opportunities for the unemployed youth of our country, what should have they done? In our country, we are seeing that in eight major employment generation sectors, only 1.30 lakh to 1.35 lakhs people are being engaged yearly. I am referring to the last year's Report. It is only 1.30 lakh to 1.35 lakhs people who were engaged in eight big sectors of our country. But every year more than one crore unemployed youths are entering into the job market. So, if this Government really wants to give jobs to unemployed youths of our country, this overtime period should not have been increased.

In the earlier Bill it was mentioned, 'per quarter not more than seventy-five hours'. For what reason was it done? It was really for the benefit of the

unemployed youths. But here it has been enhanced to 'one hundred and fifteen hours'.

18.00 hours

In the third case, it is said, 125 hours can be done with the permission of the State Government, the Central Government and the Chief Inspector.

HON. DEPUTY SPEAKER: Now, it is 6 o' clock. I want to know the sense of the House for extending the time of the House. Do you want to extend the time of the House till this Bill is passed.

SEVERAL HON. MEMBERS: Yes, Sir.

HON. DEPUTY SPEAKER. Okay, the time of the House is extended till the Bill is passed.

Shri Datta, try to be very brief. Many Members are still there to speak.

SHRI SANKAR PRASAD DATTA: Okay, Sir.

DR. A. SAMPATH (ATTINGAL): Give him overtime.

SHRI P. KARUNAKARAN (KASARGOD): Give him some overtime.

HON. DEPUTY SPEAKER: Already you have taken overtime. Anyhow, you are allowed overtime. The House accepts your overtime.

SHRI SANKAR PRASAD DATTA : Here, the right of the State Government is encroached. We talk of India as a country with the Union of States but all we know is that the powers of the State are being curtailed by the Union Government. The Union Government is the overall powerful machinery of our country. Here we see that powers of the State have been encroached by the amendment.

I would like to quote here what has been said in the original Factories Amendment Bill which has been brought in 2014. In the original Bill, it has been stated that any establishment, which has the power to employ 10 workers, it can increase it to 20 workers. Those establishments which are not using this power, there, 20 workers should be increased to 40 workers.

Then, in 2014 amendment proposal, the spread overtime was increased to 12 hours. Earlier, it was 10 hours and 30 minutes. Majority of the productive force

is not interested in bringing this Bill. It is the real face of the Modi Government. It is not the industry but industrialists who are wanting to bring this amendment. That is why this amendment has been brought here. Not a single Central trade union is in favour of bringing this amendment.

Finally, I would like to say that majority of the productive workforce will be out of the coverage of the Factories Act. So, I strongly oppose the amendment and I want that our hon. Labour Minister to look into this. I know that he is a kind hearted man but I do not know from which corner he got this instruction to bring this Bill. I think, the hon. Labour Minister would think over it. I think, that instruction would hamper him and that instruction would hamper the Government.

On that very basis, I would again request the Government that this Bill be withdrawn.

10.08.2016

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I thank the Chair for the opportunity. I once again congratulate the hon., Minister for trying to implement as many labour laws as possible. I honestly feel so because he is a good labour leader.

With regard to Section 18 relating to drinking water to all, along with the drinking water, perhaps cleanliness, which is lacking in most of the factories, should also be considered. Therefore, a special order should be issued to the effect that along with the drinking water, cleanliness should also be taken care of.

First Aid Box is missing in several factories. I had the occasion to visit a number of factories along with the Labour Commissioner when I found that First Aid Box is missing in many factories. This aspect should be considered. Whenever there is a major case or accidents take place, as a special case, the Labour Courts may conduct the hearings of the cases in the premises itself. This is because several times the trade unions have been asking for it. As a common man is not able to go to the court, when there is a major accident, perhaps, the labour courts may consider conducting the case within the premises of the factory itself. This will help the employees.

Secondly, the periodic audit to be done by an independent agency is missing. As a result, the labourers are not able to find out as to what are the lapses that are there in the factory and the owners are taking advantage of it. So, periodic audit done by an independent agency will definitely help the workers.

As the earlier speakers have mentioned, the tripartite consultation as required by ILO Convention 144 is missing. Whenever there is a dispute, the Government should insist on tripartite consultations in all factories. The penalty that the Minister has provided in the Bill is very encouraging. So the violations could be brought down.

Another point is, the inspection done by the labour inspectors could be made more transparent because the real monitoring and implementation of all labour laws is done by labour inspectors. But their responsibility is not clearly mentioned. So,

whenever they inspect the factories, their inspection should be made more transparent.

With regard to pregnant women and disabled women not being able to enter into tankers and chambers, we appreciate the Government for including appropriate provisions in the Bill. To overcome this problem, perhaps, the Government should think of a caveat because this is also a recommendation of the Standing Committee. The Government should think of filing a caveat so that the factory owners do not misuse it.

Then, as far as employing of women before 7.00 a.m. and after 6.00 p.m. in factories located in SEZ is concerned, it is good. But it should be done with proper security because a lot of accidents are taking place.

With regard to working over time, earlier speakers have already spoken about it. On the one side we have been saying that we want to have more employment and on the other hand we are giving Over Time Allowance. This means that it prevents the chance of our youth to get into employment. This aspects needs to be considered.

Sir, in my constituency, we have a textile factory there and, perhaps, this is the only one in Andhra Pradesh. This is run by the National Textiles Corporation and that is called Renigunta Cotton Mills. But the machinery there is very outdated, the working condition is very unhygienic and unsafe. It is high time that the Government of India or the local Central Labour Commissioner stepped into it and gave proper guidance so that the machinery is updated and the working conditions improved.

In the Bill, there are provisions regarding canteen, shelters, rest rooms and lunch rooms. Why should the Government put the limit of the number of workers in a factory? Where is the need for it? These are basic requirements. So, wherever more than 20 workers are employed in a factory, providing of canteen, shelters, rest rooms and lunch rooms should be made mandatory. Yesterday, the hon. Minister was mentioning about providing help to the school run by the mica factory at

Kalichedu. He said that he would be announcing it on the floor of Parliament. I would request him to consider extending help to this school. It is pending almost for the last 30 years. About 150 children are languishing in that school without teachers. So, I, once again, take this opportunity to request the hon. Minister to provide consolidated pay to the seven teachers who are there to help 150 students in the only school which is run by the Ministry of Labour in Kalichedu.

श्री कामाख्या प्रसाद तासा (जोरहाट) : उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे इस बिल पर बोलने का मौका दिया।

महोदय, मैं इस बिल के सपोर्ट में बोलने के लिए खड़ा हुआ हूं। मैं लेबर मिनिस्टर को धन्यवाद देना चाहता हूं कि 1987 के बाद आज वे इस बिल में संशोधन के लिए सदन में लाए हैं। बिल में ओवरटाइम के लिए जो अमेंडमेंट प्रस्तुत किया गया है, मैं उसका स्वागत करता हूं क्योंकि वर्ष 1987 के बाद से आज तक इस बारे में किसी ने नहीं सोचा। कई माननीय सदस्यों ने यहां वर्ष 2014 के बिल का जिक्र करते हुए कहा है कि यह बिल एंटी लेबर है। मुझे ऐसा नहीं लगता है कि इस बिल में कुछ भी एंटी लेबर है और मुझे इसमें किसी इंडस्ट्रियलिस्ट्स का हाथ भी दिखाई नहीं दे रहा है। जबकि यहां बहुत से लोग इसमें इंडस्ट्रियलिस्ट्स का हाथ देख रहे हैं और मोदी जी तथा लेबर मिनिस्टर के ऊपर आरोप लगा रहे हैं। इसमें ओवरटाइम बढ़ाने से इंडस्ट्रिलिस्ट्स का क्या फायदा होगा और लेबर का क्या लॉस होगा, वे इसे डिफाइन नहीं कर पा रहे हैं। मेरा कहना यह है कि क्योंकि इसमें यह मैनडेटरी नहीं है कि किसी लेबर को ओवरटाइम करना पड़ेगा। इसमें कहीं मैनडेटरी नहीं है कि किसी लेबर को कोई बाई फोर्स ओवरटाइम करने के लिए मजबूर करे। हम लोग चाय बागान क्षेत्र से आते हैं, वहां मैंने फैक्टरी में देखा है कि किसी लेबर के लिए मैनडेटरी नहीं है कि उन्हें वहां बाई फोर्स अतिरिक्त काम करने के लिए मजबूर करे। अगर काम करना है तो अपनी मर्जी से काम करना है, उसके बदले उन्हें पैसा मिलेगा। जैसे इसमें 50 घंटे के समय को बढ़ाया है, उसमें मुझे नहीं लगता कि इसमें लेबर को कोई प्राब्लम होगी।

दूसरी बात मैं कहना चाहता हूं कि आज अनइम्पलायमैन्ट के कारण अधिकतर लोग टेंशन में हैं, मुझे नहीं लगता कि इससे अनइम्पलायमैन्ट प्राब्लम क्रिएट होगी। क्योंकि ओवरटाइम से अनइम्पलायड लोगों का कोई नुकसान होगा, ऐसा मुझे नहीं लगता। आजादी के बाद से अब तक हमने असम जैसे छोटे राज्य में देखा है कि वहां लगभग 25 लाख अनइम्पलायड यूथ्स हैं, ये किसके कारण पैदा हुए हैं, इसकी जांच करनी चाहिए।

आज देश में एनडीए गवर्नमैन्ट स्किल डैवलपमैन्ट की एक स्कीम लाई और स्किल डैवलपमैन्ट मिनिस्ट्री बनाई। सैल्फ इम्पलायमैन्ट के लिए स्किल डैवलपमैन्ट, आंत्रप्रिन्योरशिप डिपार्टमैन्ट को इतना मजूबत किया है और उसे 12 हजार करोड़ रुपये अलाट किये गये हैं। इससे मुझे लगता है कि अनइम्पलायमैन्ट प्राब्लम कुछ हद तक हल हो जायेगी।

महोदय, मैंने देखा कि श्री कल्याण बैनर्जी किताब निकाल कर बहुत जोर से बोले। यहां मिनिस्टर भी मौजूद हैं, जो पहले एम.पी. थे। वैस्ट बंगाल में जो टी गार्डन्स की हालत है, असम में जो टी गार्डन्स की हालत है, वह राज्य सरकार के अंडर है। अगर राज्य सरकार ने उसे ठीक नहीं किया तो फिर इतना जोर से बोलने का क्या फायदा है। श्री एस.एस.अहलूवालिया जी ने बहुत बार इस मुद्दे को उठाया है। इस बिल के साथ उसका रिलेशन नहीं है, यह मैं मानता हूं, लेकिन केन्द्र सरकार पूरी पावर छीनकर ले जायेगी, यह जो उन्होंने बोला है, उस पर मेरा कहना है कि जब यह पावर स्टेट गवर्नमैन्ट के हाथ में रहती है तो उन्होंने क्या किया है, उन्हें यह क्लियर करना चाहिए। वैस्ट बंगाल में चाय बागानों की क्या हालत है और आजादी के बाद से आसाम में चाय बागानों की जो हालत है, उसे भी देखना चाहिए। वहां की फैक्टरियों में काम करने वाले लेबरर्स की हालत बहुत बुरी है। अभी जब मैं किसी फैक्टरी में जाता हूं तो देखता हूं कि राज्य सरकार इन फैक्टरियों को कंट्रोल करती हैं। वहां लेबर इंस्पैक्टर्स और फैक्टरी इंस्पैक्टर्स को दिखाई नहीं देता है। इस इंस्पैक्टर राज को खत्म करना है, ऐसा हमने बोला है। लेकिन लेबर मिनिस्टर के ऊपर बार-बार आरोप लगाये जाते हैं कि आप किसके दबाव में यह लाये।

कम्युनिस्ट पार्टी के एक माननीय सदस्य, जिनकी हम बहुत रिस्पैक्ट करते हैं, उन्होंने ऐसा कहा था। आपने त्रिपुरा में टी गार्डन्स की क्या हालत बनाकर रखी है। मैं वहां के टी गार्डन्स में गया हूं, वहां आपने क्या हालत बना रखी है, मैं वहां गया हूं। वहां के टी गार्डन लेबरर्स को आपने क्या बनाकर रखा है। वहां की फैक्टरियों की क्या हालत है, वह आपके कंट्रोल में है। प्लान्टेशन लेबर के अंडर आपने उन्हें संरक्षण नहीं दिया और उनकी क्या हालत बनाकर रखी है। जब आपके अपने चाय बागानों में ऐसी हालत है तो फिर आप दूसरों के लिए कैसे न्याय मांगेंगे। ट्रेड यूनियन नहीं बोल रहे हैं, लेकिन हमारी सरकार बोल रही है कि लेबर को यह मिलना चाहिए।

उपाध्यक्ष महोदय, हमारी सरकार जो यह बिल लाई है, इस बिल को मैं बहुत अच्छा मानता हूं और ईज ऑफ डूइंग बिजनेस में जो बात कही गई है, दुनिया में अभी इंडिया की पोजीशन 189 से कुछ ऊपर बढ़ी है। अभी लेबर अगर ओवरटाइम करेंगे तो वे लोग भुगतान पायेंगे। जो जन धन योजना और अटल पेंशन योजना है, वह इसमें आयेगा। हमारी सरकार ने आते ही लेबर पेंशन की मैक्सिमम लिमिट हजार रुपये कर दी। हम चाहते हैं कि बाकी बची अनआर्गेनाइज्ड लेबर के लिए भी सरकार कुछ करे।

अभी कांग्रेस के कुछ माननीय सदस्यों ने कहा और माननीय खड़गे जी ने भी कहा कि जो अमैंडमैन्ट लाये थे, वह अमैंडमैंट एनडीए नहीं करेगी। मेरा कहना है कि ऐसा एनडीए गवर्नमैन्ट ने नहीं बोला। लेबर मिनिस्टर ने भी नहीं कहा कि हम लोग लेबर, हैल्थ, हाइजीन और वैलफेयर के बारे में कुछ नहीं करेंगे। किसी जगह पर यह बात नहीं बोली गई है कि हम लोग लेबर के लिए कोई अच्छा काम नहीं करेंगे।

उपाध्यक्ष महोदय, हमारी सरकार जो बिल लाई है, उस बिल को मैं सपोर्ट करता हूं और जब पैसा बढ़ेगा तो लेबर खुश होगा। मैं एक बात और कहना चाहता हूं, किसी माननीय सदस्य ने कहा है कि इससे लेबर की हैल्थ कंडीशन खराब होगी। मैं कहना चाहता हूं कि क्या कोई इंडस्ट्रियलिस्ट्स किसी अनहैल्दी आदमी को काम पर लगायेगा, वह कभी नहीं लगायेगा। इसलिए जो फिट होगा, वही ओवरटाइम कर पायेगा।

इसलिए महोदय मैं इस फैक्टरी अमैन्डमैन्ट बिल का समर्थन करता हूं और प्रधान मंत्री, श्री नरेन्द्र मोदी और लेबर मिनिस्टर को धन्यवाद देता हूं।

10.08.2016

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, व्यक्ति मन प्रधान होता है, जीभ प्रधान नहीं होता है। आप लोग जीभ प्रधान बनाए जा रहे हैं। पिंजरे में पंछी को आप खाना देते रहें तो क्या पिंजरे का पंछी खाना खा कर पिंजरे में रहना पसंद करता है? नहीं करता है, उसको खोल दो तो वह उड़ जाएगा। वह आजादी चाहता है। प्रदीप ने एक गीत गाया था -

"पिंजरे के पंछी रे, तेरा दर्द न जाने कोई।
बाहर से तू खामोश रहे, भीतर-भीतर रोए,
पिंजरे के पंछी रे तेरा दर्द न जाने कोई।"

यह बांझ क्या जानेगा परसौती का हाल। उपाध्यक्ष महोदय, उस परसौती का हाल हम लोग नहीं जानेंगे। जापान और दक्षिण कोरिया श्रमिकों को देवता का दर्जा देता था। हमारी हिंदुस्तानी व्यवस्था, हमारी राजनैतिक व्यवस्था पूंजिपतियों को, कॉरपोरेटों को देवता का दर्जा देते हैं। क्या हम देवता के विरूद्ध खड़े हो सकते हैं? देवता के विरूद्ध खड़े होने की हिम्मत हिंदुस्तानियों में नहीं है और वे हमारे लिए देवता बन गए हैं। इसीलिए मैं माननीय मंत्री जी से आग्रह करूंगा कि व्यक्ति की स्वतंत्रता, सामाजिक, सांस्कृतिक, मानसिक, वैचारिक रूप से आप जब तक आजादी नहीं देंगे तो उसकी स्वतंत्रता नहीं होगी। आप कह रहे हैं कि यह जो ओवर टाइम है, उसको फ्री छोड़ रहे हैं, उसको आप बांध रहे हैं, आपसे मेरा आग्रह है कि हिंदुस्तान में जब तक यह वोट का और सत्ता का टैररिज्म रहेगा, कुछ नहीं हो सकता है। आप कहते हैं कि जीएसटी से हमने टैररिज्म को मुक्त कर दिया है। लेकिन यह कैपटलिज्म और कॉर्पोरेट का टैररिज्म कब खत्म होगा? इस टैररिज्म को खत्म करने के लिए जनता ने आपको चुना है। आपसे मेरा करबद्ध आग्रह है कि एक बात याद रखिएगा कि अमेरिकन स्कॉलर और अर्थशास्त्री क्या कहते हैं कि कृषि आधारित संतुलित अर्थव्यवस्था हो, जिसके तहत 35 से 40 प्रतिशत ग्रामीण जनता कृषि करेगी और 20 प्रतिशत जनता कृषि उत्पादक ग्राम उद्योग और 20 प्रतिशत कृषि हेतु ग्राम उद्योग स्थापित करेगी तथा अन्य 20 प्रतिशत जनता व्यापार और सेवा क्षेत्र में काम करेगी। आपको इस बात का ख्याल रखना पड़ेगा कि फार्मर्स कोऑपरेटिव, प्रोड्युसर कोऑपरेटिव और कंज्युमर कोऑपरेटिव, इनको गांव की व्यवस्था पर बात करनी चाहिए, मज़दूरों के लिए। आप हर चीज़ को उद्योगपति और उद्योग और दुनिया की ओर ले जाते हैं, यह सही नहीं है। कच्चे माल का निर्यात, एक बड़े अर्थशास्त्री ने कहा है कि निर्यात को तैयार उत्पादों का आयात रोक कर स्थानीय आद्योगिकीकरण कर बड़े पैमाने पर श्रमिक पलायन को बचा कर, ग्रामीण स्तर पर रोज़गार बढ़ा कर, शहरी क्षेत्रों में स्लम समस्याओं को भी कम कर के गंभीर असंतुलन को ठीक किया जा सकता है।

दूसरा, उन्होंने कहा कि भारी उद्योग, ऐसे उद्योग जो बुनियादी उद्योगों के द्वारा निर्मित बुनियादी कच्चे माल से चलेगा, वह आस-पास के क्षेत्रों में स्थापित किया जाएगा, जिसे संबंधित राज्य सरकारों के नियंत्रण के तहत चलाया जाएगा। उचित तकनीकी कर्मियों, जो स्थानीय क्षेत्र में उपलब्ध नहीं है, उन्हें छोड़ कर इन उद्योगों के द्वारा स्थानीय लोगों को ही रोज़गार प्रदान किया जाएगा। तीसरा, एग्रो उद्योग की बात उन्होंने कही कि कृषि के उपयोगी उर्वरक, बीज, कीटनाक, कृषि उपकरण आदि उत्पादन करने वाले उद्योगों को गांव, ब्लॉक और जिला स्तर पर सहकारी समितियों के तहत स्थापित करो। यहां भी स्थानीय लोगों को ही रोज़गार की प्राथमिकता दी जाए। यह स्पष्ट रूप से कृषि आधारित उद्योग की कल्पना है कि मज़दूरों के लिए आटा मिल, चीनी मिल, तेल मिल, दाल मिल, बिस्कुट कारखाने, बेकरी फल, रस, फल प्रसंस्करण, उद्योग, आचार बनाने, डेयरी उत्पादन, कागज़ निर्माण आदि इकाइयों को गांव या ब्लॉकों को सौंपा जाएगा। जहां कच्चा माल आसानी से उपलब्ध होता है, सहकारी समितियों द्वारा अर्थव्यवस्था को वर्गीकरण के लिए उन्होंने कहा है। मेरा आग्रह है कि आप निजी उद्यम, छोटे उद्योग जैसे सभी प्रकार की दुकानें, कैफे, रेस्त्रां, ढाबों को सेवा इकाई जैसे मोटर गैरेज, मरम्मत की दुकानें, सिलाई यह जो आदि एक समिति पूंजी जैसे पांच से दस लाख, समय में स्थान अनुसार समय पर संशोधित किया जाता है। उपक्रम निजी व्यक्तियों द्वारा चलाया जाए।

महोदय, मेरा अन्तिम आग्रह है कि दो चीजें हैं, एक तो उनका स्वास्थ्य, उनकी सुरक्षा, उनकी सामाजिक सुरक्षा, इस हिन्दुस्तान में आप देख रहे हैं कि क्या माहौल है, आप महिलाओं को रात्रि में सुरक्षित काम पर ले जाना चाहते हैं। जब तक उसकी सामाजिक सुरक्षा और सुरक्षा की कल्पना नहीं की जाएगी, जो हिन्दुस्तान में है। मेरी अन्तिम बात है कि जो ओवरटाइम आप मजदूरों को देना चाहते हो, यह ओवरटाइम का जो प्रावधान है, मैं उसका विरोध करता हूँ। धन्यवाद।

श्री धर्म वीर गांधी (पटियाला) : महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का समय दिया। मेरी विनती है कि जब भी कोई अंतर्राष्ट्रीय संस्थान या कोई आर्गनाइजेशन या जो इस क्षेत्र के एक्सपर्ट लोग होते हैं, चाहे वे काम के घंटे तय करें, चाहे वे नींद के घंटे तय करें, चाहे वे जुवेनाइल ऐज तय करें, तो उसका एक वैज्ञानिक आधार होता है। जो 8 घंटे काम से बढ़ाकर इस बिल में उसको 50 से 100 घंटे तक ले जाने की जो अटेम्प्ट की गई है, वह नेचुरल जस्टिस के खिलाफ है, यह विज्ञान के खिलाफ है। इससे चार काम होंगे, एक तो मजदूर का जो क्वालिटी टाइम उसके परिवार के साथ है, वह कम हो जाएगा। नम्बर दो, उसकी सेहत पर इसका बुरा असर पड़ेगा। नम्बर तीन, इससे उसके परिवार और उसके बच्चों पर बहुत ज्यादा असर पड़ेगा। इसके साथ-साथ उसका जो रीलैक्सेशन है, जो उसका मनोरंजन है, जिससे अगले दिन वह तरोताजा होकर दोबारा काम पर जाने वाला है, वह प्रभावित होगा।

महोदय, मेरी दूसरी रिक्वेस्ट यह है कि इससे बेरोजगारी बढ़ेगी, क्योंकि कैपिटल का काम है प्रॉफिट और अगर वह एक आदमी से ज्यादा काम ले सकता है, तो वह दूसरे को एम्प्लॉय नहीं करेगा। यह विश्वविख्यात फिनोमिना है, मेरा कोई भी दोस्त इससे इन्कार नहीं कर सकता है। आज देश जिस संकट में घिरा हुआ है, आज असंगठित क्षेत्र में, संगठित क्षेत्र में, मैन्युफैक्चरिंग सेक्टर में, सर्विस सेक्टर में लाखों-करोड़ों नौजवान 15-15 हजार रुपए पर नौकरी कर रहे हैं। जो आउटसोर्सिंग का चक्कर चल रहा है, जो कान्ट्रैक्ट सिस्टम चल रहा है, जो कम वेज दिए जा रहे हैं, मिनिमम वेज नहीं दिये जा रहे हैं। आप शाम को दिल्ली, नोएडा, गुड़गाँव, गाजियाबाद, एक निगाह उठाकर देखिए कि लाखों-लाख नौजवान, पीठ के पीछे पिट्ठू डाले हुए, थके हुए, 30-32 साल की उम्र में, थके हुए, वे बिल्कुल मरने की कगार पर हैं, उन्हें इतना कम वेतन मिलता है कि उनका गुजारा नहीं हो पाता है। उनकी शादियाँ नहीं हो पाती हैं और वे अपना जीवन यापन करने में बिल्कुल विफल हो रहे हैं। अगर कुछ करना है तो वहाँ किया जाए, जो अनइम्प्लॉइड यूथ है, उनको रीजनेबल वेज दिए जाएँ। मैं एक बात और कहना चाहता हूँ कि because of ever-increasing inflation and decrease in effective wages, जो मजदूर होगा, वह बाध्य होगा, वह लालायित होगा ज्यादा काम करने के लिए, अपने शरीर को ज्यादा गलाने के लिए, शरीर को खत्म करने के लिए, वह अपने आपको अपने परिवार के लिए झोंक देगा, अनाज के लिए, दूध के लिए, शिक्षा के लिए, स्वास्थ्य के लिए।

सर, मैं आपसे विनती करता हूँ कि इस कानून को वापस लिया जाए और ओवरटाइम को जो इस कदर लाने की चेष्टा की जा रही है, उसे बन्द किया जाए। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा) : महोदय, आपने संशोधन विधेयक 2016 पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। यह अधिनियम वर्ष 1948 में प्रथम बार लागू किया गया था। उसके बाद 1949, 1950, 1951, 1954, 1970, 1976 में भी संशोधन हुआ है। अन्तिम बार वर्ष 1987 में संशोधन किया गया था, किन्तु वर्तमान परिस्थिति और नई प्रौद्योगिकी के साथ-साथ अंतर्राष्ट्रीय श्रमिक संगठन के साथ-साथ अन्य समितियों की सिफारिश पर इस प्रस्ताव को 7 अगस्त 2014 को विधेयक के रूप में पुरःस्थापित किया गया था। इसके बाद इसे स्थायी समिति को भेज दिया गया था। माननीय खड़गे साहब ने बड़े विस्तार से इसका विरोध भी किया है। मेरा भी माननीय मंत्री जी से एक अनुरोध है कि जो आप संविधान संशोधन लेकर आए हैं, श्रमिकों के काम करने के घंटे बढ़ाने के लिए, ओवरटाइम का जो कर रहे हैं, उसमें 64 और 65 को बदलाव के लिए लाए हैं। मेरा भी यह सुझाव है, माननीय खड़गे साहब हम लोगों के नेता रहे हैं, इसमें थोड़ा समय और देना चाहिए था, इसे कमेटी को भेजकर इस पर चर्चा होनी चाहिए थी। जो श्रमिक संगठन हैं, जो मजदूर संगठन हैं, उन्होंने भी कई जगहों पर इसका विरोध किया है। यह जानकारी भी हम लोगों को मिली है। इसलिए मैं भी इस बिल का विरोध करता हूं और विरोध करने के साथ-साथ मैं सलाह भी देना चाहता हूं कि इस बिल को विदड्रॉ किया जाए और इसे स्थायी समिति को भेजा जाए।

उपाध्यक्ष महोदय, मैं कम ही समय में अपनी बात को रखूंगा। जब लेबर या काम करने वाले लोगों की बात आती है तो बहुत-से साथियों ने इस बात को रखा है कि जो इंडस्ट्री वाले हैं, खासकर उनके लोगों के द्वारा इस बिल को लाया गया है, इस तरीके का भ्रम पूरे देश में फैलाया गया है। सभी ज़गहों के लेबर यूनियन के जो लीडर्स हैं, उन लोगों ने हम लोगों को भी पत्र भेजा है और माननीय मंत्री जी से मिलने का भी उन लोगों ने कई बार प्रयास किया है। इसलिए मेरा भी अनुरोध है कि इस बिल को स्थायी समिति में भेज कर इस पर सुझाव लेने की आवश्यकता है।

बहुत-बहुत धन्यवाद।

SHRI B. VINOD KUMAR (KARIMNAGAR): This Factories Act was enacted in 1948 with an object to ensure the safety measures and to promote the health and welfare of the workers employed in factories. This Act was amended seven times during the last 70 years. The last amendment was made some 30 years back.

Sir, the Objects and Reasons mentioned in this Bill say that due to several developments in the last few decades both with regard to the manufacturing packages and emergence of new technologies and with regard to the ILO Conventions and many judicial decisions, the Government had brought a Bill in this House. Somewhere they had introduced the Bill in the year 2014.

As mentioned by the hon. Minister this morning, this Bill was referred to the Standing Committee and the Standing Committee has also submitted its Report.

Sir, there is a contradiction between the statement made in this Bill and the opinion of the Standing Committee. The hon. Minister in the Objects and Reasons says that consideration and passing of the aforesaid Bill in Parliament may take some more time. Why is it so Sir? He should have introduced the same Bill in this House. We would have discussed that Bill at length.

There are many provisions which are sought to be amended. The hon. Minister has chosen to amend only two Sections. That is Section 64 and 65. These Sections are with regard to hours of work that too pertaining to overtime.

Sir, without discussing other clauses amending the Sections in the original parent Act, how can we pass this Bill? I am unable to understand it.

The aim of the Government to introduce this Bill is to see the enhanced employment opportunities. I do not understand how by increasing the hours of overtime, they can increase the employment opportunities. Whereas the Standing Committee in its Report has categorically stated:

> “The Committee is of the considered opinion that increasing the overtime hours across the factory would certainly have an adverse impact on employment generation.”

So, there is a contradiction between the opinion of the Standing Committee and the intention of this Bill. So, I would request the hon. Minister to withdraw this Bill and come with the Bill which is already introduced in this House which was referred to the Standing Committee. And the Standing Committee had at length discussed the Bill by inviting the Trade Unions, the employers and others. So, this House should have discussed that Bill rather than this Bill. So, I would request the hon. Minister to withdraw this Bill.

10.08.2016

श्री दुष्यंत चौटाला (हिसार) : उपाध्यक्ष महोदय, आज हम फैक्ट्रीज बिल, 2016 पर चर्चा करने के लिए यहां मौजूद हैं। जिस तरीके से इस बिल को आज इस सदन मे पेश किया गया, यह बड़ा निंदनीय है। एक ओर तो इस देश के प्रधानमंत्री कहते हैं कि हम ज्यादा से ज्यादा युवाओं को रोजगार देने का काम करेंगे, ज्यादा युवाओं के हाथ में किसी न किसी प्रकार का रोजगार देंगे और आज यहां पर जब हम इस बिल पर बात करते हैं तो ओवर टाइम को बढ़ाने की बात की जाती है। इसका मतलब है कि सरकार चाहती है कि रोजगार पर एक लिमिटेशन बांधी जाए। आज जो आर्गनाइज्ड सेक्टर में नौकरी कर रहा है, उसकी इंप्लायमेंट ऑवर्स को बढ़ाया जाए, न कि नए युवाओं के लिए वहां पर जगह बनाने का प्रावधान इस बिल के माध्यम से सरकार कर रही है।

सरकार ने 50 घंटे को 100 घंटे करने का काम किया और ओवर टाइम का मैक्सिमम पीरियड सवा सौ घंटे करने का काम किया। एक क्वार्टर का मतलब है कि एक महीने के अंदर एक व्यक्ति 40 घंटे ओवर टाइम कर सकता है। मगर पूरे बिल के अंदर माननीय मंत्री जी ने कहीं भी ऐसा कोई प्रावधान नहीं छोड़ा, जिसके तहत जो युवा साथी ओवर टाइम करेगा, उसकी तनख्वाह में कोई इजाफा करने का काम सरकार करे।

आज हम विदेशों में, अमेरिका और यूके जैसे देशों में देखते हैं कि वहां कोई ओवर टाइम करता है, तो ओवर टाइम के अंदर जो सैलरी है, अगर वह पहले 8 डॉलर या पाउंड प्रति घंटे के हिसाब से होती थी तो उसे बढ़ाकर घंटे के 16 डॉलर या पाउंड दिए जाते हैं। इस बिल के अनुसार कोई भी इस तरह का प्रावधान इस बिल में माननीय मंत्री जी ने देने का काम नहीं किया।

दूसरी ओर, आज अगर हम इस बिल को देखते हैं तो ओवर टाइम देने की जो बात सरकार कर रही है, वह केवल मात्र आर्गनाइज सेक्टर की बात है। आज अगर हम देखें तो हमारे देश के अंदर अस्सी प्रतिशत लोग अनआर्गनाइज्ड सेक्टर में काम करते हैं। क्या उसके अंदर भी ओवर टाइम का प्रावधान करने का काम सरकार करेगी?

महोदय, हमने हरियाणा प्रदेश में देखा है कि वहां फैक्ट्री एक्ट तीन सौ लोगों की फैक्ट्री पर लागू होता है। इसका मतलब इससे छोटी जितनी इंप्लायमेंट है, वहां पर सरकार ने कोई ओवर टाइम का प्रावधान करने का काम नहीं किया। जब फैक्ट्री एक्ट की इन डेप्थ जाते हैं तो सरकार बोलती है कि यह तो स्टेट सब्जेक्ट है, स्टेट अपने हिसाब से प्रावधान डालने का काम करेगी, मगर घंटे बढ़ाने का काम किया जाता है, तो इस बिल में लिखा हुआ है कि it was a demand from the industries. क्या आज हमारे देश की सरकार, यह सदन इंडस्ट्रीज की डिमांड पर चल रहा है? हम किसान की डिमांड को देखकर तो कभी भी

इस देश के अंदर कोई बिल लाने का काम नहीं करते हैं। आज जो डेली ट्रैवलर्स हैं, उनकी डिमांड्स को देखते हुए रेलवेज कभी प्रावधान लाने का काम नहीं करती है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि सरकार ने इतनी जल्दबाजी में केवल मात्र सेक्शन 64 और 65 फैक्ट्रीज एक्ट, 1948 में अमेंडमेंट करने का काम किया। एक युवा होने के नाते यह बहुत गंभीर बात है कि हम युवाओं के रोजगार को बढ़ाने की जहां चर्चा करते थे, आज इस बिल के अनुसार सरकार कहीं न कहीं उनके रोजगार को लिमिट करने का काम कर रही है। अगर इस तरह के कदम सरकार उठा रही है तो कहीं न कहीं स्किल इंडिया, मुद्रा और जितनी ऐसी योजनाएं माननीय प्रधानमंत्री जी ने इस देश के अंदर बार-बार कहकर कि हम युवा की इंप्लायमेंट के लिए काम कर रहे हैं, कहीं न कहीं उस पर पानी डालने का काम सरकार कर रही है।

मैं चाहूंगा कि इस बिल के अंदर माननीय मंत्री जी जवाब दें कि क्यों सरकार को इस तरह की अमेंडमेंट लाने के लिए इतनी जल्दी हुई? मैं इसका विरोध करते हुए माननीय मंत्री जी से इस पर क्लेरिफिकेशन चाहूंगा।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, thank you very much for giving me this opportunity.

I do not hesitate to say that this Bill is not a progressive one. On the other hand, it is a regressive one. I made a critical study on this, as a humble Member of this august House and as a Trade Unionist who has been in this field since the last 25 years. It is very clear that your intention is not to bring more workers under the ambit of the Factories Act but to remove them from the protection of the Factories Act.

The Factories Act really requires substantial amendments in this era because of these reasons. First, outsourcing is increasing in an alarming way; second, privatisation is taking place in a big way; and, third, growth of unorganised sector is another big challenge. Then, what is the priority in the economic reforms? The priority is: money first, market second, machinery third and man last. Here, the approach is in the same line.

The trade unions throughout the country were demanding a comprehensive improvement in the Factories Act giving emphasis on health and safety. But, what are you doing? I listened to the hon. Minster about overtime. You have extended the spread over time. You know that this will develop health risk as well as unemployment.

Then, the recommendation of the Standing Committee says that woman workers should not be engaged for work before 7.00 am and after 6.00 pm. There also you have made a relaxation. You have given an exemption. This legislation enables the employer to divide work premises to different institutions and escape from responsibility. You are making a law and you are giving loopholes also to help the employer.

In this Act, you have mentioned about drinking water, prohibition of female workers near machinery in motion, prohibition of children in cotton opener, precaution against dangerous fumes and gases, canteen facility, shelter, lunch room, rest room, etc. These are all small things. The Factory Inspector can exercise all these things through an executive order. You already have these points in the legislation.

Let us come to the economic reforms. We can very well understand that. There also, you are not giving due consideration to the interests of the working classes. You want the employer to be free from all kinds of headache. For an employer, worker is a headache. You do not want the working class to raise its voice. These types of objections are all over there. There are protests, bargaining and botheration for the employer. That is why you brought this kind of a legislation. You have not even consulted the trade unions. They can contribute tremendously to it. Sir, I warn the Government that they must remember the history of labour struggles in India. They have fought and gained these kinds of facilities like job protection, job satisfaction, welfare amenities, health facilities, etc. You are trying to undermine it. I warn the Government not to underestimate the working class in the country. This kind of ill-motivated and anti-labour actions will be

fought and defeated by the working class in our country.

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी (बस्ती) : महोदय, मैं आज कारखाना (संशोधन) विधेयक, 2016 का समर्थन करने के लिए खड़ा हुआ हूं।

वर्ष 2014 में जब प्रधान मंत्री जी ने शपथ ली, उन्होंने कहा कि मैं बहुत छोटा आदमी हूं, छोटे लोगों की बात सोचता हूं और उनके कल्याण के लिए काम करता हूं। उस समय मेरे ध्यान में नहीं आया कि इसका मतलब क्या है। लेकिन जब माननीय प्रधान मंत्री जी ने काम करना शुरू किया, तो उन्होंने किसानों, गरीबों, मजदूरों, नौजवानों, व्यापारियों के लिए अलग-अलग योजना बनाकर काम करना शुरू किया। चाहे जन-धन योजना की बात हो, आम आदमी का खाता बैंक में खुल जाए, चाहे मुद्रा बैंक के माध्यम से नौजवानों को रोजगार मिल जाए, चाहे प्रधान मंत्री सुरक्षा बीमा के अंतर्गत गरीबों को 12 रुपये में सुरक्षा बीमा की दो लाख रुपये की सुविधा मिल जाए, ऐसे तमाम काम माननीय प्रधान मंत्री जी ने किए। जब मजदूरों की बात आई, तो प्रधान मंत्री जी ने पता किया कि मजदूरों का जो पीएफ कटा था, कई वर्षों से लगभग 40 हजार करोड़ रुपये भारत सरकार के खजाने में पड़े थे जिसका पता नहीं था कि यह किसका पैसा है, कहां से आया। प्रधानमंत्री जी ने कहा था कि हम इस पैसे का पता करके उन मजदूरों को वापस करेंगे। पिछले साल भारत सरकार ने कई हजार करोड़ रुपये मजदूरों वापस किए और बचे पैसे को मजदूरों के कामों में लगाया गया। आज विधेयक में ओवर टाइम की बात की जा रही है, महिलाओं को सुरक्षा देने की बात की गई है, महिलाओं को रात में ड्यूटी की बात की गई है। मंत्री जी ने व्यवस्था की है कि यदि महिलाएं रात में ड्यूटी करेंगी तो उनकी सुरक्षा, उनके स्वास्थ्य की चिंता और उनके आने-जाने की चिंता इस बिल में है।

मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। प्रधानमंत्री ने कहा है कि हमें अंत्योदय के माध्यम से गरीबों के उत्थान के लिए काम करना है। इस तरह की तमाम ऐसी योजनाएं सरकार ने लागू की है। कांग्रेस के लोगों ने कभी नहीं सोचा कि जो गांव में गरीब रह रहा है उसको मूलभूत सुविधा मिलनी चाहिए, काम करने वाले मजदूरों की चिंता करनी चाहिए। ऐसे कानून जो उद्योगों को बढ़ावा देने में बाधक हो रहे हैं, देश को आगे बढ़ने के मार्ग में बाधा बन रहे हैं, उन कानूनों को संशोधित करके सरल बनाएंगे, जिससे उद्योगों को बढ़ावा मिले। इसी दृष्टि से कारखाना विधेयक यहां प्रस्तुत किया गया है। इसमें राज्यों के अधिकार की बात हो रही है। कुछ कम्युनिस्ट पार्टी नेता और पश्चिम बंगाल के माननीय कल्याण बनर्जी जी बार-बार इस बात का जिक्र कर रहे थे कि राज्यों के अधिकार का हनन हो रहा है। वहां कम्युनिस्ट पार्टी की सरकार लगभग 35 वर्ष से थी। उसके बाद ममता जी की है। पूरे हिन्दुस्तान में कलकता को औद्योगिक नगरी

के रूप में माना जाता था। आज आप देखेंगे कि पश्चिम बंगाल से लोग पलायन कर गए हैं। कोई गुजरात चला गया, कोई महाराष्ट्र चला गया, कोई दिल्ली चला गया।

प्रो. सौगत राय (दमदम) : पश्चिम बंगाल के बारे में आपको नहीं बोलना चाहिए। आपको बंगाल के बारे में कुछ भी नहीं मालूम है।

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी: उपाध्यक्ष महोदय, टाटा वहां पर कारखाना खोलने के लिए गया, लेकिन इन लोगों ने आंदोलन किया, इनको इसकी चिंता नहीं है। उद्योग बढ़ेगा तो नौजवानों को रोजगार मिलेगा, बेरोजगारों को रोजगार मिलेगा। इनको केवल वोट बैंक की चिंता है। टाटा को वहां क्यों नहीं कारखाना खोलने दिया, तमाम उद्योगों को वहां क्यों नहीं चलने दिए, आपको इसकी चिंता करनी चाहिए। आपने कोई ऐसा प्रधानमंत्री नहीं देखा होगा जो अपने अधिकारों की कटौती करके प्रदेश को ज्यादा अधिकार देता है। प्रधानमंत्री जी के आने के बाद भारत सरकार के खजाने से 32 प्रतिशत पैसा प्रदेशों के लिए जाता था जिसे अब 42 प्रतिशत कर दिया गया है। हर क्षेत्र में केन्द्र सरकार प्रदेशों को ज्यादा अधिकार दे रही है। हमको इसकी मांग करनी चाहिए कि ओवरटाइम की व्यवस्था होनी चाहिए, लेकिन इसके लिए बाध्य नहीं किया जाना चाहिए। ओवर टाइम उनकी सुविधा और स्वेच्छा पर होना चाहिए। हम इन मजदूरों क्या अधिक से अधिक क्या सुविधा दे सकते हैं, उनके पैसे में क्या बढ़ोत्तरी हो सकती है। उनके स्वास्थ्य की दृष्टि से, उनको रहने के लिए और आवास की दृष्टि से हम फैक्ट्री में क्या व्यवस्था कर सकते हैं, हम सबको इसकी मांग करनी चाहिए।

आदरणीय प्रधानमंत्री जी ने नारा दिया सबका साथ सबका विकास। ऐसे तमाम मजदूरों काम करते हैं जो कभी मेरठ में काम करते हैं और एक महीने बाद कानपुर चले जाते हैं, उनका पीएफ कटता था, पहले यह वहीं रह जाता था। प्रधानमंत्री जी ने ऐसी व्यवस्था की कि वहां उनका पीएफ कटेगा अगर वह दूसरी जगह काम करने जाएंगे तो यह ट्रांसफर्र हो जाएगा इस तरह से उनको लगातार पीएफ की सुविधा मिलती रहेगी।

महोदय, अगर उद्योगों को बढ़ाने में कुछ कानून बाधक हैं तो इसे संशोधित करके अच्छा कानून बनाया जाए क्योंकि जब उद्योग डेवलप होगा तभी रोजगार मिलेगा। जब लोगों को रोजगार मिलेगा तो गरीबों का भी कल्याण होगा। उनका भी विकास होगा और देश का विकास होगा। प्रधानमंत्री जी का सपना है कि आने वाले समय में हिन्दुस्तान को केवल रोजगार देना, उद्योग को बढ़ाना, सड़क बनाना, बिजली देना मूलभूत आवश्यकताएं हैं। प्रधानमंत्री जी कहते हैं कि इसे करना मेरा कर्त्तव्य है। प्रधानमंत्री जी हिन्दुस्तान को ऐसा बनाना चाहते हैं कि देश का नौजवान गर्व से कह सके कि हम ऐसे हिन्दुस्तान के नागरिक हैं जो अब

10.08.2016

पुनः सोने की चिड़िया बन गई है, पुनः विश्व गुरु बन गया है। आने वाले समय में आदरणीय प्रधानमंत्री जी हिन्दुस्तान को आगे बढ़ाएंगे।

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy-Speaker, Sir, I thank you for this opportunity to speak.

The Factories Act of 1948 was enacted by this Parliament with the sole intention to promote health and welfare of the workers employed in factories by ensuring adequate safety measures to the workers. This is the sole intention of the Factories Act of 1948. Unfortunately, the proposed amendment Bill which is before the House is totally against the sole intention of the original, basic Act of 1948. A comprehensive amendment Bill was pending before the Parliamentary Standing Committee. It has submitted the report and that is under examination of the Government.

I request the hon. Minister to convince this House about the emergent necessity in bringing an amendment to Sections 64 and 65 in particular, and coming with a piece of legislation. When a comprehensive Bill is pending for consideration of the House, what is the emergent necessity in bringing such an amendment to Sections 64 and 65 alone? There is no logical explanation or justification in bringing such a Bill, when the Standing Committee recommendations are there, which are being considered and which are being examined. When a comprehensive Bill is pending for the consideration of the House, it is totally unfair on the part of the Government in picking out two Sections out of the Factories Act and coming to the House to get it passed at the earliest by saying that it will boost the manufacturing industry. It is absolutely illogical explanation given by the Government. Please convince this House why this emergency has come.

I will now come to the amendments. The first amendment empowers the Central Government. Sir, if you go through the provisions or the history of the Factories Act, from the year 1948, the power to frame rules is vested with the State Government. The Central Government has no role. But what is the amendment which is now being incorporated in clause 2 (p)? There is a big contradiction there. According to this amendment, the Central Government is empowered to make rules

so as to give exemption to any of the provisions of the Act. Kindly see para 3(c) of the Statement of Objects and Reasons. Para 3 (c) says, "Empower the Central Government in addition to the State Government to make exemption orders in respect of total number of hours of work or overtime in a quarter, which would ensure uniformity in its application by various State Governments and Union Territories." This is wrong. This is totally a contradiction. According to the Government and the Minister, this amendment is only applicable to Sections 64 and 65. No. Since you are amending the definition clause 2 (p), it means there are so many provisions in the Factories Act of 1948 in which the term 'prescribed' is there, and wherever that term 'prescribed' comes, at all such places, the Central Government will come into the picture. It means, arbitrary authority is being conferred upon the Government of India to frame rules, which is against the aims and objects that are being stated along with the Amendment Bill. I am seeking a clarification on this also.

Coming to ramifications of the Bill, it has very far-reaching consequences because according to the original Act itself, there are so many provisions in which exemptions can be given. If this exemption right is conferred upon the Central Government, what will happen? In my Constituency, there is a factory, that is, Kerala Minerals and Metals Limited. The Central Government at Delhi can decide and determine that this factory is exempted from the provisions of the Factories Act wherever the prescription of the rules come.

There is another point, which nobody has cited. When the Central Government makes a rule, and the State Government also makes a rule, and suppose the rule made by the State Government is repugnant to the rule made by the Central Government, which rule will prevail? The rule made by the Central Government will prevail. That is why I am saying that the right of the State Government is being taken away by the Central Government, which is against the federal principle and against the principles of federal character of our Constitution.

I would like to know whether this is being done with the concurrence and the consent of the States; whether any trade union has demanded this; whether any State Government has demanded this. Without taking into confidence the State Governments, they are making an amendment to the existing Factories Act in which the State Government is having exclusive power to make rules so as to have the administration of the Factories Act for factories in the country. In such a condition, what is the logical explanation which the Government owes to this House giving exemplary power to the Central Government?

The second point is regarding overtime. Fifty hours are enhanced to 75 hours; 75 hours are enhanced to 115; and another provision has also been made of 125 hours. It is inhuman. If we divide 125 by eight, it comes to 16 days. That means, in three months, a worker will be forced to work for further 16 days. That means, in three months, he will get only four days of leave. It is totally inhuman. It is against the spirit of the Factories Act. I do agree that there is a recommendation from the ILO in this regard. But it is not mandatory. Shri Kalyan Banerjee has very specifically cited it also. It would mean a ban on recruitment. They are allowing 125 hours of overtime in three months. It is indirectly banning the recruitment in factories. That will be creating unemployment problem in the country. So, my submission is to withdraw the Bill or refer this Bill also to the Standing Committee, which is already pursuing the recommendations. I would request not to pursue to get the Bill passed. Once again, I would like to urge upon the hon. Minister and the Government to reconsider the position. Yesterday also, they have said that they are pro-labour and pro-poor. This is anti-labour and against the federal principles of the Constitution. Once again, I would urge upon the Minister to withdraw the Bill.

With these words, I conclude.

ADV. JOICE GEORGE (IDUKKI): Hon. Deputy Speaker, Sir, I thank you for allowing me to speak. This Factories Act, 1948 has been enacted after the Independence and before the adoption of the Constitution. The hopes and aspirations of our people have been codified in the form of Constitution and certain inalienable rights have been conferred on us by way of Fundamental Rights when this piece of legislation came into force.

By this legislation, the safety, health and welfare of the workers of the factories have been taken care of. By this amendment, the State has extended its hands to the factories by appointing a welfare officer to ensure safety and welfare of the workers. But, what is going to happen by this amendment? We have been told and we have been saying that our nation is a welfare State. But if this amendment is passed by this House, we can no more say that this is a welfare State. In the Statement of Objects and Reasons, it has been stated that it is on the basis of the request of the industries that this amendment has been brought in. For whom is the Government run? I would like to know whether it is for the corporate or for the affluent sections or it is for the welfare of the workers. I am not going to speak on that because that aspect has been taken care of by all other colleagues. But the question is, for whom is the nation being run? Our nation should not be run by the corporates. But, our nation should be run for ensuring the welfare of the poor and the down-trodden workers.

The Government is enhancing the overtime hours from 50 hours to 100 hours or from 75 hours to 150 hours in a quarter. What will be the impact of that? On the one hand, that will impede employment opportunities and on the other hand, it will affect the very health of the poor workers. It is the duty of the State to ensure the health conditions of the poor people. That is the mandate enshrined under Article 21 of the Constitution of India. It is the duty of the State to ensure the welfare of each and every person those who are not able to take care of their interests. So, I would request the hon. Minister to withdraw this amendment as it is

against the mandate of the Constitution and against the welfare of the weaker sections of our nation.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : महोदय, इस विधेयक को समर्थन देते हुए, कई प्रश्न मेरे मन में हैं, उनके उत्तर माननीय मंत्री जी देंगे, ऐसी मेरी आशा है।

महोदय, इस बिल के ऑब्जेक्टिव में लिखा गया है कि इस देश में उद्योगों की तरफ से मांग आने की वजह से ये दो अमेंडमेंट्स आप कर रहे हैं। कई उद्योगों की तरफ से डिमाण्ड करने के बाद अगर ये अमेंडमेंटस कर रहे हैं तो जो 40 करोड़ मजदूर इस देश में हैं, उनकी भलाई के लिए जो संशोधन विधेयक, 2014 में आया था, जिसमें मजदूरों के हित की कई बातें शामिल की गयी थीं, मैं आश्वासन चाहता हूं कि अगले सत्र में उस विधेयक को आप लाएंगे। साथ ही, ओवरटाइम के घण्टों की संख्या आपने बढ़ाई है, लेकिन ओवरटाइम का जो रेट है, उसमें कई उद्योग ऐसा करते हैं कि बेसिक प्लस डी.ए. के ऊपर ओवरटाइम देते हैं, लेकिन ग्रॉस सैलरी के ऊपर ओवरटाइम का रेट फिक्स होना चाहिए। उसके लिए स्पष्ट आदेश यहां इस विधेयक के माध्यम से होना चाहिए। धन्यवाद।

10.08.2016

श्री गौरव गोगोई (कलियाबोर): उपाध्यक्ष महोदय, सबसे पहले मैं मंत्री जी से जानना चाहूंगा कि इस बिल को लाने की इतनी क्या आवश्यकता थी? उन्होंने अपने स्टेटमेंट में कहा है। There has been an increasing demand from the industry. मैं चाहूंगा कि आप हमें बताएं कि इंडस्ट्री ने अपनी ये डिमाण्ड्स आपको कैसे कन्वे की थीं? क्या वे स्टैंडिंग कमेटी के पास गए या आपको चिट्ठी भेजी या आपके ऑफिस में आए या प्रधानमंत्री महोदय से मिले? लेबर यूनियन्स की डिमाण्ड्स इस बिल में दिखाई नहीं दे रही हैं। केन्द्र सरकार क्यों यूनिफार्मिटी के बहाने एग्जम्प्टिंग क्लॉज में घुसना चाहती है? आप यह बताएं। हम यह नहीं चाहते हैं कि यूनिफार्मिटी का बहाना लेकर आप सभी राज्य सरकारों को कहें कि वे सभी से ओवरटाइम कराएं, काम कराएं, सबकी लेबर प्रोटेक्शन कम कर दें। हम यह काम नहीं चाहते हैं। प्रधानमंत्री जी का सपना था कि हर वर्ष अब दो करोड़ जॉब्स मिलेंगी, लेकिन आपके ही विभाग के आंकड़े बताते हैं कि वर्ष 2015 में सबसे कम जॉब्स बनी हैं। लगभग 20 हजार जॉब्स घटी हैं। वर्ष 2009 में लगभग 12 लाख जॉब्स बनी थीं और वर्ष 2015 में सिर्फ एक लाख 65 हजार जॉब्स बनी हैं तो कैसे प्रधानमंत्री जी का सपना साकार होगा।

अंत में, आप यह बताएं कि इस संशोधन से श्रमिक को क्या मिला? ओवरटाइम की सुविधा तो मिल गयी, लेकिन क्या उसको एक्स्ट्रा बेनिफिट्स मिले, क्या उसको एक्स्ट्रा पे मिली और क्या उसको एक्स्ट्रा प्रोटेक्शन मिली। जो महिलाएं ओवरटाइम काम करना चाहेंगी, क्या उनको प्रोटेक्शन मिली? आप कृपया इंडस्ट्री की डिमाण्ड्स के साथ-साथ श्रमिक की बातें भी सुनें। धन्यवाद।

SHRIMATI APARUPA PODDAR (ARAMBAG): Hon. Deputy Speaker, Sir, thank you for allowing me to speak on the Factories (Amendment) Bill, 2016 which aims to ensure safety of workers and to promote health and welfare of workers employed in factories.

I strongly oppose the Bill on behalf of my party, All India Trinamool Congress. We see that many contractual and casual workers are not provided medical check-ups. There is no medical compensation provided to them in factories. When workers die, their bodies disappear as they are contractual labour and there are no records maintained of them. It is an elementary principle in any democracy that a worker must work in a secured environment in a factory but that is not implemented.

The amendment should cover the loopholes of the law and make the law foolproof. Under this Act the inspectors visit factories for inspection and share a healthy relationship with factory owners but they are least bothered to see the work environment in the factory. Thus the Factories Act remains unimplemented for decades. Therefore, the system of inspectors has failed and we need to replace it with a wider civil society concept.

Section 56 of the Bill suggests spread over of 12 hour work which is a totally inhuman provision and it will impact on the health of the workers. Sections 64 and 65 of the Act relate to increase of overtime hours from the existing 50 hours per quarter to 100 hours. Thus this is an anti labour Bill and an industry friendly Bill.

19.00 hours

Provision of safety for women working at night and canteen facility should be looked after in the factory which is the basic need of the workers. The Government needs to enlarge the concept of monitoring and inspection of the system. The Government officials make huge irregularities in carrying out so-

called routine inspection to the factories. I recommend this Bill to be sent to the Standing Committee.

HON. DEPUTY SPEAKER: It was sent to the Standing Committee.

SHRIMATI APARUPA PODDAR : The workers are being given so much importance. But while a civilian is allowed to go to the Court, a worker who wants to go to the court, has to seek permission from the Government through Labour Commission which is a very lengthy process. Is the theLabour Minister thinking anything about it? When the Government is speaking about Digital India, it is high time that the workers' rights should not be infringed. The Government has been working for two years on improving India but transforming India to a developed nation is not yet on the horizon.

SHRI BANDARU DATTATREYA: At the outset, I thank all the hon. Members for participating in this discussion. I want to inform this august House that the proposal to increase over time period by amending Sections 64 and 65 is not at all mandatory; it is upto the worker to decide. There is no compulsion on him or her but it is an incentive to get the double wages. Whenever the overtime hours count, it will be double wages. … (*Interruptions*) That is why, our Government led by Shri Narendra Modi is going with innovative methods and our main focus is employment generation. You are well aware that there are a large number of migrant workers and seasonal workers who will get additional employment. This is also one of the factors why we have come with amendments to these two Sections.

Another very important thing which I want to clarify to all the hon. Members is that we are not curtailing any powers of the State Governments. I have made it very clear that this Factories (Amendment) Bill 2016 is empowering the Central Government alongwith the State Government exempting rules and orders accordingly. The other important point which I have already mentioned to the hon. Members who have some apprehensions is that the State Governments are vested with the executive powers under this Act. Enforcement of laws concerning safety, health and welfare of labour factories is primarily the responsibility of the State Government. So, where does the question of curtailing the powers of the State Governments arise? I would only say that the whole Act comes with the amendments to Sections 64 and 65 and in these two Sections we have added the words 'Central Government'.

Another important aspect which I wanted to mention – and already informed in the beginning – is that this is meant for facilitating increase in employment generation in the manufacturing sector. Just now, our Finance Minister has given a reply how the textile and apparel industry is being given a package by the Government of India. We are not at all curtailing any powers. The workers can work more and they can earn more within the limits of the framework of the rules.

Another important aspect which Shri Kharge also mentioned was about the overtime. I have taken many safeguards. In the safeguards we have taken, the total number of hours of work on any day shall not exceed ten; secondly, the spread over of overtime inclusive of intervals and rest shall not exceed 12 hours in any one day; the total number of hours of work in a week including overtime shall not exceed 60; and the total number of hours of overtime shall not exceed 100 in any one quarter.

Once again, I am mentioning that in the proposed amendment of 64 and 65, there is nowhere any conflict with the ILO Conventions. That is why India has to ratify it.

One more important aspect is that under all the provisions relating to working hours for daily, weekly working hours, no worker is allowed to work nine hours in a day or 48 hours in a week. These are all safeguards we have taken.

They have mentioned many issues and given many suggestions to us. When the comprehensive amendment comes, safety, working conditions, and all aspects will be taken up. There is no compromise whether in the working conditions or any welfare measures as Shri Kharge was mentioning. All the issues will be addressed in the comprehensive amendment. I am now coming up only with these two provisions; all the remaining provisions will be there when the comprehensive amendment comes up.

About the urgency, I would like to mention that this is the need of the hour because we have taken up flagship programmes like 'Make In India', 'Skill India' and 'Digital India' programmes in which investments are coming and a large workforce is needed.

The other aspect was about the role of the Central Government under this Act. I would like to tell our Trinamool Congress friend that the federal structure is not at all damaged. The Central Government plays an important role here. The repairs of ships, submarines and other defence strategic assets can be completed on

time as there is a shortage of technical experts in these areas. Our flagship programmes need those.

The Members have talked about the basic principles. I have already told about them and do not want to go into the details of those.

I would once again like to tell Shri Sankar Prasad and other Members that powers of the State Governments will not be curtailed. The workers' health and other things will be taken care of. In consultation with the State Government, the Central Government will frame all the required rules. The State Governments will be given total power.

This Bill pertains only to two Sections. Shortly we will be coming up with a comprehensive Bill before the Parliament which will answer every query of the hon. Members. Thank you.… (*Interruptions*)

HON. DEPUTY SPEAKER: I will call you during the Third Reading Stage.

… (*Interruptions*)

HON. DEPUTY SPEAKER: The question is:

> "That the Bill further to amend the Factories Act, 1948 be taken into consideration. "

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of Section 2

HON. DEPUTY SPEAKER: Shri N.K. Premachandran, are you moving Amendment No.1 to clause 2?

SHRI N.K. PREMACHANDRAN: Yes, Sir.

I beg to move:

"Page 1, line 7,-

after "Central Government"

*insert "*with prior consent of the State Government*"*." (1)

HON. DEPUTY-SPEAKER: I shall now put Amendment No.1 to clause 2 moved by Shri N.K. Premachandran, to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 64

HON. DEPUTY SPEAKER: Shri N.K. Premachandran, are you moving Amendment Nos.2 to 4 to clause 3?

SHRI N.K. PREMACHANDRAN: Yes, Sir.

I beg to move:

"Page 1, lines 10 and 11,-

for "Central Government"

substitute "Central Government with prior consent of the State Government"." (2)

"Page 1, line 12,-

for "one hundred"

substitute "sixty"." (3)

"Page 2, *for* lines 1 to 3,-

substitute '(c) in sub-section (5), for the words "five years", the words "four years" shall be substituted.'." (4)

HON. DEPUTY-SPEAKER: I shall now put Amendment Nos.2 to 4 to clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY-SPEAKER: Shri Sankar Prasad Datta, are you moving Amendment No.8 to clause 3

SHRI SANKAR PRASAD DATTA : Yes, Sir.

I beg to move:

"Page 1, line 12,-

*for "*one hundred*"*

substitute "fifty-one"." (8)

HON. DEPUTY-SPEAKER: I shall now put Amendment No. 8 to clause 3 moved by Shri Sankar Prasad Datta to the vote of the House.

SHRI SANKAR PRASAD DATTA : Sir, I want Division.

HON. DEPUTY SPEAKER: Let the lobbies be cleared-

Now, the Lobbies have been cleared.

Now, the Secretary-General to inform the House about the procedure regarding operating the automatic vote recording machine.

SECRETARY-GENERAL: Kind attention of the Hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every Hon. Member should occupy his or her own seat and operate the system from that seat only.

2. When the Hon. Deputy Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of Hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.

3. For Voting, Hon. Members may please press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat simultaneously only after the sound of the first GONG.

   Red "VOTE" button in front of every hon. Member on the Head phone plate and any one of the following buttons fixed on the top of desk of seat for

Ayes	:	Green Colour
Noes	: .	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till second GONG, is heard and the Red BULBS above plasma display are “OFF”.

5. Hon. Members may please note that their votes will not be registered:

   (i) If buttons are kept pressed before the first GONG.
   (ii) If both buttons are not kept simultaneously pressed till second GONG.

6. Hon. Members can actually “SEE” their vote on display boards installed on either side of Hon. Speaker’s Chair.

7. In case vote is not registered, they may call for voting through slips.

HON. DEPUTY SPEAKER: The question is:

“Page 1, line 12,-

*for “*one hundred*”*

substitute “fifty-one”.” (8)

The Lok Sabha divided:

10.08.2016

DIVISION **AYES** **19.13 Hours**

Basheer, Shri E. T. Mohammad

Biju, Shri P. K.

Chautala, Shri Dushyant

Chowdhury, Shri Adhir Ranjan

Datta, Shri Sankar Prasad

Dev, Kumari Sushmita

*Dhruvanarayana, Shri R.

George, Adv. Joice

Gowda, Shri S.P. Muddahanume

Karunakaran, Shri P.

@Khan, Shri Md. Badaruddoza

Kharge, Shri Mallikarjun

Premachandran, Shri N.K.

Rajesh, Shri M. B.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

---

* Voted through slip.
@ Corrected through slip for Ayes.

NOES

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Bais, Shri Ramesh

Bala, Shrimati Anju

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri P. P.

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Shri Birendra Kumar

Dattatreya, Shri Bandaru

*Devi, Shrimati Rama

Dharambir, Shri

Dhotre, Shri Sanjay

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gangwar, Shri Santosh Kumar

Gavit, Dr. Heena Vijaykumar

Giluwa, Shri Laxman

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jigajinagi, Shri Ramesh

Joshi, Shri Pralhad

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khaire, Shri Chandrakant

Khanduri AVSM(Retd.), Maj. Gen. B.C.

Kinjarapu, Shri Ram Mohan Naidu

Kishore, Shri Jugal

Koshyari, Shri Bhagat Singh

* Voted through slip.

Kulaste, Shri Faggan Singh

Kumar, Shri Shanta

Kushawaha, Shri Ravinder

Maadam, Shrimati Poonamben

Mahato, Shri Bidyut Baran

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meghwal, Shri Arjun Ram

Mishra, Shri Bhairon Prasad

Mishra, Shri Janardan

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagesh, Shri Godam

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao)

Nishad, Shri Ajay

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Paswan, Shri Kamlesh

Patel, Shri Devji M.

Patel, Shri Prahlad Singh

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri C. R.

Radhakrishnan, Shri Pon

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Ram, Shri Vishnu Dayal

Rathore (Retd.), Col. Rajyavardhan

Raut, Shri Vinayak Bhaurao

Ray, Shri Bishnu Pada

Ray, Shri Ravindra Kumar

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Shetty, Shri Gopal

Shinde, Dr. Shrikant Eknath

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Singh, Dr. Bhola

Singh, Kunwar Haribansh

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Jayant

Sinha, Shri Manoj

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

*Sonker, Shrimati Neelam

Sriramulu, Shri B.

Tamta, Shri Ajay

Tasa, Shri Kamakhya Prasad

Teli, Shri Rameshwar

Thakur, Shrimati Savitri

Tomar, Shri Narendra Singh

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Utawal, Shri Manohar

*Vaghela, Shri L. K.

Vardhan, Dr. Harsh

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Verma, Shrimati Rekha

---

* Voted through slip.

Wanga, Shri Chintaman Navasha

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Ram Kripal

Yediyurappa, Shri B.S.

ABSTAIN

Nil

HON. DEPUTY-SPEAKER: Subject to correction,* the result of the Division is:

Ayes: 15

Noes: 142

Abstain : 000

The motion was negatived.

HON. DEPUTY-SPEAKER: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 Amendment of Section 65

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your Amendment Nos. 5 to 7 to clause 4?

SHRI N.K. PREMACHANDRAN: Sir, yes.

I beg to move:

"Page 2, lines 5 and 6,--

for "Central Government"

substitute "Central Government with prior consent of the State Government". " (5)

"Page 2, lines 7 and 8,-

for "One hundred and fifteen"

substitute "eighty"." (6)

"Page 2, *omit* lines 9 to 14." (7)

HON. DEPUTY-SPEAKER: I shall now put Amendment Nos. 5 to 7 to clause 4 moved by Shri N.K. Premachandran to the vote of the House.

---

* The following Members also recorded/corrected their votes through slips.
AYES : 015 + Shri Md. Badaruddoza Khan and Shri R. Dhruvanarayana **= 017**
NOES : 142 + Shrimati Rama Devi, Shrimati Neelam Sonker and Shri L.K..Vaghela (145) - Shri Md. Badaruddoza Khan corrected through slip for Ayes = 144
Abstain : 000

The amendments were put and negatived.

HON. DEPUTY-SPEAKER: Shri Sankar Prasad Datta, are you moving your Amendment Nos. 9 and 10 to clause 4?

SHRI SANKAR PRASAD DATTA: Sir, yes.

I beg to move:

"Page 2, lines 7 and 8,-

for "one hundred and fifteen"

substitute "seventy-six"." (9)

"Page 2, line 14,-

for "one hundred and twenty-five"

substitute "eighty"." (10)

HON. DEPUTY-SPEAKER: I shall now put Amendment Nos. 9 and 10 to clause 4moved by Shri Sankar Prasad Datta to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your Amendment No. 11 to clause 4?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, yes.

I beg to move:

"Page 2, *after* line 14,-

Insert "provided further that if any such order is issued in public interest, the rate of compensation for each extra working hour shall be six times of the rate of normal wages as applicable to the employees." ."

(11)

Sir, the Government may vote this amendment out by strength of their number but have failed in their arguments to convince the Opposition. The hon. Minister has failed in his argument to convince the Opposition. The hon. Minister was talking about the package to labourers. The fact is that the package is actually meant for industrialists and corporate houses. Here, in this legislation, it has been stated to limit the overtime hours to maximum of 125 hours per quarter in `public interest' under Section 65. What are those public interests? Those have not been defined. But again, the Government has been arguing that they have a comprehensive legislation at their disposal. What has prompted the Government to bring this legislation in a fragmented way? This is clearly… (*Interruptions*)

HON. DEPUTY-SPEAKER: I shall now put Amendment No. 11 to clause 4 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY- SPEAKER: The hon. Minister may now move that the Bill be passed.

SHRI BANDARU DATTATREYA: Sir, I beg to move:

"That the Bill be passed."

HON. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

SHRI P. KARUNAKARAN (KASARGOD): Hon. Deputy-Speaker, though it is too late, yet I would like to request the Government to re-think their decision on this. We are all cooperating with the Government. It is stated by the Minister that the Bill is before the Standing Committee… (*Interruptions*)

HON. DEPUTY-SPEAKER: The Standing Committee has already given its Report.

SHRI P. KARUNAKARAN: They have not taken the decision. So, it is really an anti-labour Bill. No Trade Union, including BMS, has demanded a rise in the overtime hours. At the same time it is meant for the benefit of the employers and not of the employees.

The second point is with regard to the States. Their power is taken away. The Central Government has taken their power. On these two major issues, I strongly oppose the Bill. It is really a black day for the Indian workers. It will not be considered a positive legislation. … (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Sir, repeatedly we have been requesting the Minister in this regard and the hon. Minister has said that this is in the interest of workers and that he has taken care of their health, safety and other things. I stated nearly nine Sections which are very important and they are included in the comprehensive Bill.

Therefore, in the interest of the workers, kindly withdraw this Bill. Nothing is going to happen if you withdraw it. Anyway, it is pending with the Standing Committee and it is under consideration. If you bring it next time, we all will support the clauses which are favourable to the workers. If you are not ready to do it, we have no other option but to walk out of the House. … (*Interruptions*)

19.26 hours

(At this stage, Shri Mallikarjun Kharge, Shri P. Karunakaran, Shri N.K. Premachandran and some other hon. Members left the House.)

PROF. SAUGATA ROY (DUM DUM): Sir, I stand to register my protest against the Factories (Amendment) Bill, 2016. Shri Kalyan Banerjee, on behalf of our Party, has already opposed the Bill. It is very unusual that when a Bill is there under the consideration of the Ministry, just two Clauses are taken out and introduced as a fresh Bill. We repeatedly wanted the Minister to have the comprehensive Bill which will include some provisions favourable to the workers but increasing the number of hour of overtime will only help the manufacturers. It has been opposed by all the trade unions; it is not ratified by ILO Conventions and the Minister is totally playing in the hands of the corporates and the manufacturing sector to pass a Bill against the workers which will make them slaves for 100 hours in a quarter.

I totally oppose the Bill.

श्री दुष्यंत चौटाला: उपाध्यक्ष महोदय, एक ओर तो इस देश के प्रधान मंत्री जी आम आदमी की सरकार की बात करते हैं और इस बिल के जो आखरी अंश हैं, वे डिमांड ऑफ इंडस्ट्रियलिस्ट बताते हैं। It is a Bill for the capitalists and not for the common man of the country. Therefore, I am walking out…… (*Interruptions*)

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY SPEAKER: The Lobbies may be opened. The House stands adjourned to meet again at 11 a.m. on 11th August, 2016.

19.28 hours

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 11, 2016/Shravana 20, 1938 (Saka).